Vol. 253 No. 8



Tuesday, 9th February, 2021 20 Magha, 1942 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION) (PART-II)

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RAJYA SABHA SECRETARIAT **NEW DELHI**

PRICE: ₹ 100.00

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RAJYA SABHA

Tuesday, the 9th February, 2021/20 Magha, 1942 (Saka)

The House met at nine of the clock, MR. CHAIRMAN in the Chair.

OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, I have to refer with profound sorrow to the passing away of **Shri Mohinder Singh Lather**, a former Member of this House, on the 2nd of January, 2021, at the age of 88 years.

Born in December, 1932 at Karnal in Haryana, Shri Lather was educated at the S. D. College and the D. A. V. College, Ambala, and the Law College, Delhi University. An advocate by profession, Shri Lather started practising law at the District Courts in 1958. He served as the Municipal Commissioner of Karnal, from 1961 to 1973 and as the President of District Marketing Co-operative Society, Karnal, from 1967 to 1973. Shri Lather also served as the Chairman of Haryana State Agricultural Marketing Board, from 1987 to 1988.

Shri Mohinder Singh Lather represented the State of Haryana in this House, from April 1988 to April, 1994. He also served as a Member of the Sixth Lok Sabha, from 1978 to 1979.

In the passing away of Shri Mohinder Singh Lather, the country has lost an able administrator and an eminent parliamentarian.

We deeply mourn the passing away of Shri Mohinder Singh Lather.

Hon. Members, I also refer with profound sorrow to the passing away of Mr. Amadou Toumani Toure, former President of Mali; Mr. Mamadou Tandja, former President of Niger and His Excellency Mr. Ambrose Madvulo Dlamini, former Prime Minister of the Kingdom of Eswatini.

Mr. Amadou Toumani Toure passed away on the 9th of November, 2020 at Istanbul, Turkey.

Mr. Toumani served as the President of Mali, from 2002 to 2012. Fondly called in Mali as 'Atete', it was during his leadership that the diplomatic contacts between India and Mali got intensified with the opening of resident Embassies in New Delhi and Bamako. An agreement was also signed with Mali on Political, Economic, Scientific, Technical and Cultural Cooperation and the training and capacity building of Malian defence forces by India was further enhanced during his tenure.

Mr. Mamadou Tandja passed away on the 24th of November, 2020 at Niamey, Niger.

Mr. Tandja served as the President of Niger from 1999 to 2010. Fondly, referred by Nigeriens as "Baba Tandja" -- the father of the nation, Mr Tandja was a true nationalist who was deeply committed to fighting poverty and improving the living standards of the people of Niger. A firm believer in social justice, he raised awareness on protection and preservation of public assets, and worked tirelessly to ensure social harmony, national unity, peace and security of his country. India established its Embassy in Niger during his presidency.

His Excellency Mr. Ambrose Madvulo Dlamini passed away on the 13th of December, 2020 in South Africa. Mr. Dlamini served as the youngest Head of Government of Eswatini and was a confident and committed leader with singular focus on economic recovery to uplift Eswatini people by stimulating growth, even during COVID-19 pandemic. He was keen to transform India-Eswatini bilateral relationship and was instrumental In seeking cooperation of India for building new Parliament Building for Eswatini and construction of Disaster Recovery Site for National Data Centre of Eswatini. The House joins the bereaved families, the Governments and the people of Mali, Niger and the Kingdom of Eswatini in mourning the passing away of Mr. Amadou Toumani Toure, Mr. Mamadou Tandja and His Excellency Mr. Ambrose Madvulo Dlamini and conveys its heartfelt condolences to them.

I request the Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved families our sense of profound sorrow and deep sympathy.

PAPERS LAID ON THE TABLE

- I. Reports and Accounts (2019-20) of NRDC, New Delhi and Technology Development Board, New Delhi and related papers
- II. Reports and Accounts (2019-20) of various organisations and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Dr. Harsh Vardhan, I lay on the Table—

- I. (i) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
 - (a) Sixty-sixth Annual Report and Accounts of the National Research Development Corporation (NRDC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

 [Placed in Library. See No.L.T. 2987/17/2021]
- (ii) A copy each (in English and Hindi) of the following papers under Section 14 of the Technology Development Board Act, 1995:—
 - (a) Annual Report and Accounts of the Technology Development Board, New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Board.

 [Placed in Library. See No.L.T. 3373/17/2021]
- II. A copy each (in English and Hindi) of the following papers:—
 - (i) (a) Annual Report and Accounts of the Indian Institute of Tropical Meteorology (IITM), Pune, Maharashtra, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.

 [Placed in Library. See No.L.T. 3350/17/2021]

- (ii) (a) Annual Report and Accounts of the Indian National Centre for Ocean Information Services (INCOIS), Hyderabad, Telangana, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

 [Placed in Library. See No.L.T. 3353/17/2021]
- (iii) (a) Annual Report and Accounts of the National Institute of Ocean Technology (NIOT), Chennai, Tamil Nadu, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.

 [Placed in Library. See No.L.T. 3354/17/2021]
- (iv) (a) Annual Report and Accounts of the National Centre for Polar and Ocean Research (NCPOR), Goa, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

 [Placed in Library. See No.L.T. 3351/17/2021]
- (v) (a) Annual Report and Accounts of the National Centre for Earth Science Studies (NCESS), Thiruvananthapuram, Kerala, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

 [Placed in Library. See No.L.T. 3352/17/2021]
- (vi) (a) Annual Report and Accounts of the Maharashtra Association for the Cultivation of Science (MACS), Agharkar Research Institute, Pune, Maharashtra, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3365/17/2021]

- (vii) (a) Annual Report and Accounts of the Aryabhatta Research Institute of Observational Sciences (ARIES), Nainital, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3366/17/2021]

- (viii) (a) Annual Report and Accounts of the Birbal Sahni Institute of Palaeosciences, (BSIP), Lucknow, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3355/17/2021]

- (ix) (a) Annual Report and Accounts of the Bose Institute, (BI), Kolkata, for year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3360/17/2021]

- (x) (a) Annual Report and Accounts of the Centre for Nano and Soft Matter Sciences (CeNS), Bengaluru, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3367/17/2021]

- (xi) (a) Annual Report and Accounts of the Indian Association for the Cultivation of Science, (IACS), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Association.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3363/17/2021]

(xii) (a) Annual Report and Accounts of the Indian Institute of Astrophysics,(IIA), Bengaluru, for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3356/17/2021]

- (xiii) (a) Annual Report and Accounts of the Indian Institute of Geomagnetism (IIG), Navi Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 3371/17/2021]

- (xiv) (a) Annual Report and Accounts of the Institute of Advanced Study in Science and Technology (IASST), Guwahati, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3368/17/2021]

- (xv) (a) Annual Report and Accounts of the Institute of Nano Science and Technology (INST), Mohali, Punjab, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3362/17/2021]

- (xvi) (a) Annual Report and Accounts of the International Advanced Research Centre for Powder Metallurgy and New Materials (ARCI), Hyderabad, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3357/17/2021]

- (xvii) (a) Annual Report and Accounts of the Jawaharlal Nehru Centre for Advanced Scientific Research (JNCASR), Jakkur, Bengaluru, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3364/17/2021]

- (xviii) (a) Annual Report and Accounts of the Raman Research Institute (RRI), Bengaluru, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3370/17/2021]

- (xix) (a) Annual Report and Accounts of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Kerala, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3369/17/2021]

- (xx) (a) Annual Report and Accounts of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3358/17/2021]

- (xxi) (a) Annual Report and Accounts of the Wadia Institute of Himalayan Geology, (WIHG), Dehradun, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3380/17/2021]

- (xxii) (a) Annual Report and Audited Accounts of the National Innovation Foundation India, Gandhinagar, Gujarat for the year 2019-20.
 - (b) Review by Government on the working the above Foundation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3361/17/2021]

- (xxiii) (a) Annual Report and Accounts of the Technology Information, Forecasting and Assessment Council (TIFAC), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3359/17/2021]

- (xxiv) (a) Annual Report and Accounts of the North East Centre for Technology Application and Reach, Shillong, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3372/17/2021]

- (xxv) (a) Annual Report and Accounts of the Vigyan Prasar, Noida, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institution.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3374/17/2021]

- (xxvi) (a) Annual Report and Accounts of the Indian National Academy of Engineering (INAE), Gurugram, Haryana, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Academy.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3375/17/2021]

- (xxvii) (a) Annual Report and Accounts of the Indian National Science Academy (INSA), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Academy.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3376/17/2021]

- (xxviii) (a) Annual Report and Accounts of the Indian Science Congress Association, Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working the above Association.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3377/17/2021]

- (xxix) (a) Annual Report and Accounts of the National Academy of Sciences, India (NASI), Prayagraj, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working the above Academy.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3378/17/2021]

- (xxx) (a) Annual Report and Accounts of the Indian Academy of Sciences, Bengaluru, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Academy.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3379/17/2021]

Reports And Accounts (2019-20) of various Councils and NIUM, Bengaluru and related Papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Kiren Rijiju, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report of the Central Council for Research in Sidhha (CCRS), Chennai, for the year 2019-20.
 - (b) Annual Accounts of the Central Council for Research in Sidhha (CCRS), for the year 2019-20, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Council.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3387/17/2021]

- (ii) (a) Annual Report and Accounts of the Central Council for Research in Homoeopathy (CCRH), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3386/17/2021]

- (iii) (a) Annual Report and Accounts of the Central Council for Research in Unani Medicine (CCRUM), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3385/17/2021]

- (iv) (a) Annual Report and Accounts of the National Institute of Unani Medicine (NIUM), Bengaluru, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3389/17/2021]

- I. Report and Accounts (2018-19) of Asiatic Society of Mumbai and the Library of the Asiatic Society of Mumbai and related papers.
- II. Reports and Accounts (2017-18, 2018-19 and 2019-20) of various organisations and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Prahalad Singh Patel, I lay on the Table—

- I. (1) A copy each (in English and Hindi) of the following papers under sub-Section (4) of Section 5 and Section 6 of the Asiatic Society Act, 1984:—
 - (a) Annual Report and Accounts of the Asiatic Society of Mumbai and the Library of the Asiatic Society of Mumbai, Mumbai for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Society.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No.L.T. 3480/17/2021]

- II. A copy each (in English and Hindi) of the following papers:—
 - (i) (a) Annual Report and Accounts of the North Central Zone Cultural Centre (NCZCC), Prayagraj, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3476/17/2021]

- (ii) (a) Annual Report and Accounts of the International Buddhist Confederation (IBC), New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Confederation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3483/17/2021]

- (iii) (a) Annual Report and Accounts of the International Buddhist Confederation (IBC), New Delhi, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Confederation.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3483/17/2021]

- (iv) (a) Annual Report and Accounts of the Allahabad Museum, Prayagraj, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Museum.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3482/17/2021]

- (v) (a) Annual Report and Accounts of the South Central Zone Cultural Centre (SZCC), Nagpur, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3477/17/2021]

- (vi) (a) Annual Report of the Central Institute of Buddhist Studies (CIBS), Leh, Ladakh, (J&K), for the year 2018-19.
 - (b) Annual Accounts of the Central Institute of Buddhist Studies (CIBS), Leh, Ladakh, (J&K), for the year 2018-19, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Institute.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No.L.T. 3478/17/2021]

- (vii) (a) Annual Report and Accounts of the Central Institute of Himalayan Culture Studies (CIHCS), Dahung, Arunachal Pradesh, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3484/17/2021]

- (viii) (a) Annual Report and Accounts of the Gaden Rabgyeling Monastic School, Bomdila, Arunachal Pradesh, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institution.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3485/17/2021]

- (ix) (a) Annual Report and Accounts of the Namgyal Institute of Tibetology Deorali, Gangtok, Sikkim, for the year 2017-18, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3486/17/2021]

- (x) (a) Annual Report and Accounts of the Namgyal Institute of Tibetology Deorali, Gangtok, Sikkim, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3486/17/2021]

- (xi) (a) Annual Report and Accounts of the Vrindavan Research Institute, Mathura, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3479/17/2021]

- (xii) (a) Annual Report and Accounts of the Victoria Memorial Hall, Kolkata, for the year 2018-19, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Memorial.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3481/17/2021]

- I. Report and Accounts (2019-20) of the DVC, Kolkata and related papers
- II. Budget (2020-21) of the Damodar Valley Corporation, Kolkata
- III. Reports and Accounts (2019-20) of various companies and related papers
- IV. MoUs between Government of India and NHPC Limited and Government of India and NTPC Limited

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Raj Kumar Singh, I lay on the Table: —

- I. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948:—
 - (a) Annual Report and Accounts of the Damodar Valley Corporation Limited (DVC), Kolkata, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No.L.T. 2969/17/2021]

II. A copy (in English and Hindi) of the Annual Budget of the Damodar Valley Corporation, Kolkata, for the year 2020-21, under sub-section (3) of Section 44 of the Damodar Valley Corporation Act, 1948.

[Placed in Library. See No.L.T. 2967/17/2021]

- III. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—
 - (i) (a) Annual Report and Accounts of the NHPC Limited Faridabad, Haryana, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Performance Review on the working of the above Corporation, for the year 2019-20.

[Placed in Library. See No.L.T. 3219/17/2021]

- (ii) (a) Twentieth Annual Report and Accounts of the NHDC Limited, Bhopal, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

 [Placed in Library. See No.L.T. 3222/17/2021]
- (iii) (a) Thirty-second Annual Report and Accounts of the THDC India Limited (THDCIL), Rishikesh, Uttarakhand, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

 [Placed in Library. See No.L.T. 3221/17/2021]
- (iv) (a) Annual Report and Accounts of the North Eastern Electric Power Corporation Limited (NEEPCO), Shillong, Meghalaya, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

 [Placed in Library. See No.L.T. 3220/17/2021]
- (v) (a) Forty-fourth Annual Report and Accounts of the National Thermal Power Corporation Limited (NTPC), New Delhi, along with its subsidiary companies, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

 [Placed in Library. See No.L.T. 3218/17/2021]
- IV. A copy each (in English and Hindi) of the following papers:—
 - (i) Memorandum of Understanding between the Government of India (Ministry of Power) and NHPC Limited, for the year 2020-21.

[Placed in Library. See No.L.T. 3231/17/2021]

(ii) Memorandum of Understanding between the Government of India (Ministry of Power) and the NTPC Limited, for the year 2020-21.

[Placed in Library. See No.L.T. 3230/17/2021]

Reports and Accounts (2019-20) of various Institute and Centres and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Ashwini Kumar Choubey, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Fiftieth Annual Report and Accounts of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, Wardha, Maharashtra, for the year 2019-20, together with the Auditor's Report on the Account.
 - (b) Review by Government on the working of the above Institute.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3402/17/2021]

- (ii) (a) Annual Report of the National Health Systems Resource Centre (NHSRC), New Delhi, for the year 2019-20.
 - (b) Annual Accounts of the National Health Systems Resource Centre (NHSRC), New Delhi, for the year 2019-20, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Centre.
 - (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No.L.T. 3401/17/2021]

- (iii) (a) Annual Report and Accounts of the National Academy of Medical Sciences (India) (NAMS), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Academy.

[Placed in Library. See No.L.T. 2990/17/2021]

- (iv) (a) Annual Report and Accounts of the Population Research Centre, Institute for Social and Economic Change (ISEC), Bangalore, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

[Placed in Library. See No.L.T. 3407/17/2021]

- (v) (a) Annual Report and Accounts of the Population Research Centre, Maharaja Sayajirao Univeristy of Baroda, Vadodara, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3410/17/2021]

- (vi) (a) Annual Report and Accounts of the Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3412/17/2021]

- (vii) (a) Annual Report and Accounts of the Population Research Centre, Punjab University, Chandigarh, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3408/17/2021]

- (viii) (a) Annual Report and Accounts of the Population Research Centre, Institute of Economic Growth, University of Delhi, Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. [Placed in Library. See No.L.T. 3409/17/2021]
- (ix) (a) Annual Report and Accounts of the Population Research Centre, JSS Institute of Economic Research, Dharwad, Karnataka, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3403/17/2021]

- (x) (a) Annual Report and Accounts of the Population Research Centre, the Gandhigram Institute of Rural Health and Family Welfare Trust, Dindigul, Tamil Nadu, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3417/17/2021]

- (xi) (a) Annual Report and Accounts of the Population Research Centre, Department of Statistics, Gauhati University, Assam, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3411/17/2021]

- (xii) (a) Annual Report and Accounts of the Population Research Centre, University of Lucknow, Lucknow, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3418/17/2021]

- (xiii) (a) Annual Report and Accounts of the Population Research Centre, Department of Statistics, Patna University, Bihar, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3404/17/2021]

- (xiv) (a) Annual Report and Accounts of the Population Research Centre, Gokhale Institute of Politics and Economics, Pune, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3413/17/2021]

- (xv) (a) Annual Report and Accounts of the Population Research Centre,Dr. Harisingh Gour University, Sagar, Madhya Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 340/17/2021]

- (xvi) (a) Annual Report and Accounts of the Population Research Centre, Himachal Pradesh University, Shimla, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3414/17/2021]

- (xvii) (a) Annual Report and Accounts of the Population Research Centre, University of Kashmir, Srinagar, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3415/17/2021]

- (xviii) (a) Annual Report and Accounts of the Population Research Centre, University of Kerala, Kariavattom Thiruvananthapuram, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3416/17/2021]

- (xix) (a) Annual Report and Accounts of the Population Research Centre, Andhra University, Visakhapatanam, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Centre.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 3406/17/2021]

- Notifications of the Ministry of Finance and the Ministry of Corporate Affairs
- II. Reports and Accounts (2019-20) of various banks, company, authority and related papers
- III. Reports and Accounts (2019-20) of various organisations and related papers
- IV. Review of Performance of Regional Rural Banks for the year ended 31st March, 2020.

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Anurag Singh Thakur, I lay on the Table—

I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2020/09, dated the 7th April, 2020, publishing the Securities and Exchange Board of India (Foreign Portfolio Investors) (Amendment) Regulations, 2020, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996.

[Placed in Library. See No.L.T. 3067/17/2021]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. SEBI/LAD-NRO/GN/2020/32, dated the 8th October, 2020, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulation, 2020, under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 31 of the Securities and Exchange Board of India Act, 1992.

[Placed in Library. See No.L.T. 3697/17/2021]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:—

- (1) SEBI/LAD-NRO/GN/2020/36, dated the 19th October, 2020, publishing the Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market) (Second Amendment) Regulations, 2020.
- (2) SEBI/LAD-NRO/GN/2020/38, dated the 29th October, 2020, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Second Amendment) Regulations, 2020.
- (3) SEBI/LAD-NRO/GN/2021/04, dated the 11th January, 2021, publishing the Securities and Exchange Board of India (Investment Advisers) (Amendment) Regulations, 2021.
- (4) SEBI/LAD-NRO/GN/2021/05, dated the 13th January, 2021, repealing with immediate effect, the Securities and Exchange Board of India (Central Database of Market Participants) Regulations, 2003, published under Gazette Notification F. No. SEBI/LE/26/2003, dated the 20th November, 2003.

[Placed in Library. For (1) to (4) see No.L.T. 3698/17/2021]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. No. 41(E), dated the 22nd January, 2021, publishing the Coinage (Issue of Commemorative Coins to commemorate the occasion of 125th BIRTH ANNIVERSARY OF SRIMAT SWAMI PRANAVANANDAJI MAHARAJ) Rules, 2021, under Section 25 of the Coinage Act, 2011.

[Placed in Library. See No.L.T. 3066/17/2021]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 229 (E), dated the 1st April, 2020, publishing the Insurance (Amendment) Rules, 2020, under sub-section (3) of Section 114 of the Insurance Act, 1938, along with Delay Statement.

[Placed in Library. See No.L.T. 3068/17/2021]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:—

- (1) No. PFRDA/12/RGL/139/5, dated the 29th July, 2020, publishing the Pension Fund Regulatory and Development Authority (National Pension System Trust) (Second Amendment) Regulations, 2020.
- (2) No. PFRDA/12/RGL/139/7, dated the 29th July, 2020, publishing the Pension Fund Regulatory and Development Authority (Central Recordkeeping Agency) (Second Amendment) Regulations, 2020.
- (3) No. PFRDA/12/RGL/139/8, dated the 30th September, 2020, publishing the Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Amendment) Regulations, 2020.

[Placed in Library. For (1) to (3) see No.L.T. 3060/17/2021]

- (vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. G.S.R. 647 (E), dated the 19th October, 2020, publishing the Life Insurance Corporation of India (Staff) Amendment Rules, 2020, under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No.L.T. 3063/17/2021]
- (viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 114A of the Insurance Act, 1938; and Section 27 of the Insurance Regulatory and Development Authority Act, 1999:—
 - (1) F. No. IRDAI/Reg/3/169/2020, dated the 24th November, 2020, publishing the Insurance Regulatory and Development Authority of India (Minimum Information Required for Investigation and Inspection) Regulations, 2020.
 - (2) F. No. IRDAI/Reg/4/170/2020, dated the 26th November, 2020, publishing the Insurance Regulatory and Development Authority of India (Insurance Surveyors and Loss Assessors) (Amendment) Regulations, 2020.

[Placed in Library. For (1) and (2) see No.L.T. 3069/17/2021]

(ix) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. F. No. IRDAI/RI/6/172/2020, dated 30th December, 2020, publishing the Notification on the subject 'Obligatory Cession for the financial year 2021-22' as mentioned therein, under sub-section (6) of Section 101A of the Insurance Act, 1938.

[Placed in Library. See No.L.T. 3068/17/2021]

- (x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:—
 - (1) G.S.R. 572 (E), dated the 21st September, 2020, amending Notification No. G.S.R. 1600 (E), dated the 29th December, 2017, to insert certain entries in the original Notification.
 - (2) G.S.R. 573 (E), dated the 21st September, 2020, seeking to waive the amount of late fee payable under Section 47 of the Act which is in excess of two hundred and fifty rupees, for the registered persons who failed to furnish the return in FORM GSTR-10, subject to the condition that the returns are filled between 22nd September, 2020 to 31st December, 2020.
 - (3) G.S.R. 595 (E), dated the 30th September, 2020, amending Notification No. G.S.R. 275 (E), dated the 5th May, 2020, to substitute certain entries in the original Notification.
 - (4) G.S.R. 596 (E), dated the 30th September, 2020, amending Notification No. G.S.R. 196 (E), dated the 21st March, 2020, to substitute/insert certain entries in the original Notification.
 - (5) G.S.R. 602 (E), dated the 30th September, 2020, amending Notification No. G.S.R. 197 (E), dated the 21st March, 2020, to substitute certain entries in the original Notification.
 - (6) G.S.R. 603 (E), dated the 30th September, 2020, publishing the Central Goods and Services Tax (Eleventh Amendment) Rules, 2020.
 - (7) G.S.R. 613 (E), dated the 1st October, 2020, notifying a special procedure to be followed by the registered persons required to prepare the tax invoice in the manner specified under sub-rule (4) of rule 48 of the Central Goods and Services Tax Rules, 2017, and who have prepared tax invoice in a manner other than the said manner.
 - (8) G.S.R. 634 (E), dated the 15th October, 2020, seeking to prescribe the due date for furnishing FORM GSTR-1 for the quarters October, 2020 to December, 2020 and January, 2021 to March, 2021 for registered persons having aggregate turnover of up to 1.5 crore rupees in the preceding financial year or the current financial year.
 - (9) G.S.R. 635 (E), dated the 15th October, 2020, seeking to extend the time limit for furnishing FORM GSTR-1 by such class of registered persons having aggregate turnover of more than 1.5 crore rupees in the preceding financial year or the current financial year for each of the

- months from October, 2020 to March, 2021 till the eleventh day of the month succeeding such month.
- (10) G.S.R. 636 (E), dated the 15th October, 2020, seeking to prescribe that the return in FORM GSTR-3B of Central Goods and Services Tax Rules, 2017 for each of the months from October, 2020 to March, 2021 shall be furnished electronically through the common portal, on or before the twentieth day of the month succeeding such month, as per conditions specified therein.
- (11) G.S.R. 637 (E), dated the 15th October, 2020, amending Notification No. G.S.R. 770 (E), dated the 9th October, 2019, to substitute certain entries in the original Notification.
- (12) G.S.R. 638 (E), dated the 15th October, 2020, amending Notification No. G.S.R. 660 (E), dated the 28th June, 2017, to substitute certain entries in the original Notification.
- (13) G.S.R. 639 (E), dated the 15th October, 2020, publishing the Central Goods and Services Tax (Twelveth Amendment) Rules, 2020.
- (14) G.S.R. 679 (E), dated the 28th October, 2020, amending Notification No. G.S.R. 275 (E), dated the 5th May, 2020, to substitute certain entries in the original Notification.
- (15) G.S.R. 698 (E), dated the 10th November, 2020, publishing the Central Goods and Services Tax (Thirteenth Amendment) Rules, 2020.
- (16) G.S.R. 699 (E), dated the 10th November, 2020, in supersession of Notification No. G.S.R. 634 (E) and G.S.R. 635 (E), both dated the 15th October, 2020, extending the time limit for furnishing the details of outward supplies in FORM GSTR-1 of the Central Goods and Services Tax Rules, 2017, for each of the tax periods, till the eleventh day of the month succeeding such tax period for the class of registered persons.
- (17) G.S.R. 700 (E), dated the 10th November, 2020, notifying the registered persons, other than a person referred to in section 14 of the Integrated Goods and Services Tax Act, 2017, having an aggregate turnover of up to five crore rupees in the preceding financial year, and who have opted to furnish a return for every quarter, under sub-rule (1) of rule 61A of the Central Goods and Services Tax Rules, 2017.
- (18) G.S.R. 701 (E), dated the 10th November, 2020, notifying the special procedure to be followed by registered persons, notified under proviso to sub-section (1) of Section 39 of the Act, who had opted for furnishing return for every quarter or part thereof, making

- tax payment specified therein.
- (19) G.S.R. 702 (E), dated the 10th November, 2020, rescinding Notification No. G.S.R. 636 (E), dated the 15th October, 2020.
- (20) G.S.R. 703 (E), dated the 10th November, 2020, extending the time limit for furnishing the declaration in FORM GST ITC-04, in respect of goods dispatched to a job worker, or received from a job worker during the period from July, 2020 to September, 2020 till the 30th day of November, 2020.
- (21) G.S.R. 704 (E), dated the 10th November, 2020, amending Notification No. G.S.R. 196 (E), dated the 21st March, 2020, to substitute certain entries in the original Notification.
- (22) S.O. 4043 (E), dated the 10th November, 2020, appointing the 10th day of November, 2020, as the date on which the provisions of section 97 of the Finance (No.2) Act, 2019 (23 of 2019) shall come into force.
- (23) G.S.R. 745 (E), dated the 29th November, 2020, waiving the amount of penalty payable by any registered person under section 125 of the said Act for non-compliance of the provisions of Notification No. G.S.R. 197(E), dated the 21st March, 2020, between the period from the 1st day of December, 2020 to the 31st day of March, 2021, subject to the condition that the said person complies with the provisions of the said Notification from the 1st day of April, 2021.
- (24) G.S.R. 747 (E), dated the 1st December, 2020, amending Notification No. G.S.R. 660 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.
- (25) G.S.R. 785 (E), dated the 22nd December, 2020, amending Notification No. G.S.R. 1600 (E), dated the 29th December, 2017 to insert certain entries in the original Notification.
- (26) G.S.R. 786 (E), dated the 22nd December, 2020, publishing the Central Goods and Services Tax (Fourteenth Amendment) Rules, 2020.
- (27) S.O. 4643 (E), dated the 22nd December, 2020, appointing the 1st day of January, 2021, as the date on which the provisions of sections 119, 120, 121, 122, 123, 124, 126, 127 and 131 of the Finance Act, 2020 shall come into force.
- (28) G.S.R. 809 (E), dated the 30th December, 2020, extending the time limit for furnishing of the annual return specified under section 44 of the said Act read with rule 80 of the Central Goods and Services Tax Rules, 2017, electronically through the common portal, for the financial year

- 2019-20 till 28.02.2021.
- (29) G.S.R. 2 (E), dated the 1st January, 2021, publishing the Central Goods and Services Tax (Amendment) Rules, 2021.
- (30) G.S.R. 18 (E), dated the 12th January, 2021, amending Notification No. G.S.R. 609 (E), dated the 19th June, 2017, to substitute/insert certain entries in the original Notification.
- (31) G.S.R. 576 (E), dated the 22nd September, 2020, publishing corrigendum to Notification No. 572 (E), dated the 21st September, 2020.
- (32) G.S.R. 577 (E), dated the 22nd September, 2020, publishing corrigendum to Notification No. 573 (E), dated the 21st September, 2020 (in English only).
- (33) G.S.R. 611 (E), dated the 1st October, 2020, publishing corrigendum to Notification No. 603 (E), dated the 30th September, 2020.
- (34) G.S.R. 711 (E), dated the 13th November, 2020, publishing corrigendum to Notification No. 698(E), dated the 10th November, 2020.
- (35) G.S.R. 712 (E), dated the 13th November, 2020, publishing corrigendum to Notification No. 702 (E), dated the 10th November, 2020.
- (36) G.S.R. 801 (E), dated the 28th December, 2020, publishing corrigendum to Notification No. 786 (E), dated the 22nd December, 2020.

[Placed in Library. For (1) to (36) see No.L.T. 3076/17/2021]

- (xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017; Section 24 of the Integrated Goods and Services Tax Act, 2017; and Section 24 of the Union Territory and Services Tax Act, 2017, along with Explanatory Memoranda:—
 - (1) G.S.R. 571 (E), dated the 21st September, 2020, amending Notification No. G.S.R. 235 (E), dated the 3rd April, 2020, to insert certain proviso in the original Notification.
 - (2) G.S.R. 759 (E), dated the 14th December, 2020, amending Notification No. G.S.R. 235 (E), dated the 3rd April, 2020, to substitute certain entries in the original Notification.

[Placed in Library. For (1) and (2) see No.L.T. 3076/17/2021]

(xii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 640 (E), dated the 15th October, 2020 amending

Notification No. G.S.R. 697 (E), dated the 28th June, 2017, to substitute certain entries in the original Notification, under Section 24 of the Integrated Goods and Services Tax Act, 2017, along with Explanatory Memorandum.

[Placed in Library. See No.L.T. 3076/17/2021]

- (xiii). A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda and Delay Statement:—
 - (1) S.O. 1126 (E), dated the 18th March, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (2) No. 27/2020-Customs (N.T.), dated the 19th March, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 20th March, 2020.
 - (3) No. 28/2020-Customs (N.T.), dated the 20th March, 2020, amending Notification No. 27/2020-CUSTOMS(N.T.), dated the 19th March, 2020, to substitute certain entries in the original Notification.
 - (4) S.O. 1187 (E), dated the 20th March, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (5) No. 30/2020-Customs (N.T.), dated the 24th March, 2020, amending Notification No. 27/2020-CUSTOMS(N.T.), dated the 19th March, 2020, to substitute certain entries in the original Notification.
 - (6) S.O. 1218 (E), dated the 25th March, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (7) No. 32/2020-Customs (N.T.), dated the 26th March, 2020, amending Notification No. 27/2020-CUSTOMS(N.T.), dated the 19th March, 2020, to substitute certain entries in the original Notification.
 - (8) S.O. 1221 (E), dated the 26th March, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (9) No. 34/2020-Customs (N.T.), dated the 27th March, 2020, amending Notification No. 27/2020-CUSTOMS(N.T.), dated the 19th March, 2020, to substitute certain entries in the original Notification.
 - (10) No. 35/2020-Customs (N.T.), dated the 30th March, 2020, amending

- Notification No. 27/2020-CUSTOMS(N.T.), dated the 19th March, 2020, to substitute certain entries in the original Notification.
- (11) S.O. 1234 (E), dated the 31th March, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (12) No. 37/2020-Customs (N.T.), dated the 1th April, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 2nd April, 2020.
- (13) S.O. 1257 (E), dated the 15th April, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (14) No. 39/2020-Customs (N.T.), dated the 16th April, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 17th April, 2020.
- (15) S.O. 1406 (E), dated the 30th April, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (16) No. 41/2020-Customs (N.T.), dated the 6th May, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 7th May, 2020.
- (17) S.O. 1484 (E), dated the 15th May, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (18) S.O. 1520 (E), dated the 19th May, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (19) No. 46/2020-Customs (N.T.), dated the 21st May, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 22nd May, 2020.
- (20) No. 49/2020-Customs (N.T.), dated the 4th June, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 5th June, 2020.

- (21) S.O. 1886 (E), dated the 15th June, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (22) No. 53/2020-Customs (N.T.), dated the 18th June, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 19th June, 2020.
- (23) S.O. 2154 (E), dated the 30th June, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (24) No. 55/2020-Customs (N.T.), dated the 2nd July, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 3rd July, 2020.
- (25) S.O. 2350 (E), dated the 15th July, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (26) No. 59/2020-Customs (N.T), dated the 16th July, 2020, determining the rate of exchange for conversion of certain foreign currencies given in schedules therein, into Indian currency or vice-versa for imported and export goods w.e.f. 17th July, 2020.
- (27) S.O. 2423 (E), dated the 23rd July, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (28) S.O. 2448 (E), dated the 27th July, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (29) S.O. 2565 (E), dated the 31st July, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (30) S.O. 2645 (E), dated the 6th August, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (31) No. 69/2020-Customs (N.T), dated the 6th August, 2020, determining the rate of exchange for conversion of certain foreign currencies given in schedules therein, into Indian currency or vice-versa for imported and export goods *w.e.f.* 7th August, 2020.

- (32) S.O. 2649 (E), dated the 7th August, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (33) S.O. 2753 (E), dated the 13th August, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (34) S.O. 2770 (E), dated the 14th August, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (35) No. 80/2020-Customs (N.T), dated the 20th August, 2020, determining the rate of exchange for conversion of certain foreign currencies given in schedules therein, into Indian currency or vice-versa for imported and export goods *w.e.f.* 21st August, 2020.
- (36) S.O. 2956 (E), dated the 31st August, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (37) No. 84/2020-Customs (N.T), dated the 3rd September, 2020, determining the rate of exchange for conversion of certain foreign currencies given in schedules therein, into Indian currency or vice-versa for imported and export goods *w.e.f.* 4th September, 2020.
- (38) S.O. 3148 (E), dated the 15th September, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (39) No. 88/2020-Customs (N.T.), dated the 17th September, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 18th September, 2020.

[Placed in Library. For (1) to (39) see No.L.T. 3074/17/2021]

- (xiv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:—
 - (1) S.O. 3291 (E), dated the 2^{4th} September, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
 - (2) S.O. 3352 (E), dated the 28th September, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.

- (3) S.O. 3424 (E), dated the 30th September, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (4) No. 95/2020-Customs (N.T.), dated the 1st October, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 2nd October, 2020.
- (5) No. 99/2020-Customs (N.T.), dated the 15th October, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 16th October, 2020.
- (6) S.O. 3624 (E), dated the 15th October, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (7) S.O. 3905 (E), dated the 29th October, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (8) No. 104/2020-Customs (N.T.), dated the 3rd November, 2020, amending Notification No. 99/2020-CUSTOMS (N.T.), dated 15th October, 2020 to substitute certain entries in Schedule-I of the Notification.
- (9) No. 105/2020-Customs (N.T.), dated the 5th November, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 6th November, 2020.
- (10) No. 106/2020-Customs (N.T.), dated the 12th November, 2020, amending Notification No. 105/2020-CUSTOMS (N.T.), dated 5th November, 2020, to substitute certain entries in Schedule-I of the Notification.
- (11) S.O. 4092 (E), dated the 13th November, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (12) No. 108/2020-Customs (N.T.), dated the 19th November, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 20th November, 2020.
- (13) S.O. 4266 (E), dated the 27th November, 2020, amending Notification

- No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (14) No. 110/2020-Customs (N.T.), dated the 3rd December, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 4th December, 2020.
- (15) S.O. 4538 (E), dated the 15th December, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (16) No. 113/2020-Customs (N.T.), dated the 17th December, 2020, determining the rate of exchange for conversion of certain foreign currencies, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 18th December, 2020.
- (17) No. 114/2020-Customs (N.T.), dated the 30th December, 2020, amending Notification No. 113/2020-Customs (N.T.), dated the 17th December, 2020, to substitute certain entries in the original Notification.
- (18) S.O. 4793 (E), dated the 31st December, 2020, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (19) No. 03/2021-Customs (N.T.), dated the 7th January, 2021, determining the rate of exchange for conversion of certain foreign currency, given in schedules therein, into Indian currency or *vice-versa* for imported and export goods *w.e.f.* 8th January, 2021.
- (20) S.O. 204 (E), dated the 15th January, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (21) G.S.R. 615 (E), dated the 5th October, 2020, amending Notification No. G.S.R. 119 (E), dated the 14th February, 2020, to substitute certain entries in the original Notification.
- (22) G.S.R. 657 (E), dated the 21st October, 2020, exempting goods specified therein, when imported into India against a duty credit scrip issued by the Regional Authority under the Scheme for Rebate of State Levies on export of garments and made-ups in accordance with the conditions mentioned therein.

[Placed in Library. For (1) to (22) see No.L.T. 3074/17/2021]

(xv) A copy (in English and Hindi) of the Ministry of Finance (Department of

Revenue) Notification No. G.S.R. 658 (E), dated the 21st October, 2020, exempting the goods specified in the schedule therein, when cleared against a duty credit scrip, issued by the Regional Authority under the Scheme for Rebate of State Levies on export of garments and made-ups in accordance with the conditions mentioned therein, under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No.L.T. 3694/17/2021]

- (xvi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memoranda and Delay Statement:—
 - (1) G.S.R. 164 (E), dated the 7th March, 2020, seeking to impose a definitive anti-dumping duty on imports of 'Chlorinated Polyvinyl Chloride Resin (CPVC)-whether or not further processed into compound', originating in or exported from China PR and Korea RP, for a period of five years, from the date of imposition of the provisional anti-dumping duty, *i.e.* 26th August, 2019.
 - (2) G.S.R. 167 (E), dated the 12th March, 2020, amending Notification No. G.S.R. 190 (E), dated the 13th March, 2015, to insert certain entries in the original Notification.

[Placed in Library. For (1) and (2) see No.L.T. 3717/17/2021]

- (xvii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989, along with Delay Statement:-
 - (1) HRV No. L001127473/Staff. Gen. (2), dated the 6th March, 2019, publishing the Small Industries Development Bank of India (Staff) [Amendment] Regulations, 2018.

[Placed in Library. See No.L.T. 3703/17/2021]

(2) HRV No. L001181723/Staff. Gen. (2), dated the 9th December, 2019, publishing the Small Industries Development Bank of India (Staff) [Amendment] Regulations, 2019.

[Placed in Library. See No.L.T. 3718/17/2021]

(xviii). A copy each (in English and Hindi) of the following Notifications of the

Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980:—

- (1) F.No.104/40/Accts., dated the 30th September, 2020, publishing 40th Annual Report and audited accounts of the Council of the Institute of Company Secretaries of India for the year ended March 31, 2020.
- (2) G.S.R. 696 (E), dated the 10th November, 2020, publishing the Company Secretaries (Procedure of Investigations of Professional and Other Misconduct and Conduct of Cases) Amendment Rules, 2020.
- (3) G.S.R. 726 (E), dated the 17th November, 2020, amending Notification No. G.S.R. 490 (E), dated the 13th July, 2007, to substitute certain entries in the original Notification.
- (4) G.S.R. 33 (E), dated the 14th January, 2020, amending Notification No. G.S.R. 490 (E), dated the 13th July, 2007, to substitute certain entries in the original Notification, along with Delay Statement.
- (5) G.S.R. 339 (E), dated the 1st June, 2020, amending Notification No. G.S.R. 490 (E), dated the 13th July, 2007, to substitute certain entries in the original Notification, along with Delay Statement.

[Placed in Library. For (1) to (5) see No.L.T. 3708/17/2021]

- (xix) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 30B of the Chartered Accountants Act, 1949:—
 - (1) No.1-CA(5)/71/2020, dated the 30th September, 2020, publishing 71st Annual Report and Audited Accounts of the Council of the Institute of Chartered Accountants of India for the year ended 31st March, 2020.
 - (2) No. 1-CA(7)/193/2020, dated the 19th October, 2020, publishing the Chartered Accountants (Amendment) Regulations, 2020.

[Placed in Library. For (1) and (2) see No.L.T. 3707/17/2021]

(xx) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. S.O. 3201(E), dated the 21st September, 2020, amending Notification No. S.O. 1693 (E), dated the 3rd October, 2007, to substitute certain

entries in the original Notification, under Section 40 of the Cost and Works Accountants Act, 1959.

[Placed in Library. See No.L.T. 3706/17/2021]

- (xxi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016:—
 - (1) No. IBBI/2020-21/GN/REG065, dated the 13th November, 2020, publishing the Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2020.
 - (2) No. IBBI/2020-21/GN/REG066, dated the 13th November, 2020, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fifth Amendment) Regulations, 2020.
 - (3) IBBI/2020-21/GN/REG067, dated the 13th November, 2020, publishing the Insolvency and Bankruptcy Board of India (Liquidation Process) (Fourth Amendment) Regulations, 2020.
 - (4) G.S.R. 563 (E), dated the 16th September, 2020, publishing the Insolvency and Bankruptcy Board of India (Annual Report) Amendment Rules, 2020.
 - (5) G.S.R. 583 (E), dated the 24th September, 2020, publishing the Insolvency and Bankruptcy (Application to Adjudicating Authority) (Amendment) Rules, 2020.
 - (6) No. IBBI/2019-20/GN/REG053, dated the 6th January, 2020, publishing the Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2020, along with Delay Statement.
 - (7) No. IBBI/2019-20/GN/REG054, dated the 15th January, 2020, publishing the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2020, along with Delay Statement.

- (8) No. IBBI/2019-20/GN/REG055, dated the 12th February, 2020, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2020, along with Delay Statement.
- (9) No. IBBI/2019-20/GN/REG055(1), dated the 14th February, 2020, publishing Corrigendum to Notification No. IBBI/2019-20/GN/REG055, dated the 12th February, 2020, along with Delay Statement.
- (10) No. IBBI/2020-21/GN/REG056, dated the 24th April, 2020, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2020, along with Delay Statement.
- (11) No. IBBI/2020-21/GN/REG057, dated the 24th April, 2020, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Amendment) Regulations, 2020, along with Delay Statement.
- (12) No. IBBI/2020-2021/GN/REG058, dated the 24th April, 2020, publishing the Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2020, along with Delay Statement.
- (13) No. IBBI/2020-21/GN/REG059, dated the 24th April, 2020, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2020, along with Delay Statement.
- (14) No. IBBI/2020-21/GN/REG060, dated the 24th April, 2020, publishing the Insolvency and Bankruptcy Board of India (Liquidation Process) (Second Amendment) Regulations, 2020, along with Delay Statement.
- (15) No. IBBI/2020-21/GN/REG061, dated the 1st July, 2020, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2020, along with Delay Statement.

- (16) No. IBBI/2020-21/GN/REG062, dated the 5th August, 2020, publishing the Insolvency and Bankruptcy Board of India (Liquidation Process) (Third Amendment) Regulations, 2020, along with Delay Statement.
- (17) No. IBBI/2020-21/GN/REG063, dated the 5th August, 2020, publishing the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Second Amendment) Regulations, 2020, along with Delay Statement.
- (18) No. IBBI/2020-21/GN/REG064, dated the 7th August, 2020, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fourth Amendment) Regulations, 2020, along with Delay Statement.

[Placed in Library. For (1) to (18) see No.L.T. 3071/17/2021]

- II. (i) A copy each (in English and Hindi) of the following papers, under subsection (5) of Section 30 of the Small Industries Development Bank of India, Act, 1989:—
 - (a) Annual Report and Accounts of the Small Industries Development Bank of India (SIDBI), Lucknow (Part I and Part II), for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Report on the working of the above Bank, for the year 2019-20. [Placed in Library. See No.L.T. 3053/17/2021]
- (ii) A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 20 of the Insurance Regulatory and Development Authority Act, 1999:—
 - (a) Annual Report of the Insurance Regulatory and Development Authority of India (IRDAI), Hyderabad, for the year 2019-20.
 - (b) Annual Statement of Accounts of the Insurance Regulatory and Development Authority of India (IRDAI), Hyderabad, for the year 2019-20.
 - (c) Review by Government on the working of the above Authority.

[Placed in Library. See No.L.T. 3052/17/2021]

(iii) (1) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 48 of the National Bank for Agriculture and Rural

Development (NABARD) Act, 1981:—

- (a) Annual Report and Accounts of the National Bank for Agriculture and Rural Development (NABARD), Mumbai, for the year 2019-20, together with the Auditor's Report on the Accounts.
- (b) Performance Review by Government on the working of the above Bank.

[Placed in Library. See No.L.T. 3056/17/2021]

- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.
- (iv) A copy each (in English and Hindi) of the Annual Report and Accounts of the National Housing Bank (NHB), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts, under Section 42 and sub-section (5) of Section 40 of the National Housing Bank Act, 1987.

[Placed in Library. See No.L.T. 3051/17/2021]

- (v) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
 - 1. (a) Ninety-seventh Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, for the period from 01.07.2020 to 30.09.2020, together with the Auditor's Report on the Accounts.
 - (b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.07.2020 to 30.09.2020.

[Placed in Library. See No.L.T. 3055/17/2021]

- 2. (a) Annual Report and Accounts of the India Infrastructure Finance Company Limited (IIFCL), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of above Company.

[Placed in Library. See No.L.T. 3041/17/2021]

(vi) (1) A copy each (in English and Hindi) of the Annual Reports and Accounts of the following Regional Rural Banks, under Section 20 of the Regional Rural Banks Act, 1976, for the year 2019-20, together with the Auditor's Report on the Accounts:—

1. Andhra Pradesh Grameena Vikas Bank, Warangal, Telangana;

[Placed in Library. See No.L.T. 3647/17/2021]

2. Andhra Pragathi Grameena Bank, Kadapa, Andhra Pradesh;

[Placed in Library. See No.L.T. 3648/17/2021]

3. Aryavart Bank, Gomti Nagar, Lucknow;

[Placed in Library. See No.L.T. 3649/17/2021]

4. Arunachal Pradesh Rural Bank, Naharlagun, Arunachal Pradesh;

[Placed in Library. See No.L.T. 3650/17/2021]

5. Assam Gramin Vikash Bank, Guwahati, Assam;

[Placed in Library. See No.L.T. 3651/17/2021]

6. Bangiya Gramin Vikash Bank, Murshidabad, West Bengal;

[Placed in Library. See No.L.T. 3652/17/2021]

7. Baroda Gujarat Gramin Bank, Ahmedabad;

[Placed in Library. See No.L.T. 3653/17/2021]

8. Baroda Rajasthan Kshetriya Gramin Bank, Ajmer, Rajasthan;

[Placed in Library. See No.L.T. 3654/17/2021]

9. Baroda Uttar Pradesh Gramin Bank, Raibareli, Uttar Pradesh;

[Placed in Library. See No.L.T. 3655/17/2021]

10. Chaitanya Godavari Grameena Bank, Guntur, Andhra Pradesh;

[Placed in Library. See No.L.T. 3656/17/2021]

11. Chhattisgarh Rajya Gramin Bank, Raipur, Chhattisgarh;

[Placed in Library. See No.L.T. 3657/17/2021]

12. Dakshin Bihar Gramin Bank, Patna, Bihar;

[Placed in Library. See No.L.T. 3658/17/2021]

13. Ellaquai Dehati Bank, Srinagar, Kashmir;

[Placed in Library. See No.L.T. 3659/17/2021]

14. Himachal Pradesh Gramin Bank, Mandi, Himachal Pradesh;

[Placed in Library. See No.L.T. 3660/17/2021]

15. J&K Grameen Bank, Jammu, Jammu & Kashmir;

[Placed in Library. See No.L.T. 3661/17/2021]

16. Jharkhand Rajya Gramin Bank, Ranchi, Jharkhand;

Placed in Library. See No.L.T. 3662/17/2021

17. Karnataka Gramin Bank, Karnataka;

[Placed in Library. See No.L.T. 3663/17/2021]

18. Karnataka Vikas Grameena Bank, Dharwad, Karnataka;

Placed in Library. See No.L.T. 3664/17/2021

19. Kashi Gomti Samyut Gramin Bank, Varanasi, Uttar Pradesh;

[Placed in Library. See No.L.T. 3665/17/2021]

20. Kerala Gramin Bank, Malappuram, Kerala;

[Placed in Library. See No.L.T. 3666/17/2021]

21. Madhya Pradesh Gramin Bank, Madhya Pradesh;

[Placed in Library. See No.L.T. 3667/17/2021]

22. Madhyanchal Gramin Bank, Sagar, Madhya Pradesh;

[Placed in Library. See No.L.T. 3668/17/2021]

23. Maharashtra Gramin Bank, Aurangabad, Maharashtra;

[Placed in Library. See No.L.T. 3669/17/2021]

24. Manipur Rural Bank, Imphal, Manipur;

[Placed in Library. See No.L.T. 3670/17/2021]

25. Meghalaya Rural Bank, Shillong, Meghalaya;

[Placed in Library. See No.L.T. 3671/17/2021]

26. Mizoram Rural Bank, Aizawl, Mizoram;

[Placed in Library. See No.L.T. 3672/17/2021]

27. Nagaland Rural Bank, Nagaland;

[Placed in Library. See No.L.T. 3673/17/2021]

28. Odisha Gramya Bank, Bhubaneswar, Odisha;

[Placed in Library. See No.L.T. 3674/17/2021]

29. Paschim Banga Gramin Bank, Howrah, West Bengal;

[Placed in Library. See No.L.T. 3675/17/2021]

30. Prathama UP Gramin Bank, Moradabad, Uttar Pradesh;

[Placed in Library. See No.L.T. 3676/17/2021]

31. Puduvai Bharathiar Grama Bank, Muthialpet, Puducherry;

Placed in Library. See No.L.T. 3677/17/2021

32. Punjab Gramin Bank, Kapurthala, Punjab;

[Placed in Library. See No.L.T. 3678/17/2021]

33. Purvanchal Bank, Gorakhpur, Uttar Pradesh;

[Placed in Library. See No.L.T. 3679/17/2021]

34. Rajasthan Marudhara Gramin Bank, Jodhpur, Rajasthan;

[Placed in Library. See No.L.T. 3680/17/2021]

35. Saptagiri Grameena Bank, Chittoor, Andhra Pradesh;

[Placed in Library. See No.L.T. 3681/17/2021]

36. Sarva Haryana Gramin Bank, Rohtak, Haryana;

[Placed in Library. See No.L.T. 3682/17/2021]

37. Saurashtra Gramin Bank, Rajkot, Gujarat;

[Placed in Library. See No.L.T. 3683/17/2021]

38. Tamil Nadu Grama Bank, Tamil Nadu;

Placed in Library. See No.L.T. 3684/17/2021

39. Telangana Grameena Bank, Hyderabad;

[Placed in Library. See No.L.T. 3685/17/2021]

40. Tripura Gramin Bank, Abhoynagar, Agartala;

[Placed in Library. See No.L.T. 3686/17/2021]

41. Utkal Grameen Bank, Bolangir, Odisha;

[Placed in Library. See No.L.T. 3687/17/2021]

42. Uttarbanga Kshetriya Gramin Bank, Coochbehar, West Bengal;

[Placed in Library. See No.L.T. 3688/17/2021]

43. Uttar Bihar Gramin Bank, Muzaffarpur, Bihar;

[Placed in Library. See No.L.T. 3689/17/2021]

44. Uttarakhand Gramin Bank, Dehradun, Uttarakhand;

[Placed in Library. See No.L.T. 3690/17/2021]

45. Vidharbha Konkan Gramin Bank, Nagpur, Maharashtra;

[Placed in Library. See No.L.T. 3691/17/2021]

- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.
 - III. A copy each (in English and Hindi) of the following papers:—
 - (a) Twenty-seventh Annual Report and Accounts of the Centre for Development Economics (CDE), Delhi School of Economics, Delhi, for the year 2019-20, together w ith the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 3622/17/2021]

- 2. (a) Annual Report and Accounts of the Centre for Policy Research (CPR), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 3621/17/2021]

- 3. (a) Thirty-third Annual Report and Accounts of the Institute for Studies in Industrial Development (ISID), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 3624/17/2021]

4. (a) Annual Report and Accounts of the National Council of Applied Economic Research (NCAER), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 3625/17/2021]

- 5. (a) Twenty-seventh Annual Report and Accounts of the Madras School of Economics (MSE), Chennai, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Statement by Government accepting the above Report.

[Placed in Library. See No.L.T. 3620/17/2021]

- 6. (a) Forty-fourth Annual Report and Accounts of the National Institute of Public Finance and Policy (NIPFP), New Delhi, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Institute.

[Placed in Library. See No.L.T. 3054/17/2021]

IV. Review of Performance of Regional Rural Banks (RRBs), for the year ended 31st March, 2020.

[Placed in Library. See No. L.T. 3691/17/2021]

Reports of the Comptroller and Auditor General of India

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Arjun Ram Meghwal, I lay on the Table, under clause (2) of section 19A of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971, a copy each (in English and Hindi) of the following Reports:—

 (i) Report of the Comptroller and Auditor General of India for the year ended 31st March, 2019 on General Purpose Financial Reports of Central Public Sector Enterprises (Compliance Audit) - Union Government (Commercial) - Report No.7 of 2020; and

[Placed in Library. See No.L.T. 3086/17/2021]

(ii) Report of the Comptroller and Auditor General of India for the year ended 31st March, 2019 - Union Government (Commercial) - Report No.18 of 2020 (Compliance Audit Observations).

Placed in Library. See No.L.T. 3087/17/2021

REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION

SHRI PARTAP SINGH BAJWA (Punjab): Sir, I lay on the Table Two Hundred and Forty Fourth Report of the Committee on Subordinate Legislation (in English and Hindi) on the Statutory Orders laid on the Table of the Rajya Sabha during its 252nd Session.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON WATER RESOURCES

SHRI ARUN SINGH (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of Department-related Parliamentary Standing Committee on Water Resources (2020-21):—

- (i) Sixth Report on Action Taken by the Government on the Observations/Recommendations contained in the First Report on 'Demands for Grants (2019-20)' of the Ministry of Jal Shakti - Department of Water Resources, River Development and Ganga Rejuvenation;
- (ii) Seventh Report on Action Taken by the Government on the Observations/Recommendations contained in the Second Report on 'Demands for Grants (2019-20)' of the Ministry of Jal Shakti Department of Drinking Water and Sanitation;
- (iii) Eighth Report on Action Taken by the Government on the Observations/Recommendations contained in the Third Report on 'Demands for Grants (2020-21)' of the Ministry of Jal Shakti Department of Water Resources, River Development and Ganga Rejuvenation; and
- (iv) Ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report on 'Demands for Grants (2020-21)' of the Ministry of Jal Shakti Department of Drinking Water and Sanitation.

REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE

SHRI BHUPENDER YADAV (Rajasthan): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee (2020-21):—

- (i) Twenty-fourth Report on "Excesses over Voted Grants and Charged Appropriations (2017-18)";
- (ii) Twenty-fifth Report on 'Financial Loss Due to non-receipt of Completion-cum-occupancy Certificate', 'Loss due to Failure to Levy Departmental Charges' and 'Undue Benefit to Contractor';
- (iii) Twenty-sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Eighth Report (Sixteenth Lok Sabha) on 'Water Pollution in India";
- (iv) Twenty-seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its One Hundred and Twenty Ninth Report (Sixteenth Lok Sabha) on "Apparel Export Promotion Council";
- (v) Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its One Hundred and Thirty Fourth Report (Sixteenth Lok Sabha) on "Pradhan Mantri Swasthya Suraksha Yojana";
- (vi) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations contained in its First Report (Seventeenth Lok Sabha) on the subject "Revision of Ceilings for Exception Reporting in Appropriation Accounts"; and
- (vii) Thirtieth Report on Action Taken by the Government on the Observations/Recommendations contained in its Fourth Report (Seventeenth Lok Sabha) on the subject "Excesses over Voted Grants and Charged Appropriations (2016-17)".

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the Three Hundred and Twenty-ninth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change

THE MINISTER OF HEALTH AND FAMILY WELFARE; THE MINISTER OF SCIENCE AND TECHNOLOGY; AND THE MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): Sir, with your permission, I wish to lay a statement regarding Status of implementation of recommendations contained in the Three Hundred and Twentyninth Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2020-21) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

MR. CHAIRMAN: Hon. Members, I have to inform that a Supplementary List of Business has been issued by the Secretariat today regarding *suo motu* statement to be made by the hon. Home Minister at 11.30 am regarding avalanche in Chamoli district of Uttarakhand. The Supplementary List has been uploaded on the Rajya Sabha website and the Members Login Portal.

The statement to be made will also be uploaded on the Members Login Portal as soon as it is taken up in the House.

Now, we will take up Matters to be raised with the permission of Chair. Shri Mahesh Poddar.

संसदीय कार्य मंत्री; कोयला मंत्री; तथा खान मंत्री (श्री प्रहलाद जोशी): सर, कल सदन की शुरुआत में जो कुछ भी हुआ, वह बहुत निंदनीय है। We all have respect and regard for you and, especially, the Chair. And, as a person also, we have got a lot of respect and regard for you. Whatever had happened yesterday is unacceptable. Throwing aspersions on the Chair is not at all acceptable. यह बहुत निंदनीय है। मैं वि.विजयसाई रेड्डी जी से आग्रह करता हूं कि वे कृपया क्षमा प्रार्थना करें और मैं अपनी तरफ से भी क्षमा प्रार्थना करता हूं।

MR. CHAIRMAN: See, things are not made out of request. Leave it.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I may kindly be permitted to submit something.

Sir, my intention was never to bring any disrepute or make the Chair dysfunctional. I am no one to make the hon. Chairman of the Rajya Sabha dysfunctional. Yesterday's episode was because I was in a state of anguish. Therefore, I wish to take back my words. I sincerely regret for the comments made by me yesterday. They were unintended and made on spur of anguish as I had become emotional. And, I assure you, Sir, I had no intention to hurt you or cast aspersions on the Chair.

I, therefore, regret once again and assure you that it will not be repeated once again. Thank you very much, Sir.

MR. CHAIRMAN: Okay, leave it. The matter is closed now.

MATTERS RAISED WITH PERMISSION

Need to ban use of objectionable language/derogatory content on OTT platforms

श्री महेश पोद्दार (झारखंड): सभापित महोदय, देश में इंटरनेट की सुलभता के साथ-साथ Netflix जैसे अनेक ओटीटी प्लेटफॉर्म्स सूचना और मनोरंजन के नए माध्यम के रूप में उभरे हैं। कोरोना महामारी के कारण लगातार लॉकडाउन और थिएटर्स के बंद होने की वजह से भी ओटीटी प्लेटफॉर्म्स की पहुंच काफी बढ़ी है, लेकिन इसी के साथ-साथ एक खतरा भी बढ़ा है, एक विसंगित भी आई है, जिससे समाज और हमारी भावी पीढ़ी के ऊपर दूरगामी, नकारात्मक और विकृत प्रभाव पड़ने की संभावना बलवती हो गई है। देश का एक बड़ा धार्मिक वर्ग सांस्कृतिक कारणों से इसका विरोध कर रहा है, लेकिन मेरी चिंता ओटीटी प्लेटफॉर्म्स में उपलब्ध सामग्री द्वारा भारतीय सामाजिक मूल्यों पर हो रहे आघात को लेकर भी है। ओटीटी प्लेटफॉर्म्स की भाषा और कंटेट में sex discrimination ...(व्यवधान)...अथवा gender discrimination साफ झलकता है। एक तरफ तो हम स्त्रियों की अस्मिता की रक्षा के लिए खुद को प्रतिबद्ध बताते हैं, वहीं दूसरी तरफ सार्वजनिक माध्यमों पर मां-बहन की गालियां उपलब्ध कराई जा रही हैं, स्त्री-पुरुषों के जननांगों की चर्चा सार्वजनिक रूप में कराई जा रही है।

महोदय, हिंदी या अंग्रेज़ी या कोई और अन्य भाषा हो, उसमें यह भी ग़ौर करने योग्य है कि ओटीटी प्लेटफॉर्म्स पर अश्लील फूहड़ भाषाओं के इस्तेमाल के क्रम में नारी गरिमा को ही बार-बार तार-तार किया जाता है, मानो कि पुरुष भोक्ता हो और नारी भोग्या। मैं अंत में बोलना चाहता हूं कि इंटरनेट पर उपलब्ध सामग्री के रेग्युलेशन की ज़िम्मेदारी भारत सरकार के सूचना और प्रसारण मंत्रालय को दी जा चुकी है। इसमें देरी करने की संभावना नहीं है। महोदय, मैं आपके माध्यम से सरकार से आग्रह करना चाहता हूं कि सरकार यथाशीघ्र और प्रभावी तरीके से ओटीटी प्लेटफॉर्म्स सहित इंटरनेट पर उपलब्ध सूचना और मनोरंजन के सभी माध्यम समुचित...(यवधान)... नियंत्रित करे।

डा. अमी याज्ञिक (गुजरात) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

श्री सुजीत कुमार (ओडिशा) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI K.C. RAMAMURTHY (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Hon. Members, please keep the time constraint in mind. I have permitted 15 Members today, hoping that everyone will confine to two minutes, so that everybody gets an opportunity to speak here.

पर्यावरण, वन और जलवायु परिवर्तन मंत्री; सूचना और प्रसारण मंत्री; तथा भारी उद्योग और लोक उद्यम मंत्री (श्री प्रकाश जावडेकर): सभापित महोदय, महेश पोद्दार जी ने जो विषय उठाया है, वह बहुत ही महत्वपूर्ण है। हमें रोज़ ओटीटी प्लेटफॉर्म्स के बारे में बहुत सुझाव और शिकायतें मिलती हैं। महोदय, मैं आपको बताना चाहता हूं कि इस बारे में गाइडलाइन्स और डायरेक्शन्स लगभग तैयार हो गई हैं और जल्दी ही इनको लागू भी कर दिया जाएगा।

Need for Enhancement of Minimum Pension with Free medical facilities to EPS-95 Pensioners

SHRI NEERAJ DANGI (Rajasthan): Mr. Chairman, Sir, the matter that I am raising today is regarding the Employees' Pension Scheme. My demand, with your permission, is for enhancement of minimum pension and free medical facilities to the EPS-95 pensioners.

As on date, the number of pensioners, who come under this scheme, is 65 lakhs. They are sustaining merely on a meager pension of Rs. 300 to Rs. 3,000 only. This is not enough even for their food and medicines at this age. In one's old age, one cannot live without medicines. They are suffering from diabetes, blood pressure, heart ailments, asthma, TB, and now, corona also. In their old age, they cannot fight for their rights. They do not have enough money also for their treatment. During the past eleven years, from 2009 to 2020, the Government of India had appointed three Commissions. They have submitted their reports also. The Expert Committee, which submitted its report on 5th August, 2010...(Interruptions)..

श्री सभापति : उसकी डिटेल में जाने की जरूरत नहीं है। You have mentioned about three Commissions. That's enough.

SHRI NEERAJ DANGI: These three Commissions have submitted their reports from time to time. In this pandemic period, EPS-95 pensioners have not been receiving any salary. They have been surviving merely on meagre pension. They are living in very pathetic conditions. At present, this is the burning matter in the EPFO. They are expecting a solution to their problem from the Government. I request you to enhance their minimum pension to, at least, Rs. 9,000 per month, plus DA and medical facilities.

MR. CHAIRMAN: Now, Shri Shanmugam to associate.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR: Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA: Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK: Sir, I also associate myself with the issue raised by the hon. Member.

प्रो. मनोज कुमार झा (बिहार) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश) : महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

Direct recruitment for the post of Joint Secretary in Central Government

प्रो. राम गोपाल यादव (उत्तर प्रदेश)ः सभापित महोदय, भारतीय प्रशासिनक सेवा में चयिनत होने के बाद सेक्रेटरी और किमश्नर स्तर पर पहुंचने के बाद सेन्ट्रल गवर्नमेंट में ज्वाइंट सेक्रेटरी के लिए एम्पैनलमेंट होता है। यह बड़े आश्चर्य की बात है कि गवर्नमेंट सीधे ज्वाइंट सेक्रेटरी के पद पर नियुक्तियां कर रही है। इससे तीन समस्याएं पैदा हो गई हैं। एक तो आईएएस और आईआरएस की जो पूरी फ्रैटरिनटी है, उसमें नाराज़गी है। दूसरे, लाखों की तादाद में जो बच्चे तैयारी करते हैं, उनका एक सपना होता है कि वे आईएएस बनें और देश की प्रशासिनक सेवा में जाएं। उनके मन में भी यह आक्रोश है कि हम तो पढ़ते हैं, लिखते हैं, इम्तिहान देते हैं, आईएएस कम्पीट करते हैं, तब आईएएस बनते हैं और ये सीधे बन रहे हैं। तीसरी, इससे भी ज्यादा खतरनाक स्थिति यह है कि इन appointments में रिज़र्वेशन का कोई ख्याल नहीं रखा जाता है।

पहले 9 appointments हुए थे, no SC, no ST, no OBC, तो महोदय, हमारी जो ये परम्पराएं हैं और संस्थाओं की जो इज्ज़त है, उसके साथ खिलवाड़ बंद हो, आप यह निर्देश दीजिए।

मान्यवर, आपसे प्रार्थना है कि डीओपीटी के मंत्री से कहिए कि इस तरह की बातें बंद करें, क्योंकि इससे प्रशासन बेकार हो जाएगा।

MR. CHAIRMAN: Those who want to associate, please send their slips. जितेन्द्र सिंह जी नहीं हैं न? ठीक है।

श्री विशम्भर प्रसाद निषादः महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश)ः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

प्रो. मनोज कुमार झाः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री प्रदीप टम्टा (उत्तराखंड)ः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्री सुशील कुमार गुप्ताः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

श्रीमती छाया वर्मा (छत्तीसगढ़)ः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करती हूं।

चौधरी सुखराम सिंह यादव (उत्तर प्रदेश)ः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

डा. सस्मित पात्राः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को संबद्ध करता हूं।

SHRI SHAMSHER SINGH DULLO (Punjab): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMAR PATNAIK: Sir, I also associate myself with the issue raised by the hon. Member.

Need for release of legacy loan of Rs.2,200 crore as a special package for Puducherry

SHRI N. GOKULAKRISHNAN (Puducherry): Mr. Chairman, Sir, the Union Budget for 2021-22 has dealt a deadly blow to the expectations of the people of the Union Territory of Puducherry. As compared to the last year grant of Rs.1,703 crores, the grant for the coming year is only Rs.1,729 crores. There is an increase of just 1.5 per cent. I had been repeatedly pleading in this august House that at least a 10 per cent increase should be given each year, considering the rising cost of prices and expenses. Already, there is a grouse in the minds of the people that the Central Government is treating the people of Puducherry with a step-motherly attitude.

MR. CHAIRMAN: No, no. Don't make allegations; make your suggestions. It has become a fashion.

SHRI N. GOKULAKRISHNAN: The Covid-19 pandemic impacted the finances of the UT very badly. It had to mop up the resources beyond the budgetary estimates. The Centre had to come to the rescue of all the States by arranging loans to manage the Covid-19 situation. That being so, an increase of a very meagre amount of Rs.26 crores over the previous year will not in any way help the Government to tide over the crisis. The demands for writing off the legacy loan of Rs,2,200 crores, a special package for having run the Panchayati Raj Institutions from 2011-16 and the reimbursement of the Pay Commission arrears are already pending with the Centre. In this situation, we expect the Centre to extend a helping hand by providing an instant increase in the allocation of budgetary grant at least by 10 per cent over the previous year grant.

Proposal to privatise the Rashtriya Ispat Nigam Limited

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Mr. Chairman, Sir, I thank you for having given me the opportunity. The foundation for the Visakhaptnam steel plant, that is, the Rashtriya Ispat Nigam Ltd. (RINL), was laid in 1977 by the then Prime Minister, Shrimati Indira Gandhi, after a prolonged agitation. The plant

was commissioned in 1992. The Vizag Steel Plant was built on people's demand and sacrifice after "Visakha ukku-Andhrula hakku" agitation. To my knowledge, hon. Chairman also participated in that agitation. Around 64 villages sacrificed their lands, which was about 22,000 acres, and properties. Approximately, 16,000 people got displaced to build this plant. The present value of the plant is more than two lakh crores. The rationale and justification given for privatizing the Steel Plant is the losses that it has been reporting over the last few years. Firstly, Visakhapatnam Steel Plant does not have any captive mines and therefore it is forced to buy the raw material. The second reason is, it is a professional PSU which reports operational profits. The company only started reporting losses in the last four years when it had to pay the huge interest to service debts. Thirdly, the entire industry is facing high iron ore costs, high freight costs, etc. Finally, sound economic principles suggest the hasty disinvestment.

MR. CHAIRMAN: Thank you.

SHRI KANAKAMEDALA RAVINDRA KUMAR: The Cabinet Committee on Economic Affairs has given its in-principle approval for disinvestment of the steel plant. The steel plant may run by a corporate entity. Even if the plant is handed over to a private company, the private company has to depend on National Mineral Development Corporation. Instead of privatization, it may be directed to supply iron to Vishaka Steel Plant.

MR. CHAIRMAN: Right. Thank you. Shrimati Vandana Chavan. ... (*Interruptions*)... No, no, Mr. Ravindra Kumar. You have to confine to time. ... (*Interruptions*)...

SHRI KANAKAMEDALA RAVINDRA KUMAR: The people of Andhra Pradesh are demanding the Centre to withdraw its decision to disinvest the Government share in VSP. The people are agitating for the last ...

MR. CHAIRMAN: Shrimati Priyanka Chaturvedi. ... (Interruptions)...

DR. AMAR PATNAIK: Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA: Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

श्री सभापतिः श्रीमती प्रियंका चतुर्वेदी।

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र)ः सभापति जी, आपका बहुत-बहुत आभार। मैं लोक सभा से...

श्री सभापतिः मैंने देखा। प्रियंका जी, मेरा सुझाव यह होगा कि आप बैठकर बोलिए।

Need for safe return of Indian sailors stranded in China

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र)ः जी सर। मैं आपके समक्ष एक बहुत गंभीर और urgent विषय को लाना चाहती हूं। मैंने 31 दिसम्बर को माननीय एक्सटर्नल अफेयर्स मिनिस्टर को भी इस बारे में लिखा था। MV Jag Anand और MV Anastasia पर हमारे इंडियन सेलर्स चाइना सी में फंसे हुए थे और उनको किसी तरीके की मदद नहीं मिल रही थी। MV Jag Anand में जो इंडियन सेलर्स थे, वे वापस देश आ चुके हैं, परन्तु जो MV Anastasia में हैं, वे अभी भी चाइना सी में हैं और वहां से उनको वापस लाना, मैं मानती हूं कि हमारी प्राथमिकता होनी चाहिए। मैंने इस मुद्दे को हर पटल पर उठाया है और अब मैं आपके सामने इस मुद्दे को ला रही हूं। मैं एक्सटर्नल अफेयर्स मिनिस्टर से रिक्वेस्ट करूंगी कि जो लोग जुलाई, 2020 से वहां पर फंसे हुए हैं, उनको जल्द से जल्द देश वापस लाया जाए।

श्री सभापतिः प्रियंका जी, अच्छा है। यह मुद्दा महत्वपूर्ण है। श्रीमती वंदना चव्हाण।

पत्तन, पोत परिवहन और जलमार्ग मंत्रालय के राज्य मंत्री ; तथा रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री मनसुख मांडविया)ः सर,..

श्री सभापतिः हां माननीय मंत्री जी, आप संक्षेप में respond करिए।

श्री मनसुख मांडिवयाः सभापित महोदय, माननीय सदस्या ने जो issue सदन में उठाया है, उसके संदर्भ में मेरी Ports, Shipping and Waterways Ministry और External Affairs Ministry लगातार चाइना के एम्बेसडर के साथ सम्पर्क में है। एक शिप के कू वापस आ गए हैं और short time में issue resolve हो जाएंगे और हमारे जो सीफेअरर्स बाकी हैं, वे भी इंडिया में वापस आ जाएंगे।

MR. CHAIRMAN: Very Good.

DR. AMAR PATNAIK: Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

DR. SASMIT PATRA: Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

SHRIMATI VANDANA CHAVAN: Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

MR. CHAIRMAN: Shrimati Vandana Chavan.

Need to increase efforts towards afforestation and conservation of forests and tree cover to meet 2030 carbon sink target

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, as a country, India and our hon. Prime Minister have played a stellar role at the COP-21 and made ambitious commitments at Paris.

On the renewable energy front, Sir, we are doing an exemplary job. It is now evident that we will exceed our commitments in the installation of solar energy. However, Sir, we are seriously lagging on the front of creation of the additional carbon sink to sequester the 2.5 to 3 billion tonnes of carbon dioxide equivalent by 2030 so as to be in keeping with the internationally-determined contributions.

Sir, there are several reports. Due to paucity of time, I will not read them out. All these reports reveal, Sir, that there is a major deficit and that we have a daunting task to achieve our targets. To reach the target of 2.5 to 3 billion tonnes of carbon dioxide by 2030, India will require 30 million hectares of land for afforestation. According to TERI, we have to densify the existing forests which is a conservative approach and it will achieve only one-third of the target. But the remaining two-third, Sir, will have to be achieved by afforestation of non-forest land. Sir, forest is a Concurrent subject and therefore the efforts of the State Governments are extremely important. Experts say that India has to double the rate of forest cover expansion.

Sir, I urge the Government to push the States to do their bit to encourage urban forests in the cities which is mandated by the Schedule 12 of the 74th Amendment to provide sufficient budgetary provision to involve public sector, and last but not the least, Sir, to urge that massive awarenesss programme be taken to ensure that citizens understand the importance of forests as carbon sinks and any interference with them will be treated as non-negotiable. Thank you, Sir.

DR. SASMIT PATRA: Sir, I would like to associate myself with the Zero Hour mention made by the hon. Member.

DR. AMAR PATNAIK: Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. FAUZIA KHAN: Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

DR. AMEE YAJNIK: Sir, I would also like to associate myself with the Zero Hour mention made by the hon. Member.

श्रीमती प्रियंका चतुर्वेदीः महोदय, मैं माननीय सदस्या द्वारा उठाए गए विषय से अपने आपको सम्बद्ध करती हूं।

श्री विशम्भर प्रसाद निषादः महोदय, मैं भी माननीय सदस्या द्वारा उठाए गए विषय से अपने आपको सम्बद्ध करता हूं।

Non teaching of Tamil language in the Kendriya Vidyalaya Schools in Tamil Nadu

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Chairman, Sir, an RTI information has revealed some shocking facts. In Tamil Nadu, there are 49 Kendriya Vidyalaya schools. In none of these schools is there a Tamil teacher to impart Tamil education to students. On the other hand, learning Sanskrit and Hindi is compulsory and a student gets promoted to the Seventh Standard only if he gets through the Sanskrit language examination in the Sixth Standard. Sir, this is total injustice to the native language-speaking students. ... (Interruptions)...

MR. CHAIRMAN: Please, please.

SHRI TIRUCHI SIVA: This applies to the other States also. Hence, this is a general issue, but I am bringing this out of the information that we got from the State of Tamil Nadu in response to an RTI application. Sir, this is against federalism. When these two languages have been made compulsory, why not Tamil? People choose to study in the Kendriya Vidyalayas for two reasons -- one is the good education being imparted and the second is the low fee as compared to the private schools. In such a situation, if the poor students are deprived of education in Tamil, that would be total injustice. Hence, I urge upon the hon. Minister for Education that Tamil should also

be made a compulsory language in all the Kendriya Vidyalaya schools in Tamil Nadu as also the respective regional languages in other States.

SHRI S.R. BALASUBRAMONIYAN (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI MALLIKARJUN KHARGE (Karnataka): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI R.S. BHARATHI (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM: Sir, I too associate myself with the matter raised by the hon. Member.

SHRI N.R. ELANGO (Tamil Nadu): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI P. WILSON: Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK: Sir, I too associate myself with the matter raised by the hon. Member.

प्रो. मनोज कुमार झाः महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूं।

MR. CHAIRMAN: This is a matter to be looked into by the Education Ministry. Now, Dr. Banda Prakash.

Need to change operational guidelines of *the Pradhan Mantri Matsya Sampada Yojana*

DR. BANDA PRAKASH (Telangana): Mr. Chairman, Sir, the *Pradhan Mantri Matsya Sampada Yojana* was announced in July, 2020. The objective of the scheme was to double the income of fishermen, generate employment and the social and economic empowerment of fishermen. As for the criteria of eligibility for such fishermen beneficiaries, there is a huge list. At just one place they have mentioned 'fishermen cooperative societies'. Sir, we have more than 32 to 34 lakh registered fishermen in

the country. In inland fisheries in particular, membership is linked with the area of spread of water resources. That is why the number is just 32 lakhs; otherwise, it would be in crores. In this regard, I would request that the first priority should be given to the fishermen. Now, they say that the subsidy for women is 60 per cent while it is 40 per cent for the others. Last time, the Telangana Government had given subsidies to empower tribes like *mutrasis*, *gangaputra*, besta, gundla, etc.

MR. CHAIRMAN: What is your demand?

DR. BANDA PRAKASH: Sir, I request them to enhance the general subsidy to 75 per cent and the subsidy for women to 80 per cent. In the Budget, a general announcement of Rs. 20,050 crore has been made. In that, the Central share is Rs. 9,407 crore while the State share is Rs. 4,808. I would request for the enhancement of Central Budget to Rs. 20,000 crore.

DR. AMAR PATNAIK: Sir, I associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Now, Dr. Sasmit Patra; he would be speaking in Odia.

Need for support of Central Government for holistic development of Odisha

DR. SASMIT PATRA (Odisha): *Hon. Chairman Sir, thank you very much for giving me the opportunity today. There are so many programmes which require consideration for the holistic development of Odisha. Though my leader hon. Chief Minister, Shri Naveen Patnaik has raised many issues pertaining to various subjects before the Central Government, yet their sanction and approval are still pending. For example, the demand for establishing Sri Jagannath International Airport at Puri, for which our Chief Minister has also requested, is still pending.

Sir, similarly there is a long standing demand of including Sambalpuri/Kosali and Ho language in the Eighth Schedule of the Constitution. This issue is also pending. Although, 22 new AIIMS have been sanctioned, the second AIIMS hospital in Odisha, supposed to come up in Sundergarh district, is still pending.

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^{*} English translation of the original speech delivered in Odia.

Although the State Legislative Assembly of Odisha has passed a unanimous resolution for setting up of Vidhan Parishad in the State, that issue is also pending for approval.

Our hon. Chief Minister has been repeatedly saying that Odisha is most affected by natural calamities and Odisha be given Special Category status, but that issue too remains pending.

Looking at it, you will find that 2,235 villages of Odisha have not yet been connected with telecommunication facilities. 70 per cent Gram Panchayats are still deprived of banking services.

Apart from this, issues related to coal royalty, clean energy cess and coastal highway also remain pending. I would conclude by saying that despite hon. Chief Minister's repeated letters and requests, so many issues still remain pending. Thank You.

DR. AMAR PATNAIK: Sir, I associate myself with the matter raised by Dr. Sasmit Patra.

SHRI SUJEET KUMAR: Sir, I also associate myself with the matter raised by Dr. Sasmit Patra.

श्री सभापति : अनुभव बता रहा है कि हम केवल 10 ही Zero Hour Mentions पूरे कर पाएँगे। मैंने 15 Mentions की अनुमित दी, मगर हम इसको आगे देखेंगे। अगर समय को ध्यान में रख कर सभी सदस्य बोलें, तो यह संभव होगा।

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS; THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI): Sir, the hon. Member has presented a wish list. One of the items on the wish list, which he described as pending, is the new international airport at Puri. All I wish to tell the hon. Member is that this has come just a few days ago and we are doing it. So, to describe it as long-pending is not an apt description.

श्री सभापति : इसलिए pending की ending हो रही है। Now, we shall take up Question Hour.

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Question No.76 - Shri B. Lingaiah Yadav. He is not present. Supplementary questions can be asked after the Minister lays the answer on the Table.

* 76. [The Questioner was absent.]

COVID-19 impact on travel industry

- *76. SHRI B. LINGAIAH YADAV: Will the Minister of TOURISM be pleased to state:
 - (a) whether it is a fact that the travel industry is likely to take years to get back to pre-pandemic business level;
 - (b) whether there is a need for greater collaboration between the industry and Government to bring the travel industry back on track;
 - (c) Whether Government propose to consider subsidising consumer holidays on the lines as seen in other countries like Thailand, Japan and Italy, if so, the details thereof; and
 - (d) the steps being taken by Government thereon and present status thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI PRAHALAD SINGH PATEL): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) Sir, the impact of Covid - 19 on the Travel Industry has been devastating but signs of improvement are visible in the domestic tourism segment in States/UTs like Jammu & Kashmir, Himachal Pradesh, Uttarakhand, Goa and Andaman & Nicobar etc.

The vaccination process has also created a positive perception about traveling and the numbers are expected to help the industry attain revival and recovery. Since the situation is still evolving, the achievement of pre-pandemic business level will be ascertained in due course.

(b) Yes, Sir. The Ministry and its regional offices located in Delhi, Kolkata, Mumbai, Chennai and Guwahati are regularly communicating with the travel industry

and other stakeholders on issues related to opening up of tourism sector, handling of tourists, protocols of safety and security, service standards etc.

(c) and (d) No, Sir. At present there is no proposal to subsidize consumer holidays.

DR. BHAGWAT KARAD: Sir, in Maharashtra, Aurangabad is supposed to be the capital of tourism. Due to Covid-19, the number of tourists has reduced enormously. Is there any plan of the Tourism Ministry to start airlines which were there earlier, like Goa-Aurangabad and from Aurangabad to Jaipur and Jodhpur? That is my question. There are world-famous Ajanta and Ellora caves near Aurangabad. Is there any plan of the Government to connect this to Thailand and Japan for promoting Buddhist tourism?

श्री प्रहलाद सिंह पटेल: माननीय सभापति जी, औरंगाबाद एक बहुत महत्वपूर्ण एयरपोर्ट है। अजन्ता और एलोरा हमारे यूनेस्को की site भी है और हमारी iconic sites की जो लिस्ट है, उसमें भी उसका स्थान है।

श्री सभापति : प्लीज़। आप दोनों मास्क लगा कर बोल रहे हैं, इसलिए आपकी आवाज ठीक नहीं आ रही है।

श्री प्रहलाद सिंह पटेल: सभापित जी, मैं यह कह रहा था कि माननीय सदस्य ने जो कहा है, हमारे जो air routes होते हैं, उन्हें संबंधित मंत्रालय तय करता है और इसमें पर्यटन मंत्रालय अपनी सिफारिश भी करता है। अगर कभी gap funding की बात आती है, तो उस स्कीम के तहत पर्यटन मंत्रालय उसमें मदद भी करता है। आपने जो अपेक्षा की है, मैं उसको सम्बन्धित मंत्रालय को भिजवाऊँगा।

SHRI K.R. SURESH REDDY: Mr. Chairman, Sir, the Government has agreed that the pandemic has devastated the tourism industry, but my question to the hon. Minister is: what is the relief being given to those affected under this particular industry, that is, tourism? These are mostly the hotels, the tour operators and the guides. Some of them are beyond revival. So, to help such affected organisations and people, what are the steps being taken? And, the second one is on the religious tourism.

MR. CHAIRMAN: Only one supplementary is allowed.

SHRI K.R. SURESH REDDY: Thank you, Sir.

MR. CHAIRMAN: Shri Suresh Reddy has been the Speaker. So, he understood quickly. He was the Speaker of Andhra Pradesh combined. Now, the Minister.

श्री प्रहलाद सिंह पटेल: माननीय सभापति जी, सरकार ने जो उत्तर दिया है, वह सच्चाई पर आधारित है, इसलिए हमने स्वीकार किया है कि कोरोना में पर्यटन को बड़ा नुकसान हुआ है। लेकिन जैसा माननीय सदस्य ने पूछा है, मैं उनसे बड़ी विनम्रता के साथ कहूँगा कि जितने भी stakeholders हैं, मंत्री होने के नाते मैंने चार बार लगातार उनसे संवाद किया है और जब भी उनकी कभी कोई demands आई हैं, तो वे विधिवत वित्त मंत्रालय के सामने रखी गई हैं। अगर वे होटल इंडस्ट्री की बात करते हैं, तो मैं उनको, सदन को और देश को आपके माध्यम से सिर्फ इतना ही कहूँगा कि यह सच है कि इस कोरोना की महामारी के बीच में भी मंत्रालय और सरकार ने वे कदम उठाए हैं, जिनसे कम से कम इस देश के stakeholders इतने बड़े नुकसान के बावजूद देश के साथ और सरकार के साथ खड़े रहे।

DR. AMAR PATNAIK: Sir, since the impact of the pandemic-induced lockdowns would continue for several years after the pandemic subsides, I had requested the hon. Finance Minister for interest subvention and extension of moratorium for another two years and the letter was marked to the Ministry of Tourism as well. I would like to know the action taken by the Ministry of Tourism on this proposal because this is a long-pending demand of the tourism industry.

श्री प्रहलाद सिंह पटेल: माननीय सभापित जी, प्रश्न में जो पूछा गया है, उसके उत्तर में मैं कुछ आंकड़े देते हुए निवेदन करना चाहता हूं। मुझे लगता है कि यह जो अनुमान है, यह पहले भी लगाया गया था, लेकिन वह गलत साबित हुआ। मैं माननीय सदस्य के प्रश्न का उत्तर देते हुए जम्मू-कश्मीर राज्य में पहुंचे पर्यटकों की संख्या का एक आंकड़ा रखना चाहता हूं। जम्मू कश्मीर का उदाहरण मैं इसलिए दे रहा हूं, क्योंकि धारा-370 हटने का प्रभाव और साथ ही साथ पर्यटकों का वहां जाना, दोनों में सुधार हुआ है। जनवरी, 2020 में श्रीनगर में 3,792 पर्यटक गए थे, वहीं जनवरी, 2021 में यह आंकड़ा 19,042 तक पहुंच गया है। मुझे लगता है पर्यटन की दृष्टि से हमें पूरे देश को दो हिस्सों में देखना पड़ेगा। इस दृष्टि से महानगरों की हालत अभी खराब है, विशेषकर महाराष्ट्र और केरल की स्थिति ठीक नहीं है। इनको छोड़कर बाकी जितने भी आंकड़े मैं आपके सामने रख रहा हूं, वे पिछले आंकड़ों को पार कर रहे हैं।

दूसरा आंकड़ा मैं जम्मू का दे रहा हूं। वहां पिछले साल जनवरी में 9,27,959 पर्यटक पहुंचे थे और इस साल 7,29,175 पर्यटक पहुंचे हैं। आपको लगेगा कि यह आंकड़ा तो कम है, लेकिन मैं आपको बताना चाहूंगा कि पिछली बार अमरनाथ की यात्रा चल रही थी, उस समय पर्यटकों की संख्या 9 लाख के लगभग थी, लेकिन इस बार अमरनाथ यात्रा अभी शुरू भी नहीं हुई है, उसके बावजूद 7,29,175 पर्यटक वहां पहुंचे हैं। एक private organization, 'Ease My Trip' से जब मैंने इसका आंकड़ा मांगा, तो उन्होंने बताया कि पिछले साल जनवरी में पर्यटकों की संख्या में 81%

की ग्रोथ थी, वहीं इस बार 108% ग्रोथ है। इस विषय में हमारी मान्यता बड़ी साफ थी कि यदि domestic tourists बाहर निकलेंगे, तभी hotel industry का survival and revival शुरू हो पाएगा। मैं इस चीज़ के लिए माननीय प्रधान मंत्री जी का धन्यवाद करता हूं कि उन्होंने इसके लिए 'देखो अपना देश' का स्लोगन दिया था, यह उसी का परिणाम है। उनके इस स्लोगन को कार्यरूप देने के कार्य में हमने स्टेकहोल्डर्स को एन्गेज किया, इसलिए मुझे लगता है कि अभी इसके आकलन में हमें जल्दबाज़ी नहीं करनी चाहिए।

MR. CHAIRMAN: Q. NO. 77.

Rooftop solar power systems in Jharkhand

- †*77. SHRI DEEPAK PRAKASH: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:
- (a) whether Government has formulated any scheme and earmarked funds for the State of Jharkhand to promote the installation of rooftop solar power systems; and
- (b) whether the energy produced by them has been used only for domestic needs in rural and urban areas of Jharkhand and, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI RAJ KUMAR SINGH): (a) and (b) A Statement is laid on the Table of the House.

Statement

- (a) To promote rooftop solar (RTS) in the country, the Ministry of New and Renewable Energyis implementingRooftop Solar Programme Phase Ilthroughout the Country including the state of Jharkhand. The Programme has two components as under:
- Component A: RTS capacity aggregating to 4000 MW is targeted in residential sector through provision of central financial assistance (CFA). The CFA upto 40% of the benchmark cost is provided for RTS projects upto 3 kW capacity and 20% for RTS system capacity beyond 3 kW and up to 10 kW for individual households. For

[†] Original notice of the question was received in Hindi.

Group Housing Societies/Residential Welfare Associations (GHS/RWA), CFA is limited to 20% for RTS plants for supply of power to common facilities maximum upto 500 kW capacity.

• Component B: Provision has been made to provide incentives to DISCOMs for achieving RTS capacity addition in a financial year above the baseline capacity as on 31st March of the previous year. No incentives for capacity addition up to 10% of baseline capacity, incentives up to 5% of the benchmark cost for capacity addition beyond 10% and up to 15%; and incentives up to 10% of the benchmark cost for capacity addition beyond 15%. Incentives are given for achieving initial 18000 MW capacity.

Capacity allocation under the Programme is based on the demand received from the States and therefore, no State-wise earmarking of funds has been made under the programme. Based on the demand received from the state DISCOMs of Jharkhand a total of 61.6 MW capacity has been sanctioned forinstallation in the residential sector under Component-A. So far no capacity installation is reported against the sanctioned capacity and no CFA has been released to Jharkhand under the programme.

(b) The regulations issued by Jharkhand Electricity Regulatory Commission interaliaprovides for Net-metering arrangement where consumers installing rooftop solar can use the solar power generated from rooftop solar during sunshine hours for their own use and surplus solar power can be fed in to the grid, which can be adjusted against their consumption during non-sunshine hours. In case any additional surplus solar power is available after adjustment the same is considered as purchase by the DISCOM at tariff of Rs. 3.8 per kWh. The additional solar power fed into the grid can be used for supply of power to all categories of consumers including in rural and urban areas of the DISCOMs of the state.

श्री दीपक प्रकाशः माननीय सभापित महोदय, आज आपने मुझे बोलने का अवसर दिया, उसके आपका बहुत-बहुत धन्यवाद। देश को आत्मिनर्भर भारत बनाने और देश के समावेशी विकास के लिए वैकल्पिक ऊर्जा का बहुत बड़ा महत्व है। इसमें Clean Energy एवं नवीकरण ऊर्जा का और भी अधिक महत्वपूर्ण योगदान है। मंत्री जी का जो उत्तर आया है, वह वास्तव में बहुत सराहनीय एवं प्रशंसनीय है। इसके लिए मैं अपनी ओर से उन्हें अभिनन्दन अर्पित करता हूं।

श्री सभापतिः आप सवाल पूछिए।

श्री दीपक प्रकाश: मेरा सवाल झारखंड के सन्दर्भ में है कि वहां कितने परिवारों को इस योजना का लाभ मिला है, कितने लोग इससे लाभान्वित हुए हैं? मैं आपके माध्यम से यह भी जानना चाहता हूं कि इस योजना के लिए झारखंड सरकार को कितनी अनुदान राशि प्राप्त हुई है? साथ ही इस ओर...(व्यवधान)...

श्री सभापतिः नहीं, सप्लीमेंटरी का मतलब सिर्फ एक ही प्रश्न होता है, आपने दो प्रश्न पूछ लिए हैं।

श्री राज कुमार सिंहः माननीय सभापित महोदय, झारखंड में अभी तक कुल मिलाकर 29 मेगावॉट क्षमता की स्थापना हुई है, जो देश के अन्य राज्यों में हुई स्थापना के बिनस्बत कम है। अन्य राज्यों में इससे कहीं अधिक स्थापना हुई है। अभी फेज़-1 में यहां कम क्षमता की स्थापना हो पाई है और फेज़-2 का प्रोग्राम अभी वहां प्रारम्भ ही नहीं हुआ है। हमारे पास इसकी capacity के आंकड़े तो हैं, लेकिन number of beneficiaries के आंकड़े नहीं हैं। ये आंकड़े भी मैं आपको उपलब्ध करवा दूंगा। Capacity के हिसाब से अभी तक वहां सिर्फ 29 मेगावॉट की स्थापना हुई है। हालांकि झारखंड की पॉलिसीज़ अच्छी हैं, खासकर उन्होंने जो rooftop की पॉलिसी बनाई, वह बहुत अच्छी है, लेकिन अभी इन पॉलिसीज़ को तत्परता से लागू करने की आवश्यकता है। हम जो इसमें फेज़-2 के प्रोजेक्ट्स लाए हैं, उनको अभी उन्होंने वहां प्रारम्भ ही नहीं किया है। फेज़-2 में हमने उनको करीब 60 मेगावॉट का टारगेट दिया है। इसमें से 5 मेगावॉट का आवेदन उनके पास आ भी गया है, लेकिन अभी तक टेंडर करके उन्होंने रेट फाइनल नहीं किया है।

श्री दीपक प्रकाश: महोदय, जो राशि वहां दी गई है, केन्द्र सरकार की ओर से उसका नीतिगत नियन्त्रण करने के लिए क्या कोई monitoring system भी है? कृपया माननीय मंत्री जी यह बताने का भी कष्ट करें कि इस योजना के तहत भविष्य में आप कितनी राशि उपलब्ध करवाएंगे?

श्री राज कुमार सिंह: महोदय, हम लोगों ने फेज़-1 के अगेंस्ट झारखंड को अभी 18 करोड़ रुपये उपलब्ध करवाए हैं, जिसमें उन्होंने 29 मेगावॉट क्षमता के प्रोजेक्ट की स्थापना की है। फेज़-2 के अगेन्स्ट में उन्होंने कोई अचीवमेन्ट किया ही नहीं, इसीलिए तत्काल अभी कोई राशि उन्हें देने की आवश्यकता नहीं है।

श्री नरहरी अमीनः आदरणीय सभापित महोदय, आदरणीय ऊर्जा मंत्री बताने की कृपा करेंगे कि क्या सरकार ने रूफटॉप सोलर पावर पॉलिसी के अंतर्गत गुजरात में शैक्षणिक संस्थानों, ओल्ड एज होम्स, चैरिटेबल ट्रस्ट और सामाजिक संस्थानों के लिए सब्सिडी देने का प्रावधान किया है? यदि हां, तो उसके डिटेल्स देने की कृपा करें और यदि नहीं तो उसके क्या कारण हैं?

श्री राज कुमार सिंहः सर, हम लोगों ने रूफटॉप फेज़-2 के अंतर्गत डोमेस्टिक सैक्टर के लिए सब्सिडी का प्रावधान किया है। यदि तीन किलोवॉट से कम की क्षमता है, उसके लिए सब्सिडी का प्रावधान 40 प्रतिशत है और 3 किलोवॉट से 10 किलोवॉट तक सब्सिडी का प्रावधान 20 प्रतिशत है।

जो ग्रुप हाउसिंग सोसाइटीज़ हैं, उनके लिए सब्सिडी का प्रावधान 20 प्रतिशत है, लेकिन कमर्शियल सैक्टर्स वगैरह के लिए हम लोगों ने सब्सिडी का प्रावधान नहीं किया है।

महोदय, मैं झारखंड के बारे में फिगर्स को करेक्ट करना चाहता हूं। मैंने दूसरे राज्य की फिगर्स पढ़ दी हैं। झारखंड में हम लोगों ने फेज़-1 के समय में 12 करोड़ 71 लाख रुपये दिये थे और फेज़-2 में हमने उन्हें 2 करोड़ 30 लाख रुपये का एडवांस दिया है, लेकिन उसमें अभी तक उन्होंने कोई इंस्टालेशन प्रारम्भ नहीं किया है।

श्री सभापतिः श्री नरहरी अमीन जी ने गुजरात के संदर्भ में स्पेसिफिकली पूछा है।

श्री राज कुमार सिंहः गुजरात को हमने 293 करोड़ रुपये की निधि दी है और गुजरात अन्य राज्यों की अपेक्षा काफी अधिक संख्या में रूफटॉप लगा रहा है। हमारे पास जो आंकड़े हैं, उनके अनुसार गुजरात में करीब 500 मेगावॉट से अधिक की रूफटॉप लग गई हैं, तो रूफटॉप में गुजरात काफी तेज़ी से काम कर रहा है।

MR. CHAIRMAN: Next question, Shri Manas Ranjan Bhunia - absent. Any supplementaries?

*78. [The Questioner was absent.]

Malfunctioning of GST and other tax filing websites

- *78. SHRI MANAS RANJAN BHUNIA: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that the Goods and Services Tax (GST) and other tax filing related websites have crashed multiple times during last one year; (b) if so, the details of instances of non-functioning of these websites reported in the last one year;
- (c) the details of steps undertaken to improve the functioning of tax filing websites in the last one year; and
- (d) the number of officials who have been punished for such non-functioning of the websites in the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR: (a) to (d) A Statement is laid on the Table of the House.

Statement

- (a) There are no instances of multiple crashes of tax filing websites operated by Income Tax Department, Customs, Central Excise & Service Tax and the GSTN during the last one year.
 - (b) Nil in view of reply to part (a).
 - (c) The following steps have been undertaken to improve the functioning of tax filing websites during the last one year:

Income Tax (incometaxindiaefiling.gov.in)

- i. Ensuring adequate hardware/server infrastructure and Internet bandwidth to ensure sufficient capacity during peak period.
- ii. Proactive Monitoring: Ongoing hourly sanity checks of 15 vital system functions for monitoring.
- iii. Additional back-up capacity kept on stand-by in case of any requirement.
- iv. Testing of performance of website infrastructure to test availability of sufficient capacity for peak filing.
- v. Ensuring coordination with UIDAI for prompt assistance in case of any problem reported regarding receipt of Aadhaar OTP.
- vi. Setting up war room with technical experts and Income Tax Department officers to monitor website performance during peak period.
- vii. 24/7 operations of the Network and security operations center team during peak period
- viii. 24/7 operations of the E-filing call center to assist taxpayers during peak period and take feedback about any problems faced.
- ix. Quick response on Social Media to any problem reported by taxpayers.

GSTN (gst.gov.in)

- i. Infrastructure enhancement to accommodate 1.5 crore active GST taxpayers.
- ii. Performance enhancement to handle three lakh concurrent users on the GST Portal.
- iii. Mandatory Performance testing (also called Load testing) of critical functionalities before deployment.

- iv. Code improvement for critical functionalities to address performance bottlenecks, if any.
 - (d) Nil in view of reply to part (a).

SHRI V. VIJAYASAI REDDY: Sir, can the details be given if any party has to face the penalty due to non-payment of GST on time which happened due to website crash and how many times has the software been updated to prevent such crashes?

SHRI ANURAG SINGH THAKUR: Sir, I think the hon. Member has raised a relevant question. If the hon. Member remembers, prior to the GST, all transactions related to the Central Excise and Service Tax were carried on a web-based system known as ACES. After the roll-out of the GST, the functionalities of the ACES were gradually migrated and integrated with the CBIC GST application with effect from 26th May, 2019. In the past one year, the number of errors has come down. If you look at the number of returns filed versus the tickets lodged or the complaints lodged, it has come down to 0.03 per cent only. From time to time, the Department has taken steps and there is a holistic review of the infra as well as the application and the platform monitoring. Sir, the GST portal was available for 99.49 per cent from January to December, 2020 and there was no incident of entire portal crashing, which was earlier asked. The review of the software is done by the senior software architects and the capacity augmentation is done from time to time.

SHRI P. BHATTACHARYA: Sir, the hon. Minister has said, 'There are no instances of multiple crashes of tax filing website operated by the Income Tax Department, Customs, Central Excise & Service Tax and the GSTN during last one year.' My question to the hon. Minister is this. Have they investigated properly in Mumbai, Kolkata, Chennai and even in Delhi? How many instances of multiple crashes have been taken up there?

SHRI ANURAG SINGH THAKUR: Sir, as I said while replying to the earlier supplementary question, there was no incident of entire portal crashing. Not a single incident. I also mentioned that the GST portal was available for more than 99.49 per cent from January to December 2020. The GST system has been upgraded to handle concurrent user capacity beyond 3,00,000. The number of highest return filing in a day was 23.86 lakh. The highest payment transaction in a day was more than 9.55 lakh. Total number of active taxpayers with regard to the GST is 1.26 crore. In the

month of January 2021, 90 per cent of the taxpayers filed their GSTR-3B making it a compliance rate of around 90 per cent which is the highest ever. As far as the income tax software is concerned, if you compare it with the previous year, in the previous year, the number of income tax returns filed in the financial year 2019-20 was 5.62 crore. On 10th January 2021, the number of income tax returns filed on one day was 5.95 crore. System augmentation is done from time to time. It has been upgraded. And there has been no incident of the entire portal crashing.

MR. CHAIRMAN: Q. NO. 79. Q.No.79. Shri Sushil Kumar Modi. वे उपस्थित नहीं हैं। Supplementary questions. Shri Dinesh Trivedi.

* 79. [The Questioner was absent.]

Trading in cryptocurrency

- *79. SHRI SUSHIL KUMAR MODI: Will the Minister of FINANCE be pleased to state:

 (a) whether it is a fact that a ban was imposed on Bitcoin trading in 2018 which was later on lifted by the Hon'ble Supreme Court;
- (b) whether other cryptocurrencies are still under ban;
- (c) whether it is also a fact that despite the ban, illegal trading of cryptocurrency is still being done on a large scale; and
- (d) if so, by when Government proposes to issue strict guidelines in this regard keeping in view the risk involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (c) In view of the risks associated with Virtual Currencies (VCs), including Bitcoins, Reserve Bank of India (RBI), vide circular dated April 6, 2018, had advised all the entities regulated by it not to deal in VCs or provide services for facilitating any person or entity in dealing with or settling VCs.

[†]Original notice of the question was received in Hindi.

However, the Hon'ble Supreme Court, vide judgement dated March 4, 2020 in WP (C) No. 528 of 2018 and WP (C) No. 373 of 2018, had set aside the above circular dated April 6, 2018.

(d) It was announced in the Budget Speech for 2018-19 that "The Government does not consider crypto-currencies legal tender or coin and will take all measures to eliminate use of these crypto-assets in financing illegitimate activities or as part of the payment system. The Government will explore use of block chain technology proactively for ushering in digital economy." A High-Level Inter-Ministerial Committee (IMC) constituted under the Chairmanship of Secretary (Economic Affairs) to study the issues related to VCs and propose specific actions to be taken in this matter recommended in its report that all private cryptocurrencies, except any cryptocurrency issued by the State, be prohibited in India. The Government would take a decision on the recommendations of the IMC and the legislative proposal, if any, would be introduced in the Parliament following the due process.

SHRI SHAKTISINH GOHIL: Yes, Sir. Q. No. 79.

श्री सभापतिः शक्तिसिंह जी, मैंने दिनेश त्रिवेदी जी को बुलाया है। क्या इसमें आपका नाम है? मैं आपको बुलाऊँगा, बैठिए। आपने इच्छा व्यक्त की है, मैं आपको बुलाऊँगा। दिनेश त्रिवेदी जी कहाँ हैं? ...(व्यवधान)... उन्होंने स्लिप भेजी है। Okay. Shri K.C. Ramamurthy.

SHRI K.C. RAMAMURTHY: Sir, there is no doubt that the problem of bitcoins and other cryptocurrencies has escalated. The circular issued by the RBI has a limited impact. I would like to know from hon. Finance Minister whether there is any proposal to bring in a Bill to curb cryptocurrencies in the country.

SHRI ANURAG SINGH THAKUR: Sir, the regulatory bodies like the RBI, SEBI, etc., don't have any legal framework to directly regulate cryptocurrencies as they are neither currencies nor assets nor securities nor commodities issued by identifiable users. The existing laws are inadequate to deal with the subject. The Government formed an Inter-Ministerial Committee which has given its report. Then there was a meeting of the Empowered Technology Group. Then the Committee of Secretaries chaired by the Cabinet Secretary has also given its report. The Bill is being finalized and it will soon be sent to the Cabinet. We will soon be bringing a Bill.

श्री शक्तिसिंह गोहिलः माननीय सभापित महोदय, यह इश्यू खासकर गुजरात के सूरत में बहुत seriously impact करता है। एक ओर सरकार ने RBI के circular के ज़िरए इसको रोकने की कोशिश की, सुप्रीम कोर्ट ने आपके circular को खारिज कर दिया, which means bitcoin चल सकता है। In the Minister's reply, (d) में ये कह रहे हैं कि हमने इसको announce किया है। माननीय मंत्री जी कह रहे हैं कि हम इसका कानून लेकर आ रहे हैं, Ministerial Group बना है। सभापित महोदय, मैं आपके ज़िरए यह जानना चाहता हूँ कि अगर आप सुप्रीम कोर्ट में यह मानते हैं कि यह गलत है, तो इसके खिलाफ review petition दाखिल की गयी है या नहीं? And the second is, in Surat.....

MR. CHAIRMAN: Only one supplementary please.

SHRI ANURAG SINGH THAKUR: Sir, if you see globally, there are different definitions of crypto currencies or virtual currencies adopted by international bodies. The RBI also took initiative and banned the use of private crypto currencies. As Member has rightly said, there was an order of the Supreme Court. That is why, the Government of India took an initiative. There was an inter-Ministerial committee. That Committee gave its report. As I said earlier, Committee of Secretaries also met under the chairmanship of the Cabinet Secretary. They have given their report. Now, the Government has prepared a Bill and it will be brought forward in the Parliament. Soon, we can have a detailed discussion on that.

MR. CHAIRMAN: Q.No.80; Shri G.V.L. Narasimha Rao; not present. The Minister may lay it. Any supplementaries!?

*80. [The Questioner was absent.]

National Infrastructure Pipeline (NIP) projects in Andhra Pradesh

- *80. SHRI G.V.L. NARASIMHA RAO: Will the Minister of Finance be pleased to state:
- (a) the number of infrastructure projects in Andhra Pradesh which have been included in the National Infrastructure Pipeline;
- (b) the estimated capital expenditure in the above infrastructure projects and the details thereof, sector-wise, sub-sector-wise and year-wise for the period FY 2020 to FY 2025; and
- (c) the likely investment of public (Central Government and State Governments) and private sectors in those projects?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) A total of 503 infrastructure projects in Andhra Pradesh have been included in the National Infrastructure Pipeline (NIP) in its final report submitted on 29th April 2020. The estimated capital expenditure of these projects sector-wise, sub-sector-wise and year-wise for the period FY 2020 to 2025 is as below:

Sector*	Sub-Sector	Number of Projects	Sum of Total Capital Outlay for FY 2020- 2025 (Rs in Cr)	
	Airports	9	6044	
Transport	Ports	19	40175	
and Logistics	Railways	30	43681	
	Roads	164	251470	
	Power	7	99010	
Energy	Petroleum & Natural Gas	2	1071	
	Irrigation	71	107242	
	Urban	64	126959	
	Sports	15	4651	
Social and	Tourism	2	6194	
Commercial	Education	23	16677	
Infrastructure	Healthcare	16	16600	
(incl Water and	Agriculture	19	6412	
Sanitation)	Food Processing	1	71	
	Industrial Infrastructure	55	85076	
Communication	Telecom	6	5249	
* ^	Total	503	816583	

^{*} As per Harmonized Master list of Infrastructure sub-sectors.

Financial Year	2020	2021	2022	2023	2024	2025
Capital						
Expenditure	131358	174340	159787	121170	100818	83898
(Rs in Cr)**						

The Year wise phasing of estimated capital expenditure is as below:

Out of these 503 infrastructure projects, 362 projects with a total capital outlay of Rs. 678709 Crore for FY 2020-2025 will be taken in Engineering, Procurement, and Construction (EPC) mode by the Central Ministries/State of Andhra Pradesh, whereas 111 projects are to be taken up in Public Private Partnership (PPP) mode with a total capital outlay of Rs. 96338 Crore for FY 2020-2025. For 30 projects, mode of implementation is yet to be given by Central Ministries/State of Andhra Pradesh.

एक माननीय सदस्य : सर, मेम्बर उत्तर प्रदेश से चुने गए हैं, लेकिन उन्होंने आन्ध्र प्रदेश के हित में National Infrastructure Pipeline projects in Andhra Pradesh के संबंध में सवाल पूछा है।

श्री सभापति : यह ठीक है, क्योंकि वे वहाँ के पूर्ण निवासी हैं और देश की किसी भी जगह के बारे में कोई भी सदस्य सवाल पूछ सकते हैं।

SHRI V. VIJAYASAI REDDY: Does the Government plan to include the infrastructure projects, not fulfilled under the Andhra Pradesh Reorganisation Act, that is, steel plant and port, under the National Infrastructure Pipeline? If yes, which one?

SHRI ANURAG SINGH THAKUR: Sir, let me throw some light on how we started the National Infrastructure Pipeline. To draw up the National Infrastructure Pipeline, a bottom-up approach was adopted wherein all projects, whether it is greenfield or brownfield, under implementation or under conceptualization costing greater than Rs.100 crore per project, were sought to be captured. NIP is a living document, changing continuously. As Member rightly said, if any project has to be included, it has to be in the category of above Rs.100 crore. As I said, it is a living document and it has to come from the State. As I said, NIP is first of its kind and the whole of Government exercise is to provide world-class infrastructure across the country and to improve the quality of life for all citizens. It aims to improve project preparation, attract investments into infrastructure and will be crucial for targeting or becoming a five-trillion dollar economy by 2025. During this

^{**} For some of the projects of Andhra Pradesh included in the NIP, year-wise phasing was not provided. Therefore, year wise capital outlay will not add up to total capital outlay for FY20 to FY25.

Budget, the hon. Finance Minister has increased the capital expenditure by 34.5 per cent. So, additional Rs.5.5 lakh crore will be spent.

MR. CHAIRMAN: Right. You will get an opportunity to speak elaborately on Budget.

SHRI ANURAG SINGH THAKUR: Sir, as the Member said, if any such suggestion comes from the State of Andhra Pradesh, it will be considered.

MR. CHAIRMAN: Mr. Narasimha Rao, you should be present in the House but still I am giving you an opportunity.

SHRI G.V.L. NARASIMHA RAO: Thank you, Sir, for the opportunity. I would like to ask the hon. Minister whether the funding for all the projects which are listed in the National Infrastructure Pipeline for the State of Andhra Pradesh has been tied up or arranged for because this is a huge Rs.8 lakh crore investment going into infrastructure development in Andhra Pradesh for five years. Can you please tell me about the funding?

SHRI ANURAG SINGH THAKUR: Sir, the total National Infrastructure Pipeline is worth Rs.111 lakh crore. As far as Andhra Pradesh is concerned,

we have included 503 projects. उसमें 503 प्रोजेक्ट्स किये गये हैं। The total outlay for that is Rs.8,10,583 crore. Out of 503 infrastructure projects, 362 projects with capital outlay of Rs.6,78,709 crore for the financial years 2020-25 will take place in EPC mode.

MR. CHAIRMAN: Q. NO. 81.

Chinese companies in the country

- *81. SHRI A. VIJAYAKUMAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) the number of Chinese companies registered in the country;
- (b) whether there are many Indian companies having share of Chinese companies; and
- (c) if so, the action taken to make Indian companies avoid having share of Chinese companies?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR): (a) to (c) A Statement is laid on the Table of the House.

Statement

- (a) A company incorporated outside India can establish a place of business in India as per the requirements of Chapter XXII of the Companies Act, 2013 (the Act) ranging from Section 379 to 393. Such companies are defined as 'Foreign Companies' under Section 2(42) of the Act. As per records maintained, there are 92 Chinese companies which have established their place(s) of business in India after taking due approval from the RBI/ Authorized dealer bank as per the provisions of Foreign Exchange Management Act, 1999 (FEMA). Out of these, 80 companies are having the status as 'Active' as on date.
- (b) The Reserve Bank of India has shared a list of Foreign Direct Investment (FDI) data on investment by Chinese investors in Indian Companies. 2474 number of such investments were reported in Form FC-GPR (to be filed with 30 days from the date of allotment of equity instruments to persons resident outside India) and 138 number of such investments were reported in form FC-TRS (to be filed with 60 days from the date of transfer/order of remittance).
- (c) No such advisory has been issued by this Ministry nor any rules made under the Companies Act prescribes so. However, Ministry of Commerce and Industries, Department for Promotion of Industry and Internal Trade vide Press Note No.3/2020 issued on 17.04.2020 had amended the FDI policy by prescribing that an entity of a country, which shares land borders with India and where the beneficiary owner of investment in India is situated, or is a citizen of such country, can invest only under the Government route. RBI has issued an amended notification vide amendment notification-Foreign Exchange Management (Non-debt Instruments) Amendment Rules, 2020 dated April 22, 2020 prescribing that FDI investment from China has been brought under Government approval route.

SHRI A. VIJAYAKUMAR:Sir, how many of our Indian companies have cooperation with the Chinese companies to invest in India?

SHRI ANURAG SINGH THAKUR: As of now, there are around 92 companies which are registered in India. Out of these, 80 Chinese companies are actively working in India.

SHRI A. VIJAYAKUMAR: Have any measures been taken to completely wipe out the Chinese companies from India?

SHRI ANURAG SINGH THAKUR: Sir, there is a law of the land which allows the companies to be registered in India and to function in certain areas. As far as the FDI is concerned, RBI looks into that whether it is through the direct route or through the Government route. There is a revised position, as far as the FDI is concerned, during the pandemic time in the interest of the Indian companies so that they are not taken for granted or taken at throwaway prices. Certain changes have been made. I would like to read a few lines of the decision taken by the Government of India. "A nonresident entity can invest in India, subject to the FDI Policy except in those sectors/activities which are prohibited. However, an entity of a country, which shares land border with India or where the beneficial owner of an investment into India is situated in or is a citizen of any such country, can invest only under the Government route. Further, a citizen of Pakistan or any entity incorporated in Pakistan can invest, only under the Government route, in sectors/activities other than defence, space, atomic energy and sectors/activities prohibited for foreign investment." "In the event of the transfer of ownership of any existing or future FDI in an entity in India, directly or indirectly, resulting in the beneficial ownership falling within the restriction/purview of the para 3.1.1(a), such subsequent change in beneficial ownership will also require Government approval."

MR. CHAIRMAN: If your answer is long, you can lay it on the Table so that the Members would be able to see. Then, Shri Sujeet Kumar.

SHRI SUJEET KUMAR: Sir, given the hostile and belligerent behaviour of China and based on hon. Minister's articulation of FDI rules, I would like to know: What steps has the Government of India taken to restrict FDI from China? Similarly, what steps have been taken, if any, to encourage FDI from a friendly nation like Taiwan?

SHRI ANURAG SINGH THAKUR: Sir, as I said, there was only one change in that policy and I have just read out the details, what changes have been made and what the revised position is.

MR. CHAIRMAN: Regarding Taiwan, would you like to say something?

SHRI ANURAG SINGH THAKUR: Sir, we are getting investment from Taiwan also like other countries.

MR. CHAIRMAN: Q. NO. 82.

Nationalisation of health services during COVID-19 pandemic

- *82. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether Government is planning to nationalise health services during this pandemic/COVID times; and
- (b) if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN):

(a) and (b) A Statement is laid on the Table of the House.

Statement

(a) and (b) Public Health and Hospitals being the State Subject, all the States/UTs were requested to ensure the provision of services during the current public health challenge arising out of COVID-19. States/UTs are being provided required technical and financial assistance for strengthening of their healthcare system including management of the COVID-19 Public Health Challenge from time to time. All the States/UTs are also being provided with necessary financial support under *India COVID-19 Emergency Response and Health System Preparedness Package*.

During the course of the current Pandemic, existing capacities of Private Sector for testing and treatment for COVID-19 have also been utilised by the States/UTs wherever necessary and feasible. Therefore, the question of Nationalisation of Health Services does not arise.

श्रीमती झरना दास बैद्यः सभापति महोदय, मेरा पहला supplementary question यह है कि मिनिस्टर ने मेरे क्वेश्चन का जो answer दिया है -- सर, मैंने देखा कि Covid pandemic situation में किसी भी हॉस्पिटल के लिए जो जरूरत की वस्तुएं हैं, जैसे ambulance, ventilators and other things and oxygen cylinders also, इन सब वस्तुओं की बहुत कमी है। मैं जानना

चाहती हूँ कि हमारे प्राइम मिनिस्टर का जो हेल्थ फंड है, उसमें से वे कुछ पैसा स्टेट्स को देते हैं या नहीं?

डा. हर्ष वर्धनः सर, मैं आपके माध्यम से बताना चाहता हूँ कि पूरे Covid pandemic के दौरान भारत सरकार ने whole of Government और whole of society approach को फॉलो किया। भारत सरकार ने हर विषय के ऊपर, including creation of infrastructure facilities, creation of labs, providing N95 masks, ventilators and PPE kits, drugs, वे सारी वस्तुएं, जो pandemic को कंट्रोल करने के लिए आवश्यक थीं, उन सभी वस्तुओं को देश में सभी सरकारों को, यूनियन टेरिटरीज़ को प्रोवाइड कराया गया। इसके साथ-साथ फाइनेंशियल सपोर्ट भी प्रोवाइड किया गया। अभी जो vaccination का campaign चल रहा है, इसके अंदर PM CARES Campaign के तहत major financial support system के साथ-साथ vaccines को देश के health workers के लिए या दूसरे frontline workers के लिए उपलब्ध कराने के लिए भी PM CARES ने पूरा सपोर्ट किया। इस प्रकार, सभी स्टेट गवर्नमेंट्स और भारत सरकार ने मिलकर pandemic को control किया। आज हमारी जो भी स्थिति आई है, जिसमें हम एक प्रकार से सफलता के नजदीक पहुँच रहे हैं, वह सब लोगों को साथ मिलकर काम करने के कारण ही संभव हुआ है।

MR. CHAIRMAN: Now, second supplementary. Shrimati Jharna Das Baidya.

श्रीमती झरना दास बैद्य: सर, इन्होंने अपने जवाब में nationalization के बारे में कहा है कि 'कोई प्रश्न ही नहीं उठता।' प्राइम मिनिस्टर हैल्थकेयर फंड भी है और चीफ मिनिस्टर हैल्थकेयर फंड भी है, तो relief fund बहुत है। जब पूरे देश में लोगों ने help किया है, तो फिर इसमें nationalization का प्रश्न क्यों नहीं उठता है?

डा. हर्ष वर्धन: सर, पहली बात यह है कि हैल्थ एक State subject है। हमारे संविधान में rules बने हैं, हर चीज़ के बारे में हमारे transaction of business rules हैं। दूसरी बात यह है कि आपने कोविड के संदर्भ में बात की, तो जैसा मैंने कहा कि सारे विषयों पर भारत सरकार ने 10 दिनों के अंदर detailed guidelines उनको दीं, उनके लिए हमने साल भर support systems create किए, हम लोगों ने मिल-जुलकर काम किया। केवल सरकारी सेक्टर ही नहीं, even private sectors को भी हमने treatment facilities को develop करने में, delivery करने में, labs की creation में पूरी तरह से involve किया। हमने nationalization के बारे इसलिए 'कोई प्रश्न नहीं उठता' कहा, क्योंकि जब सब लोग मिलकर, जो व्यवस्था है, उसके अंदर सफलतापूर्वक काम कर रहे हैं, तो फिर कोई नई alternate व्यवस्था के बारे में सोचने का प्रश्न नहीं उठता। इसलिए हमने लिखा कि 'कोई प्रश्न नहीं उठता।'

श्रीमती छाया वर्मा: सर, मैं आपके माध्यम से मंत्री जी से पूछना चाहती हूँ कि कोविड महामारी के दौरान जिन लोगों की मृत्यु हुई है, क्या उनके लिए कोई मुआवज़े का प्रावधान है? अगर प्रावधान है, तो वह कितना है?

डा. हर्ष वर्धन: सर, 'प्रधानमंत्री गरीब कल्याण योजना' के अंतर्गत हमारे ऐसे health workers, जिन्होंने देश के लोगों के प्राणों की रक्षा करने के लिए अपने जीवन को भी समर्पित कर दिया, चाहे वे सरकारी अस्पताल में काम करते थे या प्राइवेट अस्पताल में काम करते थे - उनके लिए भारत सरकार ने detailed guidelines के तहत 50 लाख रुपए प्रति व्यक्ति देने का प्रावधान किया। इस campaign में Corona warrior के रूप में जिन्होंने अपने प्राण खोये, उनके लिए हमने यह प्रावधान किया और अभी तक ऐसे बहुत सारे प्रभावित दुर्भाग्यशाली लोगों के परिवारों को यह राशि मिल चुकी है।

श्री विवेक टाकुर: सभापित महोदय, मैं इस प्रश्न से संबंधित एक supplementary पूछना चाहता हूँ, जो pandemic काल से जुड़ा हुआ है। हमने इस बजट में देखा कि स्वास्थ्य के विषय में जो ऐतिहासिक निर्णय लिए गए हैं, उसी क्रम में एक चर्चा हुई। Pandemic के effect का यह सीधा परिणाम है कि भारत में चार Regional Institutes of Virology की स्थापना होने जा रही है। पूरे देश में अभी तक एकमात्र institute, NIV, Pune था, जिस पर पूरा देश आश्रित था। जो regional institutes खुल रहे हैं, क्या उसी क्रम में पटना में कोई institute खोलने की कोई योजना है, क्योंकि integrated approach के तहत ICMR का भी एक बहुत बड़ा research centre वहाँ पर अब स्थापित हो चुका है, AlIMS Centre of Excellence हो चुका है और वह neglected diseases का लैंड भी रहा है। बहुत-बहुत धन्यवाद।

डा. हर्ष वर्धन: महोदय, जैसा कि माननीय सदस्य ने स्वयं कहा कि इस बार के बजट में स्वास्थ्य के लिए बहुत ही विशेष प्रावधान किया गया है, उसको बहुत ही विशेष सपोर्ट सिस्टम प्रोवाइड किए गए हैं। उसके तहत नीचे ब्लॉक लेवल तक बहुत सारी नई facilities क्रिएट करने के लिए, चाहे वह डायग्नॉस्टिस के एंगल से हो, ट्रीटमेंट के एंगल से हो, सर्विलेंस के एंगल से हो, इमरजेंसी सर्विसेज़ के एंगल से हो या जैसा कि उन्होंने कहा कि जो हमारा National Institute of Virology है, जो कि देश की एकमात्र प्रतिष्ठित laboratory थी, उसी पैटर्न पर देश भर में रीजनल लेबोरेट्रीज़ क्रिएट करने के बारे में और भी इसी तरह की एनसीडीसी की इसी प्रकार की रीजनल लेबोरेट्रीज़ इत्यादि क्रिएट करने के बारे में डिटेल्ड वर्किंग हो रही है कि किस स्थान पर उनको बनाया जाए ताकि हम सारे देश में region-wise बराबर facilities दे सकें। इसलिए आज वे किस स्थान पर finally create होंगी, इस संदर्भ में जब निर्णय लिए जाएंगे, तब आपको निश्चित रूप से सूचित किया जाएगा।

DR. FAUZIA KHAN: Sir, I would like to ask the hon. Minister that during the pandemic year, along with countless stories of humanity, courage, compassion and empathy,

we must not forget that there have been innumerable stories of betrayal, cowardice, corruption and the inadequacies of the health sector also.

MR. CHAIRMAN: Madam, ask the question. You have to ask the supplementary.

DR. FAUZIA KHAN: We must not forget that many have died due to the fact that they did not get admitted into the hospitals due to the fear that they would die. This faith must be built up. I want to ask the Minister whether the Government would come up with a legislation on right to health services, making health services a fundamental right so that the healthcare personnel are held responsible for proper healthcare given in hospitals.

डा. हर्ष वर्धन: महोदय, सरकार निश्चित रूप से देश के सभी लोगों को हर प्रकार की स्वास्थ्य सेवाएं, उनके स्वास्थ्य की रक्षा, उनका physical, mental, social and psychological welfare, जो हैल्थ की definition है, उसको प्रोवाइड करने की दृष्टि से सारी की सारी सुविधाएं उनको देती है, उनको और strengthen कर रही है। कोविड ने भी हमें बहुत सीख दी है, जिसके कारण भविष्य की योजनाओं के बारे में बताया गया है और मैं समझता हूं कि हमारे राइट टू लाइफ में right to good quality health, right to good quality education, right to have good quality living with dignity आदि already enshrined हैं। इस संदर्भ में कोई कानून बनाकर पार्लियामेंट में प्रस्तुत करने की फिलहाल कोई ऐसी योजना नहीं है।

MR. CHAIRMAN: Now Question No.83.

Performance of Indian Rupee in 2020

- *83. SHRI NARAIN DASS GUPTA: Will the Minister of FINANCE be pleased to state:
 - (a) whether it is a fact that the Indian Rupee has emerged as the worst performing Asian Currency in 2020;
 - (b) if so, the reasons therefor; and
 - (c) the measures Government has undertaken to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a)to (c) A Statement is laid on the Table of the House.

Statement

- (a) and (b) Indian rupee was one of the better performing Asian currency in 2020. In the financial year 2020-21, the INR has appreciated by 3.53 per cent till 2nd February, 2021, as per the information provided by Reserve Bank of India.
 - (c) The Reserve Bank of India allows the exchange rate of the Indian rupee vis-à-vis other foreign currencies to be determined by market forces, with interventions only to maintain orderly market conditions, for containing excessive volatility in the exchange rate.

SHRI NARAIN DASS GUPTA: Sir, I have asked the hon. Minister that there has been poor performance of the rupee during the year 2019-20...

श्री सभापति : आप वरिष्ठ हैं, इसलिए आप बैठकर बोल सकते हैं।

SHRI NARAIN DASS GUPTA: Thank you, Sir. As per the reply given that there has been appreciation in rupee during the year 2020-21 by 3.25 per cent, my question to the hon. Minister is this. If it is so that the rupee has improved and strengthened, why are we not competitive in case of export? Our export is coming down day-by-day. What is the reason for that? I would like to know this from the hon. Minister.

श्री अनुराग सिंह ठाकुर : महोदय, माननीय सदस्य ने जो मूल प्रश्न पूछा, उसके जवाब में भी मैंने कहा कि जो foreign currency के मुकाबले, डॉलर के मुकाबले rupee को decide करते हैं, वह market forces determine करती हैं। आरबीआई केवल बहुत विशेष परिस्थितियों में ही intervene करता है कि उसमें बहुत ज्यादा उतार-चढ़ाव न हो। महोदय, इस महामारी के समय भारत में रिकॉर्ड FDI आई, जिसका कारण है कि 58 बिलियन डॉलर से ज्यादा भारत में आया, forex reserves में अगर देखा जाए तो रिकॉर्ड हाई है, वह 590 यू.एस. बिलियन डॉलर से ज्यादा है और भारत का external debt भी कम हुआ है। सर, कुल मिलाकर परिस्थिति अच्छी है। मैंने पहले भी यह आंकड़ा दिया है और मैं उसको फिर repeat करना चाहता हूं कि इसमें जो appreciation rupee की हुई है, वह 3.39 per cent है। सर, अगर महामारी के समय पूरी दुनिया की आमदनी नीचे हो गई, तो उसका कुछ न कुछ प्रभाव economy के अलग-अलग क्षेत्रों पर पड़ेगा। उसका कहीं न कहीं कुछ प्रभाव export पर भी पड़ा होगा, लेकिन जो इनका rupee का मूल प्रश्न था कि क्या उसमें गिरावट हुई, क्या उसका सशक्तिकरण हुआ, तो उसमें appreciation ही हुई है और वह 3.39 per cent की हुई है।

MR. CHAIRMAN: Now, second supplementary; Narain Dassji.

SHRI NARAIN DASS GUPTA: Thank you, Sir.

MR. CHAIRMAN: Now, next question, Question No. 84. Shri Bhaskar Rao Nekkanti; the hon. Member is absent. Now, any supplementaries?

*84. [The Questioner was absent.]

NPAs in metals, mining and engineering sectors

- *84. SHRI BHASKAR RAO NEKKANTI: Will the Minister of FINANCE be pleased to state:
- (a) whether Government is aware of the fact that the RBI Financial Stability Report points out that the problem areas in terms of non-performing assets (NPAs) still remain in the metals, mining and engineering sectors where the ratios are above 25 per cent while construction, gems and jewellery and the auto sectors follow next with ratios of 21.8 per cent, 21.5 per cent and 18.4 per cent, respectively;
- (b) if so, whether Government has taken any steps in this regard to address NPAs in the aforementioned sectors; and
- (c) if so, the details thereof and, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) The Financial Stability Report — January 2021 of theReserve Bank of India (RBI)has no reference regardingproblem areas in terms of non-performing assets (NPAs)inthe metals, mining and engineering sectors. As per the report, the gross NPA ratios of the Scheduled Commercial Banks (SCBs) for these sectors, as on 30.9.2020, are below 25% and the respective ratios stood at 12.6%, 15.6% and 19.4% .Further, the gross NPA ratios of SCBs, as on 30.9.2020, for the construction, gems and jewellery and automobile sectors were 21.5%, 24.1% and 8.3% respectively.

Loan accounts become non-performing due to a variety of factors, which may be economy-wide or specific to a sector or a firm. Appropriate monetary policy, fiscalpolicy and regulatory measures are taken from time to time to address

economy-wide and sector-specific issues with a view to achieve macroeconomic goals and secure financial stability. In the context of economic slowdown, the impact of the pandemic and the need to support post-pandemic recovery, comprehensive measures have been taken under Government's AatmaNirbhar Bharat Abhiyaan economic package, RBI's COVID-related regulatory packageand revival framework to mitigate the pandemic's impact on borrowers, ensure business continuity and facilitate revival of real sector activities and the steps announced by RBI in its Monetary Policy Statements. These include, *inter alia*, the following:

- (i) RBI has provided a framework for lenders to implement resolution plans in respect of eligible loans to corporates and micro, small and medium enterprises (MSMEs), to enable lending institutions to offer customised relief to borrowers in the form of restructuring, without downgrading the loan as an NPA. Such restructuring may entail the grant of various concessions to the borrower in terms of altering the total amount to be repaid, instalment amounts and the rate of interest, extending moratorium and/or the residual periods of repayment, waiving penal interest and charges, converting the accumulated interest into a fresh loan with a deferred payment schedule, and sanction of additional loan.
- (ii) For 26 sectors identified by the Kamath Committee as having visible impact of the pandemic, RBI has prescribed certain financial parameter ranges for the aforesaid resolution plans. These ranges are typically more liberal than the benchmark ranges generally adopted by leading banks such as State Bank of India, and thus enable lending institutions to offer higher sector-specific relief for deep/comprehensive restructuring. Metals, mining, construction, gems and jewellery and automobile sectors are among these sectors.
- (iii) The debt servicing burden for borrowers has been substantially reduced due to reduction in the benchmark policy rate and various liquidity enhancing measures taken by RBI, which have resulted in reduction in the monthly average weighted average lending rate by 1.14% on fresh Rupee loansof SCBs over the period from March 2020 to December 2020 and by 0.73% on outstanding Rupee loans of SCBs over the same period.
- (iv) A significant proportion of enterprises in the gems and jewellery, construction, automobile, metals and engineering sectors are MSMEs. The following measures have been taken to support MSMEs:

- (1) A liberal restructuring scheme for MSMEs with loan exposure of up to Rs. 25 crore has been introduced by RBI, offering the entire MSME sector sector-specific relief.
- (2) A scheme for emergency credit line of up to Rs. 3 lakh crore, backed by 100% Central Government guarantee, has been launched for MSMEs and other enterprises with turnover of up to Rs. 250 crore for additional funding of up to 20% of the fund-based outstanding as on 29.2.2020, subject to a maximum of Rs.10 crore. A higher maximum of Rs. 100 crorehas been allowed for additional funding in 27 specified sectors, which include the metals, mining, construction, gems and jewellery and automobile sectors. Till 25.1.2021, Rs. 2.39 lakh crore have been sanctioned under this scheme.
- (3) Government has issued instructions for release of payment of receivables of MSMEs by Government Departments and Central Public Sector Enterprises (CPSEs) within 45 days.
- (v) The following measures have been takento support the construction sector:
- (1) Government has issued an advisory for extension of registration and completion dates of real estate projects under Real Estate Regulatory Authorities by treating COVID-19 as an event of *force majeure*.
- (2) For loans to the commercial real estate sector, additional time of one year has been given for extension of the date for commencement for commercial operations.
- (3)The Credit-linked Subsidy Scheme for Housing under Pradhan MantriAawasYojana (Urban) has been extended by one year (till 31.3.2021), providing subsidy for purchase of residential real estate.
- (vi) To enable contractors to participate in tenders, Government has issued an advisory to CPSEs to reduce performance security o 3%, from the existing 5% to 10%, of the value of the contract for all existing contracts. This has helped such contractors in, among others, the metals, mining, engineering and construction sectors.
- SHRI K.J. ALPHONS: Sir, in the Budget, it is announced that there is a proposal to transfer all the NPAs to a new institution. In fact, the terminology used is 'bad bank' for all these NPAs. I do not understand as to how does it make sense if all such bad

loans are transferred to another institution. I don't think the idea of 'bad bank' is a good idea. What does the Government think about this?

श्री अनुराग सिंह ठाकुर: सर, बड़े लम्बे समय से मांग थी कि Asset Reconstruction Company (ARC) या Asset Management Company को बनाया जाए और इसलिए भी कि बैंकों की लेंडिंग की क्षमता बढ़े, उस दिशा में इस कदम को उठाया गया। इसके साथ-साथ Development Finance Institution बनाने का कदम भी भारत सरकार ने उठाया और उसके लिए बजट में 20 हजार करोड़ रुपए का अलग से प्रावधान भी किया है। Long term financing भी देश में उपलब्ध हो, उसके लिए DFI को किया गया है। इसके अतिरिक्त UPA के समय भी आप देखें कि उस समय बैंको को जिस तरह से ऋण दिए गए थे, NPA सही सामने नहीं आते थे, उसके बावजूद भारत सरकार ने 2015 में Asset Quality Review करवाया, सही NPA Balance Sheet पर लेकर आए, साढ़े पांच लाख करोड़ रुपए हमने पिछले 2014 से 2019 तक बैंकों की उसमें recapitalization की।

[THE VICE-CHAIRMAN (DR. SASMIT PATRA) in the Chair.]

Amalgamation के माध्यम से 12 बैंकों को, जो public sector banks हैं और उनमें से 11 PCA framework हैं, हम बाहर भी ले आए थे। हमने बैंकों का सुदृढ़ीकरण करने के लिए लगातार काम किया है। यह कदम भी एसेट रीकंस्ट्रक्शन कम्पनी का है, उसी दिशा में कदम उठाया गया कि बैंकों को और मज़बूत किया जा सके।

SHRI BINOY VISWAM: Sir, does the Government envisage a situation where the bad banks will overtake the good banks of the country?

SHRI ANURAG SINGH THAKUR: Sir, our banks are doing well. In a country like India, we need more banks and stronger banks. And, as I said, all steps have been taken in the last six years under the able leadership of Prime Minister Modi*ji*, whether to recapitalize the bank or bringing the transparency and accountability into the banking system. As I said earlier, Asset Quality Review has been taking place for all those loans which have been granted in the earlier regime as well.

THE VICE CHAIRMAN (DR. SASMIT PATRA): Q. NO. 85.

Poor disposal of bio-medical waste by hospitals

*85. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is aware of the fact that Government as well as private hospitals are very poor in handling bio-medical waste and they generally end up with mixing the biomedical waste with municipal waste which poses a serious threat to human beings;
- (b) if so, the details thereof;
- (c) whether Government has issued any guideline in this regard so that the biomedical waste is disposed off properly; and
- (d) if so, the details thereof and, if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. HARSH VARDHAN):

(a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) Collection, Segregation, Transportation, Treatment and Disposal of Bio-medical Waste is regulated as per the Biomedical Waste Management Rules (BWMR), 2016 issued by Central Pollution Control Board (CPCB). Bio-medical Waste Management Rules, 2016 do not permit mixing of untreated Bio-medical waste with any other wastes. The provisions of the Rules apply to hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks, health care facilities and clinical establishments.

All Hospitals and health care facilities are required to comply with Bio Medical Waste Management Rules, 2016. Rules (4)(e) and (4)(f) stipulate that hospitals etc. have to dispose off solid waste other than Bio Medical Waste, as per Solid Waste Management (SWM) Rules, 2016 and should not mix Bio Medical Waste with Municipal Solid Waste.

The respective State Government/Union Territory (UT) Administrations have to ensure implementation of the Bio Medical Waste Management Rules, 2016.

For COVID-19 related Biomedical waste, CPCB has prepared separate guidelines for Handling, Treatment and Disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients. CPCB has also developed a tracking application for tracking of COVID-19 biomedical waste.

Besides, CPCB has also prepared the following guidelines for effective management of biomedical waste in the country:

- (i) Guidelines for Monitoring Performance of Common Bio-medical Waste Treatment Facilities (CBWTFs) by State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs).
- (ii) Revision 4: Guidelines for Handling, treatment and disposal of waste generated during treatment, diagnostics and quarantine of COVID-19 patients.
- (iii) Advisory related to service of Common Bio-medical Waste Treatment Facilities to States.
- (iv) Toolkit for Bio-Medical Waste Management Rules, 2016.
- (v) Guidelines for "Imposition of Environmental Compensation against Health Care Facilities (HCFs) and CBWTFs".
- (vi) Guidelines for Verification of Two Seconds Residence Time in Secondary Combustion Chamber of the Biomedical Waste Incinerator.
- (vii) Guidelines for Handling of Biomedical Waste for Utilization.
- (viii) Guidelines for Bar Code System for Effective Management of Bio-Medical Waste.
- (ix) Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities.
- (x) Guidelines on Management of Biomedical Waste Generated during Universal Immunization program.
- (xi) Environmentally Sound Management of Mercury Waste Generated from Health Care Facilities.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I would like to submit to the hon. Minister that Covid-19 Pandemic has burdened the India's already stressed Waste Management System. According to the data shared by the Central Pollution Control Board (CPCB), India has generated 18,000 tonnes of Covid-19 related biomedical waste between June and September, 2020. I would like to ask the Minister as to whether the Government has any checkout plan to deal with bio-medical waste. If so, the details thereof.

DR. HARSH VARDHAN: Sir, I think, I have already answered in this reply that, there are already detailed Bio-Medical Waste Management Rules and Solid Waste Management Rules, 2016 and during Covid times, the Central Pollution Control Board has developed detailed guidelines for handling Bio Medical Waste Management

specifically pertaining to Covid-19. And then in furtherance to that, they have also issued a number of guidelines about which I have mentioned in the detailed reply itself, that how implementation of these guidelines could be in fact monitored by the various agencies. As we know that these are to be monitored by the agencies at the State-level by the State Pollution Control Boards. Sir, during Covid everything has been assessed in detail. The guidelines have been formulated on every aspect in detail and I have mentioned in the answer also that a tracking application for tracking of Covid-19 bio-medical waste has also been developed by the Central Pollution Control Board and whatever is being done at the State-level, is also being monitored by the Central Pollution Control Boards.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, I would like to know whether the Government has put in place any effective mechanism to monitor segregation of municipal waste and bio-medical waste.

DR. HARSH VARDHAN: Sir, as I have mentioned that there are separate rules for solid waste management and there are separate rules for the bio-medical waste management and both the rules very specifically state that both the types of wastes cannot be mixed in any of the health facilities or in any of these places. There are detailed guidelines to ensure that this particular aspect is not compromised in any of the health facilities of the country.

DR. AMEE YAJNIK: Sir, thank you so much for giving me this opportunity. I have seen the reply of the hon. Minister. He has mentioned about the CPCB guidelines on bio-medical waste. I would just like to ask a question that the bio-medical waste comes out of private and municipal hospitals and the Ministry of Health and Family Welfare looks after the health issues of these particular hospitals. So, the Ministry of Environment, Forest and Climate Change has issued the CPCB guidelines for the States and Central Pollution Control Boards. How is the mechanism of review and monitoring effected? I would also like to know whether there is a point of coordination between these two Ministries to find out whether the several guidelines issued by the CPCB are being monitored, reviewed and put in place because there are two Ministries involved. I would like to know from the Minister whether there is a coordinated plan or a coordinated point, so that the people of this country will be able to know what is happening to bio-medical waste of Covid-19.

DR. HARSH VARDHAN: Sir, I would like to inform the hon. Member that as far as the coordination is concerned, there is a perfect coordinating mechanism between related Ministries, and all health facilities, starting from big hospitals to nursing homes to laboratories to private clinics or wherever there is anything happening related to health sector and where there is a possibility of generation of bio-medical waste, they all have to actually register themselves, and there is a very well-coordinated mechanism whereby the Ministry also ensures that these rules are implemented and they are strictly followed. Then, it takes the help of the related Pollution Control Boards also.

THE VICE CHAIRMAN (DR. SASMIT PATRA): The next supplementary question is by Dr. Vikas Mahatme. Are you there, Mahatme*ji*?

DR. VIKAS MAHATME: Thank you Vice Chairman, Sir. मैं सबसे पहले सरकार की सराहना करूंगा कि हमने कोविड का अच्छे तरीके से मुकाबला किया और हम काफी successful भी हुए हैं। मेरा सवाल यह है कि काफी बार हेल्थ में सभी के लिए गाइडलाइन्स इश्यू होती हैं, क्योंकि health is a State subject. मेरा सवाल यह है कि क्या इसे Concurrent List में लाने के लिए सरकार की कोई योजना है या नहीं है या सरकार इस बारे में क्या सोच रही है? सर, कई बार यह होता है कि यदि कुछ होता है, तो केन्द्र सरकार को जवावदेह ठहराया जाता है, लेकिन केन्द्र सरकार के हाथ में हेल्थ के बारे में कुछ भी नहीं है। As far as implementation is concerned, it is a State subject. क्या सरकार इसे Concurrent List में लेने के बारे कोई योजना बना रही है?

डा. हर्ष वर्धनः सर, जैसा कि माननीय सदस्य महोदय ने स्वयं कहा कि हेल्थ स्टेट सब्जेक्ट है। भारत सरकार सभी हेल्थ से संबंधित विषयों के ऊपर सभी स्टेट गवर्नमेंट्स को, यूनियन टेरिटरीज़ को, उनके हेल्थ डिपार्टमेंट्स को 'नेशनल हेल्थ मिशन' के थ्रू और दूसरे सारे मैकेनिज़म्स के थ्रू डिटेल्ड गाइडेंस और सपोर्ट देती है और लगातार हर विषय की, हर प्रोग्राम की मॉनिटरिंग के लिए फिज़िकली, वीडियो कॉन्फ्रेन्सेस से data को report back करने के मैकेनिज़म्स और इन सबके थ्रू एक regular और consistency के साथ एक परफेक्ट मेकेनिज़म है, जिसके थ्रू we try to monitor everything at all levels और जो भी एक्टिविटीज़ स्टेट में होती हैं, उनकी रिपोर्टिंग मैकेनिज़म्स को भी भारत सरकार में उनको रिपोर्ट करना होता है। 'नेशनल हेल्थ मिशन' में भी हम लोग उनको सपोर्ट देते हैं या सपोर्ट को enhance करते हैं या सपोर्ट को स्ट्रीमलाइन करते हैं। वह उसी रिपोर्टिंग के आधार पर होता है। उसके लिए वे जो भी अपना प्रोग्राम इम्प्लमेंटेशन प्लान्स वगैरह बनाकर देते हैं और गाइडलाइन्स के हिसाब से जो कमी हो, उसको strengthen करने के लिए या भारत सरकार की जो नई स्कीम्स हैं, उनको आगे implement करने के लिए, जैसा विकास जी ने कहा, सरकार का आज की तारीख में ऐसा प्लान

नहीं है और हमारी जो भी existing व्यवस्था चल रही है, हमें लगता है कि वह काफी सुचारू रूप से चल रही है और इसी को और ज्यादा अच्छी तरह से strengthen करने की आवश्यकता है।

उपसभाध्यक्ष (डा. सस्मित पात्रा)ः प्रश्न संख्या ८६.

Promotion of Siddha medicines for COVID-19

- 86. SHRI P. WILSON: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) be pleased to state:
- (a) whether Government has proposed to promote the Siddha medicines to prevent the COVID-19 across the country including Tamil Nadu;
- (b) whether Government has allocated / sanctioned the funds under AYUSH for research studies to aid/facilitate preventive medicine against COVID-19 in Tamil Nadu; and
- (c) if so, the details thereof and, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI KIREN RIJIJU): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) Yes Sir. The Government has promoted Siddha medicines to prevent COVID-19 across the country, including Tamil Nadu.

Ministry has issued separate 'Guidelines for Practitioners' and 'Guidelines for Research' for providing treatment to Covid-19 patients in each system covered under AYUSH, including Siddha system of Medicines. These comprehensive guidelines provided detailed instructions regarding usage of Siddha medicines for Covid-19 patients. An Inter-Disciplinary Task Force was also constituted by Ministry to provide guidance to the research conducted by various Research Councils/National Institutes in Covid-19. The activities of each Research Council/National Institute, in combating Covid-19 pandemic, was closely monitored by Ministry. Ministry has also interacted with the drug manufacturing industry to ensure uninterrupted supply of medicines for providing treatment to Covid-19.

The Ministry has promoted use of ready-made Ayush formulation i.e. 'Ayush Kudineer' in the interest of health promotion to the masses. The Ministry has developed a mobile app [AYUSH Sanjivani mobile] and has documented the impact

assessment of effectiveness, acceptance and usage of AYUSH advisories & measures in the prevention of COVID-19 through app based population study in around 1.5 crores respondents. The Ministry has invited research proposals under the Modified Extra Mural Research (EMR) Scheme for SARS CoV-2 infection and COVID-19 disease for supporting research in Ayurveda, Yoga & Naturopathy, Unani, Siddha and Homoeopathy (AYUSH).

(b) and (c) Yes, Sir. The Government has allocated funds under AYUSH for research studies to aid / facilitate preventive medicine against COVID-19.

Ministry has sanctioned Rs. 1 crore 63 lakhs (Rs. 80 lakhs to Central Council for Research in Siddha (CCRS), Rs 50 lakhs to National Institute of Siddha (NIS) and Rs. 33 lakhs for projects under Extra Mural Research Scheme) for various COVID related studies and clinical trials.

CCRS has undertaken sixteen studies i.e. four pre-clinical and eleven clinical studies with the support of Ministry to assess the utility and effectiveness of Siddha formulation in mitigating COVID-19 through repurposing of Siddha formulation and utilizing immune-modulators in the management & treatment of COVID-19. NIS has also conducted population based studies, which included distribution of preventive medicines, and four Covid-19 related clinical trials at Chennai. Funds were also released under the Modified Extra Mural Research Scheme for SARS CoV-2 infection and COVID-19 disease for four projects at Tamil Nadu and Andhra Pradesh.

SHRI P. WILSON: Sir, the Minister has said that they have allotted Rs. 1.63 crore for research study in Siddha in Tamil Nadu. When COVID-19 English medicine treatment costs Rs. 6 to 10 lakh per patient, how far this paltry sum of Rs. 1.63 crore which has been sanctioned for research and development will help in the growth of Siddha not only in Tamil Nadu but all over the country? Will you sanction more funds?

SHRI KIREN RIJIJU: Mr. Vice-Chairman, Sir, the Member has already mentioned about the amount being sanctioned to the Siddha Institute in Tamil Nadu, which is located in Chennai, for the purpose of research and for the purpose of finding some kind of solutions through the system of medicines in Siddha to combat the COVID-19. But, as you know, in the initial stage, it was not very clear how to combat this COVID-19. So, the initial amount granted to all the Indian System of Medicines, and I think, this really has done a great job in terms of creating awareness as well as in doing research in the Indian System of Medicines. It has

helped tremendously. Siddha system of medicines is very old tradition of our country. We feel proud of it. If required to sanction more amount, definitely, it will be considered.

SHRI P. WILSON: There is an allegation that Siddha is not promoted as it was developed in Tamil Nadu by Siddhas. What are the steps you have taken particularly to promote the Siddha treatment not only in this country but worldwide?

SHRI KIREN RIJIJU: Sir, as I have mentioned, Siddha is very old Indian System of Medicines and it has a long history. There is no way that it will be treated differently. All the Indian Systems of Medicines are being provided enough support system, especially after 2014, when hon. Prime Minister, Narendra Modiji, constituted a separate Ministry for AYUSH. So, since then efforts are being made and also funds are being created. So, Siddha has been the integral part of the AYUSH Ministry and it will continue to be treated so.

SHRI TIRUCHI SIVA: Sir, during Covid-19 pandemic, when all the private superspeciality hospitals were shut, it was only the Ayush Kudineer and Kabasura Kudineer which helped the people to get relief from the effects of Covid. Yes, the Minister says that it is the oldest tradition. But, apart from that, what steps or initiatives are being taken to create awareness among the people so that Ayush medicines is used for other health issues, and to promote Ayush medicines for their usage?

SHRI KIREN RIJIJU: Sir, a lot of efforts have been taken and the Members too accepted that it is a very important Indian System of Medicine. It is going global. It is not only confined to Tamil Nadu and the Tamil-speaking areas, but it is also going all over the country, across the globe. We intend to promote it. We have a working mechanism now with the WHO also. The Inter-disciplinary Ayush Research and Development Task Force has been constituted by the Ministry of AYUSH after the hon. Prime Minister suggested that the Indian System of Medicine and the established practices must be utilised. Also, the hon. Prime Minister advised to create a general awareness about the Indian traditional medicines being invoked and practised across the globe. So, based on the Prime Minister's advice, the Inter-disciplinary Ayush Research and Development Task Force was constituted, thereby all efforts are being made. There is a tremendous response we received from the public also. The immune boosters, all these items, being produced by different systems of medicines, have been working as a miracle during the Covid-19 pandemic. But, we don't want to

make exaggerated claims in this regard because we all know that this is very sensitive. Sir, Siddha Day is being celebrated every year to promote Siddha. The National Clinical Management Protocol is already laid. I am personally taking a lot of interest to understand more as to what can be done to promote Siddha and all other system of medicines in India.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, next Question No. 87.

Safeguarding of public deposits in co-operative banks

- *87. SHRI G.C. CHANDRASHEKHAR: Will the Minister of FINANCE be pleased to state:
 - (a) the plan to safeguard the public deposit in the co-operative banks in the country, if so, the details thereofe; and
 - (b) if not, whether a sub-committee or expert committee is proposed to be set up to study and analyse how to safeguard the public money?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) A statement is laid on the Table of the House.

Statement

(a) and (b) Earlier many provisions of the Banking Regulation Act, 1949 relating to the governance and sound regulation and supervision of banks that were applicable to banking companies were not applicable to co-operative banks. Keeping in view developments in the banking sector and the regulation thereof over time, amendments have been made through the Banking Regulation (Amendment) Act, 2020 for extending such provisions to co-operative banks as well. While providing for better management with proper regulations, the Act aim to ensure that the affairs of the cooperative banks are conducted in a manner that protects the interest of depositors by increasing professionalism, enabling access to capital, improving governance and ensuring sound banking through the Reserve Bank of India.

The provisions of the Act have been brought into force for Urban Co-operative Banks (UCBs) and State Cooperative Banks (StCBs)/District Central Cooperative Banks (DCCBs) with effect from 26.06.2020 and 01.04.2021 respectively.

The said Act provides for the following broad measures, inter-alia, to protect the interest of the depositor:

- Ensuring sound financial management throughregulatory compliance in respect of financial statements, audit, unclaimed deposits with an effective oversight by the regulator.
- Regulatory approval for engaging and removal of auditors for enhancing transparency, restoring depositors' confidence and protecting their savings.
- Regulator to make the reconstruction scheme in respect of Co-operative Banks as well, in case depositors or the bank are at risk due to financial mismanagement or governance lapses.
- RBI's power to supersede a bank's Board in the interest of the public or depositors, or for securing proper management of the bank, which was earlier applicable only in respect of Banking Companies (Commercial Banks) and Multi-State Co-operative Banks, to be applicable in respect of non-Multi-State Co-operative Banks as well.
- To facilitate raising of capital, co-operative banksto be authorised to issue share capital and securities to non-members residing within their area of operation without altering one member one voted principle.
- Restricting co-operative banks from lending to their own directors, debarring Cooperative Bank directors employed by or having substantial shareholding in other
 companies, and prohibiting them from holding directorship in other banks to ensure
 that there is no conflict of interest in Board level decision-making.

Reserve Bank of India (RBI) has informed that a circular has been issued on February 03, 2021 on Risk-Based Internal Audit (RBIA) covering all deposit taking Non-Banking Finance Companies (NBFCs); all non-deposit taking NBFCs (including Core Investment Companies) with asset size of Rs. 5,000 crore and above; and all Primary (Urban) Co-operative Banks (UCBs) with asset size of Rs. 500 crore and above. The circular intends, inter alia, to provide the essential requirements for a robust internal audit function, which, inter-alia, include sufficient authority, proper stature, independence, adequate resources and professional competence, so as to align these requirements in larger NBFCs/UCBs with those stipulated for Scheduled Commercial Banks. It is expected that the adoption of RBIA by such entities would help to enhance the quality and effectiveness of their internal audit system.

Further, with effect from February 4, 2020, the deposits insurance cover for banks by *Deposit Insurance and Credit Guarantee Corporation* (DICGC) has been increased from Rs. 1 lakh to Rs. 5 lakh with a view to providing a greater measure of protection to

depositors. With the current limit of deposit insurance in India, the number of fully protected accounts in case of Co-operative banks is 21.42 crore as at end of September, 2020, constituting 98.5 per cent of the total number of accounts (21.75 crore). In terms of amount, the total insured deposits of Rs. 6,58,445 crore as at end-September 2020 constituted 68.3 per cent of assessable deposits of Rs. 9,63,691 crore.

SHRI G.C. CHANDRASHEKHAR: Sir, on January 10, 2020, the RBI issued a direction to Shri Guru Raghavendra Sahakara Bank in Bengaluru putting restrictions on the operations. It has affected around 47,000 depositors and indirectly affected around 2.5 lakh people. The bank is also known as a bank of retired citizens. Sir, 16 depositors died and more than 40 are admitted in different hospitals. The fear of losing their money caused panic and distress among the depositors as their hard-earned money is in trouble. I would like to know whether the Government can assure that the full money of depositors is safe or not.

श्री अनुराग सिंह ठाकुरः माननीय उपसभाध्यक्ष जी, अगर आप देखें तो बैंकिंग रेगुलेशन ऐक्ट, 1949 के जो गवर्नैंस के, रेगुलेशन के, सुपरविज़न के प्रावधान हैं, वे पहले कोऑपरेटिव बैंक्स पर लागू नहीं होते थे, लेकिन जब हम बैंकिंग रेगुलेशन अमेंडमेंट ऐक्ट, 2020 में लेकर आए, तो ये प्रावधान कोऑपरेटिव बैंक्स में भी किए गए। सर, रेगुलेटरी एपूवल भी engaging and removal of auditors के लिए करना पड़ा।

(सभापति महोदय पीठासीन हुए)

सर, पहले बैंकों में दिक्कत आने के बाद लोगों को पैसा नहीं मिलता था, क्योंकि डिपॉज़िट इन्श्योरेंस कवर जो था, वह कई वर्षों तक मात्र एक लाख रुपया था, लेकिन मोदी जी की सरकार आने के बाद उसको एक लाख से बढ़ाकर पांच लाख रुपए किया गया, जो अपने आप में ऐतिहासिक है। अगर देखा जाए, तो कोऑपरेटिव बैंक्स में जिन लोगों के बैंक खाते होते हैं, उनसे लगभग 98.5 प्रतिशत लोगों का सारा का सारा पैसा secure होता है क्योंकि वह पांच लाख से कम होता है। अगर इसको एक लाख रुपए से बढ़ाकर किसी ने किया है, तो एनडीए की सरकार ने किया है। जो डिपॉज़िटर्स हैं, जिनके बैंकों में खाते हैं, उनके बैंकों में जमा पैसे को सुरक्षा मिली है, तो हमारे द्वारा मिली है।

SHRI G. C. CHANDRASHEKHAR: Sir, could the Government give the data on Non-Performing Assets in nationalised banks as compared to cooperative banks? If yes, can you furnish the data from 2014 till now?

श्री अनुराग सिंह टाकुर: सभापति महोदय, अगर scheduled commercial banks का देखें तो NPA 11.18 परसेंट से कम होकर 7.49 परसेंट हुआ है।

श्री सभापति : ठीक है। Question Hour is over.

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise

FAREWELL TO THE RETIRING MEMBERS

MR. CHAIRMAN: Hon. Members, today, we bid farewell to four of our colleagues from the Union Territory of Jammu and Kashmir, *namely*, Mir Mohammad Fayaz and Shri Shamsher Singh Manhas, who are retiring on 10th of February, and Shri Ghulam Nabi Azad and Shri Nazir Ahmed Laway who will retire on the 15th of February, 2021.

Hon. Members, retirement from this august House only means taking leave from the House and it only marks a new beginning in the service of the people of their respective areas and the country. As such, retirement is only a comma and not a break or even a full stop in the chosen path of serving the nation. The life after retirement from this august House offers immense opportunities to fulfill the mission of serving the country.

I am sure the retiring Members are leaving the House with a sense of fulfillment and contentment, having discharged their responsibility to the best of their abilities and convictions.

We bid farewell to the Leader of Opposition, Ghulam Nabi Azadji with a heavy heart. He has been a voice of sanity in the nation's public life for the last few decades, having made significant contribution both in the Government and in the Opposition. He has served as a member of this august House for as many as 28 years and is one of the veterans of this House.

Shri Azad has been rightly honoured with the Outstanding Parliamentarian Award for the year 2015. As a Member of both the Houses of Parliament, Shri Azad conducted himself in an exemplary manner and has been a role model for the first time Members. He speaks softly, but conveys his point of view effectively, which should be the way.

During the last three years as the Chairman of this august House, I have benefited richly from the inputs and the wise counsel of Shri Azad in resolving various difficult situations. As a Chairman, I will be missing the services of Azadji.

Mir Mohammad Fayaz, Shri Shamsher Singh Manhas and Shri Nazir Ahmed Laway have also contributed to the deliberations of the House by raising issues of regional and national importance from time to time and as Members of various Parliamentary Committees. They also used to take opportunities, as and when they are given, to contribute to the debates about their respective States as they hail from a sensitive Union Territory of Jammu and Kashmir and Union Territory of Ladakh. They always represented the will of the people in their own way to bring to the attention of this august House.

I place on record my appreciation for the courtesy, consideration and cooperation extended to the Chair by the retiring Members.

I hope that the retiring Members will continue to serve the people in different capacities with the same zeal, enthusiasm, vigour and spirit of service which they have exhibited in this House. You are all coolly retiring, but not tired from offering public service. So, please continue with your services in a manner that will really impress upon the people and add dignity and decorum to the public life in our country.

As I told you, I don't have words to express about the absence of Shri Ghulam Nabi Azad. We are already deprived, permanently, of service of two of our colleagues — Shrimati Sushma Swaraj and Shri Arun Jaitley. God has been unkind to them. And, now, even temporarily missing Shri Ghulam Nabi Azad from this House will definitely be painful for all of us. We hope all the retiring Members, including Shri Ghulam Nabi, will be able to come back.

I wish all the retiring Members good health, happiness and many more years of service to the nation. Now, the hon. Prime Minister.

प्रधान मंत्री (श्री नरेन्द्र मोदी): आदरणीय सभापित जी, आज इस सदन की शोभा बढ़ाने वाले, सदन में जीवंतता लाने वाले और सदन के माध्यम से जन-सेवा में रत ऐसे हमारे चार साथी उनका कार्यकाल पूर्ण होने के कारण नए कार्य की ओर कदम रख रहे हैं। श्रीमान् गुलाम नबी आज़ाद जी, श्रीमान् शमशेर सिंह जी, मीर मोहम्मद फ़ैयाज जी और नज़ीर अहमद जी, आप चारों महानुभावों को इस सदन की शोभा बढ़ाने के लिए; आपके अनुभव का, आपके ज्ञान का सदन को और देश को लाभ देने के लिए और अपने क्षेत्र की समस्याओं के समाधान के लिए आपने जो कुछ भी योगदान किया है, उसके लिए मैं सबसे पहले तो आपका धन्यवाद करता हूँ।

मीर मोहम्मद जी और नज़ीर अहमद जी, ये दोनों ऐसे साथी हैं, सदन में शायद उनकी तरफ बहुत कम लोगों का ध्यान गया होगा, लेकिन कोई भी सत्र ऐसा नहीं होगा कि जब उनके साथ मुझे अपने चैम्बर में बैठ कर अलग-अलग विषयों पर सुनने का, समझने का मौका न मिला हो। Even कश्मीर की भी बारीकियाँ, जब मैं उनके साथ बैठता था, कभी-कभी तो वे परिवार के

साथ भी आते थे, वे इतने अनेक पहलू मेरे सामने रखते थे, वह मेरे लिए भी बड़ा enlightening रहता था। मैं हमारे इन दोनों साथियों का, जो मेरे साथ व्यक्तिगत रूप से नाता रहा और जो जानकारियाँ मुझे इनसे मिलती थीं, उनके लिए इनका हृदय से आभार भी व्यक्त करता हूँ। मुझे विश्वास है कि उनकी commitment और उनकी क्षमता, ये दोनों देश के लिए और विशेषकर जम्मू-कश्मीर के काम आएँगी; देश की एकता, देश की सुख-शांति, वैभव को बढ़ाने में काम आएँगी। ऐसा मुझे पूरा विश्वास है। इनमें हमारे एक साथी शमशेर सिंह जी भी हैं। अब तो मुझे याद भी नहीं है कि मैं कितने सालों से उनके साथ काम करता रहा हूं। चूंकि मैं संगठन की दुनिया का इन्सान रहा हूं और उसी क्षेत्र में काम करता रहा हूं, इसलिए मुझे कई वर्षों तक जम्मू-कश्मीर में भी काम करने का मौका मिला। उस समय कभी एक साथी कार्यकर्ता के रूप में मुझे इनके साथ एक ही स्कूटर पर ट्रैवल करने का मौका मिलता था। इमरजेंसी के समय में, बहुत छोटी आयु में शमशेर सिंह जी जेल भी गए। इस सदन में शमशेर सिंह जी की उपस्थिति 96% रही है, यानी जो दायित्व जनता ने इनको दिया है, उसको इन्होंने बिल्कुल शत-प्रतिशत निभाने का प्रयास किया है। ये मृदुभाषी हैं, सरल हैं। मुझे विश्वास है कि जम्मू-कश्मीर से रिटायर होने वाले चारों आदरणीय सदस्यों के लिए उनके जीवन का यह कार्यकाल सबसे उत्तम कार्यकाल रहा होगा, क्योंकि इतिहास ने जो एक नई करवट बदली है, उसके वे साक्षी बने हैं, सहयात्री बने हैं। हम सभी के जीवन की यह एक बहुत बड़ी घटना है।

श्रीमान् गुलाम नबी जी के बारे में मैं कहना चाहूंगा, मुझे चिन्ता इस बात की है कि गुलाम नबी जी के बाद जो इस पद को संभालेंगे, उनको गुलाम नबी जी से मैच करने में बहुत दिक्कत पड़ेगी। गुलाम नबी जी अपने दल की जितनी चिन्ता करते थे, देश और सदन की भी उतनी ही चिन्ता करते थे। यह छोटी बात नहीं है, यह बहुत बड़ी बात है, वरना अपोज़िशन के लीडर के रूप में अपना दबदबा पैदा करने का मोह किसी को भी हो सकता है। मैं माननीय शरद पवार जी को भी इसी कैटेगरी में रखता हूं, क्योंकि ये भी सदन की और देश की चिन्ता को प्राइयॉरिटी देने वाले नेता हैं। गुलाम नबी जी ने बखूबी इस काम को निभाया है। मुझे याद है, इस कोरोना काल में मैं फ्लोर लीडर्स की एक मीटिंग कर रहा था, उसी दिन गुलाम नबी जी का फोन मेरे पास आया। उन्होंने कहा, मोदी जी, यह तो ठीक है कि आप यह मीटिंग कर रहे हैं, लेकिन आप एक काम और कीजिए। एक बार आप सभी पार्टी लीडर्स की मीटिंग भी जरूर बुलाइए। मुझे यह सुन कर बहुत अच्छा लगा कि उन्होंने सभी पार्टियों के अध्यक्षों के साथ बैठने का मुझे सुझाव दिया। गुलाम नबी जी के सुझाव पर ही मैंने उस मीटिंग को किया था। मुझे यह कहने में खुशी है कि उनका इस प्रकार का सम्पर्क जो हमसे रहा है, इसका मूल कारण यह है कि उनको सत्ता दल और विपक्ष, दोनों तरफ का अनुभव रहा है। 28 साल का कार्यकाल अपने आप में बहुत बड़ी बात होती है।

बहुत साल पहले की बात है, उस समय शायद अटल जी की सरकार रही होगी, मुझे ठीक से याद नहीं आ रहा है, लेकिन उस समय में यहां सदन में किसी काम से आया था। तब तक मैं electoral politics में नहीं था, मैं संगठन का काम करता था। उस समय यहां लॉबी में मैं और गुलाम नबी जी ऐसे ही बैठ कर गप्पें मार रहे थे, तो जैसा पत्रकारों का स्वभाव रहता है, वे बराबर नज़र लगाए हुए थे कि इन दोनों का मेल कैसे हो सकता है? हम दोनों हंसी-खुशी से बातें कर रहे थे और जैसे ही हम वहां से निकले, उन पत्रकारों ने हमें घेर लिया। उस समय गुलाम नबी जी ने उन पत्रकारों को बहुत बढ़िया जवाब दिया और वह जवाब हम सब लोगों के बहुत काम आने वाला है। उन्होंने कहा, भाई, देखिए, आप लोग हमें अखबारों में, टीवी माध्यमों में या पब्लिक मीटिंग्स में लड़ते-झगड़ते देखते हैं, लेकिन जैसा पारिवारिक वातावरण इस छत के नीचे होता है, वैसा कहीं नहीं होता है। हम लोगों में आपस में आत्मीयता होती है, सुख-दुख में हम एक-दूसरे के साथ होते हैं। यह जो स्पिरिट है, यह स्पिरिट अपने आप में बहुत बड़ी बात है।

गुलाम नबी जी के एक शौक के बारे में शायद बहुत कम लोगों को पता होगा। जब आप उनके साथ बैठेंगे, तब ही उनके इस शौक को जान पाएंगे। हम लोग सरकारी बंगले में रहते हैं, तो बंगले की दीवारों और अपने सोफा सेट के आसपास ही हमारा दिमाग रहता है। लेकिन गुलाम नबी जी ने उस बंगले में जो बगीचा बनाया है, यानी एक प्रकार से कश्मीर की घाटी की याद दिला दे, ऐसा बगीचा बनाया है और इस काम का गर्व भी है, वे इसे समय भी देते हैं, नई-नई चीज़ें जोड़ते हैं और हर बार जब कम्पिटीशन होता है तो उनका बंगला नम्बर वन पर आता है। अपनी सरकारी जगह को भी कितने प्यार से संवारना, यानी उन्होंने बिल्कुल मन से इसे संभाला है। जब आप मुख्य मंत्री थे, मैं भी एक राज्य के मुख्य मंत्री के नाते काम करता था। हमारी बहुत गहरी निकटता रही है, उस काल तक। शायद ही कोई ऐसी घटना मिल सकती है जबिक हम दोनों के बीच में कोई सम्पर्क सेतु न रहा हो।

एक बार गुजरात के यात्रियों, क्योंकि जम्मू-कश्मीर में जाने वाले टूरिस्ट्स में गुजरात का बहुत बड़ा नम्बर रहता है, वहां टेरिस्ट्स ने उन पर हमला कर दिया, शायद करीब आठ लोग मारे गये। सबसे पहले गुलाम नबी जी का मुझे फोन आया और वह फोन सिर्फ सूचना देने का नहीं था। फोन पर उनके आंसू रुक नहीं रहे थे। उस समय श्री प्रणब मुखर्जी साहब डिफेन्स मिनिस्टर थे, मैंने उन्हें फोन किया कि अगर फोर्स का हवाई जहाज डेड बॉडीज़ को लाने के लिए मिल जाए, क्योंकि काफी रात हो गई थी, तो प्रणब मुखर्जी साहब ने कहा आप चिंता मत कीजिए, मैं व्यवस्था करता हूं। लेकिन रात में फिर गुलाम नबी जी का फोन आया, वे एयरपोर्ट पर थे। एयरपोर्ट से उन्होंने मुझे फोन किया और जैसे अपने परिवार के सदस्य की चिंता करते हैं, वैसी चिंता उन्हें थी। पद, सत्ता जीवन में आते रहते हैं, लेकिन उन्हें कैसे पचाना है, यह इनसे सीखना चाहिए। मेरे लिए वह बड़ा भावुक पल था। दूसरे दिन सुबह फोन आया कि मोदी जी, सब लोग पहुँच गये? इसलिए एक मित्र के रूप में गुलाम नबी आज़ाद जी का घटनाओं और अनुभवों के आधार पर मैं आदर करता हूँ। मुझे पूरा विश्वास है कि उनकी सौम्यता, उनकी नम्रता, इस देश के लिए कुछ कर गुजरने की उनकी कामना, ये उनको कभी चैन से बैठने नहीं देगी। मुझे विश्वास है कि जो भी दायित्व जहाँ भी वे सम्भालेंगे, वे जरूर value addition करेंगे, contribution करेंगे और देश उनसे लाभान्वित होगा, यह मेरा पक्का विश्वास है।

मैं फिर एक बार उनकी सेवाओं के लिए आदरपूर्वक धन्यवाद करता हूँ। व्यक्तिगत रूप से भी मेरा उनसे आग्रह रहेगा कि मन से मत मानिए कि अब आप इस सदन में नहीं हैं, आपके लिए मेरे द्वार हमेशा खुले हैं, चारों माननीय सदस्यों के लिए खुले हैं। आपके विचार, आपके सुझाव - क्योंकि देश में यह सब बहुत जरूरी होता है, यह अनुभव बहुत काम आता है, जो मुझे मिलता रहेगा, यह अपेक्षा मैं रखता ही रहूँगा। आपको मैं निवृत्त नहीं होने दूँगा। आपको एक बार फिर से बहुत शुभकामनाएँ, धन्यवाद।

श्री सभापतिः धन्यवाद प्रधान मंत्री जी। श्री शरद पवार जी।

श्री शरद पवार (महाराष्ट्र): सभापति महोदय, आज के दिन कई सालों से हमारे साथ सहयोग देने वाले साथी मीर मोहम्मद फ़ैयाज़, श्री शमशेर सिंह मन्हास, श्री नज़ीर अहमद लवाय और श्री गुलाम नबी आज़ाद, इन सदस्यों का सदन का कार्यकाल समाप्त हो रहा है। हमारे ये साथी जम्मू-कश्मीर से आते हैं। आज देश के जिस राज्य के बारे में हम सब चिन्तित हैं, वहाँ से यहाँ आने के बाद हमेशा उस क्षेत्र का और साथ ही साथ भारत वर्ष का रिश्ता हमेशा अच्छा रहे, इस पर ध्यान देने वाले ये चारों सदस्य थे।

गुलाम नबी आज़ाद जी के साथ काम करने का मौका मुझे कई सालों से मिला। आज़ाद साहब basically संगठन के आदमी थे। राजनीति में शुरुआत उन्होंने कांग्रेस की विचारधारा से जम्मू-कश्मीर में युवक संगठन बना करके की। इनका काम देखने के बाद कांग्रेस पार्टी ने, उस समय के कांग्रेस पार्टी के जो नेतृत्व थे, उन सभी लोगों ने - इनके संगठन-कौशल्य का लाभ देश भर में मिले - इस आवश्यकता को मद्देनज़र रखते हुए उनके ऊपर इंडियन यूथ कांग्रेस के प्रेज़िडेंट की जिम्मेदारी दे दी थी। हम लोग इनसे थोड़े सीनियर थे और हम लोगों ने देखा कि पूरे देश के सभी राज्यों को साथ लेकर एक नई पीढ़ी को संगठित करने का काम इन्होंने अच्छी तरह से किया था।

उनके जीवन में 1982 एक ऐसा साल था, मुझे लगता है कि वह इन्हें हमेशा याद रहेगा। एक तो 1982 में इन्होंने शादी की और दूसरा, महाराष्ट्र का एक सबसे पिछड़ा डिस्ट्रिक्ट था, जिसका नाम वाशिम है, वह 1982 में काँगेस पार्टी की तरफ से वाशिम से चुनाव लड़ने के लिए खड़े हुए। चूँकि मैं अपोज़िशन में काम करता था, इसलिए मैंने वहाँ जाकर बताया कि कश्मीर से आए हुए हमारे साथी यहाँ से चुनाव लड़ना चाहते हैं, हम उनको यह मौका नहीं देंगे। हम लोगों ने इनके खिलाफ कई पब्लिक मीटिंग्स लीं, मगर गुलाम नबी आज़ाद जी ने वहाँ से चुनाव लड़ा और वे वहाँ से चुन कर आ गए। यह वाशिम, जैसा कि मैंने कहा कि एक पिछड़ा हुआ डिस्ट्रिक्ट था, मगर इन्होंने वहाँ जाकर एक इलेक्शन, दो इलेक्शन, तीन इलेक्शन जीत कर वहाँ की जनता का विश्वास हासिल किया और हमेशा विकास के क्षेत्र में वाशिम का चेहरा कैसे बदल सकता है, इस पर इन्होंने ध्यान दिया। चाहे वहाँ के इरिगेशन प्रोजेक्ट्स हों, वहाँ की खेती में सुधार कैसे हो, वहाँ पर शिक्षा के क्षेत्र में जो कोई institutions काम करते थे, उनकी समस्या हल कैसे हो - इन्होंने इन सभी क्षेत्रों में हमेशा ध्यान दिया। इसलिए वाशिम के नागरिक आज भी इनको हमेशा याद करते हैं। जम्मू-कश्मीर से आए हुए साथी विदर्भ के वाशिम जैसे डिस्ट्रिक्ट में वहाँ के विकास के बारे में दिलचस्पी लेते हैं, वाशिम के लोग यह कभी नहीं भूले और वे आज भी इनको हमेशा याद करते हैं।

इन्होंने वाशिम के साथ-साथ पूरे विदर्भ के विकास के लिए ध्यान देने का काम किया। कई बार राज्य सरकार में जो कोई हमारे जिम्मेदार लोग थे, जिनके हाथ में राज की नौका थी, इन लोगों के साथ भी, जब आवश्यकता पड़ी, इन्होंने संघर्ष करने का काम किया, क्योंकि विदर्भ किसी क्षेत्र में पीछे नहीं रहना चाहिए और आज की एकता के लिए इसकी बहुत आवश्यकता है - यह बात इन्होंने हमेशा सामने रखी।

जैसा कि माननीय प्रधान मंत्री जी ने अभी कहा कि इन्होंने कई साल यहाँ बिताए। मुझे लगता है कि संसद में शायद गुलाम नबी आज़ाद जी ऐसे एक मात्र सदस्य होंगे, जिन्हें इस देश की गवर्नमेंट के जितने डिपार्टमेंट्स, कमेटीज़ हैं, उन सभी में काम करने का मौका मिला। वे डिफेंस मिनिस्ट्री में थे, Information & Broadcasting Ministry में थे, Food and Civil supplies Ministry में थे, होम मिनिस्ट्री में थे, पार्लियामेंटरी अफेयर्स मिनिस्ट्री में थे, Civil Aviation में थे, Tourism में थे, Water Resources में थे, Urban Development में थे, Law & Justice में थे।

11.00 A.M.

मुझे नहीं लगता कि इस सदन में किसी एक व्यक्ति ने इतनी मिनिस्ट्रीज़ में एक साथ काम किया होगा, इन्होंने इतनी मिनिस्ट्रीज़ में काम किया है। इसके साथ-साथ, इन्होंने केंद्रीय मंत्री के रूप में भी काम किया और हम कुछ सालों से देख रहे हैं कि इन्होंने प्रतिपक्ष के नेता के रूप में संसद सदस्य और इस पद की गरिमा को ऊँचा करने का काम किया है। राजनीति में संघर्ष होते हैं, मगर जैसे प्रधान मंत्री जी ने कहा कि व्यक्तिगत सरोकार किस तरह से रखना चाहिए, इन्होंने हमेशा इसका एक आदर्श दिया। जब ये Parliamentary Affairs Minister थे, तब इनके रिश्ते पूरे Opposition के साथ बड़े अच्छे रहते थे। सभी Opposition parties के जितने नेता थे, ये उन सभी के साथ हमेशा एक संपर्क रखते थे और अगर उनकी कोई समस्या है, तो उसे जानकर हल करने के लिए इनका सहयोग हमेशा Opposition के सब नेताओं को मिला। Parliamentary Affairs Minister के नाते ये सदन के सभी सदस्यों का विश्वास कमाने वाले थे। मैं पिछले 50 साल से संसदीय राजनीति में हूँ, चाहे राज्य में हो, चाहे यहाँ हो, मगर शायद इतने उत्साह के साथ संसद सदस्य की जिम्मेदारी संभालने वाला मंत्री मैंने आज तक नहीं देखा। महोदय, अगले हफ्ते से इनका कार्यकाल समाप्त हो रहा है, मगर मुझे इस सदन पर पूरा विश्वास है, यह हमारी चाह भी है कि आज नहीं, तो कल, उचित समय पर, शायद उस समय, जब वहाँ चुनाव आएंगे, इन्हें फिर यहाँ वापस आने का एक मौका मिलेगा और इनके अनुभव का, इनका देश के लिए जो लगाव है, इस लगाव का लाभ इस सदन के माध्यम से पूरे देशवासियों को हमेशा मिलेगा, यही हम चाहते हैं। मैं यहाँ इससे ज्यादा समय नहीं लेना चाहता हूँ। गुलाम नबी आज़ाद जी, आपने इस सदन के माध्यम से, जम्मू-कश्मीर के मुख्य मंत्री के माध्यम से, पार्टी के संगठन की जिम्मेदारी कंधे पर लेकर हमेशा समाज और देश की सेवा की, यह हम कभी नहीं भूलेंगे। इतना ही कहकर मैं आपसे इजाज़त लेता हूँ, नमस्कार।

श्री सुखेन्दु शेखर राय (पश्चिमी बंगाल) : सर, आज जम्मू-कश्मीर से हमारे कुछ साथी इस सदन से रिटायर हो रहे हैं। आदरणीय प्रधान मंत्री जी और शरद पवार जी ने भी इन लोगों के बारे में कहा, मैं अपनी पार्टी की ओर से सिर्फ यही बोलना चाहता हूँ, मैं खासकर गुलाम नबी आज़ाद जी के बारे में बोलना चाहता हूँ कि आज तो मेरे मन में यादों की बरसात हो रही है, क्योंकि मैं इन्हें 1978-79 से पहचानता हूँ, जब ये इंडियन यूथ काँग्रेस के प्रेज़िडेंट थे और मैं स्टेट यूथ काँग्रेस का जनरल सेक्रेटरी था। मैं इन्हें बहुत सालों से जानता हूँ। संगठन में भी और सरकार में भी इनके योगदान, इनकी कार्यपद्धित की सबने प्रशंसा की और इन्होंने सबकी दृष्टि को आकृष्ट किया। अभी शरद पवार जी बता रहे थे कि इन्होंने कितने सारे डिपार्टमेंट्स या मिनिस्ट्रीज़ का काम संभाला था। मैं उस लिस्ट में नहीं जाऊँगा, लेकिन उस जमाने में 3-tier Cabinet हुआ करती थी -

Cabinet Minister, the Minister of State and the Deputy Minister. इसकी शुरुआत शायद Deputy Minister of Law and Justice से हुई थी। उस ज़माने में मैंने थोड़े दिन पहले ही वकालत शुरू की थी। हम इनके साथ बहुत सारी बातों पर चर्चा करते थे और हमारे संगठन का कोई भी कार्यक्रम जब स्टेट में होता था, तब ये हमेशा हमारे साथ आते थे। सर, मुझे बहुत सारी यादें आ रही हैं, लेकिन मैंने पहले ही कहा है कि समय की पाबंदी है।

सर, मुझे मुकेश जी के एक पुराने गाने की याद आ रही है। उस गाने को एस.डी. बर्मन जी ने स्वरबद्ध किया था, शैलेन्द्र जी ने लिखा था और फिल्म 'बंदिनी' थी। उसमें मुकेश जी गा रहे थे- "ओ जाने वाले, हो सके तो लौट के आना।" आज हमारे यहाँ से जो लोग इस सदन को छोड़कर जा रहे हैं, यह मजबूरी है, ऐसा नियम है, लेकिन हमारी प्रार्थना होगी कि उनकी पार्टी सोच-विचार करे और उनको यहाँ दोबारा आने का मौका दे, क्योंकि मैंने खासकर, गुलाम नबी जी जैसा Leader of the Opposition शायद ही देखा है, तो इसलिए मेरी यही प्रार्थना रहेगी। आज हमारे जो साथी रिटायर कर रहे हैं, उनमें से कोई अगर कहीं दूसरे काम में भी रहें, तो उनके कुशल-मंगल के लिए मैं प्रार्थना करता हूँ। उनके परिवार के साथ उनका योगदान बुढ़ापे में ठीक रहे, ऐसा महसूस करते हुए और सबके कुशल-मंगल के लिए प्रार्थना करते हुए मैं अपने दल 'ऑल इंडिया तृणमूल कांग्रेस' की ओर से और हमारी नेत्री ममता बनर्जी की ओर से सभी को शुभकामनाएँ ज्ञापित करता हूँ, धन्यवाद।

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Hon. Chairman, hon. Prime Minister, hon. Leader of the Opposition, Ghulam Nabi Azad ji, eminent leaders and my colleagues, after hearing the speech of our hon. Prime Minister, I have no confidence to speak anything about Shri Azad. The way in which our hon. Prime Minister has spoken about the good qualities of Mr. Azad is really exemplary. Sir, it is a good gesture that our hon. Prime Minister, in spite of his busy schedule, spared time and spoke about the qualities of Shri Azad.

Sir, when I entered into politics, in fact, I was pushed into politics by hon. *Amma*, I expressed my reluctance. At that time, *Amma* directed me to attend and hear the speeches of all the leaders. When she directed me to interact with all the political leaders, she specifically mentioned the name of Shri Ghulam Nabi Azad. She advised me not to hesitate but to move with him and try to learn how to build our nation. She told me, "Do not confine to your legal profession; it is self-centred." At that point of time, I was not able to digest it but later on when I came here, I understood that any profession is self-centred but it is not so in case of politics.

Sir, all the issues, be it pandemic or be it relations with China, every issue has been handled by our Prime Minister effectively and justice has been rendered. That is called justice. Rendering justice after adjudication is not justice. So, Sir, justice is being rendered by our hon. Prime Minister and our valuable Members.

In one of the crisis, the water crisis, Shri Sharad Pawar educated me how to deal with this subject. In all matters, I used to get calls from Azad ji but at times, I was a little bit nervous. When *Amma* was alive, I never took any decision without consulting her. Even now, I have to go by the decision of my Party high command. I cannot immediately respond and give reply. So, when Azad ji used to contact me, at times, I expressed my difficulty. He always appreciated my response and said, "You must obey the words and command of the Party and act according to the direction given by your political party. It is a good habit. You do not take any independent decision."

Even now, though I am the Leader here, I do not take any independent decisions. I go by the direction of the high command. In the end, I thank the hon. Chairman for giving me the opportunity to express my views.

SHRI PRASANNA ACHARYA (Odisha): Sir, on my behalf and also on behalf of my party, I bid farewell and express my compliments to all the four retiring Members. Particularly about Ghulam Nabi ji, the hon. Prime Minister has very well described all aspects of his personality. He is a politician who started his politics as Secretary of Block Congress Committee in Jammu and Kashmir and within no time he rose to the top position in the Party and became the Youth President of the Congress Party. Sir, I remember one incident. I never knew Ghulam Nabi ji personally. During the time when he was the Health Minister, I happened to be the Health Minister of Odisha under Navin Patnaik ji. He visited Odisha and that was the first time when I met him. A lot of Congress workers were gathered there. When we met each other, he embraced me and I was surprised. He behaved as if he knew me since decades. This surprised everybody present there. From that day I came to know of a man, a politician, his ability to befriend everybody. Sir, Kashmir may be a part of his politics as he is a politician from Kashmir, but I think, Kashmir is not only a part of his politics, Kashmir is his heart, Kashmir is his mind. Therefore, whenever he speaks about Kashmir, I have seen his emotions about that place. I hope, as everybody has expressed, he will continue in active politics and will continue to contribute whatever is possible not only for Kashmir but also for the entire nation. With these words, Sir, I once again compliment all the four Members.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Chairman, Sir, one of the painful moments in life is to speak on a farewell address, and today we are bidding farewell to four of our colleagues from Jammu and Kashmir, and the hon. Leader of Opposition is one

among them. There can be no other words than the emotional speeches and the expressions which our Prime Minister made on him about his qualities.

Sir, I know him for the past two decades as a Union Minister and now as the Leader of the Opposition. During the Covid-19 Pandemic, when everyone was under lockdown and the whole world was segregated from the outside world, when we were not able to meet even our own blood relatives, we used to receive calls from two persons now and then enquiring about our welfare. One is you, Sir, the hon. Chairman, and the other is our LoP. We were far away and everyone was entangled. But he showed his concern and was in regular contact. Apart from that, as you rightly said, Sir, whenever we go near the lift, Room no. 27B is empty; we still miss Shri Arun Jaitley. So also, hereafter, I am sorry to say, when I turn to my right side, I will miss Ghulam Nabi ji. In that place, we can see only him. As the Leader of Opposition, he was a great unifying force. On many situations, he used to coordinate with all of us, used to call us to his room. We could call him any time of the day and interact with him or clear any doubts. Another good quality of him is, he would listen to what others say and then arrive at a consensus or a decision. That helped us a lot in performing our work in this House. The way he articulated in this House on various deliberations should be remembered. He has been a role model to all the Members of Parliament as to how to speak on the floor of the House on different issues. As hon. Prime Minister rightly said, though he belongs to one party, his utmost concern is of the nation and the society. Of course, I don't think that he is retiring even. He may become the Chief Minister of Jammu and Kashmir or he may come back to this House or he may be elevated to any other position because a bend is not the end of life. This is only a bend. To be precise, Sir, the House will be lacklustre in the coming days after Ghulam Nabi ji, and so also our other colleagues, after retiring. I wish him and all the other Members all the best in their future endeavours. Thank you very much, Sir.

SHRI K.R. SURESH REDDY (Telangana): Sir, I rise to bid farewell to Azad *sahib*. This is how the world knows him. In my political experience, I have noticed that there are very few leaders who can remember hundred people by name in every State of this great country and Azad sahib stands to be one of them. His understanding of our country, his connect with the countrymen is great. Today, I stand to thank him, especially on behalf of my leader KCR *ji*, for the role he played in the formation of Telangana which had been a long-cherished dream of our people. When the Prime Minister stands up to bid farewell to the Leader of the Opposition and gets emotional, that clearly speaks of the bond and bonding Azad *sahib* has with this House, his love

for the legislature and his articulation. I would like to bring to the notice of this great House my own experience as the Speaker of the Andhra Pradesh Assembly. A.P.J. Abdul Kalam *ji* wanted to address the legislature. I, as the Speaker, initiated a lecture by the President *sahib* in the Andhra Pradesh Assembly. After the event got over, Azad *sahib*, who was then the Chief Minister of Jammu and Kashmir, immediately called me and congratulated me on that wonderful initiative. It is not a normal practice for the President to address State Assemblies. But that initiative was wonderful. He wanted to know every detail, how the event took place and how I was successful in eventually calling Kalam *ji* to address the House there. Well, all I can say is that the country should surely utilize his diplomacy and his understanding. I am sure a lot of diplomatic issues which reach a stalemate will be there in the coming years and his leadership would probably end such stalemates. I wish him and his family all the best. I hope and pray that he continues to be in the service of our nation. Thank you, Sir.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, on behalf of YSR Congress Party, I would like to extend farewell greetings to the outgoing Leader of the Opposition, Shri Ghulam Nabi Azad *ji*, and three more hon. Members of this august House. I have had a limited interaction with the hon. Leader of the Opposition. Let me be frank enough to say that I don't have positive opinion about the Congress Party because of my past experiences with the party. In fact, after hearing the hon. Prime Minister about his experience with the hon. Leader of the Opposition, Shri Ghulam Nabi Azad, I have changed my opinion, not about the party but about Ghulam Nabi Azad *ji*. He will also be remembered as the leader who had realization of reality. Realization of reality is a great thing and is contrary to the Indian National Congress. Sir, I am not criticizing it at this juncture. But I am trying to appreciate his contribution as I have heard from other hon. Members, including the hon. Prime Minister of the country. With this on behalf of my party, YSR Congress Party, I wish him luck for his future endeavours. He may continue with his social work and political work and contribute his best to the country. Thank you very much, Sir.

प्रो. राम गोपाल यादव (उत्तर प्रदेश): श्रीमन्, जब-जब इस तरह के अवसर आते हैं कि हमारे कुछ माननीय सदस्य रिटायर होते हैं और मैं बहुत लंबे अरसे से देख रहा हूं कि उस दिन पूरी बात कहना मेरे लिए मुश्किल हो जाता है। आज प्रधान मंत्री जी ने इतना बोझिल और भावुक होकर भाषण दिया, जिससे इस सदन का वातावरण इतना भावुक हो गया है कि पूरी बात कहना मेरे लिए संभव नहीं है। खास तौर से आज कश्मीर के लोग रिटायर हो रहे हैं। वह राज्य जितना खूबसूरत है, उतने ही मन से और सोच से खूबसूरत वहां से आने वाले प्रतिनिधि थे।

गुलाम नबी साहब का बहुत लंबा अनुभव है। मुझे इस सदन में आए हुए बहुत लंबा समय हो गया है और मैं लगातार आज़ाद साहब को देख रहा हूं। मुझे एक चिंता जरूर है कि इनकी अनुपस्थिति में हम देखते आए हैं कि जब डेडलॉक होता था, तब हमेशा एक ब्रिज का काम आज़ाद साहब करते थे। यह एक चिंता का विषय है कि सदन में जब डेडलॉक होगा, तो इनका alternative कौन होगा? माननीय प्रधान मंत्री जी ने भी इसकी तरफ संकेत किया था। ये इतने सौम्य हैं और जब सदन में volatile स्थिति हो, तब भी अपने को बिल्कुल शांत रखते हुए सारे नेताओं को मिलाकर लोगों को रास्ते पर लाने का काम हमेशा इन्होंने किया। इनके जाने से जो शून्य होगा - हमें लगता है कि जैसे अरुण जी के जाने के बाद हुआ, वैसे ही इनके यहां से जाने के बाद होगा। मैं यह कामना करता हूं कि ये पुनः इस सदन में आएं, क्योंकि माननीय प्रधान मंत्री जी, इनके जाने से यह सदन कुछ गरीब हो जाएगा, ऐसा मेरा अनुभव है। मैं आपके उज्ज्वल भविष्य की कामना करता हूं। आपके जो गुण हैं, यदि मैं उनकी चर्चा करने लगूंगा, तो इमोशनल हो जाऊंगा और अपनी पूरी बात कह नहीं पाऊंगा। मैं आपके और अन्य सभी साथी, जो आज रिटायर हो रहे हैं, उनके उज्ज्वल भविष्य की कामना करते हुए हमेशा यह प्रार्थना करूंगा कि उनको फिर मौका मिले, नहीं तो जिस सम्मान के साथ, आदर के साथ वे समाज सेवा करते रहे हैं, वैसे ही करते रहें। कश्मीर, जो यूनियन टेरिटरी है, अगर माननीय प्रधान मंत्री जी की कृपा से वह फिर राज्य बन जाए, तो वे वहां चीफ मिनिस्टर बनकर आएं, यही मेरी कामना है। आपका बहुत-बहुत धन्यवाद।

श्री राम चन्द्र प्रसाद सिंह (बिहार)ः धन्यवाद, सभापति महोदय। मैं अपनी ओर से, अपनी पार्टी की ओर से और हमारी पार्टी के नेता माननीय नीतीश बाबू की ओर से आज जो हमारे कश्मीर के चार साथी यहां से रिटायर हो रहे हैं, उनको शुभकामनाएं देता हूं। सर, हमारे नेता प्रतिपक्ष हैं, उनका नाम बहुत शानदार है। गुलाम से शुरू होते हैं और आज़ाद पर खत्म होते हैं और बीच में नबी है। आप नबी का इतिहास जानते हैं, खासकर इस्लाम में कितना अलौकिक रहा है। आपका नाम इतना सुंदर रहा है और उसके बाद आपने जो काम किए हैं, जिनकी चर्चा आदरणीय प्रधान मंत्री जी ने की, आदरणीय शरद पवार जी ने की, वे बहुत शानदार हैं। एक मुख्य मंत्री के रूप में, एक केन्द्रीय मंत्री के रूप में, सांसद के रूप में और नेता प्रतिपक्ष के रूप में आपने अपने दायित्व का निर्वहन किया है, उसके लिए आप बधाई के पात्र हैं। माननीय प्रधान मंत्री जी बगीचे के बारे में आपकी चर्चा कर रहे थे। आपको याद नहीं होगा, लेकिन मैं आपको बताना चाहता हूं कि माननीय नीतीश बाबू 22, अकबर रोड पर रहते थे। वहां आपने जो आम के खूबसूरत बगीचे लगाए थे, उनको दिखाने के लिए बुलाया था। मैं उनके साथ था, उस समय में मैं उनका पी.एस. था। उन्होंने कहा कि मेरे यहां बहुत सुंदर लॉन है, लेकिन इसमें घास उग जाती है। बिहार में हम लोग उसको मोथा कहते हैं। वह निकलती नहीं है, जिससे लॉन की खुबसूरती समाप्त हो जाती है। आपने उसका बहुत सुंदर उपाय बताया। आपने बोला कि घास निकालने की जो खुरपी होती है, वह नुकीली होनी चाहिए और आप माली को बुलाकर समझाएंगे कि यदि वे ऐसा करेंगे, तो लॉन सुंदर हो जाएगा। मैंने आपको यह इसलिए याद दिलाया कि प्रधान मंत्री जी कह रहे थे कि आपको बगीचे का शौक है, यह बहुत ही अच्छा है। आप जिस प्रकार से बगीचा संवारते हैं, उसी प्रकार से समाज को सवारते रहेंगे। हम आपको farewell नहीं कहेंगे, हम आपको और सभी साथियों को fare-thee-well कहेंगे। जहां आप जाएं, बिल्कुल अच्छे रहें, स्वस्थ रहें और समाज की सेवा करते रहें, बहुत-बहुत धन्यवाद।

SHRI ELAMARAM KAREEM (Kerala): Sir, it is a painful reality that Ghulam Nabi Azadji and three others from Jammu and Kashmir are retiring. They have to retire. I join with all the emotions expressed by hon. Prime Minister and other leaders. My experience with them is of worth in my life. I wish them all the best and expect to see them again in this House or the other. A politician has no retirement. This is also a part of their life. Outside, politicians are with people every time. So, I hope, I can meet them all in my political life in different stages and at different places in this country.

While referring to Ghulam Nabi Azad*ji*, particularly, as the hon. Leader of Opposition, he tried to unite not only Opposition parties but interacted with Ruling Party also for the smooth running of this House. I have felt it and I have seen it several times. As the Leader of the Opposition, he led us all and gave us direction. He gave us a perfect view for the smooth conduct of this House. He always used to be a role model for all the Members and the people of this country. While he stands from his seat for speaking, I see his feet at Kanyakumari and his head over Kashmir Valley. Such a national leader, he is always a leader of the nation and not just a leader of the Congress Party. He is very soft while speaking. He is very soft in his behavior and very handsome in appearance. I saw a roaring lion in Azad*ji* on 5th of August, 2019, in this House. It would be kept in mind all my life. I respect and I wish all the best to Azad*ji* and all other Members. Thank you, Sir.

प्रो. मनोज कुमार झा (बिहार): शुक्रिया सभापित महोदय। फ़ैयाज़ भाई, नज़ीर जी, शमशेर सिंह मन्हास जी और गुलाम नबी आज़ाद जी, मैं अपने दल, राष्ट्रीय जनता दल और अपनी ओर से तमाम रिटायरिंग साथियों को शुभकामनाएं देता हूं। मैं महज़ दो बातें कहूंगा। माननीय सभापित महोदय, जब आप बोल रहे थे और जब माननीय प्रधान मंत्री जी बोल रहे थे, हाउस में पूरा सन्नाटा था और वह सन्नाटा इस बात की तसदीक कर रहा था कि गुलाम नबी जी, जो अब पूरी तरह आज़ाद भी हैं, उन्होंने पद से अपना कद नहीं बनाया है, उनका कद पद से इतर है। मैं समझता हूं कि संसदीय लोकतंत्र में जो सबसे महत्वपूर्ण चीज़ होती है और मैं आज जो माहौल देख रहा हूं, सत्ता पक्ष और विपक्ष बदल जाता है, लोगों की भूमिकाएं बदल जाएंगी, लेकिन लोगों के अंदर का जो मिज़ाज है, जो मर्म है, वही संसदीय लोकतंत्र में स्मरण किया जाता है। माननीय आज़ाद साहब, मैं एक व्यक्तिगत वाकया बताना चाहता हूं। सर, मैं चुनकर आया था, मेरा कोई संसदीय अनुभव नहीं था। मैं विश्वविद्यालय से सीधे यहां आया था। पहले दिन मुझे पता नहीं था, कांग्रेस के एक सदस्य ने कहा कि वहां से होते हुए यहां एलओपी को भी ग्रीट करना है। मैं हड़बड़ा सा गया था, लेकिन जैसे ही मैंने पहली बार सदन में बोला, पहला compliment आज़ाद साहब की ओर से

आया था। उन्होंने कुछ व्यक्तिगत सलाह भी दी थी, जिस पर मैंने अमल किया। मैं आज के इस दिन के माध्यम से अपने दल की ओर से कहना चाहता हूं कि आज़ाद साहब, आप यहां आएं, कहीं जाएं, लेकिन जो आपने हासिल कर लिया, वह आपसे कोई ले नहीं पाएगा। शुक्रिया सर, जय हिंद।

श्री सभापतिः धन्यवाद। श्री सतीश चन्द्र मिश्रा जी।

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश)ः सभापति महोदय, आपका बहुत-बहुत धन्यवाद। आज मैं अपनी बहुजन समाज पार्टी तथा अपनी पार्टी की मुखिया बहन मायावती जी और व्यक्तिगत रूप से अपनी तरफ से भी अपने चारों जम्मू-कश्मीर के साथियों, श्री गूलाम नबी आज़ाद जी, मीर मोहम्मद फ़ैयाज जी, श्री नज़ीर अहमद लवाय जी और श्री शमशेर सिंह मन्हास जी को, जो इस सदन से आज विदा होंगे, उनको बधाई देता हूं, लेकिन अभी उनकी पूरी लाइफ आगे कार्य करने के लिए बची हुई है, जिसमें वे जरूर आगे कार्य करेंगे और जो उन्होंने अभी तक रास्ता दिखाया है, उसको दिखाने का काम करेंगे। मैं उनको बधाई देता हं कि उन्होंने जिस तरीके से सदन में कार्यवाही के दौरान, चाहे वे सत्ता पक्ष में रहे, चाहे वे विपक्ष में रहे - मुझे लगभग 17 वर्ष इस सदन में हो रहे हैं, उनको मैंने दोनों तरफ से देखा है। मैंने उनको उस समय भी देखा है जब हम लोग यहां पर बहुत agitated थे, हमारे 16-17 सदस्य थे और हाउस नहीं चल पाया था, हाउस adjourn हो गया था क्योंकि एस.सी./एस.टी. का Special Component Plan का जो पैसा था, वह divert हो गया था। उस समय यहां पर 2010 में एशियन गेम्स हो रहे थे और वह पैसा खेल में लगा दिया गया था। उस समय आप मंत्री थे, आप सत्ता पक्ष में थे, आपने बाहर हमें रोका और कहा कि इससे काम नहीं चलेगा। इस तरीके का काम किया जाए जिससे कुछ फायदा हो और जो आपका agitation है, वह खत्म हो और उन लोगों का भला भी हो। उन्होंने कहा कि हम हाउस में इसके संबंध में एक बयान दिलवा देते हैं, जो कि record में आएगा और जो पैसा divert हुआ है, वह पैसा वापस उसमें इस्तेमाल हो सकेगा। उसके बाद उन्होंने ऐसा किया और फिर हाउस चला। मुझे यह वाकया आज भी याद है। उनकी जितनी भी meetings हुई हैं, चाहे वे अपोज़िशन में रहे हैं तब भी यहां पर कोई agitation हुआ या और कोई मसला हुआ, उनका फोन मीटिंग के लिए सबसे पहले आ जाता था। हम लोग बहुत agitated होकर इनके कमरे में जाते थे कि हम लोग ऐसा करना चाहते हैं, ऐसा नहीं करना चाहते हैं, तो वे सभी की बातें सुनने के बाद एक कप चाय पिलाकर और बिस्कुट खिलाकर बहुत आसानी से बहुत सरल भाषा से, हम लोगों को समझाने का काम करते थे और हम लोग अपनी बात वहीं पर खत्म कर देते थे। जो तरीका वे बताते थे, जो इनकी आवाज़ है, जो इनका बात करने का तरीका है, वह हमें हमेशा याद दिलाता रहता है -लखनऊ की जो भाषा है, जो हमारे यहां की नफ़ासत और नज़ाकत वाली भाषा है, वह हमेशा इनकी भाषा में नज़र आती रही है।

आज माननीय प्रधान मंत्री जी ने जो आपके बारे में experience बताया है, जो बातें आपके बारे में कही हैं, उनके बाद कुछ भी जोड़ पाना बहुत ही मुश्किल है। आज सुबह ही हमने अपनी नेता को, बहन मायावती जी को बताया कि आज़ाद जी रिटायर हो रहे हैं, तो उन्होंने कहा कि कोई गलतफहमी है, आप इसे चैक कर लो। आज़ाद जी रिटायर नहीं हो सकते, आपको कोई

गलतफहमी है। मैंने फिर से उनको दोबारा कहा कि आज उनके फेयरवेल की बात हो रही है, तो उन्होंने कहा कि उनका यह फेयरवेल अभी के लिए होगा। फिर भी वे जिस पार्टी में हैं, जहां भी हैं, फेयरवेल करना चाहते हैं, तो पार्टी का ही फेयरवेल हो सकता है, लेकिन उनका फेयरवेल नहीं होगा। इसलिए उनको इस बात को ध्यान में रखना पड़ेगा और गुलाम नबी आज़ाद जी को खोना और छोड़ना इतना आसान नहीं रहेगा। इन बातों के साथ ही, मैं पुनः श्री अरुण जेटली जी को ध्यान में रखते हुए कि श्री अरुण जेटली जी भी इसी सीट पर बैठते थे और उधर भी बैठे थे, जिस सीट पर आप बैठे हैं - वह बात दूसरी है कि हमारा उनके साथ में professional भी और व्यक्तिगत भी दोस्ताना था, परन्तु वे इसको इस हाउस से अलग रखते थे। जब हम अपोज़िशन में, इस साइड में थे और जब वे सत्ता पक्ष में थे, तो उन्होंने हमेशा विरोध जताया, लेकिन बाहर चलकर हमसे हमेशा दूसरे तरीके से बातचीत की और जब यहां पर बैठे तो हमेशा हमें सलाह दी, वही काम गुलाम नबी आज़ाद जी ने हमेशा किया है। मैं फिर से अपनी पार्टी की तरफ से और अपनी तरफ से, व्यक्तिगत रूप से यह उम्मीद करता हूं कि आप बहुत जल्दी दोबारा यहीं पर मिलेंगे और इसी सीट पर मिलेंगे। अब मैं अपनी बात को समाप्त करता हूं और आपको बधाई देता हूं।

श्री संजय राउत (महाराष्ट्र): धन्यवाद चेयरमैन साहब, हम सभी को कभी न कभी यहां से रिटायर होना है। आज हमारे चार साथी जो जम्मू-कश्मीर से हैं - मीर मोहम्मद फ़ैयाज, श्री शमशेर सिंह मन्हास, श्री नज़ीर अहमद लवाय और हमारे श्री गुलाम नबी आज़ाद साहब - वे रिटायर हो रहे हैं। ये सभी जम्मू-कश्मीर से हैं, जो एक ऐसा राज्य है, जो हमारे दिल में राज करता आया है। जो हमारे साथी हैं - नज़ीर भाई और मीर मोहम्मद जी, मैं इनके बारे में बताना चाहता हूं कि इतने सालों में ये जब भी मिलते थे, तो हमेशा कश्मीर की समस्याओं के बारे में, वहाँ के युवाओं के बारे में बात करते थे और हमें हमेशा निमंत्रण देते थे कि आप कश्मीर में आइए और खुद देखिए कि स्थिति क्या है। हम भी कहते थे कि हम जरूर आएंगे। जब से हमारे गृह मंत्री जी ने धारा - 370 हटा दी है, तब से मैं उनसे कहता था कि अब तो हमें कश्मीर में स्थिति देखने के लिए आना ही पड़ेगा। आज आप लोग रिटायर हो रहे हैं। आज हमारे Leader of Opposition, श्री गुलाम नबी आज़ाद के बारे में कहा गया है। सतीश जी, जैसे आपने कहा, तो मुझे भी विश्वास नहीं हुआ कि आज आज़ाद साहब रिटायर हो रहे हैं। आज़ाद साहब ऐसे व्यक्ति हैं, वे तो कश्मीर के बिन कांटे के गूलाब हैं। उनकी सभ्यता, उनकी नम्रता हमारे लिए हमेशा मार्गदर्शक रही है। आज प्रधान मंत्री जी ने आज़ाद साहब के बारे में जो बातें कहीं, उन्हें कहते-कहते खुद प्रधान मंत्री जी भावूक हो गए। आज उनकी आंखों में आँसू आए, एक ऐसे व्यक्ति के लिए, जो यहाँ बैठा है। उनकी बात सुनकर कुछ समय तक हम भी भावुक हो गए। एक ऐसा व्यक्ति, जिसके साथ हम इतने सालों तक काम करते रहे, जिसका मार्गदर्शन लेते रहे, वह आज इस सदन से हमें छोड़कर जा रहा है। हमें विश्वास है कि उनके बिना यह सदन सूना-सूना लगेगा। ये तो महफ़िल के आदमी हैं, गुलाम नबी आज़ाद जी जल्दी ही इस महफ़िल में, इस चमन में लौटकर आ जाएंगे, ऐसा मुझे पूरा विश्वास है।

सभापित महोदय, आज़ाद साहब ने इस देश की राजनीति का एक ऐसा दौर देखा है, कि उन्होंने इंदिरा जी से लेकर मोदी जी तक का बहुत बड़ा कालखंड देखा है। मैं यह कहूंगा कि अब आपको जो समय मिलेगा, आप उसमें एक आत्मकथा लिख लीजिए - "इंदिरा जी से मोदी जी तक"। आपने जो देखा है, जो अनुभव लिया है, वह बहुत कम लोगों ने इस देश की राजनीति में

नज़दीक से देखा है। उस वक्त, 1975 में कश्मीर से एक युवा कार्यकर्ता दिल्ली आता है। क्या आपको मालूम है कि उस समय दिल्ली की स्थित क्या थी? बड़े-बड़े बादशाह, बड़े-बड़े राजनीतिज्ञ, महाराजा, महारानी यहाँ सिंहासन पर बैठे थे और उस वक्त आप जैसे युवा यहाँ काम कर रहे थे। आप गाँव से आए थे और अपनी मेहनत एवं संघर्ष से आज आप जिस मुक़ाम पर पहुंच गए हैं, यह हमारे लिए भी एक गर्व की बात है, स्वाभिमान की बात है। आज़ाद साहब, मुझे लगता है कि आप कभी रिटायर नहीं होंगे।

सभापित महोदय, महाराष्ट्र से उनका बहुत पुराना रिश्ता है। ये महाराष्ट्र से भी चुनकर पहुंचे हैं। जैसा कि पवार साहब ने कहा कि ये वाशिम, विदर्भ से चुनकर आए थे, जो कि एक बहुत ही पिछड़ा हुआ डिस्ट्रिक्ट है। अगर आप आज भी विदर्भ जाएंगे तो आज़ाद साहब को चाहने वाली उस वक्त की एक जेनरेशन आज भी है। अगर आप कभी आज़ाद साहब से सामने मिले हों, जैसे हमारे जैसे लोग हैं, तो वे थोड़ी-बहुत मराठी भी बोलते हैं, जो उन्होंने उस वक्त सीख ली थी, जैसे "काय", "कसाकाया हे" आदि, वे ऐसे बात करते आए हैं। जैसे मोदी जी भी कभी-कभी मराठी में बात करते हैं, क्योंकि उनका महाराष्ट्र से रिश्ता रहा है, वैसे ही आज़ाद साहब हैं। जब भी हम जैसे लोग उनके सामने आते हैं, तो वे दो शब्द या दो वाक्य मराठी में बोलेंगे ही बोलेंगे। ये जहाँ गए हैं, वहाँ उस स्टेट से, उन लोगों से इनका रिश्ता कायम रहा है। आज़ाद साहब, आपकी कांग्रेस पार्टी में नेता बहुत हैं, आपकी पार्टी में नेताओं की कमी नहीं है, लेकिन पूरा देश जिनको जानता है, पहचानता है, ऐसे गुलाम नबी आज़ाद जैसे बहुत कम लोग हैं। हमने बहुत नज़दीकी से देखा है कि आपने पूरे देश को साथ लेकर काम किए हैं। मैं आज आपको फेयरवेल नहीं दूंगा, बल्कि मैं आपके यहाँ आने तक आपका इंतज़ार करता रहूंगा और मुझे विश्वास है कि आप जरूर आएंगे। मैं एक बार फिर आपको शुभकामनाएं देता हूं।

श्री सभापति : मित्रो, जो लोग यहाँ पर बोलने की इच्छा व्यक्त कर रहे हैं, मैं समय को ध्यान में रखते हुए उनको एक-एक मिनट बोलने की परिमशन दूंगा। कांग्रेस पार्टी की ओर से आनन्द शर्मा जी बोलेंगे। उनके बाद आज़ाद जी रिस्पाँस भी देना चाहते हैं, इसलिए कृपया सभी लोग समय का थोड़ा ध्यान रखिए और समय सीमा का पालन कीजिए। रामदास अठावले जी, आप बोलिए।

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अटावले) : सभापित महोदयः

"राज्य सभा छोड़ कर जा रहे गुलाम नबी, हम मिलते रहेंगे आपको कभी-कभी। आपका नाम है गुलाम इसलिए मैं करता हूँ आपको सलाम। आपका नाम है गुलाम, लेकिन आप हमेशा रहे आज़ाद आप हम सभी को रहेंगे याद। 15 अगस्त को भारत हुआ आज़ाद लेकिन राज्य सभा से आप आज हो रहे आज़ाद। आप हमेशा रहो आज़ाद

हम रहेंगे आपके साथ, यह अन्दर की है बात। मोदी जी जम्मू-कश्मीर का मजबूत करेंगे हाथ और आपका देते रहेंगे साथ।"

आपका स्वभाव बहुत अच्छा है, आप आदमी बहुत बड़े दिल के हैं। आपको दोबारा इस हाउस में आना चाहिए। अगर कांग्रेस पार्टी आपको यहाँ नहीं लाती है, तो हम लाने के लिए तैयार हैं। यहाँ आने में कोई तकलीफ नहीं है। मैं भी उधर था, मैं इधर आ गया, तो आपको क्या तकलीफ है? इसलिए ठीक बात है, आपको दोबारा हाउस में आना चाहिए, यही हमारी अपेक्षा है, उम्मीद है और इस हाउस को आपकी जरूरत है, इतना ही मैं बताना चाहता हूँ। मैं अपनी RPI की तरफ से आपको हार्दिक धन्यवाद देता हूँ।

SHRI ABDUL WAHAB (Kerala): Thank you, Sir, for giving me an opportunity to bid farewell, -- not farewell, I should say, a temporarily farewell -- to Azadji. I met Azadji in 90s regarding the expansion of Calicut Airport. And, we will remember him for the Cochin Airport and Calicut Airport. Everybody including Pradhan Mantriji talked about Azadji and my party, Indian Union Muslim League, my leader, Sayed Hyderali Shihab Thangal and myself, we all endorse that. I will not take much time of the House. I agree with all that has been said about him. Normally, we all acknowledge a person's services after death but, in front of him, we are all acknowledging his works and his contributions. I am here since 2004 and I think this is the first time for me that such a thing is happening where Pradhan Mantriji and all others are also acknowledging his contribution. I would like to thank Azadji for his wonderful leadership.

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सभापित महोदय, आज हम इस हाउस से माननीय गुलाम नबी आज़ाद जी और बाकी तीनों साथियों का विदाई समारोह कर रहे हैं। माननीय प्रधान मंत्री जी ने उनके साथ व्यक्तिगत क्षणों के experience share किए। मैं खुद इस हाउस में बिल्कुल नया था। हमेशा parents की तरफ इन्होंने मुझे guide किया और इनका पूरा मार्गदर्शन मुझे मिला। पूरे हाउस के अन्दर न केवल अपोज़िशन, अपितु सत्ता पक्ष की तरफ से भी इनको हमेशा आदर की नजर से देखा गया। मैंने इनके चेहरे पर कभी गुस्सा नहीं देखा, हमेशा मुस्कराहट ही देखी। जम्मू-कश्मीर से लेकर कन्याकुमारी तक और देश के हर मंत्रालय के अन्दर आपका जो experience है, मैं समझता हूँ कि हमेशा उसका लाभ इस हाउस के लोगों को मिला है।

मैं अपनी पार्टी की तरफ से और अपने नेता, श्री अरविन्द केजरीवाल जी की तरफ से आपके सुखद भविष्य की कामना करता हूँ और प्रभु से प्रार्थना करता हूँ कि हमेशा देश के लोगों को आपका आशीर्वाद मिलता रहे। जय हिन्द।

SHRI BINOY VISWAM (Kerala): Sir, Ghulam Nabi Azadji, Mir Mohammad Fayazji, Nazir Ahmed Lawayji and Shamsher Singh Manhasji, four friends from Jammu & Kashmir are taking farewell today from this House. Sir, much has been

done now. There is no chance of replacement for them from that State because that State no more exists. Sir, this is a moment to express our love, affection, gratitude and higher regards for a big leader like Ghulam Nabi Azadji. I, as a small student, first heard his name in 80s, when he was the President of Youth Congress. But, my first opportunity to talk with him occured only in 2018, when I came here as a Member of Parliament. But on the first day itself, he impressed me because he behaved as if he knows me for a long time. Sir, I represent a small party, but, I believe that it is a great party and with that acceptance of Communist Party's greatness, he regarded me always. On many occasions, we differed with him on approaches and politics. But all differences melted down when he spoke with us with a magical ray of hope. Sir, I would like to say one more thing. Tears are really great. When I saw tears in the eyes of hon. Prime Minister, I felt for the first time to meet him once as a human being in his chamber. Till this day, I thought to meet him only as a Prime Minister. But as a Communist, today I felt that I should meet him once as a human being. I believe that those tears of today's are most important and significant thing, and based on that feeling, I bid farewell to Ghulam Nabi Azadji and all the four friends, and wish them all the best.

SHRI G.K. VASAN (Tamil Nadu): Sir, my respects to all the Members who are retiring today. Ghulam Nabiji is the most respected leader in the country who is known from Kashmir to Kanyakumari. He has been an all-weather leader who has adjusted himself to the governance and politics for the interest of the nation and the people. He is respected by one and all, apart from party lines and political lines in the country. I wish him all the best and good health. I wish all the Members a bright future, and I pray to God that Ghulam Nabiji should again do high politics from this august House. Thank you, Sir.

श्री आनन्द शर्मा (हिमाचल प्रदेश)ः माननीय सभापति महोदय,....*(व्यवधान)*

कई माननीय सदस्य : सर, आपका माइक काम नहीं कर रहा है।....(व्यवधान)...

श्री सभापति : आनन्द शर्मा जी, आप माइक में बोलिए।

एक माननीय सदस्य : आप पीछे आकर इस माइक से बोलिए।

श्री सभापति : आप केवल माइक के लिए ही पीछे जाइएगा।....(व्यवधान)...

श्री आनन्द शर्माः माननीय सभापति महोदय, मैं हृदय से आपका आभार व्यक्त करता हूं कि आपने मुझे भारतीय राष्ट्रीय कांग्रेस की तरफ से इस विदाई समारोह में अपनी और अपने दल की बात कहने का अवसर दिया। हमारे चार साथी आज इस सदन से जा रहे हैं, मीर मोहम्मद फ़ैयाज जी, श्री शमशेर सिंह मन्हास जी, श्री नज़ीर अहमद लवाय जी और नेता प्रतिपक्ष, श्री गूलाम नबी आज़ाद जी। यह बड़ा भावुक क्षण है, क्योंकि आज हम वे लम्हे याद कर रहे हैं, वे साल याद कर रहे हैं, जब गुलाम नबी आज़ाद साहब ने इस देश की ख़िदमत के लिए, जन-सेवा के लिए अपना समय दिया था। मैं समझता हूं, जो भावनाएं माननीय प्रधान मंत्री जी ने, माननीय शरद पवार जी ने और माननीय रेड्डी जी ने व्यक्त की हैं, मेरी भी वही भावनाएं हैं। संगठन में और संसद में इनका एक लम्बा अनुभव रहा है, जिससे पूरे देश की जानकारी इन्हें प्राप्त है। हिन्दुस्तान एक बहुत बड़ा देश है, इसकी विविधता है, इसकी विशालता के साथ-साथ बड़ी चुनौतियां भी रहती हैं - मैं कहूं तो उनका आकार भी उतना ही बड़ा होता है। परंतु जैसा कहा गया कि कितने मंत्रालयों का अनुभव -शायद दोनों सदनों में कोई ऐसा व्यक्ति नहीं है, कोई पुराना मंत्री नहीं है, जिसे इतना लम्बा अनुभव संसद, संसदीय प्रणाली, शासन और प्रशासन का रहा हो। लेकिन मैं कह सकता हूं कि कोई भी नहीं है, जिसको इतना गहरा अनुभव संसद की प्रणाली का हो, परम्पराओं का हो। संसद कैसे चलती है, कैसे सत्ता पक्ष में रहकर प्रतिपक्ष से सम्बन्ध बनाना है, कैसे दलों की लकीरों से ऊपर उठकर देश की बात को सोचना है और प्रतिपक्ष के नेता के रूप में भी उनका वही व्यवहार रहा। क्यों यह इतना सम्मान गुलाम नबी आज़ाद साहब का है? उसका एक कारण है, जो सोचना जरूरी है, क्योंकि मेरा इनके साथ संगठन, सरकार और सदन में लम्बा साथ रहा है, दोनों तरफ का - जब हम वहां बैठते थे और अब उनके साथ यहां बैठे हैं। सोती गांव, भदरवाह से एक व्यक्ति, एक नौजवान चलकर यहां आए और पहचान दिल्ली में हो और पहचान करने वाले भी कौन - उस समय का नेतृत्व, श्रीमती इन्दिरा गांधी और दूसरे लोग थे और उसके बाद निरन्तरता रही। जैसा शरद पवार जी ने कहा कि उन्हें महाराष्ट्र ने भी स्वीकार किया, राष्ट्र ने भी स्वीकार किया। संगठन के अंदर कांग्रेस में कोई नहीं, जो हर राज्य के महामंत्री रहे हों, चाहे केरल हो, चाहे तमिलनाडू हो, चाहे महाराष्ट्र हो, चाहे उत्तर प्रदेश हो और जिस राज्य से मैं आता हूं, उत्तर-पूर्व हो, एक व्यक्ति है, जो पूरे हिन्दुस्तान के एक-एक राज्य के संगठन का प्रभारी रहा है, वे गुलाम नबी आज़ाद हैं, दूसरा नहीं है। उसका कारण मैं आपको बताता हूं - वे मेहनतकश हैं, ईमानदारी से काम करते हैं, जो जिम्मेवारी दी जाती है, उसे निभाते हैं, स्पष्टवादी हैं, इनमें शालीनता है, विनम्रता है और ये व्यावहारिक बातों को समझते हैं कि किस तरह से साथियों को और साथ काम करने वालों को सम्मान दिया जाता है।

माननीय सभापित महोदय, मैं आज एक चीज़ सदन में रखना जरूरी समझता हूं, क्योंिक संगठन में एक सम्बन्ध ऐसा है, जो किसी दूसरे का नहीं होगा। मैं जब हिमाचल प्रदेश का अध्यक्ष था, तो ये यहां पर महामंत्री थे और ये भारतीय युवक कांग्रेस के अध्यक्ष हुए तो मैंने महामंत्री बनकर साथ में काम किया। मैं समझता हूं कि यह भी एक बड़ी खुशी की बात है, इत्तिफाक भी है, जब ये विपक्ष के नेता बने, तो मैं उप नेता के रूप में काम करता रहा। मैं इस बात को कहना चाहूंगा कि कोई दिन, कोई समय ऐसा नहीं आया कि जब कोई समस्या सदन के सम्बन्ध में आई हो, संगठन और देश के बारे में, जब मैंने इनसे कोई अच्छी बात नहीं सीखी। इन्होंने हमेशा एक चीज़ कही कि

देखो आनन्द, - यह पुरानी बात है कि यहां अलग-अलग दल और अलग-अलग विचारधाराएं हैं, लेकिन हममें यह क्षमता होनी जरूरी है कि सबको साथ कैसे लेकर चलें और विचारधारा के विरोध को कभी व्यक्तिगत नहीं बनाना चाहिए, पारस्परिक रूप से उसमें कभी कड़वाहट नहीं आनी चाहिए। उसे इन्होंने बखूबी निभाया और कारण यह है कि ये उस समय के हैं, - जो संगठन से आए हुए लोग हैं, वे उसको समझते हैं - जो मेहनत करके, अनुभव लेकर आते हैं, यह मूर्ति बनाने में बहुत समय लगता है। कभी ऐसा समय भी होता है कि जब अचानक एकदम से कई सीढ़ी ऊपर जाने की बात होती है। ये पैदल चलकर, एक-एक सीढ़ी चढ़कर वहां तक पहुंचे हैं, जहां आज विराजमान हैं।

महोदय, सारे सदन की यह भावना है और मैं भी उससे अपने आपको जोड़ता हूं - हम यह उम्मीद करते हैं कि देश की सेवा के लिए इनका अनुभव बेशकीमती है और इनकी सेवा मिलती रहेगी। जब भी जम्मू-कश्मीर में चुनाव होगा, मुझे कोई शक नहीं है कि गुलाम नबी आज़ाद साहब के बारे में हम यह सोच भी नहीं सकते कि वहां के चुनाव में इनकी महत्वपूर्ण भूमिका नहीं होगी और देश की सेवा के लिए इनकी सेवाएं हमेशा देश को मिलती रहेंगी, धन्यवाद।

श्री सभापतिः धन्यवाद आनन्द जी। Now, retiring Members. श्री नज़ीर अहमद लवाय। कृपया संक्षेप में बोलिए।

श्री नज़ीर अहमद लवाय (जम्मू-कश्मीर): मोहतरम-उल-मक़ाम चेयरमैन साहब, आज इस सदन में अपनी 6 साला मुद्दत पूरी करने पर मुझे बोलने का मौका मिला है। 2015 में जब मैं इस सदन का हिस्सा बना, उस वक्त मेरे लीडर मोहतरम मुफ्ती मोहम्मद सईद हयात थे, लेकिन आज वे हमारे बीच में नहीं हैं। उस वक्त हमारी रियासत जम्मू-कश्मीर किसी और मुक़ाम पर थी और आजकल किसी और मुक़ाम पर है। सर, डा. मोहम्मद इक़बाल ने जम्मू-कश्मीर के मुताल्लिक़ जो कहा है, वह मुझे याद है कि:

"परबत वो सबसे ऊँचा, हमसाया आसमाँ का वो संतरी हमारा, वो पासबाँ हमारा। गुलशन है जिनके दम से, रश्क-ए- जिनाँ हमारा, वो संतरी हमारा, वो पासबाँ हमारा।"

मैंने अपने तमाम लीडरों की बातें सुनीं। राहत इंदौरी की एक गज़ल है, वह मैं कहना चाहता हूँ:

> "किसने दस्तक दी, ये दिल पर कौन है आप तो अन्दर हैं. बाहर कौन है?"

मैंने इस सदन में 6 साल गुज़ारे और इन 6 सालों में मैंने जो देखा - जैसे हमारे मोहतरम-उल-मक़ाम वज़ीरे-आज़म ने कहा, जब मैं पहले यहाँ नहीं आया था, यहाँ पहली बार आया, तो मेरी जो जान-पहचान थी, वह सिर्फ जम्मू-कश्मीर में थी, खास कर कश्मीर में सिमटी हुई थी। लेकिन जब मैं यहाँ आया, यहाँ मुफ्ती साहब की वजह से भेजा गया, तो मैंने हरेक स्टेट का दौरा किया और आज अल्लाह ताला के फज़लोकरम से हिन्दुस्तान के हरेक स्टेट में मेरे दोस्त रहते हैं, मेरी बहनें रहती हैं, मेरे भाई रहते हैं और इस देश के साथ मेरा एक रिश्ता बढ़ गया है। इस देश को जितना मज़बूत किया जाए और मेरे से भी जहाँ मुमकिन होगा, इंशाअल्लाह-ओ-ताला मरते दम तक रहूँगा। मुझे एक शेर याद है, जब हमारे भाई बॉर्डर पर शहीद होते हैं, तो वे कहते हैं:

"कर चले हम फिदा जान-ओ-तन साथियो, अब तुम्हारे हवाले वतन साथियो।"

जहाँ तक हमारा सिस्टम है, आज 27 साल के बाद यह सदन खाली हो रहा है और मैं अब यही कहूँगा- "अब तुम्हारे हवाले यह जम्मू-कश्मीर साथियो।"

सर, जिस वादिये गुलपोश में मैं रहता हूँ, वहाँ 6 सालों में बहुत सी तब्दीलियाँ रोनुमां हुईं। मुझे इस सदन में बहुत सी शख्सियतों, सियासी रहनुमाओं से मिलने का मौका मिला। हमारे जो अज़ीम लीडर थे, जो हमसे बिछडे हैं, वे जेटली साहब थे, जिनको मैं घर से जानता हूँ, जिनको मैं जम्मू से जानता हूँ। मैं पोलिटिकल फैमिली से ताल्लुक रखता हूँ। आज मैं इस सदन को बताना चाहता हूँ कि जब मेरे बच्चे छोटे थे, हमारे जम्मू-कश्मीर के जो हालात हैं, मैंने अपने घर में कभी भी अपने बच्चों को नहीं देखा। जब मैंने अपनी बेटी की शादी की, उस वक्त उसको पता चला कि मेरा बाप आज पहली बार घर में है। जैसे हमारे प्राइम मिनिस्टर साहब ने कहा कि गुजरात में क्या हुआ, हमारे घर का एक-एक आदमी विक्टिम बन गया। आज इस संसद में मैं बताना चाहता हूँ कि हमारा जम्मू-कश्मीर जिस दलदल में फँसा हुआ है, इस जम्मू-कश्मीर के लिए आप लोगों को कुछ न कुछ करना है, उसको मरहम लगाना है, उसको adopt करना है, हमारे बच्चों को adopt करना है। हमने यहाँ तक़रीरें सुनी, कभी तेज़तर्रार तक़रीरें सुनीं और ख़ामोश जवाब सुने, तो कभी ख़ामोश तकरीर सुनी, लेकिन उसके जवाब तल्ख़ हुए। मुझे ज़ाती तौर पर कहना है कि जम्मू-कश्मीर में हमने बहुत कुछ खोया है, लेकिन साथ-साथ यहाँ आकर हमने बहुत कुछ पाया भी है। मेरी प्रधान मंत्री जी से और गृह मंत्री जी से गुज़ारिश है कि हमारे जम्मू-कश्मीर में जो पढ़े-लिखे बेरोज़गार लोग हैं - क्योंकि हमारे पास कोई एवेन्यू नहीं है, जम्मू-कश्मीर में हमारा एक ही सेक्टर टूरिज़्म था, वह भी खत्म हो गया है, तो उस जम्मू-कश्मीर को आप adopt करें। वहाँ development की जरूरत है, वहाँ human development की जरूरत है, वहाँ resource development की जरूरत है। अगर हम इस सदन से जायेंगे, तो यहाँ सिवाय डाक्टर साहब के हमारा कोई representative नहीं है - आप लोग हमारे representatives हैं। आप लोगों को जम्मू-कश्मीर की बात करनी है। आप लोग पार्लियामेंट में हैं, लोक सभा में हैं या राज्य सभा में हैं, आप लोगों को हमारी वक़ालत करनी है कि जम्मू-कश्मीर में जो मसले हैं, उन मसलों को कैसे हल किया जाए। अगर हम अपने दिल की बात कहें कि हमारे जख़्म कितने गहरे हैं, जम्मू-कश्मीर और खासकर कश्मीर के लोगों के जख़्म कितने गहरे हैं, मुझे नहीं लगता है कि वे ठीक हो जाएँगे।

12.00 Noon

प्रधान मंत्री जी और आप सबसे मेरी गुज़ारिश है कि वक़्त-वक़्त पर जब भी मुझे अपनी बात कहने का मौका मिला, चाहे धारा-370 हो या 35ए हो, चूँकि इसी संसद ने हमारे जम्मू-कश्मीर को स्पेशल स्टेटस का दर्जा दिया था, इसलिए उसको बचाने के लिए मैंने बहुत विरोध किया। मैंने अपने लीडर्स से बहुत बातें सीखीं। उन लीडर्स में हमारे अज़ीम रहनुमा शरद पवार जी हैं, अरुण जेटली साहब थे, सुषमा स्वराज जी थीं, हमारे आज़ाद साहब तो हैं ही, हमारे साबिक़ वज़ीरेआज़म मनमोहन सिंह साहब हैं, हमारे राम गोपाल जी हैं, यहाँ पर जो हमारी बहुत सी बहनें हैं, ये सब जो तकरीर करते थे, उनसे मैंने सीखा। इंशाअल्लाह मैंने यहाँ से जो सीखा, वह मैं कश्मीर के लोगों को बताना चाहता हूँ कि हमारा जो देश है और हमारे देश के जो सांसद हैं, जो लोग हैं, उनके दिल में हमारे प्रति कितनी हमदर्दी है। जब कोई मसला आया, तब मैंने उसका विरोध किया। उस समय यहाँ पर जो मेरे दोस्त हैं. चाहे वे लेफ्ट साइड के हों या राइट साइड के हों. उन्होंने बोला कि हमारी कहाँ जरूरत है, आप बताइए। अगर कभी हमें कहीं ज़ख्म भी लगा, तो सब लोगों ने वज़ीरेआज़म से मिल कर या होम मिनिस्टर से मिल कर हमारे ज़ख्म को भरने का काम किया। उन्होंने बोला कि हम आपके ज़ख्म को कैसे ठीक कर सकते हैं, आप वह बताइए। संसद हमारे देश की खुशबू है, यह बहुत बड़ी खुशबू है और आज मैं इस खुशबू को लेकर जम्मू-कश्मीर जा रहा हूँ। में विदा नहीं हो रहा हूँ, बल्कि आपकी यादें मेरे साथ हैं। मैं जम्मू-कश्मीर में संसद की खुशबू लेकर जा रहा हूँ और इंशाअल्लाह जब तक ज़िंदा हूँ, जैसा कि प्राइम मिनिस्टर साहब ने कहा, तब तक इस कौम की और इस मुल्क की खिदमत करता रहूँगा। आज मेरी अलविदाई तक़रीर है और उम्मीद है कि आने वाले कल में हमारे मसाइल, जो मैंने बोले, उनको संसद में रखा जाएगा।

सर, जिस वक्त मैं यहाँ आया था, उस वक्त जम्मू-कश्मीर और लद्दाख एक रियासत थी और आज वे दो यूटीज़ बन गए हैं। जैसा कि प्राइम मिनिस्टर साहब और होम मिनिस्टर साहब ने इस सदन में मेरे सामने यह वादा किया है कि हम जम्मू-कश्मीर को दोबारा रियासत बनाएँगे और इंशाअल्लाह मुझे उम्मीद है कि वे आज या कल ही ये बिल लाएँगे।

[†]جناب نذیراحمد لوائے (جموں وکشمیر): محترم المقام چئیرمین صاحب، آج اس سدن میں اپنی چھ سالہ مدت پوری کرنے پر مجھے بولنے کا موقع ملا ہے۔ 2015 میں جب میں اس سدن کا حصہ بنا، اس وقت میرے لیڈر محترم مفتی محمد سعید حیات تھے، لیکن آج وہ ہمارے بیچ میں نہیں ہیں۔ اس وقت ہماری ریاست جموں وکشمیر کسی اور مقام پر تھی اور آج کل کسی اور مقام پر ہے۔ سرڈاکٹر محمد اقبال نے جموں وکشمیر کے متعلق جو کہا ہے وہ مجھے یاد ہے کہ ے

پربت وہ سب سے اونچا، ہمسایہ آسماں کا وہ سنتری ہمارا، وہ پاسباں ہمارا گلشن ہے جن کے دم سے، رشک جہاں ہمارا وہ سنتری ہمارا، وہ پاسباں ہمارا

میں نے اپنے تمام لیڈروں کی باتیں سنیں۔ راحت اندوری کی ایک غزل ہے، میں وہ بتانا چاہتا ہوں،

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[†] Transliteration in Urdu script.

کس نے دستک دی یہ دل پر کون ہے آپ تو اندر ہیں، باہر کون ہے؟

میں نے اس سدن مین چھ سال گزارے اور ان چھ سالوں میں میں نے جو دیکھا۔ جیسے ہمارے محترم المقام وزیر اعظم نے کہا، جب میں پہلے یہاں نہیں آیا تھا، یہاں پہلی بار آیا، تو میری جو جان پہچان تھی، وہ صرف جموں وکشمیر میں تھی، خاص کر کشمیر میں سمٹی ہوئی تھی۔ لیکن جب میں یہاں آیا، یہاں مفتی صاحب کی وجہ سے بھیجا گیا، تو میں نے ہر ایک اسٹیٹ کا دورہ کیا اور آج الله تعالی کے فضل وکرم سے ہندوستان کے ہر ایک اسٹیٹ میں میرے دوست رہتے ہیں، میری بہنیں رہتی ہیں، میرے بھائی رہتے ہیں اور اس دیش کے ساتھ میرا ایک رشتہ بڑھ گیا ہے۔ اس دیش کو جتنا مضبوط کیا جائے اور میرے سے بھی جہاں ممکن ہوگا، انشاء الله تعالی مرتے دم تک رہونگا۔ مجھے ایک شعر یاد ہے، جب ہمارے بھائی بارڈر پر شہید ہوتے ہیں، تو وہ کہتے ہیں ۔

کرچلے ہم فدا جان و تن ساتھیوں اب تمہارے حوالے وتن ساتھیوں

جہاں تک ہمارا سسٹم ہے، آج 27 سال کے بعد یہ سدن خالی ہورہا ہے اور میں اب یہی کہوں گا ۔ اب تمہارے حوالے وطن ساتھیوں۔

سر، جس وادی گلپوش میں میں رہتا ہوں، وہاں چھ سالوں میں بہت سی تبدیلیاں رونما ہوئی ہیں مجھے اس سدن میں بہت سی شخصیتوں، سیاسی رہنماؤں سے مانے کا موقع ملا۔ ہمارے جو عظیم لیڈر تھے، جو ہم سے بچھڑے ہیں، وہ جیٹلی صاحب تھے جن کو میں گھر سے جانتا ہوں، جن کو میں جموں سے جانتا ہوں۔

میں پالیٹیکل فیملی سے تعلق رکھتا ہوں۔ اج میں اس سدن کو بتانا چاہتا ہوں کہ جب میرے بچے چھوٹے تھے، ہمارے جموں و کشمیر کے جو حالات ہیں،میں نے اپنے گھر میں کبھی بھی اپنے بچوں کو نہیں دیکھا۔ جب میں نے اپنی بیٹی کی شادی کی، اس وقت اس کو پتہ چلا کہ میرا باپ اج پہلی بار گھر میں ہے۔ جیسے ہمارے پرائم منسٹر صاحب نے کہا کہ گجرات میں کیا ہوا، ہمارے گھر کا ایک ایک ادمی وکٹیم بن گیا۔ آج اس سنسد میں میں بتانا چاہتا ہوں ک ہمارا جموں وکشمیر جس دلدل میں پھنسا ہوا ہے، اس جموں وکشمیر کے لیے اپ لوگوں کو کچھ نہ کچھ کرنا ہے، اس کو مرہم لگانا ہے، اس کو اڈاپٹ کرنا ہے، ہمارے بچوں کو اڈاپٹ کرنا ہے۔ ہم نے یہاں تقریریں سنی، کبھی تیز طرار تقریریں سنیں اور خاموش جواب سنے، تو کبھی خاموش تقریریں سنی، لیکن اس کے جواب تلخ ہوئے۔ مجھے ذاتی طور پر کہنا ہے کہ جموں وکشمیر میں ہم نے بہت کچھ کھویا ہے، لیکن ساتھ ساتھ یہاں اکر ہم نے بہت کچھ پایا بھی ہے۔ میری پردھان منتری جی سے اور گرہ منتری جی سے گزارش ہے کہ ہمارے جموں وکشمیر میں جو پڑھے لکھے بے روزگار لوگ ہیں۔ کیوں کہ ہمارے پاس کوئی ایوینیو نہیں ہے۔ جموں وکشمیر میں ہمارا ایک ہی سیکٹر ٹورزم تھا، وہ بھی ختم ہوگیا ہے۔ اس جموں وکشمیر کو آپ ایڈاپٹ کریں۔ وہاں development کی ضرورت ہے، وہاں human development کی ضرورت ہے، وہاں resource development کی ضرورت ہے۔ اگر ہم اس سدن سے جائیں گے، تو یہاں سوائے ہمارے ڈاکٹر صاحب کے ہمارا کوئی representative نہیں ہے۔ آپ لوگ ہمارے representatives ہیں۔ آپ لوگوں کو جموں وکشمیر کی بات کرنی ہے۔ آپ لوگ پارلیمنٹ میں ہیں، لوک سبھا میں ہیں یا راجیہ سبھا میں ہیں، آپ لوگوں کو ہماری وکالت کرنی ہے کہ جموں وکشمیر میں جو مسئلے ہیں، ان مسئلوں کو کیسے حل کیا جائے۔ اگر ہم اپنے دل کی بات کہیں کہ ہمارے زخم کتنے گہرے ہیں، جموں وکشمیر اور خاص کر کشمیر کے لوگوں کے زخم کتنے گہرے ہیں، مجھے نہیں لگتا ہے کہ وہ ٹھیک ہوجائیں

پردھان منتری جی اور آپ سب سے میری گزارش ہے کہ وقت – وقت پر جب بھی مجھے اپنی بات کہنے کا موقع ملا چاہے دھارا 370 ہو یا 35۔اے ہو، چونکہ اسی سنسد نے ہمارے جموں و کشمیر کو اسپیشل اسٹیٹس کا درجہ دیا تھا، اس لئے اس کو بچانے کے لئے میں نے بہت مخالفت کی۔ میں نے اپنے لیڈرس سے بہت باتیں سیکھیں۔ ان لیڈرس میں ہمارے عظیم رہنما شرد پوار جی ہیں، ارون جیٹلی صاحب تھے، سشما سوراج جی تھیں، ہمارے آزاد صاحب تو ہیں ہی، ہمارے سابق وزیر اعظم منموہن سنگھہ صاحب ہیں، ہمارے رام گوپال جی ہیں، یہاں سے جو ہماری بہت سی بہنیں ہیں، یہ سب جو تقریر کرتے تھے، ان سے میں نے سیکھا۔ انشاءالله، میں نے یہاں سے جو سیکھا، وہ میں کشمیر کے لوگوں کو بتانا چاہتا ہوں کہ ہمارا جو دیش ہے اور ہمارے دیش کے جو سانسد ہیں، جو لوگ ہیں، ان کے دل میں ہماری تئیں کتنی ہمدردی ہے۔ جب کوئی مسئلہ آیا، تب میں اس کی مخالفت کی۔ اس وقت یہاں پر جو میرے دوست ہیں، چاہے وہ لیفٹ سائڈ کے ہوں یا رائٹ سائڈ کے ہوں، انہوں نے بولا کہ ہماری کہاں ضرورت ہے، آپ بتائیے۔ اگر کبھی ہمیں کہیں زخم بھی لگا، تو سب لوگوں نے وزیر اعظم سے مل کر یا ہوم منسٹر سے مل کر ہمارے زخم کو بھرنے کا کام کیا۔ انہوں نے بولا کہ ہم آپ کے زخم کو کیسے ٹھیک کر سکتے ہیں، آپ میں مل کر ہمارے دیش کی خوشیو ہے، یہ بہت بڑی خوشیو ہے اور آج میں اس خوشیو کو لے کر جموں و میشمیر جا رہا ہوں۔ میں وداع ہو رہا ہوں، بلکہ آپ کی یادیں میرے ساتھہ ہیں۔ میں جموں و کشمیر میں سنسد کی کشمیر جا رہا ہوں۔ میں وداع ہو رہا ہوں، بلکہ آپ کی یادیں میرے ساتھہ ہیں۔ میں جموں و کشمیر میں سنسد کی

خوشبو لے کر جارہا ہوں اور انشاء اللہ جب تک زندہ ہوں، جیسا کہ پرائم منسٹر صاحب نے کہا، تب تک اس قوم کی اور اس ملک کی خدمت کرتا رہوں گا۔ آج میری الوداعی تقریر ہے اور امید ہے کہ آنے والے کل میں ہمارے مسائل، جو میں نے بولے، ان کو سنسد میں رکھا جائے گا۔

سر، جس وقت میں یہاں آیا تھا، اس وقت جموں و کشمیر اور لدّاخ ایک ریاست تھی اور آج وہ دو یو ٹیز۔ بن گئے ہیں۔ جیسا کہ پرائم منسٹر صاحب اور ہوم منسٹر صاحب نے اس سدن میں میرے سامنے یہ وعدہ کیا ہے کہ ہم جموں و کشمیر کو دوبارہ ریاست بنائیں گے اور انشاء اللہ مجھے امید ہے آج یا کل ہی یہ بل لائیں گے۔

MR. CHAIRMAN: Please...

श्री नजीर अहमद लवाय: सर, मैं एक मिनट में अपनी बात समाप्त करता हूँ। आज भी जम्मू-कश्मीर में मामूली बारिश होने पर वह बाकी मुल्क से कट जाता है। हम तीन रीजन्स - जम्मू, कश्मीर और लद्दाख में रहते हैं। जम्मू से कश्मीर जाने की जो सड़क है, वह थोड़ी सी बारिश होने पर ही दस-दस दिनों तक बंद हो जाती है। पीयूष गोयल जी ने कहा कि 2022 में वहाँ पर रेल जाएगी। हमारे कश्मीर में रेल कनेक्टिविटी नहीं है और यही हाल जम्मू-कश्मीर से कारगिल तक का है। मुझे उम्मीद है क्योंकि आज हमारा मुल्क secularism और socialism पर मबनी है, हमारे मुल्क के संविधान की यह खूबी है। हम जिस मुल्क में रहते हैं, उसके संविधान की यह खूबी है कि हम सब, यानी हिन्दू, मुस्लिम भाई एक साथ रहते हैं। हममें यह जज़्बा होना चाहिए। कश्मीर में जाएँ, भले ही वहाँ मुस्लिम majority है, लेकिन वे हमारे भाई हैं, कहीं हिन्दू majority है, वे भी हमारे भाई हैं, हमारा ईमान हैं।

सर, अंत में मैं तमाम साथियों का शुक्रिया अदा करना चाहता हूँ। मुझे इन छः सालों में इनसे जो मोहब्बत मिली है, उसका मैं शुक्रगुज़ार हूँ। मैं आप सबसे गुज़ारिश करता हूँ कि आप सब कश्मीर आइए, ताकि on ground आप देख लीजिए और वहाँ की वादियों का लुत्फ़ उठाइए, यही मेरी गुज़ारिश है, धन्यवाद।

[†]جناب نذیر احمد لوائے: سر، میں ایک منٹ میں اپنی بات ختم کرتا ہوں۔ آج بھی جموں و کشمیر میں معمولی بارش ہونے پر وہ باقی ملک سے کٹ جاتا ہے۔ ہم تین ریجنس۔ جموں، کشمیر اور لدّاخ میں رہتے ہیں۔ جموں سے کشمیر جانے کی جو سڑک ہے، وہ تھوڑی سی بارش ہونے پر ہی دس دس دنوں تک بند ہو جاتی ہے۔ پیوش گوئل جی نے کہا کہ 2022 میں وہاں ریل جائے گی۔ ہمارے کشمیر میں ریل کنیکٹوٹی نہیں ہے اور یہی حال جموں و کشیمر سے کارگل تک کا ہے۔ مجھے امید ہے کیوں کہ آج ہمارا ملک سیکولرزم اور سوشلزم پر مبنی ہے۔ ہمارے ملک کے سنودھان کی یہ خوبی ہے۔ ہم جس ملک میں رہتے ہیں، اس کے سنودھان کی یہ خوبی ہے کہ ہم سب یعنی ہندو، مسلم بھائی ایک ساتھہ رہتے ہیں۔ ہم میں یہ جذبہ ہونا چاہئے۔ کشمیر میں جائیں، بھلے ہی وہاں مسلم میجورٹی ہے، لیکن وہ ہمارے بھائی ہیں، کہیں ہندو میجورٹی ہے، وہ بھی ہمارے بھائی ہیں، ہمارا ایمان ہے۔

سر، آخ میں، میں تمام ساتھیوں کا شکریہ اداد کرنا چاہتا ہوں، مجھے ان چھہ سالوں میں ان سے جو محبّت ملی ہے، اس کا میں شکر گزار ہوں۔ میں آپ سب سے گزارش کرتا ہوں کہ آپ سب کشمیر آئیے، تاکہ آن۔گرائنڈ آپ دیکھہ لیجئے اور وہاں کی وادیوں کا لطف اٹھائیے۔ یہی میری گزارش ہے، دھنیواد۔

MR. CHAIRMAN: Thank you. God bless you. मीर मोहम्मद फ़ैयाज जी।

मीर मोहम्मद फ़ैयाज (जम्मू-कश्मीर)ः सर, मैं इस सदन के सभी ज़ीइज़्ज़त मेम्बरान का शुक्रगुज़ार हूँ, जिनके साथ मुझे काम करने का मौका मिला। मैं जम्मू-कश्मीर के लास्ट डिस्ट्रिक्ट,

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[†] Transliteration in Urdu script.

कुपवाड़ा, जो बिल्कुल पाकिस्तान बॉर्डर के साथ है, वहाँ से आता हूँ। मैंने अपनी शुरुआत म्युनिसिपल कमेटी के वार्ड मेम्बर से की, उसका इलेक्शन लड़ा। वह इलेक्शन भी, जैसा कल हमारे प्रधान मंत्री जी ने कहा कि हमने वहाँ पर डीडीसी के इलेक्शन करवाए, जो 70 साल के बाद हुए, तब वह 27 साल के बाद हुए थे। उसके बाद मैं उस म्युनिसिपल कमिटी का चेयरमैन बना, लेकिन मैंने कभी यह नहीं सोचा था कि मैं इस राज्य सभा में पहुँचूंगा। जब मैं म्युनिसिपल कमिटी से निकला, तब मुझे मुफ्ती साहब ने कहा कि यह छोटा सा शहर है, आप थोड़ा आस-पास के गाँवों में भी जाया करें। मैं कम से कम आठ-दस साल गाँव-गाँव गया, क्योंकि हम mainstream में थे। मैं वर्ष 2014 में जम्मू में था, तब मुझे अचानक महबूबा मुफ्ती जी की कॉल आई कि आप assembly में जाइए, वहाँ मोहम्मद रमज़ान साहब सेक्रेटरी हैं, हमने आपको राज्य सभा में भेजा है, तब मैं गया। पहले मुझे लगा कि यह फोन सही है या नहीं? मैंने किसी से पूछा कि देखिए, यह जो कॉल आई है, यह सच है या मैं सपना देख रहा हूँ? बहरहाल, उन्होंने मुझे यहाँ भेजा। मुफ्ती साहब ने हमें बुलाकर कहा कि मैं आपको राज्य सभा में भेज रहा हूँ, हमारा मुल्क बहुत बड़ा है, महान है, आप वहाँ जाएंगे। मैं आपको जिस सदन में भेज रहा हूँ, वहाँ इस मुल्क की क्रीम है - उनसे आप कुछ सीखेंगे और वह सीखकर आप यहाँ अपने लोगों को बताएंगे। चूँकि आप नौजवान हैं, आप फिर यहाँ आकर अपने लोगों को अपने मुल्क के बारे में बताएंगे, यहाँ के नौजवानों को बताएंगे।

सर, राज्य सभा में काम करना एक बहुत बड़ा तज़ूर्बा था। यहाँ मुझे बहुत कुछ सीखने को मिला, बहुत कुछ सहना भी पड़ा। मैंने अपने मुल्क और रियासत के मसायल को उबारने की भरपूर कोशिश की, कहीं पर कामयाबी मिली, कहीं पर छल भी हुआ। सर, कश्मीर में हम लोग जो mainstream में हैं, हम देश के लिए काम करते थे, गाँव-गाँव में इस देश का झंडा लेकर जाते थे, लेकिन हम कभी-कभी किसी टीवी चैनल पर देखते हैं कि कोई कहता है कि मैं कश्मीर में जाकर अपने देश का झंडा लगाऊँगा, तब हमें दुख पहुंचता है। मैं आपको बताना चाहता हूँ कि जब वहाँ separatist boycott की कॉल देते थे, तब हम लोग निकलते थे, लोगों को निकालते थे कि रास्ता यह है, रास्ता वह नहीं है। लेकिन दुख उस वक्त होता है, जब हमें कोई देशद्रोही कहता है, वह हम सह नहीं पाते हैं। जितनी भी mainstream parties हैं -- सर, गलतियाँ हुई हैं और गलतियाँ होती हैं। जब भी जम्मू-कश्मीर के बारे में कोई फैसला लिया गया, तब तत्काल प्रधान मंत्री जी ने जो कहा, हमने उस पर अमल किया। आज हमारे प्रधान मंत्री जी ने इलेक्शन के बारे में कहा कि वहाँ लोग निकले। सर, जो हुआ, वह कहना चाहिए। मैंने 'उज्ज्वला स्कीम' या बाकी स्कीम्स को देखा है। जब मैं म्युनिसिपल कमिटी का चेयरमैन था, तब हमें साल में पाँच लाख रुपए मिलते थे और आज जब में अपने लोगों से पूछता हूँ - तो वे बताते हैं कि हमें 14th फाइनेंस कमीशन में पाँच करोड़ रुपए मिले। इसी तरह से, गैस के संबंध में भी है। हमारी जो लेडीज़ थीं, जो ऊपर गाँवों में रहती हैं, वे कल तक जंगल से लकडी लाती थीं, लेकिन आज उनके घरों में भी गैस है। सर, जो काम हआ, वह कहना चाहिए, लेकिन जहाँ हमें यह लगता है कि खासकर इन मामलों में हमारे ऊपर भी कहीं पर उँगली उठी है, तो वहाँ दुख होता है, इसीलिए मैंने कहा कि मैंने अपने मुल्क और रियासत के मसायल को उबारने की भरपूर कोशिश की, कहीं कामयाबी मिली, तो कहीं पर छल भी हुआ, लेकिन यह सिलसिला चलता रहेगा, मैं अपनी अवाम और मुल्क के हकों की जद्दोजहद जारी रखूँगा। मैं इस मौके पर सरकार, ख़ुसूसन अपने प्रधान मंत्री और अपने होम मिनिस्टर साहब से अपील करूँगा कि जम्मू-कश्मीर की अवाम के साथ इन्साफ़ करते हुए रियासत का दर्जा और

स्पेशल स्टेट का दर्जा वापस करें। इससे जम्मू-कश्मीरियों का मुल्क पर भरोसा मज़ीद मज़बूत होगा और यह मुल्क तरक्की की राह पर गामज़न होगा। सर, मैं यहाँ पर छः साल रहा। आपकी वसातत से मैं कनाडा भी गया, लंदन भी गया। आपने मुझे यह मौका दिया, क्योंकि मैंने कभी यह सोचा भी नहीं था कि मैं भी वहाँ जाऊँगा। कुछ साथी यहाँ पर साथ में थे। यहाँ पर पीयूष जी हैं, जेटली साहब थे, नड्डा साहब हैं, जितेन्द्र जी हैं, प्रधान जी हैं, इन सबके पास हम जब भी अपनी स्टेट के मसायल लेकर गए, इन्होंने कभी हमें मना नहीं किया। अगर कुछ मना हुआ या कोई प्रॉब्लम हुई, तो वह हमारे स्टेट में बैठे हमारे ब्यूरोक्रेट्स लोगों की वजह से हुई, यहाँ से हमें कभी किसी चीज़ के लिए मना नहीं किया गया। उसके लिए मैं इन सभी का शुक्रिया अदा करता हूँ।

मैंने यहाँ आज़ाद साहब के साथ भी काम किया। सर, आज़ाद साहब जब चीफ मिनिस्टर थे, तो मैं सोचता था कि मैं आज़ाद साहब से मिलूँ, लेकिन मुझे वहाँ कभी मौका नहीं मिला। यहाँ मैं इनसे कम से कम 500 बार मिला और इनका भाषण भी सुना।

सर, मैं एक बार फिर यह उम्मीद करता हूँ कि सरकार और अपोज़िशन मिलकर जम्मू-कश्मीर के बारे में गैर जानिबदारी से फैसला करे, ताकि उन लोगों को राहत मिले। मैं एक बार फिर सभी सीनियर मेम्बरान का शुक्रगुज़ार हूँ, जिन्होंने हर मौके पर हमारी रहनुमाई की, शुक्रिया।

آجناب میر محمد فیّاض (جموں و کشمیر): سر، میں اس سدن کے سبھی ذی عزّت ممبران کا شکرگزار ہوں، جن کے ساتھہ مجھے کام کرنے کا موقع ملا۔ میں جموں و کشمیر کے لاسٹ ڈسٹرکٹ، کپواڑہ، جو بالکل پاکستان بار ڈر کے ساتھہ مجھے کام کرنے کا موقع ملا۔ میں جموں و کشمیر کے لاسٹ ڈسٹرکٹ، کپواڑہ، جو بالکل پاکستان بار ڈرا۔ وہ الیکشن بھی، جیسا کل ہمارے پردھان منتری جی نے کہا کہ ہم نے وہاں پر ڈی ڈیسی۔ کے الیکشن کروائے، جو ستر سال کے بعد ہوئے، تب وہ ستائیں سال کے بعد ہوئے تھے۔ اس کے بعد میں اس میونسپل کمیٹی کا چیئرمین بنا، لیکن میں نے کبھی یہ نہیں سوچا تھا کہ میں اس راجیہ سبھا میں پہنچوں گا۔ جب میں میونسپل کمیٹی سے نکلا، تب مجھے مفتی صاحب نے کہا یہ چھوٹا سا شہر ہے، آپ تھوڑا آس پاس کے گاؤں میں بھی جایا کریں۔ میں کم سے کم آٹھہ دس سال گاؤں۔گاؤں گیا، کیوں کہ ہم مین۔اسٹریم میں تھے۔ میں سال 2014 میں جموں میں تھا، تب مجھے اچانک محبوبہ مفتی جی کی کال آئی کہ آپ اسمبلی میں جائیے، وہاں محمد رمضان صاحب سیکریٹری ہیں، ہم نے اچانک محبوبہ مفتی جو کال آئی ہے، یہ سچ ہے یا میں خواب دیکھہ رہا ہوں؟ بہرحال، انہوں نے مجھے یہاں پوچھا کہ دیکھئے، یہ جو کال آئی ہے، یہ سچ ہے یا میں خواب دیکھہ رہا ہوں؟ بہرحال، انہوں نے مجھے یہاں بھیجا۔ مفتی صاحب نے ہمیں بلا کر کہا کہ میں آپ کو راجیہ سبھا میں بھیج رہا ہوں؟ بہرحال، انہوں نے مجھے یہاں بھیجا۔ مفتی صاحب نے ہمیں بلا کر کہا کہ میں آپ کو جس سدن میں بھیج رہا ہوں، وہاں اس ملک کی کریم ہے، ان سے آپ بھر یہاں آئی گے، جونکہ آپ نوجوان ہیں، آپ پھر یہاں آکر ہے، جب آپ وہاں جائیں گے۔ ویونکہ آپ نوجوان ہیں، آپ پھر یہاں آکے نوجوانوں کو بتائیں گے۔

سر، راجیہ سبھا میں کام کرنا ایک بہت بڑا تجربہ تھا۔ یہاں مجھے بہت کچھہ سیکھنے کو ملا، بہت کچھہ سہنا بھی پڑا۔ میں نے اپنے ملک اور ریاست کے مسائل کو ابھارے کی بھرپور کوشش کی، کہیں پر کامیابی ملی، کہی بھی چھل بھی ہوا۔ سر، کشمیر میں ہم لوگ جو مین۔اسٹریم میں ہیں، ہم دیش کے لئے کام کرتے تھے، گاؤں کہ گاؤں میں اس دیش کا جھنڈا لے کر جاتے تھے، لیکن ہم کبھی کبھی کسی ٹی وی چینل پر دیکھتے ہیں کہ کوئی کہتا ہے کہ میں کشمیر میں جاکر اپنے دیش کا جھنڈا لگاؤں گا، تب ہمیں دکھہ پہنچتا ہے۔ میں آپ کو بتانا چاہتا ہوں کہ جب وہاں الگاؤ وادی بائیکاٹ کی کال دیتے تھے، تب ہم لوگ نکلتے تھے، لوگوں کو نکالتے تھے کہ راستہ یہ ہے، راستہ وہ نہیں ہے۔ لیکن دکھہ اس وقت ہوتا ہے، جب ہمیں کوئی دیش دروہی کہتا ہے، وہ ہم سہہ نہیں پاتے ہیں۔ جنب بھی جموں و کشمیر کے بارے جتنی بھی مین۔اسٹریم پارٹیز ہیں – سر، غلطیاں ہوئی ہیں اور غلطیاں ہوتی ہیں۔ جب بھی جموں و کشمیر کے بارے یمں کوئی فیصلہ لیا گیا، تب اس وقت کے پردھان منتری جی نے جو کہا، ہم نے اس پر عمل کیا۔ آپ ہمارے پردھان منتری جی نے الیکشن کے بارے میں کہا کہ وہاں لوگ نکلے۔ سر، جو ہوا، وہ کہنا چاہئے۔ میں نے اجول اسکیم یا بھی اسکیم سے وہ دیکھا ہے۔ جب میں میونسپل کمیٹی کا چیئرمین تھا، تب ہمیں سال میں پانچ لاکھہ ملتے تھے اور آج بھی اسکیم سے وہ دیکھا ہے۔ جب میں میونسپل کمیٹی کا چیئرمین تھا، تب ہمیں سال میں پانچ لاکھہ ملتے تھے اور آج

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[†] Transliteration in Urdu script.

جب میں اپنے لوگوں سے پوچھتا ہوں، تو وہ بتاتے ہیں کہ ہمیں 14 ایفسی۔ میں پانچ کروڑ روپے ملے۔ اسی طرح سے گیس کے سمبندھہ میں بھی ہے۔ ہماری جو لیڈیز تھیں، جو اوپر گاؤں میں رہتی ہیں، وہ کل تک جنگل سے لکڑی لاتی تھیں، لیکن آج ان کے گھروں میں بھی گیس ہے۔ سر،جو کام ہوا، وہ کہنا چاہئے، لیکن جہاں ہمیں یہ لگتا ہے کہ خاص کر ان معاملوں میں ہمارے اوپر بھی کہیں پر انگلی اٹھی ہے، تو وہاں دکھہ ہوتا ہے، اسی لئے میں نے کہا کہ اپ ملک اور ریاست کے مسائل کو ابھارنے کو بھرپور کوشش کی، کہیں کامیابی ملی، تو کہیں پر چھل بھی ہوا، لیکن یہ سلسلہ چلتا رہے گا، میں اپنی عوام اور ملک کے حقوں کی جدوجہد جاری رکھوں گا۔ میں اس موقع پر سرکار خصوصا اپنے پردھان منتری، ہوم منسٹر صاحب سے اپیل کروں گا کہ جموں وکشمیر کی عوام کے ساتھہ انصاف کرتے ہوئے ریاست کا درجہ اور اسپیشل اسٹیٹس کا درجہ واپس کریں۔ اس سے جموں و کشمیریوں کا ملک پر بھروسہ مضبوط ہوگا، ان کا مزید مضبوط ہوگا اور یہ ملک ترقی کی راہ پر گامزن ہوگا۔

سر، میں، یہاں پر چھہ سال رہا۔ آپ کی وساطت سے میں کناڈا بھی گیا، لندن بھی گیا۔ آپ نے مجھے یہ موقع دیا، کیوں کہ میں نے کبھی یہ سوچا بھی نہیں تھا کہ میں بھی وہاں جاؤں گا۔ کچھہ ساتھی یہاں پر ساتھہ میں تھے۔ یہاں پر پیوش جی ہیں، جیٹلی صاحب تھے، نڈا صاحب ہیں، جتیندر جی ہیں، پردھان منتری جی ہیں، ان سب کے پاس ہم جب بھی اپنی اسٹیٹ کے مسائل لے کر گئے، انہوں نے کبھی ہمیں منع نہیں کیا۔ اگر کچھہ منع ہوا یا کوئی پر ابلم ہوئی، تو وہ ہماری اسٹیٹ میں بیٹھے ہماری بیوروکریٹس لوگوں کی وجہ سے ہوئی، یہاں سے ہمیں کبھی کسی چیز کے لئے منع نہیں کیا گیا۔ اس کے لئے میں ان سبھی کا شکریہ ادا کرتا ہوں۔

میں نے یہاں آزاد صاحب کے ساتھہ بھی کام کیا۔ سر، آزاد صاحب جب چیف منسٹر تھے، تو میں سوچتا تھا کہ میں آزاد صاحب سے ملوں، لیکن مجھے وہاں کبھی موقع نہیں ملا۔ یہاں میں ان سے کم سے کم 500 بار ملا اور ان کا بھاشن بھی سنا۔

سر، میں ایک بار پھر یہ امید کرتا ہوں کہ سرکار اور اپوزیشن مل کر جموں و کشمیر کے بارے میں غیر جانبداری سے فیصلہ کرے، تاکہ ان لوگوں کو راحت ملے۔ میں ایک بار پھر سبھی سینئر ممبران کا شکرگزار ہوں، جنہوں نے ہر موقعے پر ہماری رہنمائی کی، شکریہ۔

श्री शमशेर सिंह मन्हास (जम्मू-कश्मीर): आदरणीय सभापित जी, जिस दिन मैं इस सदन में आया, उससे पहले जब आपातकाल, यानी इमरजेंसी लगी थी, उससे पूर्व से ही मैं एक सामाजिक कार्यकर्ता था, समाज का काम करता था। वह एक ऐसा समय था कि मुझसे पीछे नहीं रहा गया और मुझे जेल-यात्रा करनी पड़ी। उसके बाद, मैं सीधे कहूँगा कि मैंने आरएसएस के कार्यकर्ता के रूप में और 1982 से 1990 तक प्रचारक के रूप में काम किया। जब मैं वापस गया, तो 1990 में भारतीय जनता पार्टी में शामिल हुआ। मुझे भारतीय जनता पार्टी में प्रदेश महामंत्री के रूप में आदरणीय नड्डा जी के साथ कार्य करने का मौका मिला। मैं यह मानकर चल सकता हूँ कि इस सदन में, केन्द्र में और भारतीय जनता पार्टी के जितने भी कार्यकर्ता हैं, उनमें से कम से कम 60 प्रतिशत से ज्यादा लोग उस कार्यकाल के हैं। यहाँ नक़वी जी बैठे हुए हैं, रिव शंकर जी यहाँ नहीं हैं, प्रहलाद पटेल जी, फिर अपने जी. किशन रेड्डी जी हमारे अध्यक्ष थे, इन सबके साथ मुझे काम करने का मौका मिला। यहाँ आने के बाद मुझे लगा कि मैं कम से कम इस सदन में तो नया आया हूँ, लेकिन मैं कार्यकर्ताओं के बीच में नया नहीं हूँ। दूसरी बात यह कि मैंने कभी चुनाव नहीं लड़ा। मैंने न कभी पार्षद का चुनाव लड़ा, न कभी म्युनिसिपेलिटी का चुनाव लड़ा और न कभी

पंचायत का चुनाव लड़ा, बल्कि मैंने एक सामाजिक कार्यकर्ता होने के नाते कार्य किया।

सर, मुझे अरुण जेटली जी की याद आ रही है। वर्ष 2014 में उन्होंने मुझसे कहा कि तुम विधान सभा का चुनाव क्यों नहीं लड़ते? मैंने साफ शब्दों में कह दिया कि मैं चुनाव नहीं लड़ूंगा, मेरा चुनाव लड़ने का मन नहीं है, मेरा सामाजिक कार्यकर्ता के रूप में काम करने का मन है। आदरणीय प्रधान मंत्री जी, उस समय के हमारे केन्द्रीय नेतृत्व में आदरणीय राजनाथ सिंह जी आदि ने विचार किया कि इस व्यक्ति को भेजना चाहिए। इन सबकी सहमति बनने के उपरान्त पहली बार जम्मू-कश्मीर से राज्य सभा में अगर किसी को सांसद के रूप में भेजने का प्रयास

किया, तो वह मौका मुझे मिला। पहली बार जम्मू-कश्मीर से भारतीय जनता पार्टी के सांसद के रूप में मुझे वह मौका मिला। मैंने ७ वर्ष का अपना कार्यकाल निकालने का प्रयास किया, जितना मुझसे हो सका, जितनी मेरी क्षमता थी, जितनी मेरी बुद्धि थी और जिस प्रकार का मैंने सामाजिक कार्य किया था, वह करने का मैंने प्रयास किया। आदरणीय प्रधान मंत्री जी उस समय संगठन के महामंत्री हुआ करते थे, वे जम्मू-कश्मीर, हिमाचल वगैरह के इंचार्ज थे। वे जब भी जम्मू आते थे, मुझे समझाते थे, क्योंकि मोहल्ले में मेरी भाषा में थोड़ी सी तीव्रता या उग्रता रहती थी, तो वे अक्सर मुझे कहा करते थे कि आप अपने स्वभाव को थोड़ा सा ठीक करने का प्रयास कीजिए। इसलिए मैंने सारी बातें सीखने के उपरान्त समाज के बीच में रहकर समाज का कार्य कैसे किया जाता है, वह भी सीखा और मैं पूरे जम्मू-कश्मीर में विभिन्न दायित्वों को निभाते हुए प्रदेश का अध्यक्ष भी बना। Entire जम्मू-कश्मीर और लद्दाख में कोई ऐसा क्षेत्र नहीं बचा होगा, कोई ऐसी तस्वीर नहीं बची होगी, कोई ऐसा जिला नहीं बचा होगा, जहां मैं नहीं गया हूं। मैं 13 वर्ष के कार्यकाल में जम्मू-कश्मीर में लगातार घूमा हूं, मैंने वहां की परिस्थिति को समझा और वहां के समाज को समझने का प्रयास किया है। मुझे उस प्रयास का अनुभव यहां दिखाने का मौका मिला। वहां हालात बहुत गंभीर थे। जिस प्रकार केन्द्र से वहां सारी चीज़ें जाती थीं, वहां तक पहुंचने में कई रुकावटें और hurdles बनती थीं - अगर जम्मू ignore होता था या लद्दाख ignore होता था, तो उस समय भी मैंने कई आंदोलन प्रारम्भ किए और आंदोलन करने के उपरान्त मैंने कुछ कार्य करने का भी प्रयास किया। में एक बात अवश्य बोलना चाहुंगा कि क्रिकेट एसोसिएशन के अध्यक्ष फारुक अब्दुल्ला जी थे और क्रिकेट एसोसिएशन का जो पैसा जाता था - सर्वप्रथम अगर किसी ने आवाज़ उठायी होगी और आंदोलन किया होगा, तो वह मेरे अध्यक्ष कार्यकाल में हुआ, मैंने 72 दिन की भूख हड़ताल की थी। डा. जितेन्द्र सिंह जी यहां बैठे हुए हैं, ये गवाह हैं, ये उस समय डॉक्टर हुआ करते थे, डॉक्टर होने के उपरान्त मैंने इनको आग्रह किया था कि आप भी भारतीय जनता पार्टी में आइए, मैंने इनको भारतीय जनता पार्टी में शामिल किया था और आज ये यहां पर पहुंचे हैं। मैं ऐसे एक कार्यकर्ता नहीं, बल्कि सैकड़ों कार्यकर्ताओं के नाम बता सकता हूं, जो जम्मू-कश्मीर में कार्य कर रहे हैं। इस प्रकार ये सारी चीज़ें करने के उपरान्त, जिस प्रकार जम्मू-कश्मीर जैसा छोटा सा प्रदेश, वह न केवल प्रदेश तक सीमित था, मुझे चुनावों की दृष्टि से उन दिनों बाकी राज्यों में भी जाना पड़ता था, लेकिन यहां आकर मैंने सदन तो देखा ही, सदन के बाहर भी मुझे पूरा भारतवर्ष दिखायी देता है। आज हम भारतवर्ष में बैठै हुए हैं। जम्मू-कश्मीर भारत माँ की मुकुटमणि है, मैं मुकुटमणि से आता हूं और भारत के बीच में बैठा हुआ हूं। मुकुटमणि की सेवा कैसे हो सकती है, उस दायित्व का निर्वाह कर रहा हूं। इसको रिटायर तो नहीं कहा जा सकता, क्योंकि मैंने पहले भी समाज का काम किया है और आगे आने वाले दिनों में भी करूंगा। मैं लोगों की समस्याओं को लेकर जिस प्रकार से जुझता रहा हूं, आगे भी जुझने का प्रयास करूंगा।

हमारे आज़ाद साहब भी जम्मू-कश्मीर से आते हैं। इन्होंने पूरे देश में अपना एक मुक़ाम हासिल किया है। अगर इनका गांव देखा जाए, तो वह बहुत छोटा सा है, जो गंदोह तहसील में आता है। अगर आज़ाद साहब वहां से उठकर यहां पहुंच सकते हैं, तो इन्होंने इसके लिए कितनी मेहनत-मशक्कत की होगी, यह हम सबके सामने है। आज इन्होंने इतना मुक़ाम हासिल किया है कि पूरा भारतवर्ष ही नहीं, विश्व में भी इनको लोग जानते हैं। वहां पर इनकी वाह-वाही कर रहे हैं और तारीफ कर रहे हैं। मैं इनका आभार व्यक्त करता हूं। कई बार हमारी नोंक-झोंक भी होती थी। कई मुद्दों पर हमारा आपस में तालमेल नहीं बैठता होगा और मैंने कुछ कटाक्ष भी किए होंगे, लेकिन इन्होंने बड़ी सहनशीलता से सहन करने का प्रयास किया है। आने वाले दिनों में जैसे भी हो सकेगा, आदरणीय प्रधान मंत्री जी के नेतृत्व में, आदरणीय अमित शाह जी के नेतृत्व में जिस प्रकार का कार्य मुझे मिलेगा, जो दायित्व मिलेगा, मैं उसको निर्वहन करने की कोशिश करूंगा। मैं रिटायर राज्य सभा से हो रहा हूं, अपने जीवन से नहीं हो रहा हूं, जीवन आगे भी चलेगा और हम आगे भी बढ़ेंगे। मैं इन्हीं शब्दों के साथ आप सबका आभार व्यक्त करता हूं।

श्री सभापति : श्री शमशेर सिंह मन्हास जी, आपको बहुत-बहुत शुभकामनाएं। डिप्टी चेयरमैन।

श्री उपसभापित : आदरणीय सभापित जी, आज माननीय LOP श्री गुलाम नबी आज़ाद साहब, माननीय मीर मोहम्मद फ़ैयाज जी, माननीय शमशेर सिंह मन्हास जी और माननीय नज़ीर अहमद लवाय जी इस सदन से रिटायर हो रहे हैं। आप में से कई लोगों के साथ मुझे सिमितियों में भी साथ रहने का मौका मिला है। इसके साथ ही मुझे देश में और देश के बाहर भी घूमने का मौका मिला है। आपकी आत्मीयता, समाज के बारे में सरोकार, आपकी जागरूकता, सबसे मैं व्यक्तिगत तौर से प्रभावित हूं। मैं आपके भविष्य के लिए शुभकामनाएं देता हूं। आप स्वस्थ रहें, दीर्घायु हों और हमेशा देश के लिए आपकी सिक्रयता बनी रहे, यह कामना करता हूं। मेरा यह सौभाग्य था कि मैं माननीय LOP साहब के साथ बैठता था। मैं कहना चाहूंगा कि आज माननीय प्रधान मंत्री जी ने जो कुछ कहा, वह इतिहास का वह अध्याय है, जिससे आने वाली पीढ़ियां सबक लेंगी कि किस तरह से गुलाम नबी साहब के 'आज़ाद' के कद तक पहुंचने के लिए किस तरह की साधना से राजनीति गुज़ारनी होती है। चन्द्रशेखर जी कहा करते थे कि 10 प्रतिशत राजनीति का हर व्यक्ति का 90 प्रतिशत मानवीय पक्ष होता है। हम 10 फीसदी राजनीति का पक्ष तो जानते थे, एक ह्यूमन के रूप में किस तरह से आज़ाद साहब हैं, वह जो हमने आज जाना, वह भविष्य की पीढ़ियों के लिए प्रेरित करेगा।

माननीय सभापित जी, मैं दो-तीन चीज़ें कहना चाहूंगा। आज़ाद साहब जो-जो कहते हैं, मैं उसको बहुत ध्यान से पढ़ता हूं। पिछले दिनों उन्होंने नई पीढ़ी की राजनीति और पांच सितारा की राजनीति के बारे में कहा। मैं उनका अतीत जानता हूं। मैं पत्रकार के तौर पर उस पीढ़ी में जयप्रकाश जी के आंदोलन से प्रभावित होकर बहुत ध्यान से नेताओं के बयान पढ़ा करता था। जहां तक मेरी जानकारी है, माननीय LoP साहब ने ब्लॉक स्तर के कार्यकर्ता से काम शुरू किया है। उसके बाद वे ब्लॉक के अध्यक्ष बने, राज्य की राजनीति में गए, बाद में देश की राजनीति में आए और फिर एक साथ काफी बड़े पदों को संभाला। आदरणीय पवार साहब ने सही कहा है कि हमारे बीच इतने सम्पन्न अनुभव का कोई दूसरा व्यक्ति नहीं है। मैं यह भी कहना चाहूंगा कि स्वास्थ्य मंत्री के रूप में उनके कई काम बहुत उल्लेखनीय रहे हैं, जिनमें 'नेशनल रूरल हेल्थ मिशन' और ' नेशनल अर्बन हेल्थ मिशन' हैं। मेडिकल कॉलेजेज़ की स्थापना के बारे में हम सब लोग सुनते थे और सिविल एविएशन्स से लेकर कई चीज़ों में उन्होंने हमेशा एक दूरहष्टि के साथ काम किया। मैं इस संसद में 2014 में आया और तब मैं विपक्ष में बैठता था। मैंने तब खड़े होकर कहा था, जो आदरणीय प्रधान मंत्री जी ने कहा कि आज़ाद साहब से सीखना चाहिए, तो मैंने कहा था, कि मैं उनसे सीखता हूं। मैं उनसे, उनकी गरिमा से, उनकी मर्यादा से, वाणी में संयम,

व्यवहार और आचरण में गंभीरता, संसदीय मर्यादा का समृद्ध अनुभव, अध्ययनशीलता सीखता हूं। जब मैं उनके साथ बैठता था, उन्होंने बताया कि questions and answers कैसे देखने चाहिए? उनमें क्या चीज़ें होती हैं, तो एक-एक पग मेरा संसदीय अनुभव का रहा। सर, मैं कह सकता हूं कि उस पद पर बैठते हुए सदन को चलाने में जो सुझाव, जो मार्गदर्शन और कभी कठिन समय आया, उसमें किस तरह से रास्ता निकले, वह काम मैंने आज़ाद साहब का देखा। सचमुच जब मौका आता था, तब वे सीमा से उठकर हमेशा देश के बारे में सोचने वाले व्यक्ति रहे हैं। खास तौर से एक पक्ष कहकर मैं यह उल्लेख करना चाहूंगा कि उन्होंने पूरे देश को जम्मू-कश्मीर के बारे में जिस तरह से कनेक्ट किया, वह उनका अद्भुत और समृद्ध पक्ष है। सर, मेरी कामना है कि वे दीर्घायु हों, स्वस्थ हों, उनका शालीन व्यवहार, मर्यादा और उनके अनुभव से हम भविष्य में भी सीखेंगे। यह कार्यकाल में अल्पविराम, मामूली-सा विराम लग रहा है। मुझे यह उम्मीद है कि बहुत जल्द हम पुनः उनकी आवाज़ को उसी मर्यादा के साथ इस सदन में सुनेंगे, यही मेरी कामना है। आप सब के भविष्य के लिए बहुत-बहुत शुभकामनाएं, धन्यवाद।

विपक्ष के नेता (श्री गुलाम नबी आज़ाद)ः माननीय चेयरमैन सर, आपने, माननीय प्रधान मंत्री जी ने, माननीय डिप्टी चेयरमैन साहब ने और मेरे उस तरफ के या इस तरफ के, सत्ताधारी पार्टी के या विपक्ष के जितने भी साथी यहां हैं और विशेष रूप से आपने और माननीय प्रधान मंत्री जी ने जिस तरह से भावूक होकर मेरे बारे में कुछ शब्द बताए हैं, मैं बड़ी सोच में पड़ गया कि क्या कहूं? इन 41 वर्षों में जो मेरा legislative career रहा- 28 साल इस हाउस में, 10 साल लोक सभा में, तीन साल जम्मू-कश्मीर असेम्बली में, तो यह कहूंगा कि मैं महाराष्ट्र से जीत कर आया। मैं कभी इधर से निकला- इधर डूबा, उधर निकला, उधर डूबा, इधर निकला- यह मेरा जीवन रहा और संघर्ष का ज़माना रहा। मैं आज बहुत सारी चीज़ों को छोटा करने के लिए कुछ शेरों में ही अपनी बात खत्म कर देना चाहता हूं। शायर जो होते हैं, उनके शेरों में एक बड़ी ताकत होती है कि हम लोग अगर दस घंटे का भाषण दें, तो वे दो शेर में ही उसको खत्म कर देते हैं। मैं उसका फायदा उठाना चाहता हूं। अगर मैं 41 साल के अनुभव के बारे में कहना चाहूंगा, तो बहुत समय लगेगा, कई हफ्ते और महीने लगेंगे। मैं अपनी बात वहां से शुरू करूंगा, जिस बात से मैंने स्टूडेंट लाइफ में अपना पोलिटिकल करियर शुरू किया। मैं जम्मू से हूं, लेकिन मेरा डिस्ट्रिक्ट/शमशेर सिंह जी जानते हैं, मुस्लिम मेजॉरिटी डिस्ट्रिक्ट - उसका असर कश्मीर का ज्यादा होता है, जम्मू का असर कम पड़ता है - विशेष रूप से मुस्लिम्स में। उसके बाद कॉलेज और यूनिवसिटीं तो मैं कश्मीर में ही पढ़ा। मैं गांधी जी को पढ़ता था, नेहरू जी को पढ़ता था, मौलाना आज़ाद जी को पढ़ता था - इन तीनों के बारे में पढ़ता था। मैंने स्कूल से लेकर जो देशभक्ति सीखी है, वह देशभक्ति आज उन नौजवानों की नज़र में, जो सियाचिन में हैं, जम्मू-कश्मीर में कई दशकों से हैं - ठंड में हैं, बर्फ में हैं - उनके नाम से मैं शुरू करता हूं।

> "खून की मांग है इस देश की रक्षा के लिए, मेरे नज़दीक यह क़ुरबानी बहुत छोटी है, दे दो।"

मेरे मन में यह बात बचपन से और स्कूल से रही। जब मैं कश्मीर के सबसे बड़े कॉलेज एसपी कॉलेज, श्री प्रताप कॉलेज में पढ़ता था, मुझे याद है कि हमारे कॉलेज में 14 अगस्त भी मनाया जाता था और 15 अगस्त भी मनाया जाता था। 14 अगस्त तो आप जानते हैं कि किसके लिए मनाया जाता है और majority उनकी थी, जो 14 अगस्त मनाते थे। बहुत कम minority थी, दर्जनों में थी, जिसमें मैं भी था और मेरे दोस्त थे, जो 15 अगस्त में स्टाफ और प्रिंसिपल के साथ रहते थे। उसके बाद हम एक हफ्ता कॉलेज नहीं जाते थे, क्योंकि पिटाई होती थी। उस वक्त से निकलकर हम इस सोच में आए हैं, जिस सोच में आज हम सब हैं और मुझे इस बात की खुशी है कि उस सोच को बहुत सारे लोगों ने - और मैं दूसरी पार्टीज़ को भी बधाई देता हूं, चाहे वहां नेशनल कॉन्फ्रेन्स हो, पीडीपी हो, बीजेपी तो शुरू से ही कौमी धारा की पोलिटिक्स में थी, वह भी आहिस्ता-आहिस्ता बडे पैमाने पर आए और कश्मीर आगे बढा। मेरी हमेशा यह सोच रही कि हम बड़े खुशकिरमत थे - मैं तो आज़ादी के बाद पैदा हुआ, लेकिन आज मैं गूगल के ज़रिए पढ़ता हूं, देखता हूं, सुनता हूं और यूट्यूब के ज़रिए भी पढ़ता हूं - मैं उन खुशिकरमत लोगों में हूं, जो पाकिस्तान कभी नहीं गए। लेकिन जब मैं पढ़ता हूं कि पाकिस्तान के अंदर किस तरह के हालात हैं, तो मुझे गौरव महसूस होता है, मुझे फख महसूस होता है कि हम हिन्दुस्तानी मुसलमान हैं, बल्कि मैं आज कहूंगा कि विश्व में किसी मुसलमान को अगर गौरव होना चाहिए, तो वह हिन्दुस्तान के मुसलमान को गौरव होना चाहिए। हमने पिछले 30-35 सालों से अफगानिस्तान से लेकर, इराक से लेकर और कुछ सालों पहले से देखा कि किस तरह से मुस्लिम देश एक-दूसरे के अंदर और एक-दूसरे से लड़ाई करते हुए खत्म हो रहे हैं। वहां हिन्दू तो नहीं हैं, वहां कोई क्रिश्चियन तो नहीं हैं, वहां कोई दूसरा तो नहीं है, जो लड़ाई कर रहा है, वे आपस में लड़ाई कर रहे हैं। यह सुनने में आया है कि हमदर्द तो पाकिस्तान के लोग बहुत थे, मैं कभी वहां नहीं गया, लेकिन जो समाज में बुराइयां हैं - हमें दूसरे मूल्क के बारे में नहीं कहना चाहिए, लेकिन हम गौरव से यह कह सकते हैं कि हमारे मुसलमानों में वे बुराइयां खुदा न करे कि कभी भी आएं। आज हम गौरव से यह कह सकते हैं, लेकिन यहां majority community को भी दो कदम आगे बढ़ने की जरूरत है, तभी minority community दस कदम आगे बढ़ेगी। मेरी हमेशा से यह सोच रहेगी। मुझे पता नहीं कि शमशेर सिंह जी ने चीफ मिनिस्टर बनने के बाद की मेरी पहली पब्लिक मीटिंग के बारे में कभी सूना है या नहीं। मैं जब सीएम बना तो आपको यह जानकर आश्चर्य होगा कि सीएम के तौर पर मैंने पहली पब्लिक मीटिंग कहां ली होगी। वह मैंने सोपोर में ली थी, जहां कई दशकों से पब्लिक मीटिंग कोई नहीं कर सकता और आज भी नहीं कर सकता। वह मीटिंग शहर में तो नहीं की, लेकिन उसी Constituency में की, जहां के गिलानी साहब हैं, जो गिलानी साहब वहां से तीन दफा एमएलए चुनकर आए थे। उस पब्लिक मीटिंग में मैंने क्या कहा था कि मेरी सरकार जम्म-कश्मीर के लोगों की सरकार होगी और अगर मेरी सरकार का कोई मंत्री धर्म की बुनियाद पर, मज़हब की बुनियाद पर और पार्टी की बुनियाद पर इंसाफ करेगा, तो मुझे शर्म आएगी कि ऐसे मंत्री या ऐसे अफसर मेरे साथ काम कर रहे हैं। मैं उसी सोच का हूं और मैं जहां भी गया वहां मुझे लोगों का बहुत प्यार मिला है। आनन्द शर्मा जी ने जैसे बताया और शरद जी ने जैसे बताया कि उनको तो बहुत अरसे से जानता हूं। मुझे सौभाग्य मिला और उसके लिए मैं बधाई देना चाहता हूं और धन्यवाद करता हूं - आज वे ज़िंदा नहीं हैं - इंदिरा गांधी जी का, संजय गांधी जी का, जिनकी वजह से मैं यहां पहुंचा हूं । मुझे तकरीबन पांच अध्यक्षों के साथ काम करने का

अवसर मिला और चार या पांच प्राइम मिनिस्टर्स के मंत्रिमंडल में काम करने का अवसर मिला, लेकिन इसके साथ ही मुझे हिन्दुस्तान के सभी 35-36 स्टेट्स/यूटीज़ में इंचार्ज के रूप में काम करने का अवसर भी मिला। आज मेरे सभी दोस्त हैं, भाई-बहन हैं और मैं यह कह सकता हूं कि अंडमान से लेकर लक्षद्वीप तक और कश्मीर से लेकर कन्याकृमारी तक, सिक्किम से लेकर गुजरात तक वे फैले हुए हैं। मैंने यही चीज़ कमाई है। मैंने इस पार्लियामेंट से बहुत कुछ सीखा है। मुझे पार्टी के जनरल सेक्रेटरी के रूप में और मंत्री के रूप में कार्य करने का अवसर मिला। मुझे यह अवसर इंदिरा गांधी जी के वक्त में मिला, राजीव जी के वक्त में मिला, सोनिया गांधी जी के वक्त में मिला और राहुल गांधी जी के वक्त में मिला। शायद बहुत कम लोगों को यह अवसर प्राप्त हुआ होगा कि जो अपनी उम्र से दोगुनी उम्र के लोग थे, बड़े लीडर थे, उनके साथ पार्टी की तरफ से मुझे मीटिंग करने का मौका मिला। मुझे कई पार्टियों के साथ नेगोसिएशन करने का मौका मिला, उनमें ज्योति बसू जी थे, करुणानिधि जी थे। मैंने जयललिता जी के साथ अलायंस किया, करुणाकरण जी के साथ किया, चन्द्रशेखर जी के साथ किया, देवीलाल जी के साथ किया, मुलायम सिंह यादव जी के साथ किया और प्रकाश सिंह बादल जी के साथ अलायंस नहीं किया, लेकिन जब मैं गृह राज्य मंत्री था तब कई मीटिंग्स उनके साथ हुईं, उस समय मैं पंजाब अकॉर्ड और असम अकॉर्ड का implementation देखता था। इसके अलावा आई.के. गुजराल साहब से, शिबू सोरेन जी से, शिहाब थंगल जी से, मूपनार जी से, फारुक साहब से, मुफ्ती साहब से, इन सभी लोगों के साथ कई दफा मुझे अलायंस करने का अवसर मिला। यही वजह है कि यहां भी मैंने उसी तरह से काम चलाया। मैं तीन प्राइम मिनिस्टर्स के साथ में पार्लियामेंटरी अफेयर्स मिनिस्टर रहा हूं। मैं उस बात को भूल नहीं सकता कि इंदिरा जी फोतेदार जी को और मुझे बताती थीं। फोतेदार जी पोलिटिकल सेक्रेटरी थे और मैं यूथ कांग्रेस का प्रेज़िडेट था - उन्होंने कहा कि ज़रा अटल जी से भी सम्पर्क में रहा करो - उन्होंने बीजेपी नहीं कहा - अटल जी से सम्पर्क में रहा करो, वे इस सोच की थीं। बाद में राजीव जी जब प्राइम मिनिस्टर बने, तो उन्होंने कहा कि विपक्ष के जो लोग हैं, उनके पास तो दो एम.पीज़ हैं, हमारा इतना बहुमत है - उनको भी तो अपनी Constituency का काम करना होता होगा, उनसे भी जरा पूछा करो। जब मैं राजीव गांधी जी के वक्त में पार्लियामेंटरी अफेयर्स मिनिस्टर बना, तो फिर एक दफा उन्होंने याद दिलाया कि आप बह्त सारे काम अपनी पार्टी के करते हो, क्या विपक्ष के भी कुछ काम करते हो? मैंने कहा कि हां, में बिल्कुल उनसे पूछता हूं और वे जो-जो काम बताते हैं, हम उनको करते हैं, हर बात आपको बताने की जरूरत नहीं है, हम अपने लेवल पर करते हैं। बाद में मैंने यही चीज़ माननीय अटल बिहारी वाजपेयी जी से सीखी। मैं 1991 से 1996 तक पांच साल पार्लियामेंटरी अफेयर्स मिनिस्टर रहा, इसके अलावा और भी पोर्टफोलियो मेरे पास थे। उस समय अटल जी विपक्ष के नेता रहे। हमारे पास बहुमत नहीं था और अलायंस भी नहीं था, माइनॉरिटी गवर्नमेंट थी और उस माइनॉरिटी गवर्नमेंट में अटल बिहारी वाजपेयी जी विपक्ष के नेता हों, तो आप समझ सकते हैं कि हाउस को चलाना कितना मुश्किल हो सकता है, लेकिन मैं कहूंगा कि सबसे आसान हाउस चलाना उन पांच साल में मुझे अटल जी की लीडरशिप में मिला। मैंने उनसे सीखा कि किस तरह से हल निकाला जा सकता है - विपक्ष की भी बात रहे और सरकार की भी बात रहे। मैंने अपने LOP के ज़माने में यह कोशिश की कि हम यहां आए हैं, लोगों ने हमें कानून बनाने के लिए चुना है, लोगों ने हमें कई मसलों का समाधान निकालने के लिए, हल निकालने के लिए चुना है, उनकी मुश्किलात को दूर करने के लिए चुना है। उनके लिए रोजगार पैदा करना, एम्प्लॉयमेंट पैदा करना, डेवलपमेंट करना, विकास करना, सड़कें, नहरें, स्कूल-कॉलेज, अस्पताल बनाना, बिजली की पैदावार करना - ये सब काम करते हैं। अगर हम हर वक्त आपस में ही लडते रहे, झगड़ते रहे, तो वे कानून पास नहीं होंगे और हम पर से लोगों का विश्वास उठ जाएगा, इसलिए मैं अपने साथियों को भी समझाता था कि इसको मिक्स करो। एकाध दिन विरोध दिखाओ, एकाध दिन झगड़ा करो और बाकी दिन discussion करो। मैंने यह हमेशा प्रयास किया और मैं इसके लिए अपने उस तरफ के साथियों और इस तरफ के सभी लीडर्स का धन्यवाद करता हं, जिन्होंने उस प्रयास में अपना पूरा सहयोग दिया। गृह मंत्री जी को स्टेटमेंट देनी थी, मैं उनका धन्यवाद करता हूं और सबसे ज्यादा प्राइम मिनिस्टर का धन्यवाद करता हूं कि आपने सभी को सुना। आपने यहाँ दो घंटे से ज्यादा का समय दिया। आप बहुत भावुक हुए। यह सच है, हकीकत है, अगर मैं सच बताऊं तो जब मेरे माता-पिता की डेथ हुई, तो मेरी आँखों से आंसू तो निकले, लेकिन मैं चिल्लाकर रो नहीं पाया था। मैं जिंदगी में सिर्फ कुछ मौकों पर चिल्लाकर रोया था और जब इंसान रोता है तो चिल्लाकर रोने के लिए आपको आर्टिफिशियल होने की जरूरत नहीं है। वह पहला मौका था - संजय गाँधी जी की मौत, दूसरा - इंदिरा गाँधी जी की मौत और तीसरा -राजीव गाँधी जी की मौत। ये अलग-अलग जगहें थीं, क्योंकि तीनों मौतें अचानक हो गई थीं, अगर नैचुरल मौतें होतीं तो शायद वह चीख नहीं निकलती। चौथी चीख थी - जब ओडिशा में 1999 में सुपर सूनामी आया था। मैं तब अपने पिताजी को दिखाने के लिए हॉस्पिटल गया था। डॉक्टर ने कहा कि इनको गेलेपिन कैंसर है। मुझे तब तक गेलेपिन कैंसर का पता नहीं था, कैंसर मालूम था गले पर है। मैंने पूछा कि इसका क्या मतलब हुआ? उन्होंने कहा कि यह geometric ratio से बढ़ता है। दो का चार, चार का आठ, आठ का सोलह और सोलह का चौंसठ की गति से बढता है। यह इस गति से बढता है और इसकी अपर लिमिट 21 दिन है। आप 21 दिन तक कहीं मत जाइए। मैं दोपहर में यह रिपोर्ट लेकर आया और सुबह हमने कहीं जाने का प्रोग्राम बनाया कि इनको घुमाएंगे। शाम को मिसेज गाँधी का फोन आया कि वहाँ साइक्लोन है, जो दूसरे जनरल सेक्रेटरी हैं, वे जाना नहीं चाहते हैं और तुम ही जा सकते हो। अगर मैं उनसे कहता कि मेरे डॉक्टर ने यह कहा है, तो कहेंगी कि बहाना बना रहा है। मैं अपने पिताजी को छोड़कर, यह कहकर कि दो दिन में वापस आ जाऊंगा, चला गया। ओडिशा के लोगों के लिए एक नई बात करता हूं, क्योंकि "लुल्लू" इसका गवाह था, वह इस दुनिया में नहीं रहा, हमारी कांग्रेस का यंग लीडर था, आज भी बहुत हाउसहोल्ड नेम है। मैं जब ओडिशा एयरपोर्ट पर पहुंचा तो वहाँ 1 हज़ार लड़के थे। उन्होंने कहा कि सर, पैदल चलना है, क्योंकि शहर पानी में है और सारे पेड़ सड़कों पर हैं, इसलिए 10-12 किलोमीटर पैदल चलना होगा। हम पैदल चले। पहला सबसे बड़ा काम क्या था? कोई मिनिस्टर नहीं था, चीफ मिनिस्टर भाग गए थे, मिनिस्टर भाग गए थे, कोई एडिमिनिस्ट्रेशन नहीं था। मैंने दुकानें तोड़कर पुलिस की मदद से लिस्ट बनाई, क्योंकि बाद में उनको पैसे देंगे। हमने जंगल काटने के लिए हथियार लिए। हमने तीन रातें और तीन दिन बिताए। अटल जी प्राइम मिनिस्टर थे, मैंने जाते ही अटल जी से फोन पर संपर्क किया कि यह स्थिति है और जब हम सडक तैयार करेंगे, आप तब आइए, ताकि हम वहाँ समन्दर तक पहुंच जाएं। मैंने तीन रातें और तीन दिन तक जंगल काटने में और सड़क तैयार करने में यूथ कांग्रेस के तकरीबन 1 हज़ार लड़के लगाए और फिर पी.एम. को फोन किया। वे हेलिकॉप्टर से आए, उनसे राशन मंगाया, उसके बाद मैंने सोनिया गाँधी जी को कहा। मैं वहाँ तब रोया, जब मैंने लाशें देखीं। वहाँ सैकडों लाशें तैर रही थीं, जब हम समन्दर के किनारे तक पहुंचे। मैं वहाँ चिल्लाकर रोया था। यह कोई चौथी दफा था। पाँचवीं दफा, जिसका उल्लेख माननीय प्रधान मंत्री जी ने किया और वे भावुक हुए, वह यह था कि जब मैं नवंबर, 2005 में चीफ मिनिस्टर बना और मई में, जब कश्मीर में दरबार खुला तो मेरा स्वागत मेरे गुजरात के भाइयों और बहनों की क़ुरबानी से हुआ। मैं अभी दो ही दिन पहले पहुँचा था। वहाँ स्वागत करने का militant का यही तरीका था कि गरीबों की हत्या करो, तो वही स्वागत होता है। उसका मतलब था कि हम हैं, इस गलतफहमी में न रहना। निशात बाग, जो कि राज भवन के साथ था, वहाँ बस के ऊपर, उस पर लिखा था गुजरात की बस, उसमें गुजरात के हमारे तकरीबन 40-50 भाई-बहनें, tourists थे, उस पर उन्होंने ग्रेनेड फेंका और मेरे ख्याल में दर्जन से ज्यादा लोग वहीं हताहत हो गए और कई ज़ख्मी हो गए। मैं फौरन तूरंत उस जगह पर पहुँचा, लेकिन तब तक पुलिस ने वह हटा दिया था। माननीय प्रधान मंत्री जी ने भी डिफेंस मिनिस्टर से बात की, मैंने प्रधान मंत्री जी से बात की। उनको लेने के लिए MI-8 जहाज आया, लेकिन जब मैं एयरपोर्ट पर पहुँचा, तो ज़ाहिर है कि सिक्योरिटी वाले कहते हैं कि सीएम आ रहे हैं, वे सब, हमारे ज़ख्मी भाई, छोटे-छोटे बच्चे एयरपोर्ट पर जाने के लिए तैयार थे, जब मैं एयरपोर्ट पर पहुँचा, तो इन बच्चों ने, जिनमें से किसी के पिता मर गए थे, किसी की माँ मर गई थी, जब वे रोते-रोते मेरी टाँगों से लिपट गए, तो ज़ोर से मेरी आवाज़ें निकल गईं कि ऐ ख़ुदा, यह तुमने क्या किया, मैं कैसे जवाब दूँ इन बच्चों को, मैं कैसे जवाब दूँ इन बहनों को, जो यहाँ तफरीह के लिए आए थे, सैर के लिए आए थे और आज मैं इनके माता-पिता की लाशें लेकर इनके हवाले कर रहा हूँ! यह भावक होने की जरूरी बात थी। आज हम अल्लाह से, भगवान से यही दुआ करते हैं कि इस देश से militancy खत्म हो जाए, इस देश से आतंकवाद खत्म हो जाए। हमारी सिक्योरिटी फोर्सेज़ के, आर्मी के, पैरा-मिलिटरी फोर्सेज़ के, पुलिस के हज़ारों जवान मारे गए हैं, कई civilians cross firing में मारे गए हैं। हमारी हज़ारों बेटियाँ और माँऐ आज बेवा हैं। शायद उनमें से कइयों के पति militant होंगे, कई cross firing में मारे गए होंगे, लेकिन उसमें उनके बच्चों का क्या कसूर, उनकी बेवाओं का क्या कसूर! वे भी हज़ारों की तादाद में हैं। जब यह militancy खत्म हो जाएगी, तो उनके बच्चों, उन बेवाओं को भी रोजगार मिलेगा और वे भी इंसानों की ज़िन्दगी बसर करेंगे। इसके लिए हम सबको, सरकार को, विपक्ष को प्रयास करना है और कोई हल निकालना है, ताकि हमारे कश्मीर के हालात ठीक हो जाएँ।

इससे पहले कि मैं कुछ अशआर बोलूँ, पहले मैंने अपने फौजियों के नाम कहा था, लेकिन मैं यह शेर मेरे कश्मीरी पंडित भाइयों और बहनों के लिए बोलना चाहता हूँ। जब मैं कश्मीर में पढ़ता था, जब मैं यूनिवर्सिटी में जीत कर आता था, तो सबसे ज्यादा कश्मीरी पंडित लड़के-लड़कियाँ मुझे वोट देते थे। बहुत सारे लोगों को मालूम नहीं कि कश्मीर में लड़कियाँ हिन्दुस्तान की अन्य state के मुकाबले सबसे ज्यादा पढ़ती थीं, जम्मू में नहीं, कश्मीर में। जिस वक्त मैं M.Sc. कर रहा था, तो Science में तकरीबन 50 परसेंट लड़कियाँ होती थीं और Arts में 90 परसेंट लड़कियाँ होती थीं। इस तरह से overall ज्यादा लड़कियाँ post graduation में पढ़ती थीं। जब मैं यूनिवर्सिटी का इलेक्शन लड़ता था, तो हमारे कश्मीरी पंडित लड़के हों या लड़कियाँ हों, मुझे उनके सबसे ज्यादा वोट, 100 परसेंट मिलते थे, मैं 99 भी नहीं कहूँगा। वे दोस्त आज बिखरे हुए हैं। मुझे बहुत अफसोस होता है, जब मैं अपने classmates से मिलता हूँ। यह शेर मेरे उन कश्मीरी

पंडित भाइयों के नाम है, जो घर से बेघर हो गए, उन कश्मीरी बेवाओं के नाम है, उन बच्चों के नाम है, जो वहां से बिछड़ गए। साथ ही, आज हमारी यहां पर मुद्दत खत्म हुई है, उसके लिए भी मैं यह शेर कह सकता हूं-

"गुज़र गया जो छोटा सा इक फ़साना था, फूल थे, चमन था, आशियाना था, न पूछ उजड़े नशेमन की दास्तां,"

वह घोंसला उजड़ गया...

"न पूछ उजड़े नशेमन की दास्तां, न पूछ चार तिनके थे मगर नाम आशियाना तो था।।"

आज हम इस आशियाने को छोड़ रहे हैं। आप दोनों यहां बैठे हैं, आप उस आशियाने को फिर बनाएंगे, जो इस वक्त उजड़ा हुआ है। इसके लिए हम सबको प्रयास करना है। जैसा मैंने कहा, हम अब बहुत काम कर चुके हैं, बहुत सेवा कर चुके हैं और सबका आशीर्वाद हमें मिला है। आज मैं यही कहूंगा -

"दिल ना- उम्मीद तो नहीं नाक़ाम ही तो है, लम्बी है ग़म की शाम मगर शाम ही तो है।।"

शाम कितनी भी लम्बी हो, सवेरा तो आएगा ही। विंटर में शाम ज़रा वैसे ही लम्बी होती है। इसलिए,

> "लम्बी है ग़म की शाम मगर शाम ही तो है ॥" सवेरा तो फिर आ ही जाएगा, चाहे हम यहां नहीं होंगे।

आख़िर में मैं कहूंगा -

"बदलेगा न मेरे बाद भी मौज़ू-ए-गुफ़्तगू, मैं जा चुका होऊँगा फिर भी तेरी महफ़िलों में रहूंगा ॥"

माननीय चेयरमैन साहब, मैं आपको बहुत-बहुत धन्यवाद करता हूं कि आपके साथ काम करने का मुझे अवसर मिला। जब आप पार्टी के अध्यक्ष थे, तब भी हमारी मुलाक़ात होती थी, जब आप मंत्री बने, तब भी हमारी बात होती थी और वाइस प्रेज़िडेंट बनने से पहले जब आप पार्लियामेंटरी अफेयर्स मिनिस्टर थे और मैं एलओपी था, तब भी हमारा सम्पर्क रहा है। फिर भी चेयरमैन के तौर पर मुझे आपसे जिस तरह का आशीर्वाद, जिस तरह का प्रेम, जिस तरह का प्यार, जिस तरह की गाइडेंस मिली, उसके लिए मैं हमेशा आपका ऋणी रहूंगा, धन्यवादी रहूंगा।

माननीय प्रधान मंत्री जी, कई दफ़ा आपके साथ टोका-टोकी हुई, लेकिन आपने कभी भी बुरा नहीं माना। एलओपी के वक़्त में आपकी बड़ी लम्बी-लम्बी स्पीचें हुई, मेरी भी हुईं। खास तौर पर राष्ट्रपति जी के अभिभाषण के ऊपर जब भी तक़रीर होती थी, हम भी एलओपी की ज़िम्मेदारी निभाते थे, लेकिन कभी भी उन बातों को आपने व्यक्तिगत तौर पर अपने खिलाफ नहीं लिया। आपने हमेशा personal context को और पार्टी की जिम्मेदारी को दूर-दूर रखा। कभी ईद हो,

दिवाली हो या बर्थडे हो, बराबर आपने उसका ध्यान रखा और कभी भी सबसे पहले फोन करने में कमी नहीं की। या तो मेरी पार्टी प्रेज़िडेंट, श्रीमती गांधी का सबसे पहले फोन आता था या आपका आता था, इन दो लोगों का तो अनिवार्य रूप से फोन आता ही था। आपने हमेशा यही कहा कि अगर कभी भी अपनी स्टेट के बारे में कुछ काम हो या दूसरा कुछ काम हो, तो आप मुझे बताना।

मुझे याद है, जब मैं राज्य सभा का इलेक्शन लड़ने गया, तो आपने मुझसे कहा कि भाई, आपको भी इलेक्शन लंडने के लिए कोई ज़रूरत है? उस समय मैंने कहा, यह तो लंडाई है, यहां आपका कैंडिडेट भी है और मैं भी एक कैंडिडेट हूं, इसलिए इसमें आप कुछ नहीं कर सकते। इस तरह आपस में जो एक पर्सनल टच होता है, उससे आदमी भावक हो जाता है, सेंटिमेंटल हो जाता है, इमोशनल हो जाता है। विपक्ष के साथ मेरा सम्पर्क आज से नहीं है, पहली दफ़ा जब मैं एमओएस बना था, तब से लेकर आज तक मैं सबके सम्पर्क में रहा हं। हम मिलकर ही इस देश को चला सकते हैं, लडाई करके या गालियां देकर नहीं चला सकते। हम अपनी बात अपने भाषणों के ज़रिये कर सकते हैं। मैं आपका बहुत धन्यवाद करता हूं। माननीय डिप्टी चेयरमैन साहब, यहां मेरे बैंचमेट रहे, वह हमेशा मुझे याद रहेगा। वे बहुत सिम्पल आदमी हैं, स्ट्रेट फॉरवर्ड हैं। कभी-कभी हम स्ट्रेट फॉरवर्ड से नाराज़ होते हैं, स्ट्रेट फॉरवर्ड से लोग हमेशा नाराज़ होते हैं। शरद पवार जी से लेकर, यादव जी से लेकर हमारे लीडरों का मैं बहुत धन्यवाद करता हूं। लेफ्ट, राइट एंड सेन्टर के सब मैम्बरों का यदि मैं नाम लूंगा तो बहुत सारे हमारे साथी नाराज़ होंगे, तो चेयरमैन साहब से लेकर, प्रधान मंत्री जी से लेकर में सेक्रेटरी जनरल साहब और सेक्रेटेरिएट का कैसे धन्यवाद कर सकता हं, करना मृश्किल है, क्योंकि हमेशा और हर वक्त इनका सहयोग मिला, जब भी हमने पार्लियामेन्ट की कुछ इन्फॉर्मेशन चाही या कोऑर्डिनेशन के बारे में आप तक पहुंचने की बात की, तो सेक्रेटरी जनरल साहब ने और सेक्रेटेरिएट ने हमेशा हमारी मदद की है।

आख़िर इस शेर के साथ मैं आपसे विदाई लेता हूं। इंशाअल्लाह हम मिलते रहेंगे, चाहे यहां नहीं मिलें, लेकिन हम एक-दूसरे के पास आ-जा सकते हैं।

> नहीं आएगी याद तो बरसों नहीं आएगी, मगर जब याद आओगे तो बहुत याद आओगे।

القائد حزب اختلاف (جناب غلام نبی آزاد): مانیئے چئیر مین سر، آپ نے، مانیئے پردھان منتری جی نے، مانیئے ڈپٹی چئیر مین صاحب نے اور میرے اس طرف کے یا اس طرت کے، ستہ دھاری پارٹی کے یا وپکش کے جتنے بھی ساتھی یہاں ہیں اور خاص طور پر آپ نے اور مانیئئے پردھان منتری جی نے جس طرح سے بھاؤک ہوکر میرے بارے میں کچھ شبد بتائے ہیں، میں بڑی سوچ میں پڑگیا کہ کیا کہونگا؟ ان 41 سالوں میں جو میرا legislative بارے میں کچھ شبد بتائے ہیں، میں بڑی سوچ میں پڑگیا کہ کیا کہونگا؟ ان 41 سالوں میں جو میرا کا کہ مادوت و میں اس باؤس میں، 10 سال لوک سبھا میں، تین سال جموں کشمیر اسمبلی میں، تو یہ کہوں گا کہ مہاراشٹر سے جیت کر آیا۔ میں کبھی ادھر سے نکلا، ادھر ڈوبا، ادھر ڈوبا، ادھر نکلا، یہ میرا جیون رہا اور سنگھرش کا زمانہ رہا۔ میں آج بہت ساری چیزوں کا چھوٹا کرنے کے لیے کچھ شعروں میں ہی اپنی بات ختم کردینا چاہتا ہوں۔ شاعر جو ہوتے ہیں، ان کے شعروں میں ایک بڑی طاقت ہوتی ہے کہ ہم لوگ اگر دس گھنٹے کا بھاشن دیں، تو وہ دو شعر میں ہی اس کو ختم کردیتے ہیں۔ میں اس کا فائدہ اٹھانا چاہتا ہوں۔ اگر میں 41 سال کے تجربے کی بارے میں کہنا چاہونگا، تو بہت وقت لگے گا۔ کئی ہفتے اور مہینے لگیں گے۔ میں اپنی بات وہاں سے شروع کیا۔ میں جموں سے ہوں، لیکن میرا کرونگا، جس بات سے مین نے اسٹوڈینٹ لائف میں اپنا پالیٹیکل کرئیر شروع کیا۔ مین جموں سے ہوں، لیکن میرا

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Transliteration in Urdu script.

ڈسٹرکٹ شمشیر سنگھ جی جانتے ہیں، مسلم میجارٹی ڈسٹرکٹ، اس کا اثر کشمیر کا زیادہ ہوتا ہے، جموں کا اثر کم پڑتا ہے۔ خاص طور سے مسلم میں اور اس کے بعد کالج اور یونیورسٹی تو میں کشمیر میں ہی پڑھا۔ میں گاندھی جی کو پڑھتا تھا، نہرو کو پڑھتا تھا، مولانا آزاد کو پڑھتا تھا، ان تینوں کے بارے میں پڑھتا تھا۔ میں نے اسکول سے لیکر جو دیش بھکتی سیکھی ہے، وہ دیش بھکتی آج ان نوجوانوں کی نظر میں، جو سیاچن میں ہیں، جموں وکشمیر میں کئی دہائیوں سے ہیں، ٹھنڈ میں ہیں، برف میں ہیں، ان کے نام سے میں شروع کرتا ہوں۔

خون کی مانگ ہے اس دیش کی رکشا کے لیے، میرے نزدیک یہ قربانی بہت چھوٹی ہے، دے دو۔

میرے من میں یہ بات بچپن سےاور اسکول سے رہی۔ جب میں کشمیر کے سب سے بڑے کالج ایس۔پی۔ کالج، شری پرتاپ کالج میں پڑھتا تھا، مجھے یاد ہے کہ ہمارے کالج یس 14 اگست بھی منایا جاتا تھا اور 15 اگست بھی منایا جاتا تھا۔ 14 اگست تو آپ جانتے ہیں کہ کس کے لئے منایا جاتا ہے اور مجیورٹی ان کی تھی، جو 14 اگست مناتے تھے۔ بہت کم مائنارٹی تھی، درجنوں میں تھی، جس سے میں، میں بھی تھا اور میرے دوست تھے، جو 15 اگست میں اسٹاف اور پرنسپل کے ساتھہ رہتے تھے۔ اس کے بعد ہم ایک ہفتہ کالج نہیں جاتے تھے، کیوں کہ پٹائی ہوتی تھی۔ اس وقت سے نکل کر ہم اس سوچ میں آئے ہیں، جس سوچ میں آج ہم سب ہیں اور مجھے اس بات کی خوشی ہے کہ اس سوچ کو بہت سارے لوگوں نے – اور میں دوسری پارٹیز کو بھی بدھائی دیتا ہوں، چاہے وہ نیشنل کانفرنس ہو، پیڈی۔پی۔ ہو، بیجے۔پی۔ تو شروع سے ہی قومی دہارا کی پولیٹکس میں تھی، وہ بھی آہستہ آہستہ بڑے پیمانے پر آئے اور کشمیر آگیے بڑھا۔ میری ہمیشہ یہ سوچ رہی کہ ہم بڑے خوش قسمت تھے – میں تو آزادی کے بعد پیدا ہوا، لیکن آج میں گوگل کے ذریعے پڑھتا ہوں، دیکھتا ہوں، سنتا ہوں، اور یو ٹیوب کے ذریعے بھی پڑھتا ہوں – میں ان خوش قسمت لوگوں میں ہوں، جو پاکستان کبھی نہیں گئے۔ لیکن جب میں پڑھتا ہوں کہ پاکستان کے اندر کس طرح کے حالات ہیں، تو مجھے گورو محسوس ہوتا ہے، مجھے فخر محسوس ہوتا ہے کہ ہم ہندوستانی مسلمان ہیں، بلکہ میں آج کہوں گا کہ دنیا میں کسی مسلمان کو اگر گورو ہونا چاہئے، تو وہ ہندوستان کے مسلمان کو گورو ہونا چاہئے۔ ہم نے پچھلے 35-30 سالوں سے افغانستان سے لے، عراق سے لے کر اور کچھہ سالوں سے دیکھہ کہ کس طرح سے مسلم دیش ایک دوسرے کے اندر اور ایک دوسرے سے لڑائی کرتے ہوئے ختم ہو رہے ہیں۔ وہاں ہندو تو نہیں ہیں، وہاں کوئی کرشچئن تو نہیں ہیں، وہاں کوئی دوسرا تو نہیں ہے، جو الڑائی کر رہا ہے، وہ آپس میں لڑائی کر رہے ہیں۔ یہ سننے میں آیا ہے کہ ہمدرد تو پاکستان کے لوگ بہت تھے، میں کبھی وہاں نہیں گیا، لیکن جو سماج میں برائیاں ہیں – ہمیں دوسرے ملک کے بارے میں نہیں کہنا چاہئے، لیکن ہم گورو سے یہ کہہ سکتے ہیں کہ ہمارے مسلمانوں میں وہ برائیاں خدا نہ کرے کہ کبھی بھی آئیں۔ اُج ہم گورو سے یہ کہہ سکتے ہیں، لیکن یہاں میجورٹی کمیونٹی کو بھی دو قدم آگے بڑ ھنے کی ضرورت ہے، تبھی مائنارٹی کمیونٹی دس قدم آگے بڑھے گی۔ میری ہمیشہ سے یہ سوچ رہے گی۔ مجھے بتہ نہیں کہ شمشیر سنگھہ نے چیف منسٹر بننے کے بعد کی میری پہلی پبلک میٹنگ کے بارے میں کبھی سنا ہے یا نہیں۔ میں جب سی۔ایم۔ بنا تو آپ کو یہ جان کر تعجّب ہوگا کہ سی۔ ایم۔ کے طور پر میں نے پہلی میٹنگ کہاں لی ہوگی۔ وہ میں نے سوپور میں لی تھی، جہاں کئی دشکوں سے ببلک میٹنگ کوئی نہیں کر سکتا اور آج بھی نہیں کر سکتا۔ وہ میٹنگ شہر میں تو نہیں کی، لیکن اسی کانسٹی ٹیونسی میں کی، جہاں کے گلانی صاحب ہیں، جو گلانی صاحب وہاں سے تین دفعہ ایم ایل اے۔ چن کر آئے تھے۔ اس پبلک میٹنگ میں، میں نے کیا کہا تھا کہ میری سرکار جموں و کشمیر کے لوگوں کی سرکار ہوگی اور اگر میری سرکار کو کوئی منتری دھرم کی بنیاد پر، مذہب کی بنیاد پر اور پارٹی کی بنیاد پر انصاف کرے گا، تو مجھے شرم آئے گی کے ایسے منتری یا ایسے افسر میرے ساتھہ کام رہے ہیں۔ میں اسی سوچ کا ہوں اور میں جہاں بھی گیا وہاں مجھے لوگوں کا بہت پیار ملا ہے۔ آنند شرما جی نے جیسے بتایا اور شرد جی نے جیسے بتایا کہ ان کو تو بہت عرصے سے جانتا ہوں۔

مجھے سوبھاگیہ ملا اور اس کے لئے میں بدھائی دینا چاہتا ہوں اور دھنیواد کرتا ہوں آج وہ زندہ نہیں ہیں، اندرا گاندھی جی کا، سنجے گاندھی جی کا، جن کی وجہ سے میں یہاں پہنچا ہوں، لیکن تقریبا پانچ ادھیکشوں کے ساتھہ کام کرنے کا موقع ملا اور چار یا پانچ پرائم منسٹرس کے منتری منٹل میں کام کرنے کا موقع ملا، لیکن اس کے ساتھہ ہی مجھے ہندوستان کے سبھی 36-35 اسٹیٹس، یوٹیز۔ میں انچارج کے روپ میں کام کرنے کا موقع بھی ملا۔ آج میرے سبھی دوست ہیں، بھائی بہن ہیں اور میں یہ کہہ سکتا ہوں کہ انڈمان سے لے لکشدیپ تک اور کشمیر سے لے کر کنیا کماری تک، سکم سے لے کر گجرات تک وہ پھیلے ہوئے ہیں۔ میں نے یہی چیز کمائی ہے۔ میں اس پارلیمنٹ سے بہت کچھہ سیکھا ہے۔ مجھے پارٹی کے جنرل سیکریٹری کے روپ میں اور منتری کے روپ میں کام کرنے کا موقع ملا۔ مجھے یہ موقع اندرا گاندھی جی کے وقت میں ملا، راجیو جی کے وقت میں ملا، سونیا گاندھی جی کے وقت میں ملا، ساتھہ پارٹی کی طرف سے مجھے ہوگا کہ جو اپنی عمر سے دوگنی عمر کے لوگ تھے، بڑے لیڈر تھے، ان کے ساتھہ پارٹی کی طرف سے مجھے میٹٹ گرنے کا موقع ملا۔ نا میں جیوتی بسو جی میٹنگ کرنے کا موقع ملا۔ نا میں جیوتی بسو جی میشنگ کرنے کا موقع ملا، ان میں جیوتی بسو جی میٹنگ کرنے کا موقع ملا۔ نا میں جیوتی بسو جی میشنگ کرنے کا موقع ملا۔ نا میں جیوتی بسو جی میشنگ کرنے کا موقع ملا۔ نا میں جیوتی بسو جی

تھے، کروناندھی جی تھے۔ میں نے جے للیتا جی کے ساتھہ الائینس کیا، کروناکرن جی کے ساتھہ کیا، چندر شیکھر جی کے ساتھہ کیا، دیوی لال جی کے ساتھہ کیا، ملائم سنگھہ جی کے ساتھہ کیا اور پرکاش سنگھہ بادل جی کے ساتھہ الائنس نہیں کیا، لیکن جب میں گرہ راجیہ منتری تھا تک کئی میٹنگس ان کے ساتھہ ہوئیں، اس وقت میں پنجاب اکارڈ اور آسام اکاردکا امپلی مینٹیشن دیکھتا تھا۔ اس کے علاوہ آئی۔کے۔گجرال صاحب سے، شیبو سورین جی سے، شہاب تھنگل جی سے، موپنار جی سے، فاروق صاحب سے، مفتی صاحب سے، ان سبھی لوگوں کے ساتھہ کئی دفعہ مجھے الائنس کرنے کا موقع ملا۔ یہی وجہ ہے کہ یہاں بھی میں نے اسی طرح سے کام چلایا۔ میں تین پرائم منسٹرس کے ساتھہ میں پارلیمنٹ افیئرس منسٹر رہا ہوں۔ میں اس بات کو بھول نہیں سکتا کہ اندرا جی، فوتیدار جی کو اور مجھے بتاتی تھیں۔ فوتیدار جی پولیٹکل سکریٹری تھے اور میں یوتھہ کانگریس کا پریذیڈینٹ تھا۔ انہوں نے کہا کہ ذرا اٹل جی سے بھی سمپرک میں رہا کرو۔ انہوں نے بیجےیہ۔ نہیں کہا – اٹل جی سے سمپرک میں رہا کرو، وہ اس سوچ کی تھیں۔ بعد میں راجیو جی جب پرائم منسٹر بنے، تو انہوں نے کہا کہ وپکش کے جو لوگ ہیں، ان کے پاس تو دو ایم پیز ہیں، ہمارا اتنا بہومت ہے – ان کو بھی تو اپنی کانسٹی ٹیونسی کا کام کرنا ہوتا ہوگا، ان سے بھی ذرا پوچھا کرو۔ جب میں راجیو گاندھی جی کے وقت میں پارلیمنٹری افیئرس منسٹر بنا، تو پھر ایک دفعہ انہوں نے یاد دلایا کہ آپ بہت سارے کام اپنی پارٹی کے کرتے ہو، کیا وپکش کے بھی کچھہ کام کرتے ہو، تو میں نے کہا کہ ہاں، میں بالکل ان سے پوچھتا ہوں اور وہ جو جو کام بتاتے ہیں، ہم ان کو کرتے ہیں۔ ہر بات آپ کو بتانے کی ضرورت نہیں ہے، ہم اپنے لیول پر کرتے ہیں۔ بعد میں، میں نے یہی چیز مانئے اٹل بہاری واجپئی جی سے سیکھی۔ میں 1991 سے 1996 تک پانچ سال پارلیمنٹری افیئرس منسٹر رہا، اس کے علاوہ اور بھی پورٹ فولیو میرے پاس تھے۔ اس وقت اٹل جی وپکش کے نیتا رہے۔ ہمارے پاس بہومت نہیں تھا اور الائنس بھی نہیں تھا، مائنارٹی گوورنمینٹ تھی اور اس مائنارٹی گوورنمینٹ میں اٹل بہاری واجپئی جی وپکش کے نیتا ہوں، تو آپ سمجھہ سکتے ہیں کہ ہاؤس کو چلانا کتنا مشکل ہو سکتا ہے، لیکن میں کہوں گا کہ سب سے اسان ہاؤس چلانا ان پانچ سال میں مجھے اٹل جی کی لیڈر شپ میں ملا۔ میں نے ان سے سیکھا کہ کس طرح حل نکالا جا سکتا ہے ۔ وپکش کی بھی بات رہے اور سرکار کی بھی بات رہے۔ میں نے اپن ایل۔او پی۔ کے زمانے میں یہ کوشش کی کہ ہم یہاں آئے ہیں، لوگوں نے ہمیں قانون بنانے کے لئے چنا ہے، لوگوں نے ہمیں کئی مسئلوں کا سمادھان نکالنے کے لئے، حلّ نگالنے کے لئے چنا ہے، ان کی مشکلات کو دور کرنے کے لئے چنا ہے۔ ان کے لئے روزگار پیدا کرنا، آیمپلائمینٹ پیدا کرنا، ڈیولپمینٹ کرنا، وکاس کرنا، سڑکیں، نہریں، اسکول کالج، اسپتال بنانا، بجلی کی پیداوار کرنا، یہ سب کام کرتے ہیں۔

اگر ہم ہر وقت آپس میں ہی لڑتے رہے، جھگڑتے رہے، تو وہ قانون پاس نہیں ہوں گے اور ہم پر سے لوگوں کا وشواس اٹھہ جائے گا، اس لئے میں اپنے ساتھیوں کو بھی سمجھاتا تھا کہ اس کو مکس کرو۔ ایک-ادھہ دن ورودہہ دکھاؤ، ایک-آدہہ دن جھگڑا کرو اور باقی دن ڈسکشن کرو۔ میں نے یہ ہمیشہ کوشش کی اور میں اس کے لئے اپنے اس طرف کے ساتھیوں اور اس طرف کے سبھی لیڈروں کا دھنیواد کرتا ہوں، جنہوں نے اس پریاس میں اپنی پورا سہیوگ دیا۔ گرہ منتری جی کو اسٹیٹمینٹ دینی تھی، میں ان کا دھنیواد کرتا ہوں اور سب سے زیادہ پرائم منسٹر کا دہنیواد کرتا ہوں کہ آپِ نے سبھی کو سنا۔ آپ نے یہاں دو گھنٹے سے زیادہ کا وقت دیا۔ آپ بہت بھاوک ہوئے۔ یہ سچ ہے، حقیقت ہے، اگر میں سچ بتاؤں تو جب میرے ماتا-پتا کی ڈیتھہ ہوئی، تو میری انکھوں سے انسو تو نکلے، لیکن می چلا کر رو نہیں پایا تھا۔ میں زندگی میں صرف کچھہ موقعوں پر چلا کر رویا تھا اور جب انسان روتا ہے تو چلا کر رونے کے لئے آرٹیفیشئل ہونے کی ضرورت نہیں ہے۔ وہ پہلا موقع تھا – سنجے گاندھی جی کی موت، دوسرا – اندرا جی کی موت اور تیسرا۔ راجیو جی کی موت۔ یہ الگ الگ جگہیں تھیں، کیوں کہ تینوں موتیں اچانک ہو گئی تھیں، اگر نیچرل موتیں ہوتیں تو شاید وہ چیخ نہیں نکلتی۔ چوتھی چیخ تھی – جب اوڈیشہ میں 1999 میں سپر سنامی آیا تھا۔ میں تب اپنے پتا جی کو دکھانے کے لئے ہاسپٹل گیا تھا۔ ڈاکٹر نے کہا کہ ان کو گیلیپن کینسر ہے۔ مجھے تب تک گیلیپن کینسر کا پتہ نہیں تھا، کینسر معلوم تھا گلے پر ہے۔ میں نے پوچھا کہ اس کا کیا مطلب ہوا؟ انہوں نے کہا کہ یہ جیوگرافیکل ریشیو سے بڑھتا ہے۔ دو کا چار، چار کا اٹھہ، اٹھہ کا سولہ اور سولہ کا چوسٹھہ کی رفتار سے بڑھتا ہے۔ یہ اس رفتار سے بڑھتا ہے اور اسکی اپر لمٹ 21 دن ہے۔ آپ 21 دن تک کہیں مت جائیے۔ میں دوپہر میں یہ رپورٹ لیے کر آیا اور صبح ہم نے کہیں جانے کا پروگرام بنایا کہ ان کو گھمائیں گے۔ شام کو مسز گاندھی کا فون آیا کہ وہاں سائیکلون ہے، جو دوسرے جنرل سکریٹری ہیں، وہ جانا نہیں چاہتے ہیں اور تم ہی جا سکتے ہو۔ اگر میں ان سے کہتا کہ میرے ڈاکٹر نے یہ کہا ہے، تو کہیں گی کہ بہانہ بنا رہا ہے۔ میں اپنے پتا جی کو چھوڑ کر، یہ کہہ کر کہ دو دن میں واپس آ جاؤنگا، چلا گیا۔ اوڈیشہ کے لوگوں کے لئے ایک نئی بات کرتا ہوں، کیوں "للَّو" اس کا گواہ تھا، وہ اس دنیا میں نہیں رہا، ہماری کانگریس کا بنگ لیڈر تھا، أج بھی بہت ہاؤس ہولڈ نیم ہے۔ میں جب اوڈیشہ ایئرپورٹ پر پہنچا تو وہاں ایک ہزار لڑکے تھے۔ انہوں نے کہا کہ سر، پیدل چلنا ہے، کیوں شہر پانی میں ہے اور سارے پیڑ سڑکوں پر ہیں، اس لئے دِس، بارہ کلو میٹر پیدل چلنا ہوگا۔ ہم پیدل چلے۔ پہلا سب سے بڑا کام کیا تھا؟ کوئی منسٹر نہیں تھا، چیف منسٹر بھاگ گئے تھے، منسٹر بھاگ گئے تھے، کوئی ایڈمنسٹریشن نہیں تھا۔ میں نے دکانیں توڑ کر پولیس کی مدد سے لسٹ بنائی، کیوں بعد میں ان کو پیسے دیں گے۔ ہم نے جنگل کاٹنے کے لئے ہتھیار لئے۔ ہم نے تین راتیں اور تین دن بتائے۔ اٹل جی پرائم منسٹر تھے، میں نے جاتے ہی اٹل جی سے فون پر سمپرک کیا کہ یہ حالت ہے اور جب ہم سڑک تیار کریں گے، آپ تب آئیے، تاکہ ہم وہاں سمندر تک پہنچ جائیں۔ میں نے تین راتیں اور تین دن جنگل کاٹنے میں اور سڑک تیارکرنے میں یوتھہ کانگریس کے تقریبا ایک ہزار لڑکے لگائے اور پھر پی۔ایم۔ کو فون کیا۔ وہ ہیلی کاپٹر سے آئے، ان سے راشن منگایا، اس کے بعد میں نے سونیا گاندھی جی کو کہا۔ میں وہاں تب رویا، جب میں نے لاشیں دیکھیں۔ وہاں سیکڑوں لاشیں تیر رہی تھیں، جب ہم سمندر کے کنارے تک پہنچے۔ میں وہاں چلا کر رویا تھا۔ یہ کوئی چوتھی دفعہ تھا۔ پانچویں دفعہ، جس کا الیکھہ مانئے پردھان منتری جی نے کیا اور وہ بھاوک ہوئے،وہ یہ تھا کہ جب میں دسمبر، پانچویں دفعہ، میں چیف منسٹر بنا اور مئی میں، جب کشمیر میں دربار کھلا تو میرا سواگت میرے گجرات کے بھائیوں اور بہنوں کی قربانی سے ہوا۔

میں ابھی دو ہی دن پہلے پہنچا تھا۔ وہاں سواگت کرنے کا ملی ٹینٹ کا یہی طریقہ تھا کہ غریبوں کی ہتیا کرو، تو وہی سواگت ہوتا ہے۔ اس کا مطلب تھا کہ ہم ہیں، اس غلط فہمی میں نہ رہنا۔ نشاط باغ، جو کہ راج بھون کے ساتھ تھا، وہاں بس کے اوپر، اس پر لکھا تھا گجرات کی بس، اس میں گجرات کے ہمارے تقریباً 50-40 بھائی بہنیں tourists تھے، اس پر انہوں نے گرینیڈ پھینکا اور میرے خیال مین درجن سے زیادہ لوگ وہیں ہتاہت ہوگئے اور کئی زخمی ہوگئے۔ میں فورن اس جگہ پر پہنچا، لیکن تب تک پولیس نے وہ ہٹا دیا تھا۔ مانیئے پردھان منتری جی نے بھی ڈفینس منسٹر سے بات کی، میں نے پردھان منتری جی سے بات کی۔ ان کو لینے کے لیے جہاز 8-MI ایا، لیکن جب میں ائرپورٹ پر پہنچا، تو ظاہر ہے کہ سیکورٹی والے کہتے ہیں کہ سی ایم اُرہے ہیں، وہ سب، ہمارے زخمی بھائی، چھوٹے چھوٹے بچے ائرپورٹ پر جانے کے ہیے تیار تھے، جب مین ائرپورٹ پر پہنچا، تو اِن بچوں نے، جن میں سے کسی کے پتا مر گئے تھے، کسی کی ماں مر گئی تھی، جب وہ روتے روتے میری ٹانگوں سے لپٹ گئے، تو زور سے میری اُوازیں نکل گئیں کہ اے خدا، یہ تم نے کیا کیا، میں کیسے جواب دوں ان بچوں کو، میں کیسے جواب دوں ان بہنوں کو، جو یہاں تفریح کے لیے آئے تھے، سیر کے لیے آئے تھے اور آج میں ان کے ماتا پتا کی لاشیں لیکر ان کے حوالے کر رہا ہوں۔ یہ بھاؤک ہونے کی ضروری بات تھی۔ آج ہم اللہ سے، بھگوان سے یہی دعا کرتے ہیں کہ اس دیش سے ملی ٹینسی ختم ہوجائے، اس دیش سے آتنک واد ختم ہوجائے۔ ہماری سیکورٹی فورسیز کے، آرمی کے، پیرا ملٹری فورسیز کے، پولیس کے ہزاروں جوان مارے گئے ہیں، کئی civilians cross firing میں مارے گئے ہیں۔ ہماری ہزاروں بیٹیاں اور مائیں اج بیوا ہیں۔ شاید ان میں سے کئیوں کے پتی ملی ٹینٹ ہونگے، کئی کراس فائرنگ میں مارے گئے ہونگے، لیکن اس میں ان کے بچوں کا کیا قصور، ان کی بیواؤں کا کیا قصور! وہ ہزاروں کی تعداد میں ہیں۔ جب یہ ملی ٹینسی ختم ہوجائے گی، تو ان کے بچوں ان بیواں کو بھی روزگار ملے گا اور وہ بھی انسانوں کی طرح زندگی بسر کریں گے۔ اس کے لیے ہم سب کو، سرکار کو، وپکش کو کوشش کرنی ہے اور کوئی حل نکالنا ہے، تاکہ ہمارے کشمیر کے حالات ٹھیک ہوجائیں۔

اس سے پہلے کہ میں کچھ اشعار بولوں، پہلے میں نے اپنے فوجیوں کے نام کہا تھا، لیکن مین یہ شعر میں ے کشمیری پنڈت بھائیوں اور بہنوں کے لیے بولنا چاہتا ہوں۔ جب میں کشمیر میں پڑھتا تھا، جب مین یونیورسٹ میں جیت کر آتا تھا، تھ سب سے زیادہ کشمیری پنڈت لڑکے لڑکیاں مجھے ووٹ دیتے تھے۔ بہت سارے لوگوں کو معلوم نہیں کہ کشمیر میں لڑکیاں ہندستان کے مقابلے سب سے زیادہ پڑھتی تھیں، جموں میں نہیں، کشمیر میں۔ جس وقت میں کہ کشمیر میں نوّے فیصد لڑکیا ہوتی تھیں اور آرٹس میں نوّے فیصد لڑکیاں ہوتی تھیں۔ اس طرح سے اوور آل زیادہ لڑکیاں پوسٹ گریجویشن پڑھتی تھیں۔ جب میں یونیورسٹی کا الیکشن لڑتا تھا، تو ہمارے کشمیری پنڈت لڑکے ہوں یا لڑکیاں ہو، مجھے ان کے سب سے زیادہ ووٹ، سوفیصد ملتے تھے، میں ننیاوے بھی نہیں کہوں گا۔ وہ دوست آج بکھرے ہوئے ہیں۔ مجھے بہت افسوس ہوتا ہے، جب مین اپنے کلاس میٹس سے ملتا ہوں۔

یہ شعر میرے ان کشمیری پنڈت بھائیوں کے نام ہے، جو گھر سے بے گھر ہوگئے، ان کشمیری بیواؤں کے نام ہے، اس کے نام ہے، جو وہاں سے بچھڑ گئے۔ ساتھ ہی، آج ہماری یہاں پر مدت ختم ہوئی ہے، اس کے لیے بھی میں یہ شعر کہہ سکتا ہوں ۔

گزر گیا جو چھوٹا سا ایک فسانہ تھا پھول تھے، چمن تھا، آشیانہ تھا نہ پوچھ اجڑے نشیمن کی داستاں

وه گهونسلم اجر گیا۔

نہ پوچھ اجڑے نشیمن کی داستاں نہ پوچھ تھے چار دن کے مگر نام آشیانہ تو تھا۔

آج ہم اس آشیانہ کو چھوڑ رہے ہیں۔ آپ دونوں یہاں بیٹھے ہیں، آپ اس آشیانے کو پھر بنائیں گے، جو اس وقت اجڑا ہوا ہے۔ اس کے لیے ہم سب کو پریاس کرنا ہے۔ جیسا میں نے کہا، ہم اب بہت کام کرچکے ہیں، بہت سیوا کر چکے ہیں اور سب کا آشیرواد ہمیں ملا ہے۔ آج میں یہی کہوں گا۔

دل نہ امید تو نہیں نا کام ہی تو ہے لمبی ہے غم کی شام مگر شام ہی تو ہے

شام کتنی بھی لمبی ہہو، سویرا تو آئے گا ہی۔ وِنٹر میں شام ذرا ویسے ہی لمبی ہوتی ہے۔ اسلیے۔ لمبی ہے غم کی شام مگر شام ہی تو ہے سویرا تو پھر آ ہی جائے گا، چاہے ہم یہاں نہیں ہونگے آخر میں میں کہوں گا۔

بدلے گا نہ میرے بعد بھی موضوع گفتگو میں جاچکا ہوؤونگا پھر بھی تیری محفلوں میں رہوں گا

مانیئے چئیرمین صاحب میں آپ کو بہت بہت دھنیوار کرتا ہوں کہ آپ کے ساتھ کام کرنے کا مجھے موقع ملا۔ جب آپ پارٹی کے ادھیکش تھے، تب بھی ہماری ملاقات ہوتی تھی، جب آپ منتری بنے، تب بھی ہماری بات ہوتی تھی اور وائس پریزیڈینٹ بننے سے پہلے جب آپ پارلیمنٹری افئیرس منسٹر تبے اور میں ایل او پی تھا، تب بھی ہمارا رابطہ رہا ہے۔ پھر بھی چئیرمین کے طور مجھے آپ سے جس طرح کا آشیرواد، جس طرح کا پریم جس طرح کا پیار، جس طرح کی گائیڈینس ملی، اس کے لیے میں ہمیشہ آپ کا مقروض رہوں گا، دھنیوادی رہوں گا۔

مانیئے پردھان منتری جی، کئی دفعہ آپ کے ساتھ ٹوکا ٹوکی ہوئی، لیکن آپ نے کبھی بھی برا نہیں مانا۔ ایل او پی کے وقت میں آپ کی بڑی لمبی اسپیچیں ہوئیں، میری بھی ہوئیں۔ خاص طور پر راشٹرپتی جی کے خطاب کے اوپر جب بھی تقریر ہوتی تھی، ہم بھی ایل او پی کی ذمہ داری نبھاتے تھے، لیکن کبھی بھی ان باتوں کو آپ نے ذاتی طور پر اپنے خلاف نہیں لیا۔ آپ نے ہمیشہ پرسنل کونٹیکٹس کو اور پارٹی کی زمہ داری کو دور دور رکھا۔ کبھی عید ہو، دیوالی ہو یا برتھ ڈے ہو، برابر آپ نے اس کا دھیان رکھا اور کبھی بھی سب سے پہلے فون کرنے میں کمی نہیں کی۔ یا تو میری پارٹی پریزیڈینٹ، شریمتی گاندھی کا سب سے پہلے فون آتا تھا یا آپ کا آتا تھا، ان دو لوگوں کا تو خاص طور پر فون آتا ہی تھا۔ آپ نے ہمیشہ یہی کہا کہ اگر کبھی بھی اپنی اسٹیٹ کے بارے میں کچھ کام ہو یا دوسرا کچھ کام ہو، تو آپ مجھے بتانا۔

مجھے یاد ہے، جب میں راجیہ سبھا کا الیکشن لڑنے گیا، تو آپ نے مجھ سے کہا کہ بھائی، آپ کو بھی الیکشن لڑنے کی کوئی ضرورت ہے؟ اس وقت میں نے کہا، یہ تو لڑائی ہے، یہاں آپکا کینڈیڈیٹ بھی ہے اور میں بھی ایک کینڈیدیٹ ہوں، اس لیے اس میں آپ کا کچھ نہیں کر سکتے۔ اس طرح آپس مین جو ایک پرسنل ٹچ ہوتا ہے، اس سے آدمی بھاؤک ہوجاتا ہے، سینٹی مینٹل ہوجاتا ہے، اموشنل ہوجاتا ہے۔ وپکش کے ساتھ میرا رابطہ آج سے نہیں ہے، پہلی دفعہ جب میں ایم او ایس بنا تھا، تب سے لیکر آج تک میں سب کے رابطے میں رہا ہوں۔ ہم ملکر ہی اس دیش کو چلا سکتے ہیں، لڑائی کرکے یا گالیاں دیکر نہیں چلاسکتے۔

ہم اپنی بات اپنی تقریروں کے ذریعہ کرسکتے ہیں۔ میں آپ کا بہت دھنیواد کرتا ہوں۔ مانیئے ڈپٹی چئیر مین صاحب یہاں میرے بیچمیٹ رہے، وہ ہمیشہ مجھے یاد رہے گا۔ وہ بہت سمپل آدمی ہیں، اسٹریٹ فارورڈ ہیں۔ کبھی کبھی ہم اسٹریٹ فارورڈ سے ناراض ہوتے ہیں۔ شرد پوار جی کبھی ہم اسٹریٹ فارورڈ سے لیکر، یادو جی سے لیکر ہمارے لیڈروں کا میں بہت دھنیواد کرتا ہوں۔ لیفٹ، رائٹ اینڈ سینٹر کے سب ممبروں کا اگر میں نام لونگا تو بہت سارے ہمارے ساتھی ناراض ہونگے تو چئیرمین صاحب سےلیکر، پردھان منتری جی سے لیکر میں سکریٹری جنرل صاحب اور سکریٹرئیٹ کا کیسے دھینواد کرسکتا ہوں، کرنا مشکل ہے، کیوں کہ ہمیشہ اور ہر وقت ان کا سہیوگ ملا، جب بھی ہم نے پارلیمنٹ کی کچھ انفارمیشنس چاہیں یا کوآرڈی نیشن کے بارے میں آپ تک پہنچنے کی بات کی،تو سکریٹری جنرل صاحب نے اور سکریٹریئریئریئریئریئری میں آپ تک پہنچنے کی بات کی،تو سکریٹری جنرل صاحب نے اور سکریٹریئریئریئر بیئیٹ نے ہمیشہ ہماری مدد کی ہے۔

آخر اس شعر کے ساتھ میں آپ سے ودائی لیتا ہوں۔ انشآللہ ہم ملتے رہیں گے، چاہے یہاں نہیں ملیں، لیکن ہم ایک دوسرے کے یاس آ جاسکتے ہیں۔

نہیں آئے گی یاد تو برسوں نہیں آئے گی، مگر جب یاد آؤگے تو بہت یاد آؤگے

श्री सभापतिः धन्यवाद गुलाम नबी जी।

STATEMENT BY MINISTER - Contd.

Avalanche in Chamoli district of Uttarakhand

MR. CHAIRMAN: Friends, we have another important responsibility today that is about Statement by Minister. Shri Amit Shah to make a Statement regarding an avalanche in Chamoli District of Uttarakhand.

गृह मंत्री (श्री अमित शाह): सभापति महोदय, एक बहुत दुखद और दुर्भाग्यपूर्ण घटना का ब्यौरा अपने स्टेटमेन्ट के द्वारा सदन के समक्ष रखने के लिए मैं खड़ा हुआ हूं।

दिनांक 07.02.2021 को सुबह लगभग 10 बजे उत्तराखंड के चमोली जिले में अलकनंदा की एक सहायक नदी ऋषिगंगा नदी के ऊपरी जलग्रहण क्षेत्र में एक हिमस्खलन की घटना घटी, जिसके कारण ऋषिगंगा नदी के ..(व्यवधान)...

श्री सभापतिः आज़ाद जी, अभी भी रहेंगे, 13 तारीख तक सदन में हैं।

श्री अमित शाहः ऋषिगंगा नदी के जलस्तर में अचानक काफी वृद्धि हो गई। ऋषिगंगा नदी के जलस्तर में वृद्धि के कारण आई बाढ़ से 13.2 मेगावॉट की कार्यरत छोटी जलविद्युत परियोजना पूरी बह गई। इस अचानक आई बाढ़ ने निचले क्षेत्र में तपोवन में धौलीगंगा नदी पर स्थित एनटीपीसी की निर्माणाधीन 520 मेगावॉट की जलविद्युत परियोजना को भी नुकसान पहुंचाया है।

उत्तराखंड सरकार ने यह बताया है कि बाढ़ से निचले क्षेत्र में अब कोई खतरा नहीं है और साथ ही साथ जलस्तर में भी कमी आ रही है। केन्द्र और राज्य की सभी संबंधित एजेंसियां स्थिति पर कड़ी निगाह रखे हुए हैं।

7 फरवरी, 2021 के उपग्रह डेटा के अनुसार ऋषिगंगा नदी के जलग्रहण क्षेत्र में समुद्रतल से लगभग 5,600 मीटर ऊपर स्थित ग्लेशियर के मुहाने पर हिमस्खलन हुआ, जो कि लगभग 14 वर्ग किलोमीटर क्षेत्र जितना बड़ा था, जिसके कारण ऋषिगंगा नदी के निचले क्षेत्र में फ्लैश फ़्लड की स्थिति बन गई।

उत्तराखंड सरकार से प्राप्त सूचनाओं के अनुसार अभी तक 20 लोगों की जानें जा चुकी हैं - यह आंकड़ा, महोदय, मैं थोड़ी स्पष्टता करना चाहूं तो कल शाम पांच बजे तक का है, वह बदलता रहता है - 6 लोग घायल हैं। प्राप्त जानकारी के अनुसार 197 व्यक्ति लापता हैं, जिनमें एनपीटीसी की निर्माणाधीन परियोजना के 139 व्यक्ति, ऋषिगंगा कार्यरत परियोजना के 46 व्यक्ति

और 12 ग्रामीण शामिल हैं। राज्य सरकार ने यह सूचना विभिन्न स्रोतों के माध्यम से इकट्ठा की है, जिसमें परिवर्तन संभव है।

1.00 P.M.

एनटीपीसी परियोजना के 12 व्यक्तियों को एक टनल के अन्दर से सुरक्षित बचा लिया गया है। ऋषिगंगा परियोजना के भी 15 व्यक्तियों को घटना के समय ही सुरक्षित बचा लिया गया है। एनटीपीसी परियोजना की एक दूसरी टनल में अंदाज़न लगभग 25 से 35 लोगों के फँसे होने का अनुमान लगाया जा रहा है। इस टनल में फँसे हुए लोगों को सुरक्षित निकालने हेतु बचाव अभियान युद्ध स्तर पर जारी है, साथ ही साथ लापता व्यक्तियों को ढूँढ़ने का कार्य भी बड़े पैमाने पर किया जा रहा है। राज्य सरकार ने जान गँवाने वालों के परिजनों के लिए 4 लाख रुपये की सहायता की घोषणा की है। घटनास्थल के नजदीक 13 छोटे गाँवों से एक पुल बह जाने के कारण सम्पर्क बिल्कुल कट गया है। इन गाँवों के लिए रसद और जरूरी मेडिकल सामान हेलिकॉप्टर द्वारा लगातार पहुँचाया जा रहा है।

केन्द्र सरकार द्वारा स्थिति की चौबीसों घंटे उच्चतम स्तर पर निगरानी की जा रही है। माननीय प्रधान मंत्री जी स्वयं स्थिति पर गहरी निगाह रखे हुए हैं। गृह मंत्रालय के दोनों कंट्रोल रूम द्वारा स्थिति पर चौबीसों घंटे नज़र रखी जा रही है और राज्य को हर सम्भव सहायता मुहैया करायी जा रही है। विद्युत मंत्रालय के माननीय राज्य मंत्री ने घटनास्थल का दौरा किया और चल रहे राहत एवं बचाव कार्य का भी जायज़ा लिया है। आईटीबीपी ने अपना कंट्रोल रूम वहाँ स्थापित कर लिया है और उसके 450 जवान सभी जरूरी साज़ो-सामान के साथ घटनास्थल पर राहत और बचाव अभियान में लगे हुए हैं। एनडीआरएफ की 5 टीमें घटनास्थल पर पहुँच चुकी हैं तथा राहत और बचाव अभियान में लगी हुई हैं। आर्मी की आठ टीमें, जिनमें एक इंजीनियरिंग टास्क फोर्स भी शामिल है, घटनास्थल पर बचाव कार्य कर रही है। एक मेडिकल कॉलम और दो एम्बुलेंस भी घटनास्थल पर तैनात हैं। नेवी की एक गोताखोर टीम भी घटनास्थल पर तैनात की गयी है। एयरफोर्स के 5 हेलिकॉप्टरों को भी इस कार्य में लगाया गया है। जोशीमठ में भी प्रशासन द्वारा एक कंट्रोल रूम स्थापित किया गया है। घटनास्थल पर विपरीत परिस्थिति में भी घटना के बाद से ही लगातार राहत और बचाव कार्य तुरन्त शुरू कर दिया गया था। टनल में फँसे लोगों को बाहर निकालने के लिए रात-भर के अथक प्रयास के बाद आर्मी द्वारा टनल के मुँह पर पड़े मलबे को साफ कर लिया गया है, काफी अन्दर तक हमारे लोग गये हैं। केन्द्रीय जल आयोग के जो कर्मचारी अलकनन्दा और गंगा बेसिन हरिद्वार तक में कार्यरत हैं, उनको भी अलर्ट पर रखा गया है। सशस्त्र सीमा बल की एक टीम भी घटनास्थल पर पहुँच चुकी है। डीआरडीओ की एक टीम, जो हिमस्खलन की निगरानी करती है, घटनास्थल पर वह भी पहुँच चुकी है। एनटीपीसी के सीएमडी भी घटनास्थल पर पहुँच चुके हैं।

नेशनल क्राइसिस मैनेजमेंट कमेटी की मीटिंग 7 फरवरी को ही साढ़े चार बजे कैबिनेट सचिव की अध्यक्षता में हुई, जिसमें सभी सम्बन्धित एजेंसियों को समन्वय के साथ काम करने और राज्य प्रशासन को सभी जरूरी सहायता उपलब्ध कराने के निर्देश दे दिये गये हैं।

केन्द्रीय एजेंसियों के साथ-साथ जिला प्रशासन, पुलिस और राज्य आपदा प्रबंधन विभाग भी राहत और बचाव कार्य में जुटे हुए हैं। एसडीआरएफ की दो टीमें भी राहत और बचाव में कार्यरत हैं। राज्य स्वास्थ्य विभाग की 7 टीमें, 8 एम्बुलेंस मुख्य स्वास्थ्य अधिकारी के साथ मौके पर मौजूद हैं। इसके अतिरिक्त राज्य सरकार ने 5 हेलिकॉप्टरों को भी बचाव और राहत कार्यों के लिए तैनात किया हुआ है। घटना के बाद सभी जगह बिजली की बहाली लगभग कर दी गयी है। बीआरओ और राज्य पीडब्ल्यूडी द्वारा 5 पूर्ण रूप से टूटे हुए पुलों की मरम्मत शुरू की जा चुकी है।

में यहाँ यह भी बताना चाहूँगा कि वित्त वर्ष 2020-21 में राज्य आपदा जोखिम प्रबंधन कोष (एसडीआरएमएफ) से लगभग 1,041 करोड़ रुपये उत्तराखंड के लिए आवंटित किये गये हैं, जिसमें केन्द्रीय अंश की प्रथम किस्त, already 468.50 करोड़ रुपये की राशि राज्य सरकार को जारी की जा चुकी है।

मैं सदन को केन्द्र सरकार की ओर से यह आश्वस्त करना चाहता हूँ कि राहत और बचाव कार्यों के लिए सभी सम्भव उपाय राज्य सरकार के साथ समन्वय के साथ किये जा रहे हैं और जो भी आवश्यक कदम उठाने जरूरी हैं, वे सभी कदम उठाये जा रहे हैं।

मैं सभी मृतकों के लिए अपनी ओर से, सदन की ओर से श्रद्धांजलि व्यक्त करके अपनी बात समाप्त करता हूँ।

MR. CHAIRMAN: I request all the Members to rise in their places and observe silence in memory of those departed.

(Hon. Members then stood in silence for one minute.)

MR. CHAIRMAN: We pray for their soul to rest in peace, and also hope that the other people who are all affected by this, the rescue operations will succeed and their lives can be saved. And as and when we get further information, we will try to discuss it.

GOVERNMENT BILL AND STATUTORY RESOLUTION

The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021

and

Disapproving the National Capital Territory of Delhi Laws (Special Provisions)

Second (Amendment) Ordinance, 2020 (No.15 Of 2020)

MR. CHAIRMAN: Now, the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021 and Statutory Resolution. Shri K.K. Ragesh, he is not there. Shri Binoy Viswam, Shri Shaktisinh Gohil, Shri K.C. Venugopal, to move the resolution.

SHRI BINOY VISWAM (Kerala): Sir, I move:

"That this House disapproves the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Ordinance, 2020 (No.15 of 2020) promulgated by the President of India on 30th December, 2020."

MR. CHAIRMAN: Now the hon. Minister to move the motion for consideration of the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021. Do you want to say anything about it?

SHRI SHAKTISINH GOHIL (Gujarat): Sir, I have a point of order.

MR. CHAIRMAN: Tell me. What is the point?

SHRI SHAKTISINH GOHIL: Sir, my point of order is under Rule 66, Article 123 and based on 'Rulings and Observations from the Chair (1952-2008)' Page No. 257, Ruling 490 and on the 'Rajya Sabha at Work', Page No. 726. माननीय सभापति महोदय, मैं ज्यादा वक्त नहीं लेते हुए आपका ध्यान Page No. 726 of 'Rajya Sabha at Work' की ओर

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 $^{^{\}Psi}$ Discussed together.

आकर्षित करना चाहूँगा। इस पेज के सेकंड लास्ट पैराग्राफ, bottom से 9th line above, just चार लाइन्स में चेयरमैन साहब का जो observation है, मैं आपकी अनुमित से सिर्फ इतना ही पढ़ना चाहूँगा। It says, "I hope these views and the propriety of the Constitution will be kept in view by the Government, and in future, recourse to issuing Ordinances will be minimal and will be as sparing as possible, especially, in the case of Finance Ordinances and they will be issued only when absolutely essential and urgent."

MR. CHAIRMAN: I have got the point, Shaktisinh ji. The point he is making is that the power of ordinance should be used with caution and in extraordinary situation. This has been the general view, even my view also. But what is happening, you are all aware of. In the recent years, when the Parliament is not in Session, successive Governments have been issuing ordinances and then later, these are coming to the House. We are then discussing it and we approve it or disapprove it, in whatever manner it is. Here also, you all know the reasons for issuing the Ordinance. One, because the Parliament was not in Session and, secondly, the Cabinet can decide anything and then it is referred back to the Parliament. So this has come before the Parliament, you can discuss it and then we can decide about it. ...(Interruptions)...

SHRI BINOY VISWAM: Sir, ..(Interruptions)...

MR. CHAIRMAN: You will have an opportunity while speaking on the Statutory Resolution.

SHRI JAIRAM RAMESH (Karnataka): But what is the urgency? When you issue an ordinance, then it becomes a law and then you say, there is a moratorium for eighteen months. So what is the urgency for the Ordinance then?

MR. CHAIRMAN: Okay; you can say all these things during the discussion. Now, the Minister. ...(Interruptions).... I have already permitted the Minister. ...(Interruptions)... Binoy Viswamji, please....(Interruptions)...

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS; THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION; AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI): Sir, the Government is acutely conscious of the need to take only limited recourse to the route of Ordinances, but it will be appreciated that in this particular context, had the Winter Session of Parliament been

held, I would have had the privilege of bringing this before this august House then. I would like to say this in response to an hon. Member, who asked what the urgency is. The urgency is that if we had not enacted the Ordinance in the interim period, the process of sealings, demolitions, etc. would have started, and I am sure no Member of this august House would like Delhi to be subjected to that kind of uncertainty and chaos. Hence, this Bill seeks to extend the validity of the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011 for a period of three years from 1st January, 2021 to 31st December, 2023. Now, I move:-

"That the Bill further to amend the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011, be taken into consideration."

Sir, I just wish to submit a few points to this House. By way of perspective, it would be recalled that the population of Delhi in 1947 was 8 lakhs. The first Census that we had in 1951, that went up to close to 20 or 21 lakhs because of the number of refugees who had come from across the border in 1947. The last Census in Delhi was conducted in 2011. The population then stood at 1.6 crores. When the census is held later this year, I think it will be reasonable to expect that the population would be close to 2 crores or even beyond that. Delhi being a cosmopolitan city, it draws people from across the country and across all walks of life. Exponential growth has led to a serious stretch on its resources, leading to a very vast gap between demand and supply. In the year, 2006, the Parliament enacted the Delhi Laws (Special Provisions) Act to protect certain forms of encroachment and unauthorised development from punitive action, namely, demolition, sealing, displacement, etc. These provisions were, on previous occasions, extended through various Ordinances and Acts in 2007, 2009, 2014 and 2017. Since I had the privilege of last appearing before this august House towards the end of 2017, we have followed the threepronged approach to address the urbanisation needs of the people of Delhi.

MR. CHAIRMAN: One second, please. The Bill has to be disposed of. One hour time is allocated. I call upon the Members to be present in the House, please.

SHRI JAIRAM RAMESH: Sir, you should ask him to be brief.

MR. CHAIRMAN: I told him.

SHRI HARDEEP SINGH PURI: A total of 1.35 crore of its citizens will benefit from three schemes, namely, the Pradhan Mantri Unauthorised Colonies in Delhi Awas Adhikar Yojana which is expected to benefit 50 lakh people. "जहाँ झुग्गी, वहीं मकान" योजना, under the PMAY (Urban), is expected to benefit about 10 lakh people; and, under the land pooling, 75 lakh people are expected to be benefitted, which are under various stages of implementation. Sir, we enacted this legislation, the PM-UDAY towards the end of 2019 and in spite of the fact that we lost nearly one year on account of the pandemic, I am very happy to inform this House that 3,82,449 registrations have been done and authorization slips, conveyance deeds, have been issued to 4.035 households. The DDA has also finalized the control norms which are expected to trigger re-development in these colonies. Under the in situ rehabilitation of JJ clusters, out of total of 675 JJ clusters in Delhi, 376 are with DDA, 7,500 EWS houses are for three JJ clusters in Kalkaji Extension, Jailorwala Bagh and Kathputli Colony, Shadipur are under construction and some of these are at a very advanced stage of completion. Tender for Dilshad Garden has been projected. Sir, under land pooling, the land pooled as on date is 6,938 hectares; 17 lakh dwelling units...

MR. CHAIRMAN: You will get an opportunity to reply to the debate.

SHRI HARDEEP SINGH PURI: I will conclude. I just wanted to provide a perspective to the hon. Members and I may be given an opportunity thereafter also to sum up, to reiterate some of these points. Thank you very much, Sir.

The questions were proposed.

MR. CHAIRMAN: Thank you, Hardeepji. As it was agreed in the BAC, that as this is a very simple legislation and also very important for the people of Delhi, one hour time has been given. Keeping that in mind, everybody has to cooperate. Now, Shri Binoy Viswam; do you wish to say something on the Statutory Resolution? Please speak.

SHRI BINOY VISWAM: Sir, my Resolution was on a principle basis, and according to the points raised by some of the previous speakers too, there is a tendency of the Government to bypass this Parliament, to take away the people's rights, and accept the Ordinance route. Now, it has become an Ordinance Raj. Sir, when we go to the figures, during the period of NDA-I, in the whole period, the number of Ordinances was 42; in UPA I and II together, it was 59. In the days of NDA-II till now, there are 77 Ordinances. Sir, I will request you, as the Chairman, who believes in Democracy

and in the rights of the House, to give strict instruction to the Government that this route of Ordinance cannot be allowed to be the practice. That is my approach. Thank you, Sir.

MR. CHAIRMAN: If all the States and the Central Government agree on this, not to issue Ordinances, that will be really very good. But there has to be consensus among political parties. 'When I am in power, I will issue Ordinance, when you are in power, do not issue Ordinance'. That is not going to help. I am not saying this with this reference, I am saying this because I have been in this House for good number of years and I have been experiencing people opposing Ordinances. People who are opposing it, they say that it is not in the spirit of democracy. People who are supporting Ordinances, they say it is in the spirit of democracy. So keeping that in mind, the spirit of democracy has to be understood, and to the extent possible, we must utilize the forum of Legislature. Here it is a different case.

The Business is supposed to be concluded by 2 o'clock but, I have permitted to extend it by 2.15 p.m. or so, and then the Minister will give a brief reply. Please cooperate. Now, Shri K.T.S.Tulsi; you have got total nine minutes for your party.

SHRI K.T.S. TULSI (Chhattisgarh): Sir, at the very outset, I would like to clarify that neither my party nor I am opposed to grant of facilities to people living in some of the worst slums on earth. But, nevertheless, while we support grant of these facilities, that by itself can't be the end because there has to be organized approach to provide houses for everybody. It is a matter of fact which is undisputable that Indian cities are virtually turning into slums and worse than that, their boundaries are increasing with every passing day.

(MR. DEPUTY CHAIRMAN in the Chair.)

We are witnessing urbanization and the other name of urbanization is migration; migration from rural areas or small towns to big metros. Sir, slums are the only shelters that they can get when they come in search of some employment. The people who migrate from smaller towns are mostly labourers, daily-wagers, sweepers, and when they find no other place to be able to live or afford, all that they can do is, live in the slums. According to the United Nations Habitat and World Bank Report, 90 per cent of the urban growth is taking place in the developing nations. Asia and Africa constitute over 80 per cent of this. But this urbanization is that of poverty. It leads to the growth of slums and instead of building proper housing colonies for them, we simply say that let them stay where they are which is unhygienic. Yet there

will be Ordinances and there will be extension of the Ordinances and there will not be any proper examination of the problem and find a lasting solution where poorest of the poor who come to serve and eke out a living will also be given respectable housing. The dwellers in slums and in unauthorized colonies cannot be treated merely as vote banks. They are humans and they have rights under Article 21 of the Constitution to be able to lead a life of dignity. The slum dynamics of Delhi, particularly of Delhi, is slow rate of urban growth but high percentage of slum population. That is the manner in which most of the large cities in India are destined. I want to say that the ad hoc arrangement is merely an eyewash and amounts to evading the problem. More than 30 per cent of the population of Delhi, that is 40 lakh people, live in slums or in unauthorized colonies. Is there going to be an effort to find a lasting solution to Are they going to be given a life of dignity or not? One-third of Delhi's population is living in miserable conditions. There are no dispensaries, no schools, no proper roads and no proper houses. By merely regularizing them time and again in a repetitive fashion is no solution. The Government must have a farsighted approach and find a solution to this. Living conditions in these places are horrible. Sir, 30 per cent of the population and 50 per cent of the dwellers are suffering from one ailment or the other. Slums have garbage piled up on the streets. There is inadequate lighting and 51 per cent in children in Delhi slums have stunted growth. Health hazards of urban slum dwellers are directly related to poverty and they are more prone to communicable diseases and malnutrition. There is a greater risk of accidents at work because of the manner in which they spend their lives in these hellholes. From the United Nations to every city planner in developing countries, the primary target is cities without slum. If that is the target which the Government will adopt, perhaps, we can have a beginning of a solution. The present Government claims to have been very keen to develop some of the cities with vibrant infrastructure facilities to allure international investment for the so-called Smart Cities. But how many Smart Cities have we seen since 2014? These seem to have been only on paper and for publication in the advertisements. The Union Government promised 100 Smart Cities in five years. Till October 2019, only 30 per cent of the funds were released. We cannot simply do jumlas and expect any change. Out of 3,700 projects worth Rs.1,36,000 crore, only 959 projects worth Rs.15,260 crores are reported to have been completed. The ambitious Pradhan Mantri Awas Yojana, launched by the Hon. Prime Minister, promised 1.2 crore houses by 2022. Till 22nd March of 2018, only 10 per cent of the projected number of houses were completed. The Parliamentary Oversight Committee stated that out of the Central share of Rs. 57, 699 crores, only Rs.26,162 crores, which means only about half of the amount, had been sanctioned for release by the Union Government. The Committee was constrained to note that all is not well with the implementation of the scheme and that the progress of PMAY has been disappointing. The report also noted that for the Smart City Mission and the Atal Mission for Rejuvenation of Urban Transformation, the Government will spend the money. But they have failed to execute projects even though three years have passed since the schemes were launched on 25th February, 2015. All that I would say is that if the priorities were right, instead of spending Rs.20,000 crore on the Central Vista, the Government could have built housing colonies and provided them one crore houses within this money. Thank you.

डा. अनिल अग्रवाल (उत्तर प्रदेश)ः माननीय सभापति जी, मैं The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021. के समर्थन में बोलने के लिए खड़ा हुआ हूं। महोदय, आप जानते हैं कि देश के लोकप्रिय यशस्वी प्रधान मंत्री आदरणीय श्री नरेन्द्र मोदी जी जब संसद में आए थे और जब उनका पहला भाषण हुआ था, तो उन्होंने बड़ा स्पष्ट संदेश दिया था कि उनकी सरकार देश के गरीबों, वंचितों, दलितों व किसानों के लिए समर्पित सरकार है। अपने उस वायदे को निभाते हुए, माननीय प्रधान मंत्री जी ने अपनी सरकार की प्राथमिकताएं तय कीं। आप जानते हैं कि दिल्ली देश की राजधानी होने के कारण यहां देश के विभिन्न हिस्सों से लोग आते हैं, चूंकि यहां उनको रोज़ी-रोटी का अवसर ज्यादा मिलता है। जैसा कि हमारे माननीय शहरी विकास मंत्री जी ने बताया कि दिल्ली की आबादी किस तेजी से बढ़ी है। यहां गरीब आदमी के लिए एक बहुत बड़ी समस्या यह होती थी कि वह किस प्रकार से अपने रहने की व्यवस्था करे। बहुत से लोगों ने किसी प्रकार से अपनी झुग्गी-झोंपडियां बनाईं और स्लम्स एरिया में रहने लगे। यह बात सही है कि उनकी स्थितियां रहने लायक नहीं हैं, लेकिन माननीय प्रधान मंत्री जी उनके जीवन में एक आशा की किरण लेकर आए और उन्होंने 'जहां झुग्गी, वहां मकान' का एक बहुत बड़ा काम किया। इस सदन ने पिछले साल उसको पास किया था और हम सब लोग उसके साक्षी बने थे। 'जहां झुग्गी, वहां मकान' में बहुत सारी सुविधाएं दी गईं, जैसे उनको रेवेन्यू स्टैम्प पेपर में बहुत छूट दी गईं। इसके साथ ही उनको विभिन्न प्रकार से और भी छूट दी गई। माननीय प्रधान मंत्री जी का जो एक मकसद था कि उनको किसी भी प्रकार से दिक्कत न हो और उनको रहने के लिए मकान मिल जाए, उस दिशा में केन्द्र सरकार ने बहुत बड़ा काम किया है। अभी वह काम पूरी तरह से नहीं हो पाया है, चूंकि उसमें कुछ स्टेट गवर्नमेंट का भी रोल है। स्टेट गवर्नमेंट से जो सपोर्ट और कोऑर्डिनेशन होना चाहिए था, वह कुछ कारणों से नहीं हो पाया है। फिर भी माननीय प्रधान मंत्री जी उसके लिए पूरी तरह से प्रयासरत हैं। हम जानते हैं कि दिल्ली की आबादी बढ़ने के कारण यहां पर जल की समस्या है और पर्यावरण की भी समस्या है।

महोदय, आप जानते हैं कि दिल्ली में बहुत सारी वॉटर बॉडीज़ हैं, अब वे धीरे-धीरे समाप्त हो रही हैं, उनका जल स्तर भी घट रहा है और कुछ जगह उनका encroachment भी हुआ है। दिल्ली में हमारी यह कोशिश होनी चाहिए कि जितनी हमारी वॉटर बॉडीज़ हैं, उनको

revive करें, उनके revival से न केवल वॉटर बॉडीज़ का जल स्तर better होगा, बल्कि पूरे क्षेत्र का जल स्तर भी बढ़ेगा, इससे लोगों को बेहतर पीने का पानी मिल सकेगा।

महोदय, हम जानते हैं कि जिस वॉटर की सप्लाई होती है और जो हमारा water purification होता है, हमें उसमें काफी पैसा खर्च करना पड़ता है, लेकिन वॉटर बॉडीज़ से जो पानी भूमि के अंदर जाता है, उसको हम purify करते हैं तो खर्च कम आता है। उसमें उतनी धनराशि खर्च नहीं होती है। मेरा केन्द्र सरकार और राज्य सरकार दोनों से यह अनुरोध होगा कि वे दिल्ली में जितनी भी वॉटर बॉडीज़ हैं, उनका revival करें। आप जानते हैं कि बहुत सारे प्रयासों के बावजूद दिल्ली में environment की एक बहुत बड़ी समस्या है। आप देखते हैं कि जो एयर क्वॉलिटी इंडेक्स है, जो permissible है, वह उससे काफी ज्यादा रहता है। दिल्ली का जो नया मास्टर प्लान आ रहा है, उसमें हम लोगों को यह ध्यान रखना पड़ेगा और राज्य सरकार को भी इसमें रुचि दिखानी पडेगी कि जो हमारे ग्रीन एरियाज़ हैं, उनको हम मेन्टेन करें। अगर हम लोग अपने ग्रीन एरियाज़ मेन्टेन कर लेंगे, तो निश्चित रूप से हमें पर्यावरण को सजीव करने में फायदा मिलेगा। हमारा एयर क्वॉलिटी इंडेक्स बेहतर रहेगा और हमारी जो आने वाली पीढियां हैं, उनको लाभ होगा। दिल्ली में बहुत सारे बच्चे आपको ऐसे देखने को मिल जाएंगे, जो छोटी उम्र में ही bronchitis जैसी बीमारी से ग्रसित हैं, चूंकि वे शुद्ध हवा नहीं ले पा रहे हैं। हम लोगों को यह भी देखना पड़ेगा। दिल्ली में अभी भी कुछ लैंड्स ऐसी हैं, जो वेकेंट लैंड्स हैं। जब हमारा मास्टर प्लान तैयार होगा, उसमें हम लोग यह ध्यान रखें कि उन लैंडस का proper utilization हो। दिल्ली में बहुत सारे एरियाज़ ऐसे भी हैं, जो मास्टर प्लान में commercial declared हैं, लेकिन वहां commercial activities नहीं हो रही हैं। उसके विपरीत कुछ एरियाज़ ऐसे भी हैं, जो residential हैं और वहां commercial activities हो रही हैं। इसका सीधा-सीधा मतलब यह होता है कि जो हमारे उस समय के प्लानर्स थे. उन्होंने प्रॉपर प्लानिंग नहीं की. जिसकी वजह से ये दिक्कतें हुईं। दिल्ली में बहुत सारी चीज़ों की दिक्कत है- जैसे गोदामों की प्रॉब्लम है, हमारे commercial space की प्रॉब्लम है और ये सारी की सारी चीज़ें demand and supply से driven है। हमें इन चीज़ों की आवश्यकता पड़ेगी ही पड़ेगी। सर, मेरा आपसे अनूरोध है कि इन सब चीज़ों का ध्यान रखते हुए हम लोग दिल्ली के मास्टर प्लान को बनाएं और जो 'स्वच्छ भारत मिशन' है, उसको हम लोग लागू करें। एक अंतिम बात कहकर मैं अपनी बात समाप्त करूंगा। पिछले दिनों दिल्ली के नागरिकों के सामने एक बहुत ही विषम परिस्थिति आई। दिल्ली में सफाई नहीं हो पाई। नगर निगम यह कहता है कि हमें राज्य सरकार से पैसा लेना है। ...(व्यवधान)...

श्री उपसभापति : आप अपनी बात खत्म करें।

डा. अनिल अग्रवाल: सर, मैं अपनी बात खत्म ही कर रहा हूं। राज्य सरकार निगम को पैसा नहीं दे रही है, तो जो 'स्वच्छ भारत अभियान' है, ...(व्यवधान)...वह पूरी तरह से गड़बड़ हो गया है। ...(व्यवधान)...

श्री उपसभापति : आप इधर संबोधित करें और अपनी बात खत्म करें। आपका समय खत्म हो चुका है। डा. अनिल अग्रवाल : उपसभापति महोदय, मैं आपसे और अपने विपक्षी साथियों से यही अनुरोध करता हूं कि इस बिल को पारित कराने में मदद करें, धन्यवाद।

DR. SANTANU SEN (West Bengal): Sir, as I have seen in our State of West Bengal, the Chief Minister of All India Trinamool Congress Government, Madam Mamata Banerjee, has been taking many noble initiatives regarding these types of dwellers and getting those plans implemented smoothly and speedily. As regards the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021, I would like to put forward certain proposals before our Government. The Bill has to ensure that no evictions of *Juggies and Jhopris* are made. Earlier in September, 2020 the South Delhi Municipal Corporation and the Railways had been asked to create an action plan within three months to evict 48,000 juggies from Railway safety zone along 140 kilometres of railway tracks in Delhi. The initiative to regularise such settlement is very good, but the wellbeing of the residents has to be considered foremost. It is to be noted that any demolition without rehabilitation, without rehabilitating the residents, would be unconstitutional and illegal and would lead to loss of livelihood of many people. The Government has also considered granting ownership rights to the people of the lower income group living in these colonies. This has to be a time bound and an easily facilitated process because these people are the most marginalised when it comes to documentation or other processes. The Government has to ensure that none of these people are deprived in any way whatsoever and their rights and interests are kept sacrosanct and considered as foremost. Thank you very much.

DR. AMAR PATNAIK (Odisha): Thank you, Sir, for giving me this opportunity.

Sir, para 6 of the Statement of Objects and Reasons of the Bill says, 'The Act of 2011 was valid till 31st December, 2020 and it was necessary to continue the protection of those unauthorised developments where adequate measures were yet to be taken.'

Considering this fact, I support this Bill. I would also like to draw the attention of the hon. Minister to a mission that was initiated very successfully in Odisha by the hon. Chief Minister, Shri Naveen Patnaik. It is called the JAGA Mission — JAGA means land. In October, 2017, the Government of Odisha enacted the Odisha Land Rights to Slum Dwellers Act. It is one of the largest land titling initiatives anywhere in the world. Sir, there are about 10 lakh beneficiaries, and, most importantly, it is going to be in small and medium towns. So, 2 lakh households living in 2,000 slums in all

109 small and medium towns in the State are covered using technology, drones, imagery, community mobilisation, etc., while designing this particular scheme.

So, while supporting this Bill, I have only one suggestion to make. The initiative taken by the Government of Odisha which was acclaimed internationally could, probably, be adopted while preparing the Master Plan 2041. In fact, my concern is that the Master Plan 2041 has been delayed now for about 15 years and the bigger concern is the latest decision of the Supreme Court on 16th December, 2020, where the Supreme Court questioned regularisation of unauthorized colonies on the ground, basically, of moral hazard issue.

I take this opportunity to read a paragraph from this order which says...

MR. DEPUTY CHAIRMAN: Please sum up. Your time is over, Dr. Patnaik.

DR. AMAR PATNAIK: Sir, I will take just half-a-minute.

So, I would suggest for consideration of the hon. Minister that action has to be taken very quickly and, while making Master Plan 2041, issues relating to cycle lanes, footpaths, social distancing norms because COVID is something we should learn from, water and waste management techniques, mixed use walk space, child-friendly cities and child-friendly carriages would, probably, be considered. Thank you.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I thank you for giving an opportunity to speak on behalf of my party, DMK, on the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021.

The Bill provides for (i) Relocating slum dwellers and *Jhugi-Jhompri* clusters in accordance with provisions of the Delhi Shelter Improvement Board Act, 2010, and the Master Plan for Delhi, 2021, extending up to December 2023. (ii) Regularising unauthorised colonies. It provides for strategies of housing for urban poor as well as for dealing with the informal sector.

I would like to say, as early as 1967, when DMK Government came to power in Tamil Nadu, under the great leadership of Anna, it set up slum clearance board and all poor people living in *kuchcha* huts with no basic facilities were rehabilitated in the concrete structure in multi-storied flats with all facilities. Our Government brought a scheme of giving labour quarters, rented houses at concession rate to migrant labour who were working in the industrial estates and clusters.

MR. DEPUTY CHAIRMAN: Please sum up, Mr. Shanmugam.

SHRI M. SHANMUGAN: The same scheme has been adopted by the Centre with a new name. If you want to implement the welfare scheme for labour...

MR. DEPUTY CHAIRMAN: Please sum up now.

SHRI M. SHANMUGAM: ...in the informal sector, then you should have the enumeration about the migrant labour.

MR. DEPUTY CHAIRMAN: Please sum up, Shanmugamji.

SHRI M. SHANMUGAM: Sir, I will take one minute.

MR. DEPUTY CHAIRMAN: No. No one minute. Time is over. Time is over. I will be forced to call the next speaker. Please sum up.

SHRI M. SHANMUGAM: Thank you, Sir.

DR. BANDA PRAKASH (Telangana): Mr. Deputy Chairman, Sir, I rise to support the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021. The Government of Delhi and the Government of India have taken a good decision to regularise the unauthorized colonies and give the land rights to the people. At the same time, I request the hon. Minister that, while regularizing the unauthorized colonies, the lakes and tanks of the urban areas should be protected. The urban forests and environment should also be protected.

The Government of Telangana had also taken the same decision to regularize the things in the urban areas. In fact, it is a national phenomenon. We are constructing more than one lakh double-bedroom residential apartments, costing rupees seven lakh per unit, in urban areas. Out of these, forty thousand apartments have already been handed over to the slum-dwellers. In rural areas too, we are constructing two lakh and fifty thousand double-bedroom residential units, costing rupees six lakh per unit. Apart from that, we have also issued GOs to give the land rights...(Interruptions)....

MR. DEPUTY CHAIRMAN: Please sum up. ... (Interruptions)...

DR. BANDA PRAKASH: One minute more, please. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: No; no, your time is already over. I am calling the next speaker. ...(Interruptions)...

DR. BANDA PRAKASH: Sir, through you, I would like to request the hon. Minister to protect these people and give them good environment because these people, living in the unauthorized colonies, are also the valuable voters of our democracy. I would also like to request the hon. Minister to make a national policy to control urbanization and migration. Thank you very much.

MR. DEPUTY CHAIRMAN: Now, Shri Subhas Chandra Bose Pilli. You have two minutes.

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Mr. Deputy Chairman, Sir, as we all know, Delhi has rapidly been growing over the last so many years. And, this has put a heavy strain on the infrastructure facilities and other resources. As a result, the demand for housing, commercial space, and other amenities has increased tremendously. This has given rise to the problems of encroachment on the public land, growth of slums, unauthorized constructions, commercial usage of residential areas and inadequacy of housing units. As we all know, the Delhi Laws (Special Provisions) Act 2006 was enacted on 19th May, 2006, initially, for a period of one year. This protection to various forms of unauthorized developments in Delhi has continued thereafter through Ordinances and Acts, enacted from time to time. Thereafter, the National Capital Territory Delhi of Laws (Special Provisions) Second Act, 2011, was enacted. This was valid for a period of three years, up to 31st December 2014. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Please conclude now. Please conclude.

SHRI SUBHAS CHANDRA BOSE PILLI: Okay, Sir. The validity of the Act was extended up to 31st December, 2017. While the National Capital Territory of Delhi Laws ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Subhas Chandraji, please conclude. Your time is over. ...(Interruptions)... Your time is over.

SHRI SUBHAS CHANDRA BOSE PILLI: Thank you, Sir.

श्री उपसभापतिः श्री विशम्भर प्रसाद निषाद जी। आपके पास बोलने के लिए एक मिनट का समय है।

श्री विशम्भर प्रसाद निषाद (उत्तर प्रदेश): माननीय उपसभापित महोदय, यह जो दिल्ली राष्ट्रीय राजधानी राज्यक्षेत्र विधि (विशेष उपबंध) दूसरा (संशोधन) विधेयक, 2021 आया है, इसमें सीलिंग से बचाने के लिए अस्थाई रूप से 1 जनवरी, 2021 से 31 दिसम्बर, 2023 तक राहत दी गई है। मान्यवर, इस बिल में सीलिंग से लोगों को स्थाई रूप से राहत दी जानी चाहिए थी, वहां पर आवास और शौचालय की व्यवस्था की जानी चाहिए थी। यहां पर गरीब लोग आते हैं, गरीब लोग रोजगार की कमी के कारण शहरों में आते हैं, इनके रहने के लिए पर्याप्त व्यवस्था होनी चाहिए।

मान्यवर, जो लोग गरीब हैं, इनकी संख्या की कोई गिनती नहीं है, सरकार को इनकी जातिगत जनगणना 2021 में करवानी चाहिए थी, जिससे इनको सामाजिक और आर्थिक सुविधाएं दी जा सकें।

श्री उपसभापतिः अब आप अपनी बात खत्म करिए।

श्री विशम्भर प्रसाद निषादः खाद्य सुरक्षा अधिनियम के तहत इनको सुविधाएं दी जानी चाहिए, इनको आवास दिए जाने चाहिए।

श्री उपसभापतिः विशम्भर प्रसाद जी, आप अपनी बात खत्म करें, धन्यवाद।

श्री विशम्भर प्रसाद निषाद : संविधान के आर्टिकल 21 (A) में व्यवस्था है कि सभी को शिक्षा देनी चाहिए। इनके लिए शिक्षा की व्यवस्था कराई जानी चाहिए।

श्री उपसभापतिः धन्यवाद।

श्री विशम्भर प्रसाद निषाद : मान्यवर, चूंकि शिक्षा की कमी है। ...(व्यवधान)...

श्री उपसभापतिः माननीय सदस्यगण, मैं ऐसा नहीं कर सकता। इसके लिए एक घंटा समय तय हुआ है, उसके तहत ही समय दिया गया है। ...(व्यवधान)...

श्री विशम्भर प्रसाद निषाद : संविधान में व्यवस्था है कि छह साल से 14 साल तक के बच्चों को निशुल्क शिक्षा मिलनी चाहिए। ...(व्यवधान)...

श्री उपसभापतिः प्लीज़, प्लीज़।

श्री विशम्भर प्रसाद निषाद : महोदय, मैं इस बिल का समर्थन करता हूं।

श्री जयराम रमेश: महोदय, ज्यादा समय मिलना चाहिए।..(व्यवधान)..

श्री उपसभापति : माननीय सदस्य, मैं यह नहीं कर सकता हूं, क्योंकि जो एक घंटा समय तय हुआ है, यह उसी के तहत है। Please, please. Shri Bikash Ranjan.

श्री जयराम रमेश : बिल पर एक घंटा..(व्यवधान)..

श्री उपसभापति : जब तय हुआ था, तब आप सभी लोग इसमें मौजूद थे, इसलिए मैं इस पर कहना नहीं चाहूंगा। Bikashji, you have one minute only.

SHRI BIKASH RANJAN (West Bengal): No problem, Sir.

Sir, my apprehension is that this Government is running on Ordinances, whether it is the Ordinance *raj* in which we are living! The Bill has such a laudable purpose, but it has not been executed. Why it has not been executed within the time is not explained. The Ordinance was brought in just a day before the terminal period of the earlier Bill. This way if the governance is done, then, I doubt whether this Government will at all be able to achieve the target. Repeated extension through Ordinance is condemnable. They have to clearly spell out where the difficulties to implement the targets were. This is for the poor people of the country. Their rights are much more important than anything else. That is all.

MR. DEPUTY CHAIRMAN: Thank you. Now, Shri Binoy Viswam; not present. माननीय संजय जी और आप में से एक व्यक्ति को बोलना है।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली)ः उपसभापति जी, मैं बोल रहा हूं।

श्री उपसभापति : आप बोल रहे हैं। संजय जी, आपको सिर्फ तीन मिनट बोलना है।

श्री जयराम रमेश: माननीय उपसभापति जी, ये दिल्ली से सांसद हैं।..(व्यवधान)..

श्री संजय सिंह : उपसभापति जी, मैं दिल्ली से सांसद हूं। ..(व्यवधान)..

श्री उपसभापति : माननीय सदस्यगण, मैं समय तय नहीं करता। ..(व्यवधान)..

श्री संजय सिंह : उपसभापति जी, इतना तो सभी के लिए consider किया जाता है। ..(व्यवधान)..

श्री उपसभापति : मैं समय तय नहीं करता। ..(व्यवधान)..बीएसी में जो समय तय होता है, मैं उसका अनुपालन कर रहा हूं। ...(व्यवधान)...

श्री संजय सिंह: सर, इतना तो आप सभी के लिए consider करते हैं। ..(व्यवधान)..जो जहाँ का सांसद है, कम से कम वहाँ तो उसको वक्त मिलना चहिए। ..(व्यवधान)..

श्री उपसभापति : प्लीज़, आप अपनी बात खत्म कीजिए। ..(व्यवधान)..

श्री संजय सिंह: सर, एक मिनट में अपनी बात कैसे कहेंगे?

श्री उपसभापति : मैंने आपको तीन मिनट कहे हैं। आप अपनी बात खत्म करें, आपके पास कला है करने की।

श्री संजय सिंहः उपसभापित जी, आपका बहुत-बहुत धन्यवाद कि आपने इस महत्वपूर्ण बिल पर मुझे अपनी बात रखने का मौका दिया है। मैं इस बिल के समर्थन में अपनी बात कहने के लिए खड़ा हुआ हूं, लेकिन मेरा एक दर्द है, एक तकलीफ है, खास तौर से पूर्वांचल से नाता होने के नाते भी है। जैसा कि यहाँ पर बताया गया है कि दिल्ली के अंदर 40 लाख लोग अवैध कॉलोनियों में, स्लम एरियाज़ में रहते हैं। उन 40 लाख लोगों की संख्या अब लगभग 1 करोड़ मान सकते हैं कि 1 करोड़ लोगों का जन जीवन इन कॉलोनियों में प्रभावित होता है। मान्यवर, मेरा इस सरकार से बहुत विनम्रतापूर्वक सवाल है कि यह एक्सटेंशन कब तक बार-बार मिलता रहेगा? यह 2008 में मिला, 2011 में मिला, 2014 में मिला - तब कांग्रेस की सरकार थी, फिर 2017 में मिला, 2020 में मिला और आज भी मिल रहा है, आज आपकी सरकार है।

मान्यवर, आपने पिछले साल ही वायदा किया था कि हम इनको मालिकाना हक़ देंगे। मालिकाना हक के बगैर वे बैंक से लोन नहीं ले सकते, उनके नक्शे पास नहीं होते, एम.सी.डी. रोज उनका घर तोड़ने के लिए वहाँ आ जाती है। वे अपने मकान के नाम पर न तो एक पैसे का लोन ले सकते हैं और न ही उसको बेच सकते हैं। जो स्कूल, मंदिर और अस्पताल उस इलाक़े में हैं, आपने 2002 में कहा कि इनका नक्शा पास किया जाएगा, लेकिन आज तक उनका नक्शा पास नहीं किया गया।

मान्यवर, "जहाँ झुग्गी, वहाँ मकान" की योजना अरविंद केजरीवाल जी लेकर आए थे। हमने "जहाँ झुग्गी, वहाँ मकान" की योजना के तहत 50 हज़ार फ्लैट्स तैयार किए हैं और अभी तक हम लोगों ने 5 हज़ार से ज्यादा लोगों को फ्लैट की चाभी दे दी है, उन्हें कागज़ भी दे दिए हैं।

मान्यवर, उन इलाक़ों में, जहाँ पर इतनी भारी आबादी में लोग रहते हैं, उनके बारे में आपको जानकर तकलीफ़ होगी कि उनको आज तक अवैध कॉलोनीज़ कहा जाता है। वे अपने घर का परिचय नहीं दे सकते। यदि कोई पूछता है कि कहाँ रहते हो, तो जवाब होता है - अवैध कॉलोनी में। आज़ादी के 73 सालों के बाद भी देश की राजधानी में लोग अवैध कॉलोनियों में रह रहे हैं। मैं इसके लिए आपके माध्यम से इस सरकार से हाथ जोड़कर निवेदन करना चाहता हूं कि आपने दिल्ली की जनता से वायदा किया था, आपने कहा था कि हम चुनाव से पहले मालिकाना

हक़ देंगे, इसलिए आप कृपा करके उन्हें मालिकाना हक दे दीजिए। मैं इस सरकार से निवेदन करना चाहता हूं कि अब तक बहुत तारीखें मिल चुकी हैं, सालों साल उन्होंने इंतज़ार कर लिया, अब उनको मालिकाना हक दीजिए। हमारी सरकार.. (व्यवधान)..

श्री उपसभापति : माननीय संजय जी, आप अपनी स्पीच खत्म कीजिए।..(व्यवधान)..

श्री संजय सिंह: उपसभापित जी, बस खत्म कर रहा हूं। इन इलाकों में बिजली का, सड़क का, पानी का, सीसीटीवी का, वाईफाई का जितना हमसे, हमारी केजरीवाल सरकार से बन सकता था, उतना हमने काम किया है। मैं आपसे निवेदन करना चाहता हूं, माननीय मंत्री जी यहाँ पर बैठे हैं, इसी सदन में प्रधान मंत्री जी से लेकर आप सभी ने एक स्वर में उन्हें मालिकाना हक देने का वायदा किया था, इसलिए आप उस वायदे को पूरा कीजिए और दिल्ली के लोगों को मालिकाना हक दीजिए। उपसभापित जी, आपने मुझे बोलने का मौका दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री उपसभापति : धन्यवाद माननीय संजय जी। माननीय श्री रामजी।

श्री रामजी (उत्तर प्रदेश): माननीय उपसभापति जी, आपका धन्यवाद कि आपने मुझे इस बिल पर बोलने का अवसर दिया। साथ ही मैं माननीय बहन जी का कोटि-कोटि धन्यवाद और आभार व्यक्त करता हूँ, जिन्होंने मुझे देश के सबसे बड़े सदन में भेजा और मुझ जैसे साधारण परिवार में जन्मे व्यक्ति को, साधारण कार्यकर्ता को आज अपने वास्ते इस बिल पर बोलने का अवसर दिया।

श्रीमान जी, यह जो बिल आया है, इस बिल की जो खास बात देखी गई है, वह यह है कि करीब 1,800 कॉलोनियों को, जो unauthorized थीं, जो J.J. clusters थे, वे आज इस बिल के पास होने के बाद authorized हो जाएँगे। मेरा आपसे यह कहना है कि इस बिल के माध्यम से वह काम किया गया है, जिस तरह से उत्तर प्रदेश में 2007 से 2012 के बीच किया गया था, जब बहुजन समाजवादी पार्टी की सरकार थी और माननीय बहन कुमारी मायावती जी मुख्यमंत्री थीं। तब 15 जनवरी, 2009 को वे 'सर्वजन हिताय, सर्वजन सुखाय' के सिद्धांत पर एक योजना लेकर आईं। उसमें यह प्रावधान किया गया कि सर्वजन हिताय के सिद्धांत पर सर्वजन को, गरीब को आवास का, स्लम एरिया का मालिकाना हक दिया गया। मतलब कि आप आज जो योजना लेकर आ रहे हैं, वह योजना 2009 में उत्तर प्रदेश में लागू की गई। उसके तहत जो लोग स्लम एरिया में रहते थे, जो लोग झुग्गी-झोंपड़ियों में रहते थे, उन लोगों को केवल मालिकाना हक ही नहीं दिया गया, बल्कि उन लोगों को मकान बना कर दिया गया। जो लोग उस योजना में किसी कारणवश महरूम रह गए, उन लोगों के लिए भी हम 7 महीने के बाद 'मान्यवर श्री कांशीराम जी शहरी गरीब आवास योजना' लेकर आए और उसमें लाखों लोगों को दो बेडरूम का फ्लैट free of cost दिया गया। यह पूरी तरह से मुफ्त दिया गया। इसलिए मेरा आपसे निवेदन है कि दिल्ली के अन्दर जो migrant लोग रहते हैं, पूरे देश से जो labourers आते हैं, मजदूर आते हैं, चाहे बिहार हो, चाहे उत्तर प्रदेश हो, चाहे पश्चिमी बंगाल हो, वे सब यहाँ पर रहते हैं, मजदूरी करते हैं और उनके पास पैसा नहीं है कि वे लोग अपने बड़े-बड़े मकान बना सकें। इसलिए आपके माध्यम से सरकार से मेरा अनुरोध है कि कम से कम जो दलित समाज के लोग हैं या अनुसूचित जनजाति के जो लोग हैं, जो दिल्ली में migrant के रूप में रहते हैं, आप उनको identify करिए, उनके लिए मकान बना कर दीजिए और जो मूलभूत सुविधाएँ हैं, वे उनको दीजिए।

श्री उपसभापति : धन्यवाद।

श्री रामजी : सर, यह मेरी पहली speech है, इसलिए मैं आपसे request करता हूँ। और कोई बात नहीं है।

श्री अशोक सिद्धार्थ (उत्तर प्रदेश): सर, यह इनकी maiden speech है।

श्री उपसभापति : अभी maiden speech का provision नहीं है, आप जानते हैं।

श्री रामजी : सर, मुझे एक मिनट दे दीजिए।

श्री उपसभापति : ठीक है, आप बोलिए।

श्री रामजी: श्रीमान जी, इसमें एक और बात सामने आती है कि इन कॉलोनियों के अन्दर बड़े स्तर पर भू-माफियाओं का भी बोलबाला है। वहाँ जो migrant लोग रहते हैं, इन सरकारी जमीनों पर भू-माफियाओं ने झुग्गी-झोंपड़ी बना रखी है और उनमें migrant लोग किराए पर रहते हैं।

श्री उपसभापति : आप अपनी बात खत्म करिए।

श्री रामजी: सर, यह बहुत important matter है।

श्री उपसभापति : अब आप अपना last point कहिए, मैं अगले वक्ता को बुलाऊँगा।

श्री रामजी: श्रीमान जी, वे झुग्गी-झोंपड़ी में किराए पर रहते हैं। अगर ये authorized हो जाएँगी, तो कम से कम उन लोगों को ही मालिकाना हक मिलना चाहिए, जो लोग उसमें रह रहे हैं। ऐसा न हो कि इसका फायदा भू-माफिया उठाएँ, बड़े स्तर पर बड़े बिल्डर्स वहाँ पर पहुँचें और उस जमीन की खरीद-फरोख्त कर लें।

श्री उपसभापति : धन्यवाद श्री रामजी।

श्री रामजी: श्रीमान जी, अंत में मैं आपसे यह कहना चाहता हूँ कि कथनी और करनी में फर्क नहीं होना चाहिए। आप यह जो बिल लेकर आए हैं, जो आपका मूल aim है, जो मूल सिद्धांत है, आप वह पूरा करें। धन्यवाद। MR. DEPUTY CHAIRMAN: Hon. Binoy Viswamji.

SHRI BINOY VISWAM: Sir, no mike!

MR. DEPUTY CHAIRMAN: You please speak from Fourth Gallery. The mike will be 'on'. ...(Interruptions)... It is 'on' already. ...(Interruptions)... Seat No. 96, Fourth Gallery, please. It is 'on' now.

SHRI BINOY VISWAM: Sir, the intentions may be good, and the Minister is also a good man but these words are not sincere and are not going to be realized. ...(Interruptions)...

Sir, in the Manifesto of BJP for last elections, on the first page, you can see a message of the Prime Minister which states that 'I am extremely passionate about two commitments, one 'doubling of farmers' income.' There is no need to say about that too much. We see them, their plights, their lives, sacrifices and the deaths on the streets. We see it. The second passionate dream was 'Housing for all by the year 2022', just one year ahead. In that background, when we look at this Bill, one may think a thousand times that the real intention of the Government is not for the poor of the National Capital Territory. Sir, we can see them braving the severe cold on the streets of Delhi. They sleep there at night in the intense cold. All over the world people know that after food the most important human desire and necessity is shelter. In this country of Mahatma Gandhi and Lord Buddha, they talk about *sabka saath*, but people have no house, food, clean air or pure water. They are living like animals on the streets of the Capital, but what you have done for them is the question. They came up with projects worth Rs. 20,000 crore for development of the Central Vista. That is the Government's priority. Their priority is for that, not this.

MR. DEPUTY CHAIRMAN: Please conclude, Binoyji.

SHRI BINOY VISWAM: Anybody who is realistic can only say that the Government does not have the political will in their minds to take care of the interests of the poor of this country. Thank you, Sir.

श्री उपसभापति : डा. अशोक बाजपेयी जी। बाजपेयी जी, आपके पास सिर्फ पांच मिनट का समय है। डा. अशोक बाजपेयी (उत्तर प्रदेश)ः उपसभापित जी, आप उस समय में से भी कम कर लीजिए। मान्यवर, मैं माननीय मंत्री जी और भारत सरकार को बधाई देना चाहूंगा कि ऐसे संवेदनशील विषय के ऊपर आप विधेयक लेकर आए हैं। इस विधेयक के माध्यम से दिल्ली राजधानी क्षेत्र के लगभग 50 लाख गरीब और वंचित वर्ग के लोगों को आवास मुहैया कराया जाएगा। मान्यवर, दिल्ली में लगभग 1,797 अनिधकृत कॉलोनियां हैं, झुग्गी-झोंपड़ी बस्तियां हैं, मिलन बस्तियां हैं, जिनमें दिल्ली की एक बड़ी आबादी, लगभग 50 लाख लोग बसते हैं।

श्री उपसभापति : डा. बाजपेयी जी, प्लीज़ आप बैठ कर बोलें, माइक से ठीक आवाज़ आएगी।

डा. अशोक बाजपेयी: मान्यवर, दिल्ली में लगभग 50 लाख आबादी इन झुग्गी-झोंपड़ियों और मिलन बस्तियों में रहती है। ये सब अनिधकृत कॉलोनियां कही जाती हैं। अनिधकृत कॉलोनी होने के कारण इनको न तो भवन बनाने के लिए बैंक से ऋण मिल सकता है और न ही कभी ज़रूरत पड़ने पर कोई आर्थिक सहायता हो पाती है। जब भी ज़रूरत पड़ती है, तब इन लोगों को महाजन से या इधर-उधर की निजी संस्थाओं से महंगे ब्याज पर पैसा लेकर काम चलाना पड़ता है। यह काफी गंभीर स्थिति है।

मान्यवर, पहली बार हमारी सरकार की संवेदनशीलता के चलते ऐसे 50 लाख परिवारों को, जो आज तक अनिधकृत कॉलोनियों में रहते थे, रेगुलराइज़ करने का निर्णय लिया गया है। आप सभी जानते हैं, जिस तरह से कोविड-19 के चलते पूरे देश में लगभग एक वर्ष तक सारा कार्य ठप रहा है, उसके चलते इस प्रक्रिया को समय से पूरा नहीं किया जा सका। कोरोना के समय में सदन भी नहीं बैठ सका और जो विंटर सेशन होना था, वह भी नहीं हो सका, जिसके कारण महामहिम राष्ट्रपति जी को इसके लिए अध्यादेश लाना पडा। आज इसमें तीन वर्ष का समय बढाने के लिए सरकार इस विधेयक को लेकर आई है। आज आप देखेंगे कि दिल्ली की आबादी का घनत्व निरन्तर बढता जा रहा है। दिल्ली का जो क्षेत्रफल है, वह लगभग 1,484 वर्ग किलोमीटर है और प्रति वर्ग किलोमीटर में यहां लगभग 9,340 व्यक्ति रहते हैं। दिल्ली की आबादी इतनी सघन है, ऐसे में ये 50 लाख परिवार, जो इन अनधिकृत कॉलोनियों में रह रहे हैं, इस विधेयक के माध्यम से उनके लिए एक रास्ता बनाने का काम किया जा रहा है। अब उन कॉलोनियों को केवल विकसित ही नहीं किया जाएगा, बल्कि दैनिक जीवन में उनकी जो न्यूनतम आवश्यकताएं हैं, वे सब भी उपलब्ध कराई जाएंगी। चाहे विद्यालय हो, अस्पताल हो या शिक्षण संस्थाएं हों, ये सारी चीज़ें वहां उपलब्ध कराई जाएंगी, साथ ही उन कॉलोनियों को सड़क से जोड़ा जाएगा, सरकार की यही योजना है। मैं समझता हूं कि इस विधेयक के पारित होने के बाद सरकार इस काम को विधिवत कर सकेगी और इन कॉलोनियों को रेगूलराइज़ करते हुए विकास के काम को तेजी से आगे बढा सकेगी।

उपसभापित महोदय, मैं इसके लिए माननीय मोदी जी को बधाई देना चाहूंगा, क्योंकि इतने वर्षों तक, इतनी सरकारों ने इस समस्या की ओर ध्यान देने का काम नहीं किया। जो लोग वोट लेकर राजनीति करते रहे, उन्हें भी केवल चुनाव के समय में झुग्गी-झोंपड़ियों की याद आती रही, बाद में उन्होंने कभी इनकी चिन्ता नहीं की। आज भारत सरकार ने, श्रद्धेय मोदी जी ने, वन क्षेत्र की जो ज़मीन है, डीडीए की जो ज़मीन है या सेना की जो ज़मीन है, ऐसी तमाम ज़मीनों पर, जहां इस तरह की कॉलोनियां बन गई थीं, उन सबको रेगुलराइज़ करके, वहां व्यवस्थित भवन इत्यादि बना कर देने का निर्णय लिया है। मैं समझता हूं कि समय-सीमा बढ़ने के बाद जल्दी ही इस दिशा में काम हो सकेगा।

2.00 P.M.

श्री उपसभापतिः माननीय बाजपेयी जी, दो बज चुके हैं, पहले सदन की राय ले लें। ...(व्यवधान)....प्लीज़ वेट, आपके पास एक मिनट का समय बचा है।

डा. अशोक बाजपेयीः मान्यवर, मुझे कोई लम्बी बात नहीं करनी है, मुझे यही कहना है कि हमारी सरकार...

श्री उपसभापतिः प्लीज़ रुकिये। Please wait for one minute.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Mr. Deputy Chairman, Sir, since we are discussing a very important legislation and there are a couple of Members who have to express their opinions, I suggest, if the House agrees, that we may extend the sitting of the House till the disposal of this legislation.

SHRI S.R. BALASUBRAMONIYAN (Tamil Nadu): Sir, no more extension, please. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I think, hon. Chairman has already told that if others agree, we may move ahead. डा. बाजपेयी, आप कन्क्लूड करें। आपका समय लगभग खत्म हो चुका है।

डा. अशोक बाजपेयी: मान्यवर, मैं कन्क्लूड करने जा रहा हूं। मेरा सदन से यही आग्रह है कि सरकार विधेयक के माध्यम समय बढ़ाने का जो संशोधन लाई है, यह बहुत ही आवश्यक है और अपरिहार्य है। इसलिए सब लोग इसे एकमत से पारित करेंगे और इस विधेयक के पारित होने के बाद दिल्ली की दशा और दिशा सुधरेगी और दिल्ली की मिलन बस्तियों में रहने वाले लोग कम से कम सम्मानजनक जीवन जी सकेंगे। अभी तक जिन्हें अनिधकृत आवास कहा जाता था, अनिधकृत कालोनी कहा जाता था, मिलन बस्ती कहा जाता था और स्लम कहा जाता था, उन्हें रेगुलराइज़ करने का काम होगा, धन्यवाद।

श्री उपसभापतिः धन्यवाद डा. बाजपेयी। Now, the mover of the Statutory Motion is Shri Binoy Viswam. आप एक मिनट में कृछ कहना चाहेंगे।

SHRI BINOY VISWAM: Sir, I sincerely appeal to the Government to take into account all the serious objections and proposals made by the hon. Members and strengthen the Bill.

MR. DEPUTY CHAIRMAN: Thank you. Now, the hon. Minister's reply.

SHRI HARDEEP SINGH PURI: Sir, I would like to start by thanking all the fourteen hon. Members who have taken the floor today. I am very happy to find that all of them have supported the Bill and recommended its adoption. Some of them have made comments on the Bill. Some others have talked about the recourse that has been taken to an Ordinance. I would like to present my comments in two parts. First and foremost, I would like to talk about the need for an Ordinance. The House is aware and I had made this submission when I first had the privilege, towards the end of 2017, of moving this Bill that this is a result of long-pending commitments. Some of these Ordinances were passed when another Government was in Office at the Centre. For some of the work relating to the unauthorised colonies, action was required to be taken by the Government of the National Capital Territory of Delhi. That was getting delayed. There are a large number of factors. Now, when some Members say that we brought an Ordinance one day before or two days before, it must be understood as to why we did that. If the Winter Session of Parliament had been convened, there would have been no need for this Ordinance. But it could not be convened for reasons which are entirely beyond the control, certainly, of my Ministry. We did not want a situation to arise in the intervening period. For instance, if we had not brought the Ordinance and had waited for this Session to take place, there are a number of authorities at different levels in the governing structure of Delhi which could have started sealing properties and started a large number of other actions which would have caused inconvenience to the citizens of Delhi. I hope this clarification will put to rest all this. Whatever be, Governments have resorted to Ordinances over the years. Some of these Ordinances, as I mentioned, were passed in 2006-07. I do not want to go into the reasons. But let me now come to the framework of cooperative federalism in which Prime Minister Modi's Government has viewed this.

Let me by way of background statistics place before the House that in the ten years that the Congress-led UPA Government was in power at the Centre, the total

amount of money made available in all the programmatic interventions that the UPA Government introduced, there were a large number of schemes, was Rs. 1,57,000 crore. Sir, in the six years of the Modi Government, the amount of expenditure incurred on the programmatic interventions, the different schemes like Pradhan Mantri Awas Yojana, AMRUT, the Smart Cities project is six times that amount and it is nearly eleven lakh crores of rupees. Sir, I am always surprised, sometimes amused, I do not get angry when in a discussion taking place on the 8th of February, 2021, one of my learned colleagues and friends quotes a report of a Parliamentary Committee of 2018. Surely, there have been reports of 2019 and 2020 but in order to produce a narrative, which is not only flawed but also fake, you quote a two year old report or a three year old report. Let me share with this House what the figures are on the Pradhan Mantri Awas Yojana. The Prime Minister said that it was his dream that by the year 2022, every Indian citizen, no matter where he or she lives, should have a roof over his or her head. He also added that the title of the house, the Awas should be in the name of the lady of the house. A demand assessment was done when the Pradhan Mantri Awas Yojana commenced and according to that demand assessment, it turned out that a total of one crore twelve lakh homes would have to be built by the year 2022 and these were under four verticals. One is the Affordable Housing in Partnership and I want to point this out to my good friend, the hon. Member who represents a party, which is in office in Delhi, Affordable Housing in Partnership means that the State Government makes available land under this vertical. Then, the State Government and the Central Government both give some money, typically Rs. 1.5 lakh each and the rest is borne by the labharthi or the beneficiary. Most of the State Governments have implemented this scheme but not all and the result today is that out of the total demand assessment of 1.12 crore, 1.11 crore houses have already been sanctioned. Sir, 42 lakh units have already been handed over to the beneficiaries, and, Mr. Deputy Chairman, Sir, 72 lakh units are currently under construction. So, this scheme has already been exhausted except in States which have not implemented it. In the case of Delhi, they have taken recourse but in a very limited way, to one of the verticals, which is CLSS, that is, Credit-linked Subsidy Scheme, which is an interest subvention. Say, a young couple or someone who started his or her professional life, wants to acquire a residential unit and then approaches the bank, the bank would typically give a loan at 12 per cent interest. Under CLSS, the beneficiary, if he or she belongs to the eligible category, would get a 3 per cent interest subvention. Other than this vertical, they have not implemented it. Many States are like this.

Then, there is Beneficiary-led Construction. Then, I come to the most important scheme, to which many hon. Members made a reference, the In-situ Slum Rehabilitation Scheme. Sir, in India or in any other city of the world, people who go looking for work find work somewhere where there is economic activity, mostly in the centre of cities, and world over, slums grow up in the centre of cities. The Pradhan Mantri Awas Yojana has a vertical which is called In-situ Slum Rehabilitation. Sir, the good news is that in the city of Delhi, the Modi Government has, through three schemes, ensured that work is underway to benefit 1.35 crore citizens out of the 2 crore citizens of Delhi, which is the figure expected in the next census later this year. Pradhan Mantri Awas Yojna ends up giving the beneficiary the title. As I said, 1 crore 11 lakh homes have been sanctioned; the others will be sanctioned within the next few days. And I give an assurance to this House that well before 2022, all the 1.12 crore homes will not only be sanctioned, but a bulk of them would have already been received by the beneficiaries. But there is a lesson that we learnt during the pandemic, and that lesson was that some of our brethren, our brothers and sisters, are the most vulnerable. Who are those? They are the migrant workers. Migrant workers typically will not apply for a Pradhan Mantri Awas Yojna awas in Delhi. They will look for a place to stay. We have come up with a new scheme which is called the Affordable Rental Housing Complexes. There also, we have ended up signing MoUs with most States. So, this problem will also be solved through two models. I don't have enough time; so I am not going to go into that. Sir, a reference was made by one of the hon. Members -- I was quite surprised -- as to where the Smart Cities are and that they are only on papers. Sir, there are hundred Smart Cities. Let me tell this House that the hundred Smart Cities were chosen through a process of selection. They had to submit the proposals and the scheme. Allocation started in 2016 and the last of them was in 2018. It takes five years for a smart city to come up. But I can share with you the figures. The total allocation provision for smart cities is for 5,151 projects with an outlay of two lakh five thousand crores of rupees. I am very happy to inform this House that projects worth Rs. 1,79,000 crores have already been tendered. Work orders have already been issued for Rs. 1,40,000 crores and the projects completed are for Rs. 40,000 crores. Sir, if we are to cite statistics in this House, I would appeal to my friends and colleagues that they should at least cite the latest statistics. Number two, what has happened here in the city of Delhi? I don't want to go into a long history of what should have been done in 2006, what were the things which were not done. Sir, we picked up the pieces. I can tell you with confidence that in 2019, specifically in December, we were able to bring the Pradhan Mantri Unauthorised Colonies issue to legislative approval and this

issues a malkana haq which my colleague representing the party in power in Delhi mentioned. But this could have been done two or three years earlier. We were being assured that the Delhi Government was doing the mapping. It is when I spoke to the Chief Minister. Anyway, we did it. But what is the situation today? We expect something like 8 to 10 lakh of our citizens, those who are living in unauthorised colonies, to register. And I accept the hon. Member saying that we should expedite it. But the fact is that around four lakhs have registered; 3,83,000 have registered. But the year that has passed, 2020, was a pandemic period. At this time, instead of my reporting to the House that 3,83,000 have registered, I would have liked to give a figure of seven-and-a-half lakhs or so. But now I seek everybody's cooperation, including the cooperation of the Government of the National Capital Territory of Delhi, to help us expedite this process so that we can complete it. We are putting more people on the job. We have, in fact, recruited a very large number of people specifically for this. The GNCTD, the DDA and the MCDs are required to adopt measures to finalise norms, policy guidelines, feasible strategies for making orderly arrangements to deal with the problem of encroachment and unauthorized development. These bodies are in the process of taking these steps.

Sir, 1.35 crore people of Delhi, those living in unauthorized colonies, they will get the *malikana haque*. The DDA today is in the process or I think they have already announced the development norms. They have been placed on the website, if I am not mistaken, or will be placed very shortly. Those living in *jhuggi jhopri*, for them "जहाँ झुग्गी, वहाँ मकान" is being done. Tenders have now been floated for most of the JJ clusters. Delhi is not only a historical city. It is one of the most beautiful cities in the world. I am proud of it. I lived here. I was born here. This is my city. Delhi will not just benefit from the improvement in the living condition of 1.35 crore people. But Centre's Rs.20,000 crore Central Vista Project will also make Delhi one of the finest capital cities in the world. And we all will be proud of the fact that the next time in December when we celebrate the 75th anniversary as an independent nation, we will do it in the new Parliament building where some of us will get a little space also to sit in it. Not only us on the Treasury Benches, but all the Members.

Sir, I thank you very much for giving me the time. I commend that this Bill be passed. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: I shall now put the Statutory Resolution moved by Shri Binoy Viswam to vote.

The question is:

"That this House disapproves the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Ordinance, 2020 (No.15 of 2020) promulgated by the President of India on 30th December, 2020."

The motion was negatived.

MR. DEPUTY CHAIRMAN: I shall now put the motion moved by the Minister to vote.

The question is:

"That the Bill further to amend the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI HARDEEP SINGH PURI: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

SPECIAL MENTIONS

MR. DEPUTY CHAIRMAN: Please read the subject and lay your Special Mentions. Shri V. Vijayasai Reddy; not present.

Need for steps to revive education affected due to covid-19

DR. AMEE YAJNIK (Gujarat): Sir, the Covid-19 breakout led to the closure of schools. It has affected the education of nearly 290 million children and already six million children are out of school. The immediate impact of the breakout is less attendance in schools. The Annual Status of Education Report, an annual survey, has mentioned in its recent stdy that many young children have not joined school and there is a sharp jump in out-of-school children in the 6-10 age group. This has gone up from 1.8 per cent in 2018 to 5.3 per cent in 2020 and for children up to 16 years from 4 per cent to 5.5 per cent. One of the reasons could be that parents have decided to keep their children at home to keep them safe.

The learning levels of children from low-income groups have suffered heavily. They have limited access to smart phones, TV, radio or textbooks.

Given this grave situation, the Government will have to bring back children to school and encourage the drop-outs to come to school. Even in normal situation, it is tough. With parents hesitant to send their children to school, this would require special efforts. There is an urgent need to focus on education by the Government with special focus on the girl child as they are likely to be out of school in larger numbers.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the Special Mention made by Dr. Amee Yajnik.

Need to revisit existing schemes to check severity of hunger and malnutrition in the country particularly amongst *Adivasis*

SHRI PRASANNA ACHARYA (Odisha): Sir, Global Hunger Index Report of 2020 ranks India 94 among 107 countries. India features even behind Nepal, Pakistan, Bangladesh and Indonesia among others. Out of the total 107 countries surveyed, only 13 countries fare worse than India including countries like Rwanda, Nigeria, Afghanistan, Liberia, Mozambique etc. According to the Report, 14 per cent of India's population is undernourished. The immediate impact of hunger and

malnutrition is child mortality. Globally, malnutrition is the cause of at least 45 per cent of child mortality while in India, this number is 68.2 per cent.

Different categories of *Adivasis* mostly suffer from acute malnutrition in great numbers if we compare it with most of the other communities. The lack of accountability of many Government officials in remote and inaccessible regions is responsible for the poor delivery of State programmes to these people and it is one of the reasons of this problem.

The Mid-day Meal programme in Government schools to check malnutrition of teenagers often failed to meet the standard of nutritional values. Under-nutrition among adolescent girls is more alarming. More than 44 per cent of India's adolescent girls are underweight. In most of the States, the proportion of adolescent girls with anaemia is alarmingly high, ranging from 76 per cent to 92.9 per cent. Malnourished girls who marry early also give birth to underweight child and thus the cycle continues.

I would request the Government to take a serious note of this problem and revisit all the schemes relating to hunger and nutrition, particularly, amongst the Adivasis; otherwise, we are digging the foundation of a weaker generation and subsequently a weaker nation.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

Demand to re-examine the norms for eco-sensitive zones in Kerala and amend the related notification

SHRI M.V. SHREYAMS KUMAR (Kerala): Sir, areas around Wayanad Wildlife Sanctuary have been declared as eco-sensitive zones in a Draft Notification recently released by the Union Ministry of Environment.

As per this Notification, most of the activities going on at present are banned in an area of 118.59 square kilometres, which is termed as eco sensitive. This area includes thickly-populated human settlements and towns, even a municipal town like Sultan Batheri.

The Kerala Government had given a proposal to the Union Government for excluding most of the human settlements in the Notification for the eco-sensitive area. Instead of approving the proposal, the same Draft Notification has been returned now. The people of the area are agitated and worried about losing their settlements. Many public organisations and political parties have called for large-scale agitations in Wayanad. I understand that there is a move to enforce

eco-sensitive zones to other wildlife sanctuaries also in Kerala. Areas around wildlife in Kerala are different from other wild life areas in the country. Human inhabitation around the forests have developed into large cultivations and thickly-populated small towns. I am for protection of environment and wild life. At the same time, we have to think about human life. There should be an outlook accommodating co-existence of the wild life and human settlements.

So, I request the Minister of Environment to re-examine the norms for eco-sensitive zones and amend the Notification by excluding the human settlements from the eco-sensitive zone around the wild life sanctuaries.

Demand to enact legislation to check misrepresentation of India's map by online portals

SHRI K.C. RAMAMURTHY (Karnataka): Sir, Instances of wrong depiction of country's map by some social networking sites, online portals and websites to defame India are going on unpunished for years. Now, online encyclopaedia - Wikipedia - joined the bandwagon. Such repeated instances have the potential to disturb the sovereignty and harmony of India and they violate our territorial integrity.

In November last, Wikipedia had depicted map of India with Aksai Chin, a part of China. Of course, MeitY under Section 69A of the IT Act, directed Wikipedia to immediately remove the wrong map of India and it adhered to that. And, a month before Wikipedia incident, Twitter had shown Leh as part of China! After a strong letter from MeitY, Twitter tendered apology and rectified the mistake.

The point I am trying to make is how long we should keep surveillance on sites, portals, social media platforms or online encyclopaedia. So, I suggest for the consideration of the Government of India to enact a legislation to punish such wrong depictions.

Sir, in 2016, the Geospatial Information Regulation Bill was prepared. According to the Bill, it is mandatory to take permission from the Government before depicting, acquiring, disseminating, publishing or distributing any geospatial information of India and any wrong or false topographic information of India, including its international boundaries, through Internet platforms or online services or in any electronic or physical form is punishable with a fine between Rs.10 lakh and Rs.100 crore and jail up to seven years.

Hence, I request the Government of India to enact this legislation which will put a full stop to all the above wrong depictions and misrepresentations.

SHRI SUJEET KUMAR (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Shri P. Wilson; not present.

The House stands adjourned till 9 a.m. on Wednesday, the $10^{\rm th}$ February, 2021.

The House then adjourned at twenty-one minutes past two of the clock till nine of the clock on Wednesday, the 10th February, 2021.

